Fourth Series, No.5

Friday, February 21, 1969
Phalguna 2, 1890 (Saka)

LOK SABHA DEBATES

Seventh Session
(Fourth Lok Sabha)

सत्यमेव जयते

LOK SABHA SECRETARIAT

New Delhi

CONTENTS

No. 5.—*Friday, February 21, 1969/Phalguna 2, 1890 (Saka)*	Columns
Oral Answers to Questions—	
*Starred Questions Nos. 91 to 93	1-29
Written Answers to Questions—	
Starred Questions Nos. 94 to 120 . . .	29-51
Unstarred Questions Nos 560 to 656, 658 to 667, 669, 671, 672, 675 to 699, 701 to 712, 714 to 719, 724 to 737 and 741 to 758 .	51-205
Calling Attention to Matter of Urgent Public Importance—	
Reported talk at the Indian Law Institute by a senior civil servant on current political-cum-constitutional problems.	205-08
Papers Laid on the Table . .	208-211
Estimates Committee—	
Sixty-sixth Report	211-12
Public Accounts Committee—	
Forty-third Report .	212
Committee on Public Undertakings—	
Twenty-fifth Report	212
Business of the House . . .	212-13
Motion of Thanks on President's Address	213-278
Shri Mrityunjay Prasad	213-27
Shri Bal Raj Madhok	227-47
Shri Prem Chand Verma	247-58
Shri S. K. Sambandan	258-64
Shrimati Sudha V. Reddy	264-269
Shri Yogendra Sharma	269-278
Committee on Private Members Bills and Resolutions Forty-third report adopted, as amended...	278-292
Bills Introduced—	
(1) The Indian Penal Code (Amendment) Bill, 1968. (*Insertion of new section 121B*) by Shri Kanwar Lal Gupta.	292-293
(2) The Constitution (Amendment) Bill, 1968. (*Substitution of article 43*) by Shri Kanwar Lal Gupta.	293
(3) The Constitution (Amendment) Bill, 1968. (*Amendment of articles 75 and 164*) by Shri Kanwar Lal Gupta.	293
(4) The Income-tax (Amendment) Bill, 1969. (*Amendment of section 80C*) by Shri S. S. Kothari . .	294

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

		Columns
(5)	The Public Undertakings (Compulsory Approval of Agreements) Bill, 1969 by Shri S. S. Kothari.	294
(6)	The Gold (Control) Amendment Bill, 1969. (*Amendment of sections 16, 27, etc.*) by Shri Benoy Krishna Daschowdhury.	294-295
(7)	The Constitution (Amendment) Bill, 1969. (*Amendment of articles 32 and 226*) by Shri Tenneti Viswanatham.	295
(8)	The Constitution (Amendment) Bill, 1969. (*Amendment of eighth Schedule*) by Shri Bhogendra Jha. .	295-296
(9)	The Constitution (Amendment) Bill, 1969. (*Amendment of article 240 and First Schedule*) by Shri Benoy Krishna Daschowdhury.	296
(10)	The Food Corporations (Amendment) Bill, 1969. (*Substitution of section 34*) by Shri C. C. Desai. . ,	296
(11)	The Central Universities (Students' Participation) Bill, 1969 by Shri Madhu Limaye.	297
(12)	The University Grants Commission (Amendment) Bill, 1969 (*Insertion of new section 12A etc.*) by Shri Madhu Limaye.	297
(13)	The Representation of the People. (*Amendment*) *Bill, 1969 (Amendment of section 62)* by Shri Maharaj Singh Bharati. . . .	297-298
(14)	The Adoption of Religion Bill, 1969. by Shri Maharaj Singh Bharati.	298
Constitution (Amendment) Bill.		
	(*Amendment of articles 80 and 171*) by Shri C. C. Desai. ,	298-340
	Motion to Consider.	
	Shri C. C. Desai	298-303
	Shri S. Kandappan	304-306
	Shri Kanwar Lal Gupta	306-310
	Shri Randhir Singh	310-315
	Shri P. Ramamurti	315-320
	Shri S. M. Krishna	320-321
	Shri Sheo Narain	321-324
	Shri Sarjoo Pandey	324-325
	Shri Lobo Prabhu .	326-329
	Shri Mrityunjay Prasad	329-331
	Shri K. Lakkappa	331-332
	Shri Govinda Menon .	332-338
Withdrawal by Member of certain remarks made by him during question hour.		304
Withdrawal of notice of Privilege Motion.		306

LOK SABHA

Friday, February 21, 1969/ Phalguna 2, 1890 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Meeting of National Council of Joint Consultative Machinery

\+

*91. SHRI N. K. SANGHI :
SHRI R. R. SINGH DEO :
SHRI P. C. ADICHAN :
SHRI HIMATSINGKA :
SHRI Y. A. PRASAD :
SHRI RAMACHANDRA VEERAPPA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) Whether it is a fact that a meeting of the National Council of the Joint Consultative Machinery was held in December, 1968 regarding the demands of the Central Government Employees;

(b) if so, the decisions taken in the meeting; and

(c) by which time these decisions will be implemented ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMI): (a) Yes, Sir.

(b) Final decisions were taken on the following two items :—

(i) Full merger of Dearness Allowance with pay upto a basic pay of Rs.999/- for all purposes as on 1-8-1966 at the 12 monthly average level, 175 of the All India Average working Class Consumer Price Index (General) (1949—100).

(ii) Facilities to recognised unions/ associations of Central Government employees like the grant of special casual leave to office bearers for participation in the activities of the unions/associations, the facility to the Chief Executive of the union or its General Secretary of Seeking transfer to the headquarters of the appropriate head of the administration, and deputation on foreign service of elected office bearers of unions/associations.

(c) Orders regarding merger of dearness allowance with pay have already been issued. Orders regarding facilities to recognised unions/associations on the basis of the decision in the Council will be issued shortly.

SHRI N. K. SANGHI : Prices are galloping for the last 20 years to a point of no return. May I know from the hon. Minister if a request has been made by the Central Government employees for revising the present formula of fixing dearness allowance as there has been a lot of criticism before and, in case the Government has made any studies, whether Government have any proposal by which the existing formula of fixing dearness allowance is proposed to be replaced ?

SHRI K. S. RAMASWAMY: This matter was also considered by the National Council but a decision had been deferred.

SHRI N. K. SANGHI : Employees getting above Rs. 999 have been kept out of the purview of the Joint Consultative

Machinery. May I know if the Government also proposes to set up some other machinery by which employees getting above Rs. 999 can also be brought within the purview of this consideration; also, whether for the employees of the State Governments, who are considered as third class citizens and who never get parity with Central Government employees, Government has any machinery through which they can negotiate with State Government to see that their employees are also brought at par with the Central Government employees ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : As far as employees getting a basic pay of more than Rs. 999 are concerned, it is not that these employees' case was not considered but when the question of full merger of dearness allowance with pay was considered, only employees getting basic pay up to Rs. 999 were considered and a decision taken. This is all that this particular National Council meeting has done.

SHRI HIMATSINGKA : Has the hon. Home Minister got an assurance from the employees that they will abide by the decisions arrived at in the consultative committee and, if not, is there any good to have such a consultative committee ?

SHRI VIDYA CHARAN SHUKLA : When they participate in the National Council meeting and are party to a decision, it goes without saying that they will abide by the decisions taken.

SHRI S. M. BANERJEE: Sir, before I put my supplementary, I want to protest against the gross injustice done to our Federations, that is, the National Federation of Posts and Telegraphs Employees, the All-India Railwaymen's Federation and the Confederation of Central Government Employees who were not allowed to attend the J. C. M. meeting on 27th December, 1968 in spite of the fact that there is no provision in the constitution of the J. C. M. which debars a member who has been nominated or elected by a particular organisation. This was brought to the notice of the hon. Minister. But, unfortunately, no decision was taken. Merely because they participated in the strike, their recognition was withdrawn. They were not allowed to attend the J. C. M. meeting. I protest against that. This action was taken by the Home Ministry only to give some blood plasma to the most anaemic organisations which served their cause.

Now, my question is whether it is a fact that this decision of merger of D. A. with Pay has been at 170 points though the all-India index at that time was 215 and, if so, what is the reason for that. Secondly, I would like to know whether it is a fact that out of 22 lakh Central Government employees, nearly 40 per cent of the employees are going to be adversely affected because, excepting that some employees who are getting house rent allowance may get more, those who are living in Government quarters may lose more and, if so, whether any action has been taken to see that adverse effect does not take place.

SHRI VIDYA CHARAN SHUKLA: I would like to draw the attention of the hon. Member to clause 7 (1) of the J. C. M. which indicates that only the representatives of such federations or unions which are recognised by the Government shall be invited or shall sit in the J. C. M. The members of the de-recognised unions, therefore,.....

SHRI S. M. BANERJEE: Kindly understand my question.

MR. SPEAKER: Let him answer.

SHRI S. M. BANERJEE : Please read the clause.

SHRI VIDYA CHARAN SHUKLA : I am reading the clause. It says:

> "The staff side may consist of 260 members who will be nominated by the recognised organisations in the manner prescribed..."

This envisages that the representatives of those recognised unions which were de-recognised following the illegal strike were not to be invited. Therefore, they were

not invited to come and participate in the Council meeting.

As regards the second point, as I understand from the hon. Member, about certain employees of Government who are living in Government quarters and who might suffer some adverse consequences because of this, as their Pay will go up because of the merger of D. A. with Pay, in the matter of certain allowances, the house rent allowance, the children allowance and other allowances, we have taken up the matter with the Finance Ministry. We want to settle it so that there is no undue hardship to any section of the Central Government employees because of this D. A. merger with pay.

SHRI S. M. BANERJEE: On a point of clarification. When the unions nominated their representatives, they were recognised. Unless the National Council meeting is held and no-confidence is passed against them, they cannot be excluded. I am putting it to the Minister through you, Sir. An unrepresentative meeting of the Council was held.

SHRI CHINTAMANI PANIGRAHI: I would like to know from the hon. Minister whether, after the meeting of the J. C. M. was over, the members also wanted to meet the Deputy Prime Minister and the Finance Minister, to settle the question with regard to the basis of agreement, as to whether it should be at 175 points or 185 points because the price index at that time was 215. I would like to know whether any discontent was expressed in the meeting and whether it was also decided that this matter will be again taken up after consultation with the Finance Minister and it can be increased to 185 and, if so, what is the decision taken. Secondly, I would like to know from the hon. Minister whether any thought is being given to the idea that the average price index should not be compiled yearly but quarterly because the prices are increasing quarterly and even monthly also so that the dearness allowance and other things should be so adjusted. May I know whether that proposal is before the Government?

SHRI VIDYA CHARAN SHUKLA : I am not aware of any move that after the J. C. M. meeting there was a proposal to meet the Deputy Prime Minister. As far as the second point is concerned, it really does not concern this Question which is before the House. If a separate notice is given, I shall answer it.

SHRI SURENDRANATH DWIVEDY: Does the hon. Minister not think that the real purpose of this Joint Consultative Machinery would be defeated if representatives of all sections of labour do not participate in the deliberations? It appears from his reply that the de-recognised unions' representatives were debarred from attending, according to rules. Since the atmosphere now is normal and they want to prticipate in the discussions, would the Government consider the necessity of giving them recognition again so that the representatives can participate in these discussions?

SHRI VIDYA CHARAN SHUKLA: This is a question of recognition and de-recognition of unions. Those unions of the government servants which behaved in a responsible manner have not been de-recognised; only those which defied the law passed by Parliament have been de-recognised. In the National Committee, we do want the responsible representatives of workers to come and talk. We can deal with only such people who are recognised by Government; we cannot deal with unrecognised unions.

SHRI S. M. BANERJEE: You want us to behave as underground Nagas!

SHRI SURENDRANATH DWIVEDY: My question was whether the Government would consider recognising those unions again so that those representatives can participate in the discussions.

SHRI VIDYA CHARAN SHUKLA: We are not considering that matter.

SHRI K. RAMANI: The hon. Minister himself has agreed that the recognition of some unions has been cancelled. Therefore, may I know with whom did they actually hold consultations? Which were the unions which were represented in the meeting, how many representatives were there, and what was the percentage of

railway workers in India who were represented ? It is not clear that it was really not a representative one because the majority of the workers unions' representatives could not attend ?

SHRI VIDYA CHARAN SHUKLA: I do not know what is the percentage of railway workers who were represented by the recognised unions and what is the percentage of railway workers who are represented by de-recognised unions. If the hon. Member wants the informotion, we can work it out and give it to him.

श्री एस० एम० जोशी : अध्यक्ष महोदय, मैं मन्त्री महोदय से यह जानना चाहता हूँ कि वह जो मशीनरी बनी थी वह किस हेतु बनी थी ? यह इस हेतु बनी थी कि जो हमारे सरकारी कर्मचारी हैं उनके सहयोग से हम लोगों को काम करना है और उनके साथ बातचीत करके जब हमारे ताल्लुकात अच्छे रहेंगे, तब ही हम आगे तरक्की कर सकते हैं। अगर यह बात सही है तो इस मशीनरी में यदि हमारे मजदूर प्रतिनिधि नहीं बैठते हैं तो इस मशीनरी का हेतु कैसे पूरा हो सकता है ? मैं मन्त्री महोदय से पूछना चाहता हूं कि क्या इस हेतु को मद्देनजर रखते हुए वह ऐसा समझते हैं कि जिन लोगों के साथ बातचीत हुई है, केवल वे लोग ही मजदूरों का प्रतिनिधित्व करते थे ? यदि करते थे तो एक बात और पूछना चाहता हूँ—क्या उस मीटिंग में नीड-बेस्ड-वेजेज के बारे में चर्चा हुई थी और यह फैसला हुआ कि नीड-बेस्ड-वेजेज अपने देश के लिए अच्छा नहीं है ?

श्री विद्याचरण शुक्ल : जहां तक प्रतिनिधियों का सवाल है, जो भी प्रतिनिधि वहां आये थे, हमारे गवर्नमेंट एम्पलाइज की यूनियनों के प्रतिनिधियों के रूप में आये थे और हम लोग भी यही मानकर चलते हैं कि वे उनका प्रतिनिधित्व करते हैं। हमारी इच्छा यही है कि हम सबके साथ बात करें, पर कुछ ऐसी यूनियनों के सदस्य हैं जो हम से बात नहीं करना चाहते या हम से सहयोग नहीं करना चाहते। ऐसी स्थिति में उनसे बात करना मुश्किल हो जाता है·· ···

श्री एस० एम० जोशी : आपने मना किया।

श्री विद्याचरण शुक्ल : हमने मना नहीं किया। जो यूनियनें जिम्मेदारी से बात करना चाहती हैं, उनसे हम बात करते हैं, लेकिन जिनका रिकगनीशन हटा दिया गया है, उनसे बात करने का कोई सवाल नहीं है।

श्री एस० एम० जोशी : नीड-बेस्ड-वेजेज के बारे में आपने कुछ नहीं बतलाया?

श्री विद्याचरण शुक्ल : उसके बारे में कन्सीडर नहीं किया गया।

Report on Activities of R. S. S.

+

*92. SHRI UMANATH:
SHRI SATYA NARAIN SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Prime Minister had a meeting with the Home Minister and Home Secretary recently in which she expressed her concern at the growing aggressiveness of the R. S. S.;

(b) whether the Prime Minister has asked for a detailed report on the activities of R. S. S.; and

(c) if so, whether the report has been received?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) to (c). The activities of organisations which undermine national integration and bring discord between various communities are dicussed from time to time between the Prime Minister and the Home Minister. In that context, the Prime Minister had also discussed with the Home Minister

and the Home Secretary certain aspects of the activities of the R. S. S. and its impact on communal relations. Such activities naturally cause concern.

While the Prime Minister had not asked for any special report, she is kept informed of activities of organisations which tend to promote discord between different communities.

SHRI UMANATH: Of late, Mr. Golwalkar, the leader of the RSS has been conducting a vitriolic campaign and hate campaign against the Muslims of this country, saying that they are Pakistani agents. Even recently in Delhi, at an intellectuals' meeting he had propounded the idea that the Muslims should quit India. This sort of hate campaign is being conducted throughout the country. Secondly, this particular poison is being injected into the young minds every morning and evening in the various *shakhas* of the RSS throughout the country. I aso understand that in the volunteer camps which are being conducted by the RSS they are giving training in use of dagger, sword, spear and such sort of weapons, and we have found in the recent killings throughout the country at various places that these activities of the RSS, the hate campaign as well as this training in the volunteer camps had been at the source of these killings. I would like to know from Government whether in view of these activities and the increasingly aggressive nature of such activities, any special measures are contemplated by Government to put down this hate campaign against the Muslims and also to prevent such training in spear and other sort of weapons in the volunteer camps. Or is it the case of Government that they should wait for some more killings of the Muslims before they could take special measures or whether they will check these activities in time especially after the experience of the Shiv Sena and other things?

SHRI Y. B. CHAVAN: I do not think that the hon. Member alone has the monopoly of protecting the interests of Muslims. Certainly, we are also very careful about these matters, and we do attach importance to the protection of the Muslim minorities as well.

The RSS has a very wrong approach towards this problem of minority communities in this country. They talk in terms of consolidating Hindu nationalism which is not conducive to creating a feeling of unity amongst the different communities. Therefore, we strongly disapprove of that approach.

The hon. Member has made certain references to the statements or speeches. I have had occasion to have some of the speeches of Guruji Golwalkar examined but the advice to me was that he could not be prosecuted. I think the best course in this matter is to propagate very intensively the doctrine of secularism and the unity between the Hindus, Muslims and other communities in this country and thus defeat the gospel of the RSS in the field of ideas.

SHRI UMANATH : Are Government aware of the fact that in their training camps they are giving training in the use of arms ?

SHRI Y. B. CHAVAN: Whoever may be doing it, whether it is the RSS or others, will certainly be resisted.

SHRI UMANATH: My question has not been answered. Let the hon. Minister have his own views. I want to know whether it is a fact and whether Government have received reports that in the RSS volunteer camps they are giving training in the use of dagger, spear and other things, and if so, what action Government are going to take.

SHRI Y. B. CHAVAN: I do not have any evidence about that.

SHRI UMANATH : During the Ranchi riots in the Ranchi public undertakings area a specific issue was raised that the RSS volunteers were parading in the open ground in front of the houses of the Muslims workers there. I had raised this question here and Government had promised to look into it. I would like to know whether any action has been taken to stop such parades of the RSS in the Ranchi public undertaking's area in

front of the Muslim workers' houses which results in intimidation, and if the parades have not been stopped, the reason therefor.

SHRI Y. B. CHAVAN: I would require separate notice.

श्री श्रीचन्द गोयल : अध्यक्ष महोदय मेरे दोस्त उमानाथ ने जो बात अभी राष्ट्रीय स्वयं सेवक संघ के सम्बन्ध में कही है, मैं नहीं समझता कि उन्होंने किस तरह से कही है। मैं स्वयं राष्ट्रीय स्वयं सेवक संघ में 12 साल तक प्रचारक के रूप में काम करता रहा हूँ। इस प्रकार की कोई शिक्षा राष्ट्रीय स्वयं सेवक संघ की शाखाओं में नहीं दी जाती, जिसकी तरफ उन्होंने संकेत किया है, परन्तु स्वयंसेवक का शारीरिक विकास करने के लिए व्यायाम इत्यादि के कार्यक्रम शाखाओं में होते हैं।

अध्यक्ष महोदय, राष्ट्रीय स्वयंसेवक संघ का मामला कई बार हाई कोर्ट के सामने गया है, क्योंकि हमारी सरकार की यह नीति है कि जो आर० एस० एस० में भाग लेते हैं उनको सरकारी नौकरी में नहीं लिया जाय। एक सज्जन श्री अग्निहोत्री, जो मुन्सिफ की परीक्षा में पास हो गए थे, लेकिन उनको इस कारण मुन्सिफ मुकर्रिर नहीं किया गया, क्योंकि वह आर० एस० एस० में भाग लेते थे।

MR. SPEAKER : The hon. Member is giving information and not asking any question.

श्री श्रीचन्द गोयल : वह आर० एस० एस० में भाग लेते थे। उन्होंने मैसूर हाई कोर्ट में रिट के जरिये इस मामले को उठाया.....

MR. SPEAKER: I think his question is whether Government are aware of the High Court decision.

अध्यक्ष महोदय, मैसूर हाई कोर्ट की डिवीजन बैंच ने फैसला किया है—

"All the above material shows that *prima facie* the RSS is a non-political cultural organisation without any hatred or ill-will towards the non-Hindus that and many eminent and respected persons in the country have not hesitated to preside over its functions or appreciate the work of its volunteers. In a country like ours which has accepted the democratic way of life as ensured by the Constitution, it would not be within reason to accept the proposition that mere membership of such peaceful or non-violent association and participation in its activities will render a person, in whose character and antecedents there are no other defects unsuitable to the appointment of the post of a munsif."

इस के अलावा दो और हाई कोर्टों (पंजाब तथा राजस्थान की हाई कोर्टों) ने यह फैसला दिया है कि आर० एस० एस० एक कल्चरल संस्था है और इस में भाग लेना सरकारी कर्मचारियों के लिए वर्जित नहीं है। इस के साथ साथ मैं एक बात और पूछना चाहता हूं कि साम्प्रदायिक दंगों के सिलसिले में हम पर आरोप लगाया जाता है, रघुबरदयाल कमीशन इस सिलसिले में कायम हुआ था उस ने निर्णय लिया है कि आर० एस० एस० का इन दंगों में कोई हाथ नहीं है, क्या इस की सूचना मंत्री जी को है और सदन को देंगे ?

SHRI Y. B. CHAVAN : The hon. Member has unnecessarily quoted very extensively from the judgment of some of the High Courts. Government have had also occasion to have these judgments examined, and after study of those judgments, Government did not think it necessary to change the instructions that they had issued that participation in the activities of the RSS would be considered as a political activity, and, therefore, we have advised Government servants not to participate in them.

The judgment depends on certain facts of the particular case as such and the thing has to be looked at from that point of view. I have no doubt, though the hon. Member may believe differently, that

the RSS activity is certainly doing harm to the cause of national unity in this country. I have no doubt about that in my mind, and, therefore, I think Government are very much right in prohibiting Government servants from participating in those activities. As regards the recommendations of the Dayal Commission, I would require separate notice.

MR. SPEAKER: Before I allow further supplementary questions, I would like to tell the House that at least half a dozen Jan Sangh Members have written to me that they would like to ask supplementary questions. I have got chits from Shri Hukam Chand Kachwai, Shri Kanwar Lal Gupta, Shri Suraj Bhan and others. I would very much like to give chance to one or two of them ; one or two of them could represent the party and ask a question but not so many. It is very difficult to call all of them. Therefore, I am going to give chance only to those who wrote to me earlier.

श्री चन्द्रजीत यादव : श्रीमान् गृह मंत्री जी की इस बात से सहमत होते हुए भी कि इस प्रकार के संगठन जो हमारे देश की जनता के विभिन्न वर्गों के बीच घृणा और द्वेष पैदा करते हैं उन का मुकाबला हम जनता को और अपने उन वर्गों को शिक्षित कर के, धर्मनिरपेक्षता और दूसरे राष्ट्रीय मूल्यों द्वारा, ही कर सकते हैं, क्या गृह मंत्री जी इस बात की व्यवस्था करेंगे, केन्द्र के शिक्षा मंत्री के साथ और राज्यों के शिक्षा मंत्रियों के साथ भी इस बात पर विचार विनिमय करेंगे, कि राष्ट्रीय स्वयं सेवक संघ के आम तौर से देश में संगठन शिक्षा संस्थाओं के मैदानों के ऊपर लगते हैं और वह स्थान और उनके साधन भी इसमें प्रयोग किये जाते हैं, इस बात को ध्यान में रखते हुए हमारी शिक्षा संस्थाओं का प्रयोग ऐसी संस्थाओं द्वारा न हो जो राष्ट्रीय एकता को तोड़ रही हैं, हमारी राष्ट्रीय एकता को बचाया जा सके और हमारे नवयुवकों में धर्म निरपेक्षता और दूसरे राष्ट्रीय मूल्यों की अच्छी शिक्षा दी जा सके, इस प्रकार का कोई विचार विनिमय गृह मंत्री जी शिक्षा मंत्रालय के साथ करेंगे ?

SHRI Y. B. CHAVAN : The National Integration Council first looked into this aspect I think the hon. Member is right in saying that some positive efforts through our education must be made to cultivate this attitude in the process of national integration. Education can be a very important instrument in that. I think the Education Ministry is looking into this.

श्री हुकम चन्द कछवाय : मैं मंत्री जी से पूछना चाहता हूं कि क्या यह बात सही है कि यह जो संगठन है यह संगठन इस देश का एक इतिहास है, इस देश की एक संस्कृति है, इस की एक परम्परा है, उसके आधार पर बना है, और मेरे मित्र उमा नाथ जी को जो चिन्ता है वह इसी बात से चिन्ता है कि उमा नाथ जी जैसे लोग या कुछ ऐसे राजनीतिक दल देश में काम कर रहे हैं जो इस देश के अन्दर अशान्ति पैदा करना चाहते हैं और इस देश को दूसरे के हवाले करना चाहते हैं, देश को गुलाम करना चाहते हैं। चीन, रूस, पाकिस्तान और अमरीका जो यहां पर अपना अड्डा जमाना चाहते हैं और उनके अड्डे समाप्त करने में यह संघ सदा सफल रहा है और इस संघ के कारण उन का प्रभाव नहीं जम पाता है इसीलिये इस का विरोध करते हैं। सरकार को मालूम है कि इस संस्था का प्रमुख काम लोगों में चरित्र निर्माण करना, राष्ट्रीयता पैदा करना, राष्ट्रीय चरित्र निर्माण करना है, और जब देश के ऊपर संकट आता है तो यही एक ऐसा संगठन है जिस के लोग हजारों, लाखों की तादाद में देश के हित के लिये अपना सब कुछ न्यौछावर करने के लिए तैयार रहते हैं, ऐसे लोग इसी संगठन में मिलेंगे और किसी में नहीं मिलेंगे, इस ओर भी सरकार का ध्यान गया है ?

SHRI Y. B. CHAVAN: The hon.

Member has expressed his view, but I must say I do not agree with him.

श्री हुकम चन्द कछवाय: आज नहीं, कल अवश्य सहमत होंगे आप ।

श्री द्वा० ना० तिवारी : क्या सरकार को ऐसी सूचना मिली है कि कुछ संस्थायें जैसे आर० एस० एस० और एक सैक्शन आफ़ दी कम्युनिस्ट देश में शस्त्रों की शिक्षा देते हैं, खुले आम या छिपकर, जिससे भविष्य में सशस्त्र क्रान्ति कर सकें ?

SHRI Y. B. CHAVAN : Yes, we have information about such complaints.

श्री जगन्नाथ राव जोशी : अध्यक्ष महोदय, यह बड़ा गम्भीर सवाल है इसलिये मैं जरा गृह मंत्री जी का ध्यान इस ओर आकृष्ट करना चाहता हूं.....

MR. SPEAKER: It is *bahut gambhir*. He can initiate a half-hour discussion on this. Why take the time of the House now ? During question hour, he cannot discuss a whole subject.

SHRI JAGANNATH RAO JOSHI : I am not discussing.

राष्ट्रीय स्वयं सेवक संघ का जन्म 1925 में हुआ था। शायद उमा नाथ जी का उस समय जन्म भी न हुआ हो, यह संगठन 44 साल से काम कर रहा है । 1948 में इस पर शासन ने पाबन्दी लगायी, हजारों इसके कार्यकर्ता जेल में बन्द किये, उस समय सरकार को काफ़ी अवसर मिला था कि इस संगठन के खिलाफ़ जो भी एवीडेंस उसे मिलती उनको इकट्ठा करता और इस संगठन को अदालत में ले जाता और वहां जो फ़ैसला होता उसके अनुसार काम करता। तो इतना समय मिलने के बाद, हजारों लोगों को जेल में बन्द करने के बाद "levelling all sorts of wild charges" इन्होंने उस पर से पाबन्दी हटायी और तब से लेकर आज तक यह संघ देश हित में काम कर रहा है । जैसा माननीय गृह मंत्री जी ने कहा कि राष्ट्रीय एकता के लिए यह संघ ठीक नहीं है, उसके बारे में मैं बाद में बोलूंगा, किन्तु मैं पूछना चाहता हूं कि संघ हिन्दुओं का संगठन करता है केवल इसीलिये संघ को दोषी रखना है तो यह शासन जो यहां बैठा हुआ है वह भी तो केवल हिन्दुओं के लिये कभी कभी कानून बनाता है । यदि हिन्दुओं का संगठन करना, to that extent it is not congenial to national health, तो केवल हिन्दुओं के लिये कानून बनाना यदि अच्छा है, तो जब संविधान में दिया हुआ है कि प्रत्येक धर्मावलम्बी अपनी भलाई के लिये कार्य करने को स्वतंत्र है, फिर यदि हिन्दुओं का संगठन कहीं होता है, और किया जाता है, उसके खिलाफ़ आरोप लगाये जाने का यह जो सवाल है "growing aggressiveness. It is taken for granted that it is aggressive. यह गलत है । मैं जानता चाहता हूं कि संघ का जन्म 1925 में नागपुर में हुआ तब से 1969 तक वहां कितने झगड़े हुए ? संघ का दूसरा स्ट्रांगहोल्ड दिल्ली है, इस दिल्ली में क्या हुआ ? पिछले साल नागुर में जब गड़बड़ हो गई थी तो श्रीमती इंदिरा गांधी और सुभद्रा जोशी ने आर०एस०एस० पर आरोप लगाया था लेकिन महाराष्ट्र के मुख्य मंत्री ने वहां नेशनल इंटैग्रेशन कौंसिल की मीटिंग में बतलाया था कि आर०एस०एस० का उस से कोई सम्बंध नहीं था । इस तरह से आरोप लगाये जाना उसके ऊपर कहां तक उचित है ? आखिर इस देश के अन्दर यदि प्रजातंत्र चलता है तो हर एक भारतवासी को कानून के अनुसार काम करने व संगठित करने का अधिकार होना चाहिए अथवा नहीं और इस तरह से गैर जिम्मेदारी के साथ इस तरह के वाइल्ड चार्जेज लगाये जाने क्या उचित हैं ?

SHRI Y. B. CHAVAN I do not know why the hon. Member is getting angry.

श्री जगन्नाथ राव जोशी : जिस संगठन का मैं सदस्य हूं उस पर प्रतिबन्ध

लगाया जाय और आरोप लगाये जायं तो मुझे गुस्सा कैसे न आये ?

SHRI Y. B. CHAVAN : I do not deny the fundamental right of the hon. Member to get angry but he should not deny the fundamental right of others to disagree with me. He spoke about certain laws. These are wrong analogies. In the matter of personal laws, etc, unfortunately there are laws like the Hindu Law and the Muslim law.

श्री हुकम चन्द कछवाय : हिन्दू कोड बिल फिर क्यों पास किया था ?

श्री जगन्नाथराव जोशी : मेरे सवाल का जवाब नहीं आया ।

SHRI Y.B. CHAVAN : But what is more fundamental is the Constitution and there is no Muslim Constitution or Hindu Constitution. Similarly there is no Muslim nationalism or Hindu nationalism. There is only one nationalism the Indian nationalism.

SOME HON. MEMBERS *rose*—

MR. SPEAKER: I have called three Jan Sangh Members. Whatever he has to say, he has said; you cannot change each other during the Question Hour. They may ask for a debate later on. I have now to call others olso.

SHRI VASUDEVAN NAIR: I am not at all interested in making any allegations. I should like to know whether the attention of the Government had been drawn to a recent statement by Guru Golwalkar not only against the minority community of Muslims but justifying the chaturvarna and the caste system. He has raised a furious controversy even among sections of the Hindu community. Was there a demonstration led by Harijans against Guru Golwalkar in Nagpur recently ? It want to know whether the Government will wait till the time comes when the various communities take up arms against each other. Is he going to allow this kind of thing to continue in this country? What concrete step is the Government going to take apart from issuing pious statements sometimes on these questions.

SHRI Y. B. CHAVAN: What the hon. Member said is right; Guru Golwalkar did make a statement about chaturvarna and it did create discontent and even resentment in large sections of people: it is very unfortunate that he decided to say so; this only reflects the degenerate philosophy he believes in. It is a suicidal approach they have taken in not merely dividing the Indians as Muslims and Hindus but dividing the Hindu community itself further. I do not see any wisdom in this.

But I do not think any legal action can be taken against this. I am sure public opinion in this country is so alive that it can certainly take care of such things.

श्रीमती लक्ष्मीकान्तम्मा : क्या यह सही नहीं है कि आर० एस० एस० और हैदराबाद में इत्तिहादुल मुसलमीन ऐसी संस्थाएं घातक हथियारों के चलाने की ट्रेनिंग अपने अपने स्वयं सेवकों को देती हैं और विभिन्न जातियों के बीच घृणा का प्रचार करती हैं, यदि हां तो सरकार ऐसी संस्थाओं पर रोक क्यों नहीं लगाती है ?

SHRI Y. B. CHAVAN: We have certain information about it and in certain cases on certain occasions, the State Government did take action against them.

श्री रामचरण : गृह मन्त्री जी ने बतलाया कि हम आर०एस०एस० जैसी संस्थाओं को जो कि राष्ट्रीय हित की नहीं हैं उनको बढ़ावा नहीं देते लेकिन मेरा कहना है कि होम मिनिस्टर साहब अमल में दरअसल उन्हें बढ़ावा दे रहे हैं । इसकी मिसाल यह है कि हिन्दुस्तान समाचार एजेंसी, नई दिल्ली को गवर्नमेन्ट आफ इंडिया से 75,000 रुपये सालाना की ग्रान्ट मिलती है लेकिन वहां हालत यह है कि उस कोआपरेटिव सोसाइटी के सारे मैम्बर्स आर० एस० एस० के टौप वर्कर्स हैं ।

दूसरी चीज यह हो रही है कि जब से चव्हाण साहब होम मिनिस्टरी में आये हैं और गृह मन्त्रालय का चार्ज सम्हाला है तब से महाराष्ट्र के आर० एस० एस० के टौप के लीडरों की व्यक्तिगत फाइलें जोकि पुलिस में थीं वह डिस्ट्रौय की जा रही हैं तो क्या इस बारे में वह बतलाने की कृपा करेंगे ?

SHRI Y. B. CHAVAN: I think the hon. Member does not know what he is talking about. If it is a news agency it has nothing to do with the RSS. What can I do if there are certain Members who believe in the RSS? They are employed there. What can I ? If there are some Members of Parliament also who believe in the RSS, what can I do about it?

SHRI EBRAHIM SULAIMAN SAIT: May I know from the hon. Home Minister whether his attention has been drawn to the speeches made by a Member of this House, Shri Bal Raj Madhok, in the election campaign that Mussalmans cannot be considered as citizens of this country and unless they adopt Hindu culture and name their children after the Hindu heroes either they will be shot down like cats and dogs or driven out to Pakistan. This has appeared in the Press.

SHRI BAL RAJ MADHOK: What he is saying is absolutely a lie, is false, and is only a figment of his own imagination, and such a man who talks lie in this House, is a traitor* to this country and a traitor to the Constitution. I protest and I challenge anyone to prove it. (*Interruption*). They are liars and traitors. Such a lie will not be tolerated. (*Interruption*).

SHRI UMANATH: Every Member of the House has got every right in this House to express his opinion.

SHRI EBRAHIM SULAIMAN SAIT: This, the papers have reported.

Several Hon. Members *rose*.

MR. SPEAKER: Order, order.

SHRI SURENDRANATH DWIVEDY: Sir, Mr. Madhok has assailed that statement, and in doing so, he was calling another Member a traitor. That word "traitor" should not go on the records. I think that must be expunged.

SHRI EBRAHIM SULAIMAN SAIT: He must withdraw it. (*Interruption*). Several hon. Members *rose*.

MR. SPEAKER: Order, order. Let us resolve it peacefully.

What did Mr. Dwivedy say? please repeat.

SHRI SURENDRANATH DWIVEDY: What the hon. Member has said, Shri Madhok has repudiated that it is a false statement, but I think it is too much to say that an hon. Member of the House is a traitor. That word should be expunged. (*Interruption*).

Serveral hon. Members *rose*—

Shri Bal Raj Madhok *rose*—

MR. SPEAKER: I will call you, Mr. Madhok. Now, Mr. Ranga.

SHRI RANGA: May I suggest that you will be pleased to expunge that question as well as all the matter that was said after it ? (*Interruption*)

MR. SPEAKER: Order, order. Before proceeding further, if any Member has said that the other Member is a traitor, if that word is there, I shall certainly see that it is removed. There is absolutely no doubt about it. (*Interruption*). No please. I am still on my legs.

SHRI BAL RAJ MADHOK: Let him withdraw his statement. He said, I said "traitors". I said "those who are traitors". (*Interruption*). Those who are traitors, they should be sent. I have never called him traitor. I said those who are traitors to the country...(*Interruption*)

*These remarks were later withdrawn by the hon. Member—please see col. 302.

श्री मधु लिमये: यह परम्परा अच्छी नहीं है। माननीय सदस्य अपने शब्द वापस ले लें।

MR. SPEAKER: There seems to be some misunderstanding. Nobody is a traitor in his House until he is proved to be guilty. Everybody has a right to have his own view, because we have got a multi-party system. If anybody has called anybody a traitor it shall be expunged. (*Interruptions.*)

AN HON. MEMBER: He must withdraw it.

MR. SPEAKER: If he is withdrawing it, I will be happy. If he does not withdraw it, it shall be expunged. Not that I am against its withdrawal (*Interruptions*). The point I am able to make out from the shouting is that the hon. member must withdraw it and it should not be expunged. It is very good if he withdraws it. I will give a chance to Mr. Madhok. If he is trying to explain that somebody called somebody a traitor, it does not serve any purpose. If he is prepared to withdraw it, I will be happy. Or else, I will expunge it myself.

SHRI BAL RAJ MADHOK: He said that I have called people traitors. It is an absolutely false and wrong statement and a figment of his imagination. I did say that those who are not loyal to this country, to whatever party or community they may belong, are traitors and they must be punished as such. I have been demanding in this House again and again that we should have a law of treason, so that traitors can be properly punished, I never called any particular community traitors. There may be people in my own community who may be traitors. I said, those who make such false statements are liars and traitors—those who bring the Constitution to disrepute, those who distort facts and subvert the Constitution. Anybody who has been elected to the House cannot be called a traitor. But I again say that those who do such things, who tell lies and subvert the Constitution, they are liars and traitors. I stand by that. (*Interruptions*).

SHRI EBRAHIM SULAIMAN SAIT: I did not say that Mr. Madhok said it; what I said was, it appeared in the Press like that. He can deny that. He has called me a traitor and he must withdraw it.

MR. SPEAKER: He has said that he called any member of the House a traitor. (*Interruptions*)

श्री हुकमचन्द कछवाय : रेकार्ड देखो कि उसमें क्या है।

MR. SPEAKER: I am appealing to everybody to sit down. He has categorically said that he has not called any member of this House a traitor. (*Interruptions*). He has said that he has not called any member a traitor. If he has called any member a traitor, it is my job to get it removed.

श्री मधु लिमये : कार्रवाई से निकालने की बात नहीं है, यह वापस लेने की बात है।

MR. SPEAKER: I am not allowing anybody to discuss it further. (*Interruptions*).

MR. SPEAKER: Order, order.

SHRI UMANATH: Sir, a precedent has been created by him. It gives me a licence to call another hon. Member a traitor and it will be expunged.

MR. SPEAKER: He says he has not called. (*Interruptions*). Order, order. So many of you are standing at a time. A dozen of you are standing at a time. I am requesting all of you to resume your seats.

It is unfortunate. The moment the question was put I know it was bound to create some heat and controversy. My fears have come true. Unfortunately, I cannot refuse to allow a question to be put. I shall go through the proceedings and take a decision. I request all hon. Members to control themselves on controversial matters like this. If you want to have a detailed discussion you

have a right to have it. But nobody should be condemned before this House. The RSS may be good or it may be bad. It is for the Government to take necessary action. If hon. Members want a half-an-hour discussion I have no objection. I am not prepared to allow any more discussion now.

SHRI S. M. BANERJEE: But nobody can call another hon. Member of this House a liar.

MR. SPEAKER: I do not know why Shri Banerjee is again raising that question now. I am not allowing anybody to speak on it now. It is not proper. I will refer to the proceedings and certainly I will do whatever is necessary. It cannot be done immediately now. This House cannot become a court now, study the proceedings and then expunge anything (*Interruptions*). This House cannot be converted into a court now. It must be left to the Speaker. It is for the Speaker to do and not the whole House.

SHRI VASUDEVAN NAIR: Sir, an hon. Member of this House cannot be so dishonest as Shri Madhok. We have heard with our ears that he called him a traitor (*Interruption*).

SHRI UMANATH: Sir, what is your decision?

MR. SPEAKER: Not now; I will have to read the whole proceedings. Now, next question.

AN HON. MEMBER: What about expunction?

MR. SPEAKER: It will all be decided later on.

AN HON. MEMBER: What is the reply to the question?

MR. SPEAKER: Next question.

पृथक उत्तराखण्ड राज्य

+

*93. **श्री रा० की० अमीन :**

श्री ओंकार लाल बेरवा :

कुमारी कमला कुमारी :

श्री रामस्वरूप विद्यार्थी :

क्या **गृह-कार्य मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को उत्तर प्रदेश के आठ पहाड़ी जिलों की जनता की एक पृथक उत्तराखण्ड राज्य बनाने की मांग के बारे में कोई ज्ञापन प्राप्त हुआ है;

(ख) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है; और

(ग) यदि उनकी इस मांग को उचित नहीं समझा गया तो क्या सरकार का विचार उन क्षेत्रों के विकास के लिए पृथक रूप से कुछ धन नियत करने का है ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Government have received a copy of a resolution passed at a Convention held in Delhi in December, 1968 demanding a separate Uttarakhand State.

(b) and (c). The demand for a separate State has been made mainly on the alleged ground that the economic development of the hill areas has not been satisfactory. Development plans are already being formulated taking into account special requirements of the Uttarakhand Division which comprises 3 border districts out of the 8 hill districts. While the needs of other districts are met from the general development plans of the State Government, they have constituted a separate Hill Development Board to advise them on the development needs of the hill districts. Government are of the view that accelerated development, and not the creation of a separate State, should meet the real needs of the people of those areas.

SHRI R. K. AMIN : Though the implementation of the States Reorganisation Commission Report has solved some prob-

lems, since then we have a number of problems like the Bombay city wanting to be a cosmopolitan city or problems in Assam, Uttarakhand and Telengana. In view of all this, is the government thinking of appointing another commission by which not only the language but other factors are taken into consideration for the reorganisation of States ?

SHRI Y. B. CHAVAN : No, Sir.

SHRI R. K. AMIN : When the report of the Commission was given, it was felt that Utter Pradesh is too big a province. At the same time, because of the very big personality of SHRI G. B. Pant, it was not divided. Now that personality does not exist and because of the experience of other States, will government consider giving a separate State of Uttarakhand ?

SHRI Y. B. CHAVAN : No, Sir.

श्री रामस्वरूप विद्यार्थी : पहाड़ी क्षेत्र की सीमायें चीन तथा दूसरे देशों के साथ लगती हैं। वह क्षेत्र हमेशा से पिछड़ा हुआ रहा है। हिन्दुस्तान के जो 52 जिले पिछड़े हुए हैं उनमें से 22 जिले यू० पी० के हैं। इन बातों को ध्यान में रखते हुए क्या सरकार यू० पी० बुन्देलखंड तथा दूसरे पहाड़ी क्षेत्रों के लिए एक अलग से डिवेलेपमेंट काउंसिल बनाएगी ताकि इन इलाकों का जल्दी विकास हो सके ?

SHRI Y. B. CHAVAN : As I said, the accelerated development of this area is a very important question and we will have to make all efforts to achieve this thing. But whether it should be linked with the creation of a separate Uttarakhand State is a matter of opinion.

SHRI SHEO NARAIN : I am a member from Uttar Pradesh. (**इन्टरप्शंज**) अध्यक्ष महोदय, हम पाकिस्तान बनाने के पक्ष में नहीं हैं। हमारे विरोधी दल के भाई गुजर से आते हैं और उन्होंने इस सवाल को यहां उठाया है (**इन्टरप्शंज**) मैं जनसंघ वालों से कहना चाहता हूं कि मैं मुस्लिम लीगी नहीं हूं। श्री गोविन्द वल्लभ पन्त एक्स होम मिनिस्टर आफ इंडिया उत्तर प्रदेश से आते थे। मैं याद दिलाना चाहता हूं कि उन्होंने कहा था कि हमारे शरीर के दो टुकड़े हो सकते हैं लेकिन उत्तर प्रदेश नहीं बंट सकता है।

श्री हुकम चन्द कछवाय : गांधी जी ने भी कहा था कि पाकिस्तान नहीं बनेगा।

श्री शिव नारायण : इधर ये विशाल हरियाणा बनाने की मांग कर रहे हैं और उधर वह उत्तर प्रदेश को बांटने की बात कर रहे हैं। हिन्दुस्तान के टुकड़े करने वाली जो नीति है उसका मैं विरोध करता हूं। वह निकम्मी नीति है। मैं सरकार से अनुरोध करता हूं कि डिवेलेपमेंट काउंसिल बनाओ और हमारी मदद करो। जो पिछड़े हुए इलाके हैं उनका आप डिवेलेपमेंट करो, उनको आप आगे लाओ। मैं जानना चाहता हूं कि क्या आप इस चीज में इंटरेस्टिड हैं या नहीं हैं ?

SHRI Y. B. CHAVAN : We are very much interested in supporting every effort to economically develop this area.

श्री सरजू पाण्डेय : अभी मंत्री महोदय ने कहा है कि पहाड़ी क्षेत्र के लोग इसलिए इस मांग को उठाते हैं कि वह इलाका पिछड़ा हुआ है। इस पिछड़ेपन के कारण तमाम क्षेत्रीय समस्यायें देश भर में उठती हैं। ये न पैदा हों, क्या सरकार चौथी योजना में ऐसा कोई नियम बनाने जा रही है कि जो सबसे ज्यादा पिछड़े हुए इलाके हैं उनके ऊपर विशेष ध्यान दिया जाए, जोर दिया जाए और वहां पर अधिक से अधिक विकास कार्य हाथ में लिये जायें ?

SHRI Y. B. CHAVAN : I think, this is one of the approaches of the Planning

Commission to give importance and primacy to the problem of regional development.

SHRI BISHWANATH ROY : In view of the fact that the Planning Commission and the Development Council are going to have a policy of special development of those areas which are backward economically, may I know whether in view of the sensitive position of the hill areas of Uttar Pradesh, the Central Government itself will have some special steps to be taken for the development of those areas which are economically backward as well as sensitive ?

SHRI Y. B. CHAVAN : I think, I have answered this question. Government does consider this question very important.

SHRI HEM BARUA : Is not this demand for a separate Uttarakhand State based on the Government's decision to re-organise the State of Assam ; if so, may I know, while removing the basic causes of the discontent, whether Government are in a position to announce once and for all that there would not be any further vivisection of the existing States of India ?

SHRI Y. B. CHAVAN : The hon. Member is drawing an analogy between the problem of the Assam hill areas and the other hill areas. They are not comparable things. As far as the Assam hill areas are concerned, the proposals are before Parliament and I stand by those proposals.

SHRI HEM BARUA : I put a specific question whether this demand for a separate Uttarakhand State is not based on the decision of Government to re-organise Assam. He has not replied to my question. I wanted him to remove the basic causes of discontent from the minds of some sections of the Indian community but, at the same time, he should make an announcement that there would not be any further vivisection of the present Indian States.

SHRI Y. B. CHAVAN : I have answered it specifically.

SHRIMATI SUSHILA ROHATGI : It is obvious that this question has arisen because of the intrinsic backwardness of Uttar Pradesh which not only feeds eight crores of people but has also to look after the poverty-stricken areas of eastern UP, which has already been investigated by the Patel Commission, as also to the special problems of the hill district. While the Planning Commission is formulating the plans, would it also take into consideration these special problems and see that a special allocation is made for the development of these hill areas ?

SHRI Y. B. CHAVAN : I think, I have answered this question.

श्री कंवर लाल गुप्त : क्या यह सही नहीं है कि गवर्नमेंट की कोशिशों के बाद भी जो रिजनल इम्बैलेंसिस हैं और बैकवर्डनेस है, वह अभी भी बहुत कुछ बाकी है ? मैं जानना चाहता हूं कि सरकार कौन से स्पेसेफिक कदम उठा रही है ताकि यह बैकवर्डनेस दूर हो ?

क्या यह भी सही नहीं है कि जो अलग अलग सूबे बनाने की मांग है इसके पीछे केवल रिजनल इम्बैलेंस ही नहीं है, इसके पीछे पोलिटिकल चीज भी है, क्या पालिटिशियंज ताकत की भूख की वजह से इस तरह के नारे नहीं लगाते हैं ? यदि लगाते हैं तो क्या सरकार इस प्रकार का आश्वासन देगी कि वह दबाव में आ कर अपना कोई निर्णय बदलेगी नहीं और किसी स्टेट के अब दो हिस्से नहीं होंगे ?

SHRI Y. B. CHAVAN: There is no question of getting pressurised by some politicians and, ultimately, trying to divide the State. This shall not be done. But, certainly, the question of regional imbalances is a matter that will have to be considered carefully and some special efforts will have to be made.

SHRI KANWAR LAL GUPTA: I want to know what special efforts will be taken.

SHRI Y. B. CHAVAN: We will discuss

that on some other occasion.

SHRI GADILINGANA GOWD: May I know from the hon. Minister whether it is the general policy of the Government to advise constitution of Development Council, for backward areas of respective, States say, for instance, in Rayalaseema, in Andhra Pradesh State?

SHRI Y. B. CHAVAN: We are discussing the Question relating to U. P. There is a Development Board.

WRITTEN ANSWERS TO QUESTIONS

Development of Laccadives

*94. SHRI P. M. SAYEED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the amount sanctioned in various Plan periods for the development of Laccadives;

(b) whether this sanctioned amount was actually spent in each Plan period; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c). The Union Territory of Laccadive, Minicoy and Amindivi Islands came into being with effect from the 1st November, 1956, *i.e.*, in the Second Five Year Plan period only. A statement showing the amounts sanctioned and spent in the various Plan periods, and the main reasons for the short-falls, is laid on the Table of the House. [*Placed in library. See* No. L. T.—68/69]

ओलम्पिक खेलों में भारत द्वारा जीते गये पदक

*95. श्री महाराज सिंह भारती: क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) गत ओलम्पिक खेलों में कुल कितने स्वर्ण, रजत तथा कांस्य पदक दिए गये और भारत ने इनमें से कितने पदक जीते; और

(ख) सभी खेलों में भारत की इतनी कड़ी हार के क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्री (डा० बी० के० आर० वी० राव) : (क) पिछले ओलम्पिक खेलों में 172 स्वर्ण, 167 रजत तथा 178 कांस्य पदक प्रदान किए गये। भारत ने केवल हाकी में एक कांस्य पदक जीता।

(ख) मेक्सिको ओलम्पिक खेलों में भारतीय दल के प्रदर्शन के बारे में अखिल भारतीय खेल परिषद विचार कर रही है और उसकी सिफारिशों की प्रतीक्षा है।

Centre-State Relations

*96. SHRI BABURAO PATEL:
SHRI MANIBHAI J. PATEL:
SARI E. K. NAYANAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Chief Ministers of Andhra Pradesh, Orissa and Kerala have expressed their dissatisfaction over the Centre-State relations;

(b) if so, the points of difference between the Centre and these States according to the three Chief Ministers;

(c) whether these Chief Ministers have also formally addressed the Central Government on the subject;

(d) whether they have suggested some remedies to improve the Centre-State relation; and

(e) the reaction of Government in regard thereto?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (b). Government have seen

press reports of interviews given by Chief Ministers of Andhra Pradesh, Orissa and Kerala in which they gave their general assessments of the political trends. They also expressed their views regarding Centre-State relations but no specific points of difference between the Centre and the States were mentioned except by Chief Minister, Kerala who referred to the difference in attitudes between the Central Government and the State Government over the strike of the Central Government employees.

(c) and (d). The Central Government have not received any communication from the Chief Ministers of Andhra Pradesh and Orissa in regard to the general problems of Centre-State relations. Chief Minister, Kerala, has, however written to the Prime Minister and the Home Minister on the general problems of Centre-State relations and suggested the setting up of an inter-State Council under article 263 of the Constitution.

(e) Government do not think that any basic changes in the existing constitutional provisions relating to relations between the Centre and the States are called for. However, certain aspects of Centre-State relationships, including the question of an inter-State Council under article 263 of the Constitution, had been examined by a Study Team appointed by the Administrative Reforms Commission, and its report is under the consideration of the Commission.

Administrative Reforms Commission

*97. SHRI S. K. TAPURIAH:
SHRI SRADHAKAR SUPAKAR:
SHRI RAGHUVIR SINGH SHASTRI:
SHRI YAJNA DATT SHARMA:
SHRI P. VISWAMBHARAN:
SHRI VISHWA NATH PANDEY:
SHRI D. C. SHARMA:
SHRI BENI SHANKER SHARMA:
SHRI HARDAYAL DEVGUN:
SHRI RANJIT SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of reports so far submitted by the Administrative Reforms Commission and its various Study Teams and working Groups and the number of subjects under investigation by the Commission;

(b) the details of the recommendations of the Administrative Reforms Commission which have been accepted by Government;

(c) the details of the recommendations which are under consideration in the final stages of acceptance;

(d) by what time the work of the Commission is likely to be completed; and

(e) whether a summary of the decisions taken will be laid on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (e). A statement is laid on the Table of the House. [*Placed in library. See* No. L. T.—69/69]

विद्यार्थियों को धार्मिक और नैतिक शिक्षा

*98. **श्री नारायण स्वरूप शर्मा :**
डा० कर्णी सिंह :

क्या शिक्षा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान इस बात की ओर दिलाया गया है कि अधिकांश शिक्षा शास्त्रियों, शिक्षा सम्मेलनों तथा सरकार द्वारा नियुक्त किये गये शिक्षा आयोगों ने यह मत व्यक्त किया है कि विद्यार्थियों में अनुशासन की भावना पैदा करने तथा उनका चरित्र बनाने के लिये धार्मिक और नैतिक शिक्षा देना अनिवार्य है;

(ख) यदि हां, तो क्या संविधान में संशोधन करके शिक्षा संस्थाओं को धार्मिक

और नैतिक शिक्षा आरम्भ करने के लिए अवसर प्रदान करने की अनुमति देने का सरकार का विचार है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मन्त्री (डा० वी० के० आर० वी० राव) : (क) से (ग). संदर्भाधीन सभी सिफारिशों से वे सभी राज्य सरकारें, जो इनसे मुख्य रूप से सम्बन्धित हैं, अवगत हैं। इस सम्बन्ध में भारत सरकार का संविधान में संशोधन करने का कोई प्रस्ताव नहीं है।

Airport at Calicut

*99. SHRI A. SREEDHARAN:
SHRI MANGALATHUMADAM:
SHRIMATI SUSEELA GOPALAN :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the further steps taken to establish an Airport at Calicut;

(b) whether any new proposals have been received from the Government of Kerala in this regard; and

(c) if so, the particulars thereof and the action taken thereon ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). The State Government have worked out details of the land to be acquired for the proposed airport at Calicut. This is, at present, under scrutiny of Government.

The airport project for Calicut has been included in the draft of Fourth Five-Year Plan.

Invitation by Shri G.D. Birla to Ethiopian Students for Training in India

*100. SHRI HEM BARUA: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that Shri G. D. Birla had, during his recent visit to Ethiopia, asked the Ethiopian Government to send students for training in his Colleges in India; and

(b) if so, the details of this invitation and the response so far met?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) and (b). Shri G. D. Birla visited Ethiopia in his private capacity and Government has no information about the offer made by him and the response of the Ethiopian Government to it.

Central Secretariat Library, New Delhi

*101. SHRI GADILINGANA GOWD: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that a large number of Government employees working in attached/subordinate offices public undertakings are not allowed to be a member of the Central Secretariat Library, New Delhi;

(b) if so, the reasons therefor;

(c) whether it is also a fact that the terms and conditions laid down in this connection have become out dated; and

(d) if so, the steps being taken to liberalise the terms and conditions so as to enable all employees to avail of the opportunity?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) No, Sir, only the employees of the Public undertakings are not eligible for membership of the Central Secretariat Library.

(b) The existing rules do not provide for membership of the employees of the Public undertakings.

(c) and (d). The matter is being examined.

सांविधिक संयुक्त सलाहकार व्यवस्था की रूपरेखा

*102. **श्री बृज भूषण लाल :**
श्री राम गोपाल शालवाले :
श्री जगन्नाथ राव जोशी :
श्री सूरज भान :
श्री अटल बिहारी वाजपेयी :
श्री स० मो० बनर्जी :
श्री श्रीगोपाल साहू :
श्री ओंकार सिंह :
श्री शारदानन्द :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार के कर्मचारियों के लिये सांविधिक संयुक्त सलाहकार व्यवस्था की रूपरेखा के बारे में कोई निर्णय कर लिया गया है;

(ख) यदि हां, तो इसका ब्यौरा क्या है और कब तक उक्त वैधानिक प्रस्ताव संसद् के समक्ष लाये जायेंगे;

(ग) क्या विधान बनाने के पूर्व कर्मचारी संगठनों से परामर्श कर लिया गया है;

(घ) यदि हां, तो उनकी प्रतिक्रिया क्या है; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं ?

गृह-कार्य मंत्रालय में उप-मंत्री (श्री के० एस० रामास्वामी) : (क) प्रस्तावित सांविधिक व्यवस्था की सामान्य रूपरेखा के बारे में निर्णय कर लिया गया है । इसका ब्यौरा तैयार किया जा रहा है ।

(ख) गृह-मंत्रालय में मंत्री ने तारीख 16-12-1968 को लोक सभा में अनिवार्य सेवा अनुरक्षण विधेयक पर हुई बहस के समय इस प्रस्ताव की रूपरेखा की घोषणा की थी । प्रस्तावित विधायन को वर्तमान सत्र में प्रस्तुत करने की आशा है ।

(ग) जी, अभी तक नहीं ।

(घ) प्रश्न उपस्थित नहीं होता ।

(ङ) प्रस्तावित सांविधिक योजना के सिद्धांतों पर संयुक्त परामर्श व्यवस्था की राष्ट्रीय परिषद में यथाशीघ्र विचार-विमर्श किया जायेगा ।

दिल्ली/नई दिल्ली में यातायात की व्यवस्था

*103. **श्री यशपाल सिंह** : क्या **गृह-कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बम्बई की तुलना में दिल्ली में यातायात-नियन्त्रण व्यवस्था असंतोषजनक तथा शिथिल प्रकार की है ;

(ख) यदि हां, तो इसके क्या कारण हैं ; और

(ग) क्या दिल्ली तथा नई दिल्ली में यातायात की उचित व्यवस्था करने के लिए कोई कार्यवाही करने का विचार है ?

गृह कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) जी नहीं, श्रीमान् ।

(ख) प्रश्न नहीं उठता ।

(ग) संघ राज्य क्षेत्र दिल्ली के शहरी इलाकों में यातायात-प्रबन्धों में सुधार तथा आधुनिकीकरण किया गया है तथा उसमें और अधिक सुधार करने के लगातार प्रयत्न किये जा रहे हैं । सड़कों पर कई चौराहों के रूप को बदला गया है, अनेक चौराहों पर स्वचालित यातायात नियन्त्रण सिग्नल लगाए

गये हैं, सड़कों को चौड़ा किया गया है ; रोशनी, सतह, गोल-चक्कर, यातायात नियम इत्यादि को सुधारा गया है और दुर्घटना-प्रवृत्ति क्षेत्रों में सुधार करने के लिए विशेष जोर दिया जा रहा है ।

आन्ध्र प्रदेश में नक्सलवादी

*104. **श्री ओम प्रकाश त्यागी :**
श्री भारत सिंह चौहान :
श्री श्रीचन्द गोयल :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नक्सलवादियों ने आन्ध्र प्रदेश के श्रीकाकुलम जिले के आदिम जाति क्षेत्र में अपना अड्डा स्थापित किया है और वे वहां लोगों पर विभिन्न प्रकार के अत्याचार कर रहे हैं;

(ख) क्या यह भी सच है कि वे वहां पर डाके मार रहे हैं और भू-स्वामियों तथा व्यापारियों को लूट रहे हैं;

(ग) यदि हां, तो क्या भारत सरकार ने इन राष्ट्र-विरोधी तत्वों से लोगों की रक्षा करने के लिये आन्ध्र प्रदेश सरकार से कोई बातचीत की है; और

(घ) यदि हां, तो उसका क्या परिणाम निकला है ?

गृह कार्य मंत्री (श्री यशवन्तराव चव्हाण): (क) राज्य सरकार द्वारा दी गई सूचना के अनुसार आन्ध्र प्रदेश के श्रीकाकुलम जिले में गिरीजन उग्रवादियों के प्रभाव में आ गये हैं ।

(ख) उग्रवादियों के नेतृत्व में गिरीजन हिंसा और अराजकता पर उतर आये हैं और उन्होंने कई डकैतियां डाली हैं तथा कई व्यक्तियों की सम्पत्ति को लूटा है ।

(ग) और (घ). केन्द्रीय सरकार ने राज्य सरकार को उग्रवादियों की गतिविधियों पर सावधानी से निगरानी करने तथा किन्हीं अवैध गतिविधियों के विरुद्ध कड़ी कार्रवाई करने की सलाह दी थी । राज्य सरकार ने विधि और व्यवस्था बनाये रखने के लिए इस क्षेत्र में कारगर रूप से पुलिस नियुक्त करने के लिए कार्रवाई की है और गिरीजनों की दशा सुधारने के लिए विभिन्न सामाजिक और आर्थिक उपाय भी आरम्भ किये हैं ।

Post-Graduate Qualified Government Employees

*105 SHRI N.R. LASKAR:
SHRI R. BARUA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of post-graduate Qualified employees are working in the Central Government Offices as clerks and Assistants;

(b) if so, whether Government propose to grant such post-graduate employees some benefit for their higher qualifications for the reason that Government are benefited by their higher qualifications;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) (a) to (d). The minimum educational qualification for recruitment as Clerks in in Central Government Offices is Matriculation or equivalent. The minimum educational qualification for recruitment as Assistants in the Secretariat is a University degree or equivalent. Information relating to the number of post-graduate Clerks and Assistants in Central Governments Offices is not available. As post-graduate qualification is not necessary for Clerks and Assistants, the question of granting any benefit for higher qualifications, does not arise.

Chhoti Sadri Rajasthan Gold Scandal Case

*106. SHRI MADHU LIMAYE: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Starred Question No. 732 on the 13th December, 1968 regarding the Chhoti Sadri Gold Scandal Case and state:

(a) whether the Central Bureau of Investigation has since completed the investigations;

(b) if so, the result thereof; and

(c) if not, the reasons for the delay?

THE MINISTER OF HOME AFFAIRS (SHRI Y.B. CHAVAN): (a) No, Sir.

(b) Does not arise.

(c) During the pendency of the criminal case and the connected revision proceedings before the Rajasthan High Court the enquiries have to be conducted with due regard to the provisions of the law and this takes time.

Sarkar Committee Report on C.S.I.R.

*107. SHRI B. K. MODAK:
SHRI P. GOPALAN:

Will the Minister of EDUCATION be pleased to state:

(a) whether the Sarkar Committee which was set up to enquire into the functioning of the Council of Scientific and Industrial Research has submitted its report;

(b) if so, the details thereof and the action taken thereon;

(c) if not, when the report is likely to be submitted; and

(d) the reasons for the delay?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO): (a) Not yet, Sir.

(b) Does not arise.

(c) It is difficult to indicate any date at this stage, but the Committee is trying its best to complete its work as early as possible.

(d) The terms of reference given to the Committee are very wide and a large number of witnesses have to be called and documents collected and examined. Besides, members of the committee, having a number of other commitments, find it difficult to meet for more than a few days per month.

Khosla Commission Report on Delhi Police

*108. SHRI K.M. ABRAHAM:
SHRI GANESH GHOSH:
SHRI BANSH NARAIN SINGH:
SHRI J.B. SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the report submitted by the Khosla Commission on Delhi Police;

(b) whether Government have completed the examination of the report;

(c) if so, the recommendations which have been accepted by Government; and

(d) the recommendations which have not been accepted by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Copies of the report submitted by the Khosla Commission are laid on the Table of the Sabha. [*Placed in library See* No. LT—82/69]

(b) to (d). The examination of the report has been more or less completed and the various recommendations as finally accepted by Government are under implementation. In respect of some recommendations the matter is under examination in consultation with the various Ministries. The examination of the remaining recommendation is expected to be completed shortly.

Cochin Port Trust

*109. SHRI C. K. CHAKRAPANI: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether the Major Harbour Enquiry Committee had visited Kerala recently;

(b) if so, whether the Committee has recommended reorganisation of the Cochin Port Trust;

(c) whether the Kerala State Transport Department has made any suggestion to include the State Government's representatives in the Trust proposed to be reorganised; and

(d) if so, Government's reaction thereto?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) The reference is presumably to the Commission on Major Ports which visited Cochin in October, 1968.

(b) The Commission have not yet submitted their report.

(c) The Government of Kerala are already represented on the Cochin Port Trust Board. The Government of Karala has suggested that the statute on which the Port Trust's powers etc. are based should be reviewed so as to confer greater responsibility on it for executing schemes.

(d) It is for the Major Ports Commission first to consider the various suggestions placed before it and make its recommendations.

Rejection of Central Government's Acts, Rules and Directions by State Governments

*110. SHRI JYOTIRMOY BASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of occasions when the State Governments have rejected Central Government's Acts, Rules and Directions from 1948 to 31st December 1968; and

(b) the details thereof; the dates of rejections and the names of the State Governments?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Under Article 246 (1) of the Constitution, Parliament has exclusive power to make laws with respect to any of the matters enumerated in list I of the Seventh Schedule. Under Article 246 (2) Parliament also has the power to make laws with respect to any of the matters enumerated in list III in the Seventh Schedule. Article 254 (1) of the Constitution deals with any inconsistency between laws made by Parliament and laws made by Legislatures of States, and subject to the provisions thereof, the law made by Parliament shall prevail over any law made by the Legislature of the State. Thus, no State Government has any power under the Constitution to reject any Central law or rules made thereunder.

There has been no occasion for the Central Government to issue any directions either under Article 256 or Article 257.

(b) Does not arise.

1967 के आम चुनाव में विदेशी धन के प्रयोग के बारे में केन्द्रीय जांच ब्यूरो का प्रतिवेदन

*111. श्री कंवर लाल गुप्त :
श्री के० रमानी :
श्री प्रकाशवीर शास्त्री :
डा० सुशीला नैयर :
श्री शिवकुमार शास्त्री :
श्री रवि राय :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पिछले सामान्य चुनाव के दौरान विदेशी धन के भारत में आने के बारे में की गई जांच के बारे में सरकार ने कोई निर्णय किया है; और

(ख) यदि नहीं, तो उसके क्या कारण हैं और सरकार इस बारे में कब निर्णय करेगी ?

गृह-कार्य मंत्री (श्री यशवन्तराव चव्हाण): (क) और (ख). पिछले आम चुनावों में तथा अन्य प्रयोजनों के लिए विदेशी धन के उपयोग के बारे में गुप्त वार्ता विभाग के प्रतिवेदन पर सावधानी से विचार किया गया है। संसद के चालू सत्र में सरकार इस विषय पर एक वक्तव्य देगी।

State Road Transport Corporation

*112. SHRI A. K. GOPALAN:
SHRI P. P. ESTHOSE:
SHRI K. ANIRUDHAN:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) the state-wise share capital of the Government of India in the State-Road Transport Corporations;

(b) the percentage of contribution to the various States;

(c) whether it is a fact that the Kerala State Road Transport Corporation has been getting a contribution of only 20 per cent whereas the contribution of 25 per cent or more of the total share capital has been given in Mysore, Andhra Pradesh, Maharashtra and Gujarat;

(d) the reasons for the discrimination; and

(e) the steps taken by Government to remove the disparity?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND TRANSPORT & SHIPPING (SHRI RAGHU RAMAIAH)

(a) The information required is being collected and will be laid on the table of the Sabha, when received.

(b) The information is given below:—

Name of Corporation	Percentage of Central Govt. contribution
Andhra Pradesh State Road Transport Corporation	25
Gujarat State Road Trans-Port Corporation	33⅓
Bihar State Road Transport Corporation	25
Kerala State Road Transport Corporation	20
Maharashtra State Road Transport Corporation	33⅓
Madhya Pradesh State Road Transport Corporation.	25
Mandi Kulu Road Transport Corporation	20
Mysore State Road Transport Corporation	25
North Bengal State Road Transport Corporation	33⅓
Pepsu State Road Transport Corporation	20
Rajasthan State Road Transport Corporation.	20

(c) Yes, Sir.

(d) The share of the Central Government (Railways) to the capital of a State Road Transport Corporation is determined at the time of their agreeing to join it, having regard to all relevant considerations, including availability of funds. In view of the constraint on resources during the last few years, the share of the Railways has been restricted to 20% of the total in each Corporation set up in that period.

(e) At the seventh meeting of the Transport Development Council held in June, 1968, it was recommended that the Central Governments contribution to the capital of State Road Transport Corporations should be at a uniform level of 33⅓% and, wherein any existing Corporation such contribution was less, it should be raised to 33⅓%. The Ministry of Railways have agreed to this recommendation, in principle. The question of including necessary provision in the Fourth Plan of the

Railways towards contribution to the capital of State Road Transport Corporations on the basis that their share may be at a uniform level of 33⅓% of the total in each case is under consideration.

Indore Riots

*113. SHRI C. MUTHUSAMI:
SHRI J. MOHAMED IMAM:
SHRI K. P. SINGH DEO:
SHRI D. R. PARMAR:
SHRI C. C. DESAI:
SHRI HUKAM CHAND KACHWAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether communal frenzy broke out in the city of Indore recently in which some people were killed;

(b) if so, whether Government have conducted any enquiry in this regard directly or through the State Government and

(c) what action, if any, has been taken against the miscreants?

THE MINISTER OF HOME AFFAIRS: (SHRI Y. B. CHAVAN): (a) and (b). According to information received from the State Government there was a fight between two groups over gambling in Indore on 27th December, 1968. One of the injured persons died on 31st December 1968. This gave rise to some tension in the town and some minor incidents. On 1st January, 1969, when the funeral procession of the deceased was taken out there was some stray stone-throwing. On 2nd January there were four cases of arson on shops resulting in damage estimated at Rs. 70/-. No person was killed in the disturbances.

(c) 319 persons were arrested under sections 188 and 287 of the Indian Penal Code and 32 were arrested under the preventive provisions of the Code of Criminal Procedure.

Surrender of Privileges by Jam Saheb of Nawanagar

*114. SHRI KIKAR SINGH:
SHRI RAMACHANDRA J. AMIN:
SARI P. N. SOLANKI:
SHRI BHOLA NATH MASTER:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Jam Saheb of Nawanager of Saurashtra-Gujarat has surrendered recently some of his privileges like Government's Guards at his Palace and has informed Government about the same;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) and (b). The Maharaja of Nawanagar has given up the privilege of a special police guard from 1st January, 1969, reserving the right to ask for reinstatement in future unless the privilege is revoked by Government. The State Government have accordingly withdrawn the guard.

(c) Government welcome the step.

Wage Board for Port and Dock Workers

*115. SHRI P. RAMAMURTI:
SHRI MOHAMMAD ISMAIL:
SHRI VISWANATHA MENON:
SHRI R. K. SINHA:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether the Wage Board for Port and Dock workers has submitted its report;

(b) if so, the recommendations made therein; and

(c) if not, the reasons for the delay?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH)

(a) Not yet.

(b) Does not arise.

(c) The time taken is due to the large numbers and categories of employees covered and the very complex issues involved. It is understood that the Wage Board is making all efforts to complete its work as early as possible.

Students' Unrest in India

*116. SHRI SITARAM KESRI:
SHRI S. C. SAMANTA:
SHRI SHIVA CHANDRA JHA:

Will the Minister of EDUCATION be pleased to state:

(a) whether Government have initiated steps to find out the causes of the students' unrest in many parts of the country;

(b) whether it is a fact that the bleack prospects of a secure life and frustration are also factors for the unrest; and

(c) if so, the remedies sought to cure the ills?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (Dr. V. K. R. V. RAO):

(a) The causes of student unrest are fairly well known and have been discussed from time to time by committees of University Grants Commission, the Education Commission, Conferences of Vice-Chancellors, etc. Recently the U. G. C. has appointed a Working Group to formulate the necessary guide lines and general frame work for studies relating to student unrest.

(b) Uncertainty about employment is one of the many causes.

(c) The remedies rest with the Governments, Universities, and political and economic leadership in the country. On the educational side, the U.G.C. has been assisting universities for implementing programmes of student's welfare with a view to providing a congenial atmosphere for study and research and thus divert their attention from undesirable activities.

Delhi Convention Against Communalism (December, 1968)

*117. SHRI HEM RAJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a convention against communalism was held at Delhi in the last week of December, 1968; and

(b) if so, what were the resolutions passed and whether Government propose to accept any of their suggestions?

THE MINISTER OF HOME AFFAIRS: (SHRI Y. B. CHAVAN) : (a) and (b). Government have seen press reports of proceedings of the two day Convention against Communalism held on December 28 and 29, 1968 in New Delhi. The Convention generally called upon political parties and Government to root out communalism from the body politic and to guard the values of secular nationalism. Government are already taking steps to implement the recommendations of the National Integration Council to curb communalism.

Ellora and Ajanta Cave Temples

*118. SHRI BAL RAJ MADHOK: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that famous Ellora and Ajanta cave temples are among the masterpieces of Indian art, architecture, sculpture and painting;

(b) whether it is also a fact that they have long been subjected to vandaliam by successive foreign rulers;

(c) whether it is also a fact that they have not been properly looked after even after Independence as a result of which

thefts of beautiful sculpture have taken place;

(d) whether it is also a fact that even descriptive name plates have not been placed before these caves and sculptures inside them and there is no arrangement of guides to explain the sculptures to thousands of students and visitors who visit these caves daily; and

(e) if so, what steps Government contemplate towards proper up-keep and renovation of these national treasures?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) Yes, Sir.

(b) Some books mention this but the veracity of such statement has not been established.

(c) No, Sir. The cave temples are being well looked after by the Archaeological Survey of India ever since they were taken over for protection as monuments of national importance in 1951. No thefts of sculptures have been reported since then.

(d) No, Sir. Labels identifying sculptures have been provided in the important caves at Ellora. At Ajanta, as the descriptive scenes or *Jataka* scenes are often grouped and intermixed, such labels instead of being a help are likely to cause confusion. At Ellora in addition to a Departmental Guide Lecturer there are two local licensed guides. Similarly at Ajanta there is one local licenced guide. In addition to these the Department of Tourism will shortly issue licences to sixteen guides both for Ajanta and Ellora.

(e) Repairs and other measures for preservation of these national treasures are undertaken as and when found necessary.

Beating of A Ph.D. Student in I. A. R. I., New Delhi

*119. SHRI DEVEN SEN:
SHRI BIBHUTI MISHRA:
SHRI D. N. PATODIA:
SHRIMATI SAVITRI SHYAM:
SHRI M. L. SONDHI:
SHRI CHENGALRAYA NAIDU:
SHRI B. K. DAS CHOWDHURY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a Ph.D. student of the Indian Agricultural Research Institute, New Delhi was beaten by the Police on the 4th January, 1969 after being stopped from going to the farm on which he was working and which was to be shown to the Shah of Iran during his visit to Delhi;

(b) whether an inquiry has been conducted into the matter; and

(c) if so, the result thereof and the action taken thereon?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) A complaint in this behalf was received.

(b) The Sub Divisional Magistrate, Tughlak Road, New Delhi, was directed to hold an inquiry into the matter.

(c) The Sub Divisional Magistrate examined 23 witnesses besides the research scholar who was alleged to have been beaten, and the police official who was alleged to have beaten him. He came to the conclusion, on the basis of evidence recorded by him that the allegation of beating of the research scholar has not been substantiated.

Abolition of Octroi

*120. SHRI MUHAMMAD SHERIFF: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether Government propose to direct the State Governments to abolish octroi as quickly as possible since it is a great hindrance in the economic development of the country apart from being a source of corruption; and

(b) whether Government propose to suggest to State Governments any other substitute source of income in place of

octroi and issue special directive therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) and (b). No, Sir.

Assignments Given to Retired Supreme Court Judges

560. SHRI BABURAO PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the Supreme Court judges who retired during the last five years with dates of their retirement and particulars of their monthly pensions;

(b) the names of those from the above list who were given assignments on committees or commissions with starting and ending dates of such assignments in each case and name or particulars of the assignments with the total emoluments earned by each during the period of assignment by way of salary or compensation and travelling allowance paid to each;

(c) whether it is a fact that the expectation of getting committee or commission work after retirement often influences the minds of some Supreme Court judges and has a definite effect in cases filed by Government; and

(d) the reasons why these Superannuated judges, who richly deserve rest, are again drafted into service in spite of strict limitations of age and memory as observed in many?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) A statement giving the requisite information is laid on the Table of the House. [*Placed in library. See* No. LT-70 /69]

(b) Information is being collected and will be laid on the Table of the House.

(c) No, Sir. There is not the remotest reason for such an inference.

(d) Retired judges are usually appointed to positions involving functions of judicial or *quasi*-judicial nature. It is not always possible to requisition the services of serving judges to hold such positions. Having regard to the public confidence enjoyed by the judiciary, and the ability and impartiality with which retired judges have been performing the functions entrusted to them it is clearly in the public interest that the practice should not be discontinued.

Prosecution of Newspapers

561. SHRI BABURAO PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of editors and periodicals prosecuted under Section 153A of the I. P. C. since the meeting of the National Integration Council held in Srinagar;

(b) the names of those acquitted or convicted with the nature of convictions so far;

(c) whether Government propose to withdraw all the cases now that the mid-term elections in various States are over and there is no necessity of wooing any particular community for votes; and

(d) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). A statement is laid on the Table of the House. [*Placed in library. See* No. LT—71/69]

(c) and (d). No, Sir. None of the prosecutions has been launched for "wooing any particular community for votes."

India Tourism Development Corporation

562. SHRI BABURAO PATEL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the date of inception of the India Tourism Development Corporation and

the funds placed at its disposal with a summary of its objectives;

(b) the name and qualifications of the Chairman, his monthly emoluments and the travelling allowance given to him with his special qualifications which were considered adequate for the post;

(c) the number and dates of foreign trips undertaken by the Chairman and nine other officials immediately below him with the names of country, duration of stay and foreign exchange released in each case;

(d) the names of the officials whose wives accompanied them on foreign tours; and

(e) the precise benefit to our country of the foreign trips by these officials ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) The India Tourism Development Corporation Limited was formed on the lst October, 1966 by amalgamating the three erstwhile Undertakings, namely, India Tourism Corporation Limited, Hotel Corporation of India Limited and India Tourism Transport Undertaking Limited. The paidup capital of the unified Corporation, as on 1-10-1966, was 24,59,400. The funds placed at the disposal of the Corporation are indicated below :—

4th October 1967	:	Rs. 25.00 lakhs
27th March 1968	:	Rs. 38.00 lakhs
Total	:	Rs. 63.00 lakhs

Thus, the total paidup capital of the Corporation is Rs. 87,59,400. The main objectives of the Corporation are :—

(i) Construction of hotels and management of Tourist Bungalows and Canteens.

(ii) Provision of transport facilities for tourists.

(iii) Production of tourist publicity and promotional material.

(iv) Sponsoring and organising entertainment programmes for tourists.

(v) Operation of duty-free shops at international air/sea ports.

(b) Shri Romesh Thapar is the Chairman of the India Tourism Development Corporation Limited. He is non-official part-time Chairman of the Corporation and is not paid any monthly emoluments. He is eligible to receive, like other non-official Directors of the Corporation Rs. 75/—for each meeting of the Board of Directors attended by him and Travelling Allowance for journeys performed in connection with the business of the Corporation, which includes train or air fare plus Rs. 100/— for the first days and Rs. 50/- for the subsequent days for incidental expenses and Daily Allowance.

(c) Neither the Chairman nor any official immediately below him has undertaken any foreign trip on behalf of the India Tourism Development Corporation Limited.

(d) Does not arise.

(e) Does not arise.

Plying of D. T. U. Buses on Holidays

563. SHRI M. L. SONDHI : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether it is a fact that on Saturdays and Holidays one rupee tickets are sold to thousands of passengers in Delhi but more buses are not provided by the D. T. U. ; and

(b) if so, the reasons for not providing more buses on all routes to avoid rush and over-crowding in the buses on these days ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) and (b). According to the D. T. U., it is correct that on Saturdays and holi-

days one rupee tickets are sold to thousands of passengers. However, on such days, offices, educational institutions and business centres in many localities remain closed, resulting in a radical change in the traffic pattern, and the bus services provided by the Undertaking are re-patterned accordingly to cater to the holiday traffic. Extra arrangements are made on holidays to strengthen bus services to places like Buddha Jayanti Park, Qutab, Okhla, Zoological Gardens, Suraj Kund etc. Besides, on some of the routes, an increase is also made in the frequency of the bus services.

Air-Force Men taken in I. A. C. and Air India

564. SHRI JYOTIRMOY BASU : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the Air-Force men are being taken in the civil Air Services ;

(b) if so, the number of Air-Force men taken so far in the I. A. C. and Air India Services ;

(c) the posts provided to them ; and

(d) the reasons for Air-Force men being taken in the civil Air Services ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir. The Air Force is one of the sources of recruitment for the Civil Airlines.

(b) and (c). Air India have recruited 48 Co-pilots, 25 Navigators and one officer for General Administration from the Air Force. Indian Airlines have recruited 25 second officers and 15 Apprentice Pilots from the Indian Air Force.

(d) The training and experience in the Air Force is of value to the Airlines, who naturally avail themselves of the good material thrown up by the former.

Robbery In Calcutta

565. SHRI JYOTIRMOY BASU : Will the Minister of HOME AFFAIRS be pleased to State :

(a) the details of armed daylight robbery that was committed on the 22nd October, 1968 in the Central Calcutta (Sudder Street) ; and

(b) the role of police in the whole incident ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The facts reported by the Government of West Bengal are as under :—

On 22.10.68, a gang of miscreants armed with firearms committed dacoity and looted Rs. 1,13,328/- belonging to M/s Calcutta Cigarette Supply Co., and its Sister concern 'Jain Company' while some employees of the Company were carrying the cash in a taxi on Sudder Street in Calcutta.

(b) (1) The local police have registered a case U/S 395, 397 IPC and 25 (1) (a) and 27 Arms Act. The investigation of the case is in the Progress.

(2) A sum of Rs. 30,050 alleged to be part of the loot and some arms allegedly used in the Commission of the crime have been recovered. The vehicles believed to have been used for Commission of the crime have also been seized. 18 persons have been arrested during the investigation, which is likely to be completed soon.

North Eastern Council

566. SHRI JYOTIRMOY BASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have recently set up a North Eastern Council; and

(b) if so, the purposes for which it has been set up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The North Eastern Council has

not yet been set up but is proposed to be set up. It will be a high-level advisory body for the north eastern region of India as a whole for the purpose of providing for a unified and coordinated approach towards the security and development of the region. Relevant details about the Council have been given in the press statement issued on the 11th September, 1968, a copy of which was placed on the Table of the House in reply to Starred Question No. 423 on the 29th November, 1968.

Amendments to CSR 561 and 983

567. SHRI C. C. DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Amendments to civil Service Regulations 561 and 983 were laid before Parliament in 1956 for not less than fourteen days as required in Section 3 (2) of the All-India Services Act, 1951; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

(b) The All India Services Act, 1951 provides for the laying of rules before Parliament. Regulations framed under the A. I. S. Act and Rules upto 1st July, 1967, were not therefore laid before Parliament. This matter has been recently reconsidered and it has been decided to lay the regulation also before Parliament in the same manner as the rules are laid. For this purpose a Bill, entitled "the All-India Services (Laying of Regulations before Parliament) Bill, 1968", has been introduced in the Rajya Sabha during the last session of Parliament. The annexure to that Bill includes (item 116) *inter alia* amendments to the CSRS 561 and 983 also.

Grievances of U. P. Teachers

568. DR. SUSHILA NAYAR:
SHRI K. LAKKAPPA:

Will the Minister of EDUCATION be pleased to state:

(a) whether a delegation of teachers of U. P. met the Prime Minister at Allahabad on the 28th December, 1968;

(b) whether the delegation submitted a memorandum to her; and

(c) if so, the grievances presented by them in that memorandum and the reaction of Government thereto?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) and (b). Yes, Sir.

(c) The memorandum contained almost the same demands for which there was agitation by U. P. Madhyamik Shikshak Sangh. The matter has since been settled. The strike has been withdrawn since January 6, 1969 and the schools are functioning normally. Judicial inquiry into the incidents in Naini Jail is being held.

Planning Unit For Laccadives

569. SHRI P. M. SAYEED : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the constitution of the Planning Unit functioning for Laccadives;

(b) Whether there is any non-official member associated with this unit; and

(c) if so, his particulars ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The Planning Unit of Laccadives consists of the following officers of the territory's Administration :

(1) Chairman—Development Commissioner-cum-Development Secretary.

(2) Members—(i) Registrar of Cooperative Societies.

(ii) Special Officer (Fisheries)
(iii) Special Officer (Agriculture)
(iv) Education Officer; and
(v) Executive Engineer.

(b) No, Sir.

(c) Does not arise.

शीघ्र न्याय दिलाना

570. **श्री ओम प्रकाश त्यागी :**
श्री रघुवीर सिंह शास्त्री :

क्या **गृह-कार्य** मन्त्री यह बतलाने की कृपा करेंगे कि :

(क) क्या यह सच है कि आजकल भारत में न्याय करने में इतना अधिक विलम्ब किया जाता है कि इसका उद्देश्य ही समाप्त हो जाता है ; और

(ख) यदि हां, तो शीघ्रन्याय दिलाने के लिये सरकार का क्या कार्यवाही करने का विचार है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्या चरण शुक्ल): (क) और (ख). न्यायकरण मुख्यत: राज्य सरकारों का उत्तरदायित्व है।

जहां तक उच्च न्यायालयों का सम्बन्ध है, अधिकांश उच्च न्यायालयों में न्यायाधीशों की संख्या संस्थानों, निपटान तथा बकाया कार्य को ध्यान में रखकर, उचित सीमा तक बढ़ा दी गई है।

Expenditure on Adult Education

571. SHRI GADILINGANA GOWD : Will the Minister of EDUCATION be pleased to state :

(a) the expenditure incurred on adult education during the Third Five Year Plan in the States of Andhra Pradesh, Madras and Madhya Pradesh;

(b) the total number of adults made literate during this period, State-wise; and

(c) the amount allocated during the Fourth Five Year Plan for those States for adult education and the number of persons to be made literate State-wise ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) to (c). The information isbeing collected and will be laid on the Table of the House.

Promotion of Upper Division Clerks

572. SHRI SHASHI BHUSHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a large number of Upper Division Clerks in the Central Secretariat Service who have put in about 20 years service but are not getting promotions; and

(b) if so, the steps Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir. Threre were only 64 Upper Division Clerks with over 15 years of service on 1.1.68 against a total of about 2800 duty posts of Upper Division Clerks.

(b) Does not arise.

Imbalance in Promotions/Confirmations

573. SHRI SHASHI BHUSHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the decentralisation of the Central Secretariat Service has resulted in imbalances in promotion/confirmation in various Ministries and attached Offices;

(b) if so, what remedial steps are being taken; and

(c) what are the dates of seniority of

last person promoted/confirmed in each grade, Ministry-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Such disparities are inevitable in a decentralised set-up.

(b) The possibility of making certain modification to the present de-centralised set-up is under examination.

(c) Information is being collected and will he laid on the Table of the House.

Expenditure on Overtime and Advertisements of Indian Airlines Corporation

574. SHRI GADILINGANA GOWD: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the Indian Airlines Corporation are unable to avoid infructuous expenditure on overtime and advertisements.

(b) if so, the reasons therefor;

(c) the overtime paid by the Corporation during the years 1967 and 1968;

(d) the amount spent on advertisements, item-wise, during the period from 1s tApril, 1968 to 31st December, 1968; and

(e) the measures adopted by the Corporation to effect economy and the savings affected during the years 1967 and 1968 as a result of these measures?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a), (b) and (e). No, Sir. The Indian Airlines are conscious of the need to reduce the overtime bills and have been taking steps in that direction in consultation with the Employees Associations/ Unions. They have recently introduced new rules of productivity as a result of which overtime expenditure is expected to be reduced.

(c) 1966-67 —Rs. 92.07 lakhs
1967-68 —Rs. 138.95 lakhs

(d) An amount of Rs. 6,87,612.78 was spent on advertisements during the period 1st April-31st December, 1968, under the following heads:—

1. Amounts for route publicity etc.	Rs.	87,625.50
2. Time-Table	Rs.	1,98,249.51
3. Posters	Rs.	16,642.74
4. Advertising in foreign countries	Rs.	49,295.93
5. Advertising of schedules in official Airline Guide and ABC world Airways Guide	Rs.	22,646.00
6. Hoardings		2,631.55
7. Press Advertising		3,10,521.55

A majority of the advertisements relate to publicity given to Indian Airlines schedules, changes in routes and new routes, as well as institutional advertisements. These advertisements are necessary in order to keep the general public informed and also to attract tourist traffic and promote sales.

Central Secretariat Library

575. SHRI GADILINGANA GOWD: Will the Minister of EDUCATION be pleased to state:

(a) the total number of books on different Subjects held by the Central Secretariat Library on the last stock checking in the English/Hindi Section; and

(b) the total membership as on the 31st December, 1968, Ministry/Department-wise and Gazetted and non-Gazetted separately?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO): (a) The required information is laid on the table of the House. [*Placed in library. See* No. LT-72 /69]

(b) The required information is laid on the Table of the Houre. [*Placed in library. See* No. LT-72/69]

Agitation by Students in Madras

576. SHRI GADILINGANA GOWD: Will the Minister of EDUCATION be

pleased to state:

(a) whether it is a fact that the appeal made by the Director of Technical Education in Madras to students to give up "agitation" deserves to be made known throughout the country; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO): (a) and (b). The appeal made by the Director of Technical Education Madras on the New Year Day was published in all the dailies of Madras. Copies of his appeal will be sent to the State Government for possible similar action on their part.

गजेन्द्रगडकर आयोग का प्रतिवेदन

577. **श्री बृज भूषण लाल :**
श्री कुशोक बाकुला :
श्री अटल बिहारी वाजपेयी :
श्री राम गोपाल शालवाले :
श्री जगन्नाथ राव जोशी :
श्री रणजीत सिंह :
श्री सूरज भान :
श्री नि० रं० लास्कर :
श्री रा० बरुआ :
श्रीमती इला पालचौधरी :
श्री ओंकारलाल बेरवा :
श्री श्रीचन्द गोयल :
श्री क० प्र० सिंह देव :
श्री जे० मुहम्मद इमाम :
श्री द० रा० परमार :
श्री सु० कु० तापड़िया :
श्री रा० रा० सिंह देव :
श्री श्रीगोपाल साहू :
श्री कंवरलाल गुप्त :
श्री शारदा नन्द :
श्री ओंकार सिंह :
श्री चं० चु० देसाई :
श्री बाल्मीकि चौधरी :
श्री बे० कु० दासचौधरी :
श्री श्रद्धाकर सूपकार :
श्रीमती तारा सप्रे :
श्री देवकीनन्दन पाटोदिया :
श्री रवि राय :
श्री चेंगलराया नायडू :

क्या **गृह-कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने काश्मीर के सम्बन्ध में गजेन्द्रगडकर आयोग का प्रतिवेदन देख लिया है ;

(ख) इस आयोग की मुख्य सिफारिशें क्या हैं ;

(ग) क्या सरकार ने प्रतिवेदन में की गयी सिफारिशों पर विचार किया है ; और

(घ) यदि हां, तो उसका ब्यौरा क्या है और उसके क्या निष्कर्ष निकाले गये हैं ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्या चरण शुक्ल) : (क) से (घ). आयोग ने अपना प्रतिवेदन जम्मू व काश्मीर सरकार को प्रस्तुत कर दिया है, जिन्होंने उसे अब जनता के लिये प्रकाशित कर दिया है । चूंकि आयोग की नियुक्ति राज्य सरकार द्वारा की गई थी, अतः आयोग के निष्कर्षों पर कार्यवाही करने का सम्बन्ध मुख्यतः उस सरकार का है ।

चीनी दूतावास द्वारा तोड़-फोड़ की कार्यवाहियों में सहायता करना

578. **श्री बृज भूषण लाल :**
श्री अटल बिहारी वाजपेयी :
श्री जगन्नाथ राव जोशी :
श्री रणजीत सिंह :
श्री सूरज भान :
श्री हेम बरुआ :
श्री समर गुह :

क्या **गृह-कार्य** मन्त्री यह बताने की कृपा

करेंगे कि :

(क) क्या यह सच है कि चीनी दूतावास ने कुछ तोड़फोड़ की कार्यवाही करने वाले भारतीय नागरिकों की वित्तीय तथा अन्य सहायता की है अथवा उन्हें उसके लिये उकसाया है ;

(ख) यदि हां, तो इन घटनाओं का ब्यौरा क्या है तथा इस सम्बन्ध में क्या कार्यवाही की गई है;

(ग) क्या सरकार का विचार विदेशी दूतावासों तथा नागरिकों को देश में आपत्तिजनक कार्यवाहियों के लिये वित्त आदि के उपयोग की रोकथाम के लिये कोई कानूनी कार्यवाही करने का है ;

(घ) यदि नहीं, तो उसके क्या कारण हैं ; और

(ङ) यदि हां, तो उसका ब्यौरा क्या है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) और (ख). गुजरात, आन्ध्र प्रदेश, मद्रास, मैसूर, नागालैंड और हरियाणा राज्य सरकारों तथा मणीपुर, अंडमान और नीकोबार द्वीप समूह, पांडीचेरी और नेफा संघ राज्य क्षेत्रों के पास चीनी दूतावास द्वारा उन भारतीयों को दी गई सहायता के बारे में कोई सूचना नहीं है जिन्होंने हिंसात्मक या तोड़-फोड़ की कार्यवाहियों में भाग लिया है। केरल सरकार ने पहले सूचित किया था कि कालीकट के एक व्यक्ति श्री कुन्नीकाल नरायनन ने दिल्ली में स्थित चीनी दूतावास से चार अवसरों पर मनीआर्डर द्वारा एक सौ रुपये से पांच सौ रुपये तक की रकमें प्राप्त की थीं। शेष राज्यों से सूचना की प्रतीक्षा की जा रही है।

(ग) से (ङ). ऐसी गतिविधियों पर सतर्कता बरती जाती है। व्यक्तियों के विशिष्ट अपराधों पर वर्तमान देश-विधि के अन्तर्गत कार्यवाही की जा सकती है।

India's Share in Total World Turnover from Tourism

579. SHRI BRIJ BHUSHAN LAL:
SHRI ATAL BIHARI VAJPAYEE:
SHRI RAM GOPAL SHALWALE:
SHRI JAGANNATH RAO JOSHI:
SHRI RANJIT SINGH:
SHRI S.S. KOTHARI:
SHRI SURAJ BHAN:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) India's share per annum in the total world turnover from tourism during the last ten years;

(b) whether it is less and, if so, the causes thereof; and

(c) the steps proposed to be taken in this connection?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) A statement showing India's share in the total world turnover from tourism during the last ten years is placed on the Table of the House. [*Placed in Library. See* No. LT-73/69]

(b) Week infra-structure, inadequacy of essential facilities and high cost of travel to India in the case of tourists from Europe and America have acted as deterrents to the rapid growth of tourism. External aggression in 1962 and 1965 were other contributory factors.

(c) Government have drawn up a comprehensive programme for development of the tourist plant and infra-structure and for stepping up tourist promotion and publicity overseas, during the Fourth Five Year plan period even though it is felt that with limitations of available finance it will be difficult to catch up with the world growth.

नेताओं की मूर्तियां

580. **श्री बृज भूषण लाल :**
श्री अटल बिहारी वाजपेयी :
श्री राम गोपाल शालवाले :
श्री जगन्नाथ राव जोशी :
श्री रणजीत सिंह :
श्री सूरज भान :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) उन दलों के नाम क्या हैं जिनसे 1947 से अब तक दिल्ली में नेताओं तथा बड़े व्यक्तियों की मूर्तियां लगाने के बारे में सुझाव प्राप्त हुए हैं तथा उन नेताओं और बड़े व्यक्तियों के नाम क्या हैं ?

(ख) स्वीकार अथवा अस्वीकार किये गये प्रस्तावों का ब्यौरा क्या है; और

(ग) जो प्रस्ताव अस्वीकार किये गये हैं उनमें प्रत्येक के क्या कारण हैं ?

गृह-कार्य मंत्रालय में उप-मंत्री (श्री के० एस० रामास्वामी) : (क) से (ग). अक्तूबर, 1956 में ही यह निश्चय किया गया था कि सरकार की अनुमति प्राप्त किये बिना दिल्ली में कोई भी मूर्ति न लगाई जाय। ऐसा यह सुनिश्चित करने के लिए किया गया था कि मूर्तियां कलात्मक स्तर की हों और उपयुक्त स्थानों पर लगाई जायें । गैर-सरकारी संस्थाओं (जिन्हें मूर्ति पर और उसके स्थल पर आधार तथा निर्माण पर समस्त व्यय करना है) द्वारा रखे गये सभी प्रस्तावों पर मुख्यायुक्त की अध्यक्षता के अधीन एक सलाहकार निकाय विचार करता है और स्थल, आकार, मूर्ति की सामग्री आदि पर अन्तिम निर्णय इस समिति की सिफारिशों पर किया जाता है । इस नीति के अनुसार गैर-सरकारी तत्वावधान में पंडित मोतीलाल नेहरू, सरदार वल्लभभाई पटेल तथा पंडित गोविन्द वल्लभ पन्त की मूर्तियां लगाई गई हैं । दिल्ली में राष्ट्रीय नेताओं की मूर्तियां लगाने के स्थलों समेत सभी पहलुओं पर सरकार को सलाह देने के लिए सरकार ने 1965 में निर्माण, आवास तथा सम्भरण मंत्री की अध्यक्षता में एक समिति नियुक्त की थी जिसमें संसद सदस्य तथा अन्य गैर-सरकारी व्यक्ति शामिल हैं । समिति द्वारा दी गई सिफारिशों पर विचार किया गया तथा इण्डिया गेट पर महात्मा गांधी की एक मूर्ति लगाने का निश्चय किया गया है । समिति द्वारा की गई सिफारिशों पर आधारित कुछ अन्य प्रस्तावों के सम्बन्ध में कोई अन्तिम निर्णय नहीं हुआ है । 1947 से अब तक प्राप्त प्रस्तावों के बारे में ठीक-ठीक ब्यौरे, जिन्हें अभी स्वीकृत नहीं किया गया, तत्काल उपलब्ध नहीं है तथा इतने लम्बे अर्से के ब्यौरे एकत्रित करने में लगने वाला समय तथा श्रम प्राप्त होने वाले परिणामों के अनुपात में न होगा ।

संघ लोक सेवा आयोग की परीक्षाओं में भाषाओं के प्रयोग के सम्बन्ध में शिक्षा मंत्री का वक्तव्य

581. **श्री यशपाल सिंह :** क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि शिक्षा मंत्रालय में राज्य मंत्री प्रो० शेर सिंह ने हैदराबाद में इस आशय का एक वक्तव्य दिया है कि संघ लोक सेवा आयोग आगामी सितम्बर से संविधान में उल्लिखित सभी भाषाओं के माध्यम से परीक्षाएं लेना आरम्भ कर देगा;

(ख) यदि हां, तो उपरोक्त घोषणा गृह-कार्य मंत्रालय द्वारा नहीं अपितु शिक्षा मंत्रालय द्वारा किये जाने के क्या कारण हैं; और

(ग) यदि उपरोक्त भाग (क) का उत्तर नकारात्मक हो, तो इस संबंध में

विलम्ब के क्या कारण हैं और संघ लोक सेवा आयोग विभिन्न भाषाओं के माध्यम से कब से परीक्षाएँ लेना आरम्भ करेगा ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) जी नहीं, श्रीमान् ।

(ख) प्रश्न नहीं उठता ।

(ग) सरकार को आशा है कि इस वर्ष ली जाने वाली संयुक्त प्रतियोगिता परीक्षाओं से कुछ विषय (विषयों) के लिए वैकल्पिक माध्यम के रूप में इन भाषाओं के प्रयोग की अनुमति देकर इस सम्बन्ध में एक शुरुआत की जायगी ।

हिन्दी कार्यान्वयन समितियों की स्थापना

582. **श्री ओम प्रकाश त्यागी :**
श्री मोलहू प्रसाद :
श्री राम चरण :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत सरकार के हिन्दी सलाहकार की सिफारिशों के अनुसार जिन मंत्रालयों तथा कार्यालयों में हिन्दी कार्यान्वयन समितियां स्थापित की गई हैं, उनके नाम क्या हैं; और

(ख) शेष मंत्रालयों/कार्यालयों में इस प्रकार की समितियां कब तक गठित होने की संभावना है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : **(क) और (ख)**. हिन्दी कार्यान्वयन समितियों को स्थापित करने के सुझाव पर ध्यानपूर्वक विचार किया गया है । संशोधित राजभाषा अधिनियम के उपबंधों और संबंधित प्रशासनिक अनुदेशों के कार्यान्वयन को सुनिश्चित करने का उत्तरदायित्व प्रत्येक मंत्रालय विभाग में संयुक्त सचिव के स्तर के एक वरिष्ठ अधिकारी को सौंपा गया है । गृह मंत्रालय में तिमाही प्रगति रिपोर्टें प्राप्त हो रही हैं जहां उनकी समीक्षा की जाती है और आवश्यकतानुसार अनुवर्ती कार्यवाही की जाती है इन तथ्यों को ध्यान में रखते हुए, इस प्रयोजन के लिए और समितियां स्थापित न करने का निर्णय किया गया है ।

हिन्दी भाषी तथा अन्य राज्यों के साथ हिन्दी में पत्र व्यवहार

583. **श्री ओम प्रकाश त्यागी :**
श्री मोलहू प्रसाद :
श्री राम चरण :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत सरकार के किन-किन मंत्रालयों तथा कार्यालयों ने हिन्दी भाषी राज्यों तथा पंजाब, गुजरात और महाराष्ट्र के साथ भी हिन्दी में पत्र व्यवहार आरम्भ कर दिया है; और

(ख) शेष मंत्रालयों तथा कार्यालयों द्वारा कब तक हिन्दी में पत्र व्यवहार आरम्भ किये जाने की संभावना है ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) और (ख). इन राज्यों से प्राप्त सभी हिन्दी पत्रों के उत्तर अधिकांशतः हिन्दी में दिये जा रहे हैं । इन राज्यों को मूलरूप से भेजे जाने वाले पत्रों में अधिकतर हिन्दी का प्रयोग करने की आशा अभी कार्यान्वित नहीं हुई है । इस सम्बन्ध में प्रयत्न जारी, किन्तु यह बताना संभव नहीं है कि यह लक्ष्य पूरी तरह से कब प्राप्त हो जायेगा ।

संघ लोक सेवा आयोग के विज्ञापन

584. **श्री ओम प्रकाश त्यागी :**
श्री मोलहू प्रसाद :
श्री राम चरण :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार संघ लोक सेवा आयोग के विज्ञापन अंग्रेजी के सभी प्रमुख समाचार पत्रों में देती है परन्तु हिन्दी के केवल एक दो समाचार पत्रों जैसे 'नवभारत टाइम्स' आदि में ही देती है;

(ख) यदि हां, तो इस भेदभाव के क्या कारण हैं विशेष रूप से जब कि अंग्रेजी बोलने वाले व्यक्तियों की संख्या बहुत ही कम है तथा हिन्दी बोलने वालों की संख्या करोड़ों में है; और

(ग) क्या सरकार का विचार संघ लोक सेवा आयोग के विज्ञापन अंग्रेजी के एक, दो समाचार पत्रों में तथा हिन्दी के सभी प्रमुख समाचार पत्रों में देने का है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) से (ग). संघ लोक सेवा आयोग के विज्ञापन देने के लिए अंग्रेजी तथा क्षेत्रीय भाषाओं में समाचार पत्रों का चयन सूचना व प्रसारण मंत्रालय (विज्ञापन और दृश्य प्रचार निदेशालय) द्वारा यह देख कर किया जाता है कि अमुक क्षेत्र में किसी समाचार पत्र का प्रसारण कितना है तथा इसके पीछे मुख्य उद्देश्य यह होता है कि देश भर में आयोग के विज्ञापनों को अधिकतम प्रचार व प्रसारण प्राप्त हो । ऐसे समाचार पत्रों की सूची का उनके द्वारा नियतकालिक पुनरीक्षण किया जाता है ।

इस समय 92 समाचार पत्रों में संघ लोक सेवा आयोग के विज्ञापन प्रकाशित होते हैं, जिनमें से केवल 24 अंग्रेजी समाचार पत्र तथा शेष 68 अन्य भाषाओं के समाचार पत्र हैं जिनमें 19 हिन्दी के हैं ।

Movements of Naga Hostiles

585. SHRI N. R. LASKAR:
SHRI R. BARUA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a batch of armed Naga hostiles was seen recently along the Railway track in Assam bordering Nagaland;

(b) if so, whether it is also a fact that 300 hostiles entered North Cachar Hills District of Assam during December, 1968 and fled into Nagaland after two encounters with the Indian Security forces; and

(c) whether it is also a fact that the gang committed a number of dacoites and forcibly collected taxes from villagers in the North Cachar Hills ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes Sir.

(b) Yes, Sir. Details are being furnished in answer to another Unstarred Question No. 667 in Lok Sabha today.

(c) Information is being collected and will be laid on the table of the House.

Hilton Type Hotel At Bombay

586. SHRI N. R. LASKAR:
SHRI R. BARUA:
SHRI MANIBHAI J. PATEL:
SHRI SHRI CHAND GOYAL:
SHRI P. M. SAYEED:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government have approved a proposal for setting up Hilton type hotel at Bombay;

(b) if so, the total expenditure involved;

(c) the main features of the hotel; and

(d) whether it will be in the public or in private sector ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) On the application of M/S. Shiv Sagar Estates Ltd., Bombay, Government have approved the terms of their collaboration with Hilton Hotels International, USA. The draft of the collaboration agreement between M/S. Shivsagar Estates and Hiltons is expected shortly for Government approval.

(b) the equity and preference share capital of the proposed company will be Rs. 200 lakhs.

(c) The proposed hotel in Bombay will be of the luxury type with 400 rooms.

(d) It will be entirely in the private sector.

Abolition of Privy Purses and Privileges of Former Rulers

587. SHRI N. R. LASKAR:
SHRI C. K. CHAKRAPANI:
SHRI R. BARUA:
SHRI P. GOPALAN:
SHRI K. ANIRUDHAN:
SHRI UMANATH:
SHRI YASHPAL SINGH
SHRI A. SREEDHARAN:
SHRI RAGHUVIR SINGH SHASTRI:
SHRI S. M. BANERJEE:
SHRI S. C. SAMANTA:
SHRI BEDABRATA BARUA:
SHRI K. LAKKAPPA:
SHRI YOGENDRA SHARMA:
DR. RANEN SEN:
SHRI VASUDEVAN NAIR:
SHRI RAMAVATAR SHASTRI:
SHRI BHOGENDRA JHA:
SHRI VISHWA NATH PANDEY:
SHRI NATHU RAM AHIRWAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have taken any measures in regard to the abolition of privy purses and privileges of the former rulers;

(b) if so, the details thereof;

(c) if not, the reasons for the delay and by what time a final decision is likely to be taken;

(d) whether Goverment have consulted the former rulers in this respect; and

(e) if so, their reaction in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (e). As has already been stated in this House, the Government have taken a decision in principle to abolish privy purses and privileges of the Rulers of former Indian States. The measures necessary for its implementation are being worked out and it would be finalised as soon as possible. Government have also held some talks with the Rulers obout the manner of implementing the decision. These talks have not concluded.

A.M.I.E. Qualified Engineering Diploma Holder

588. SHRI N. R. LASKAR :
SHRI ONKAR LAL BERWA :
SHRI R. BARUA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Engineering Diploma Holders employed in Government offices and public undertakings are granted some increments or promotion on their passing the A. M. I. E. Examination;

(b) if so, the details thereof and the rules under which such benefits are granted ; and

(c) if not, the reasons for not granting any benefit to such employees on the acquiring higher qualifications ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c). The requisite information is being collected and will be laid on the Table of the House as soon as possible.

State Road Transport Corporation

589. SHRI K. M. ABRAHAM:
SHRI C. K CHAKRAPANI:
SHRI A. K. GOPALAN:
SHRIMATI SUSEELA GOPALAN:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether it is fact that the Conference of the Transport Development Council held at Bangalore in June, 1968 recommended the grant of uniform contribution of 25 percent or, if possible, 33 per cent as the Central Government share of capital contribution for the State Road Transport Corporation in the various States ;

(b) if so, whether any steps have been taken by Government to implement this recommendation ; and

(c) if not, the reasons therefor ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) Yes, Sir. The Council in June 68 at Mysore recommended a uniform contribution at the rate of 33⅓% of the total in each case.

(b) and (c). The Ministry of Railways have accepted, in principle, the recommendation of the Council. The question of including necessary provision in the Fourth Plan of the Railways towards contribution to the capital of State Road Transport Corporations, on the basis that their share may be at a uniform rate of 33⅓% of the total in each case, is under consideration.

Purchase of Dredger for Kerala

590. SHRI K. M. ABRAHAM :
SHRI C. K. CHAKRAPANI :
SHRI A. K. GOPALAN :
SHRI VISHWANATHA MENON:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether it is a fact that the Kerala Government have requested for purchasing a dredger from abroad ;

(b) if so, whether Government have considered their request ; and

(c) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) to (c). The Government of Kerala have included in the State's Fourth Plan proposals the acquisition of a sea-going dredger estimated to cost about Rs. 2 to 3 crores. The detailed specifications of the proposed dredger and the tender documents for the manufacture and supply of the same are awaited from the State Government.

Construction of Sailing Vessels (Mechanised)

591. SHRI K. M. ABRAHAM :
SHRI C. K. CHAKRAPANI :
SHRI A. K. GOPALAN :
SHRI VISHWANATHA MENON:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) the names of the States which have applied for loans for the construction of new sailing vessels (Mechanised) ;

(b) whether the Government of Kerala have requested for loan for the construction of such vessels ;

(c) whether the loan has been granted and, if so, how much ; and

(d) if not, the reasons therefor ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) Governments of Maharashtra and Kerala.

(b) Yes, Sir.

(c) A loan of Rs. 2.03 lakhs has been sanctioned as requested by the State Government.

(d) Does not arise.

Inquiry against Former I. G. of Police, Andhra Pradesh

592. SHRI C. K. CHAKRAPANI :
SHRI E. K. NAYANAR :
SHRIMATI SUSEELA GOPALAN :
SHRI OM PRAKASH TYAGI :
SHRI RAM SWAROOP VIDYARTHI :
KUMARI KAMALA KUMARI :
SHRI NARAIN SWARUP SHARMA :
SHRI K. LAKKAPPA :
SHRI YASHPAL SINGH :

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 912 on the 15th November, 1968 regarding enquiry against former Inspector General of Police, Andhra Pradesh and state ;

(a) whether the aforesaid enquiry has since been completed ;

(b) if so, the details of the findings ;

(c) the action taken by Government thereon ; and

(d) if not, when the enquiry is likely to be completed and the reactions for the delay ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Investigation has been completed by the Central Bureau of Investigation.

(b) and (c). The C.B.I's report has yet to be considered by the Government of Andhra Pradesh who are primarily concerned with the matter and who are the competent authority under the Rules to initiate appropriate action. Disclosure of the results of the investigation at this stage would be premature.

(d) Does not arise.

Development Of Lighthouses In Kerala

593. SHRI C. K. CHAKRAPANI :
SHRI A. K. GOPALAN :
SHRI P. P. ESTHOSE :
SHRIMATI SUSEELA GOPALAN :
SHRI MANGALATHUMADAM :
SHRI E. K. NAYANAR :
SHRI P. GOPALAN :

Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether it is a fact that the Kerala Transport Minister has made suggestions to the Director of Lighthouses, who visited Kerala recently for the development of Lighthouses in that State ;

(b) if so, what are the suggestions ;

(c) whether Government have considered these suggestions ; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) No, Sir.

(b) to (d) : Do not arise.

Attack On Police Station Kilthan Island (Laccadive Islands)

594. SHRI C. K. CHAKRAPANI:
SHRI A. K. GOPALAN :
SHRI P. RAMAMURTI :
SHRI SHRI CHAND GOYAL :
SHRI VISHWANATHA MENON :
SHRI K. LAKKAPPA :
SHRI P. M. SAYEED :
SHRI OM PRAKASH TYAGI :
SHRI SRADHAKAR SUPAKAR :
SHRI BHARAT SINGH CHAUHAN :
SHRI BAL RAJ MADHOK :
SHRI NARAIN SAWARUP SHARMA :

SHRI RAM SWARUP VIDYARTHI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of the attack on the Police Station at Kilthan Island in the Laccadive group of Island on the 18th December, 1968 ; and

(b) the action taken by Government against the miscreants ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). According to reports received from the Laccadives Administration, the police outpost in Kilthan was attacked by a large mob on December 19,1968, while the police was investigating a case. Despite warning, the mob grew violent and caused injury to 6 policemen. Police had to open fire to control the situation. Eight persons were injured in firing of whom one died on 11th January, 1969. Government of India have ordered an enquiry by a senior officer from Delhi. The situation is now under control. Further necessary action will be taken on receipt of the report of the Enquiry Officer.

आसाम के चाय बागानों में विदेशियों की गतिविधियां

595. **श्री कंवरलाल गुप्त :**
श्री जि० ब० सिंह :
श्री श्रीगोपाल साहू :
श्री शारदानन्द :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ विदेशी लोग आसाम के चाय बागों में राष्ट्र-विरोधी गतिविधियों में सहायता देते हैं;

(ख) यदि हां, तो उसका ब्यौरा क्या है;

(ग) सरकार ने उनके विरुद्ध क्या कार्यवाही की है;

(घ) क्या सरकार का विचार इन चाय बागानों का राष्ट्रीयकरण करने का है; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) से (ङ). सूचना एकत्रित की जा रही है और सदन के सभा-पटल पर रख दी जायगी ।

दिल्ली में यातायात की दुर्घटनायें

596. **श्री कंवरलाल गुप्त :**
श्री क० लकप्पा :
श्री यशपाल सिंह :
श्री ओंकार सिंह :
श्री हुकम चन्द कछवाय :
श्री विश्वनाथ पाण्डेय :

क्या **परिवहन तथा नौवहन** मंत्री यह बताने की कृपा करेंगे कि :

(क) गत दो वर्षों में दिल्ली में परिवहन सम्बन्धी कुल कितनी दुर्घटनायें हुई हैं और उनमें कितने व्यक्तियों की मृत्यु हुई, कितने व्यक्तियों को चोट लगी और उनमें कितने मूल्य की सम्पत्ति की क्षति हुई है;

(ख) क्या यह सच है कि दिल्ली की जन-संख्या में वृद्धि होने के कारण यहां की सड़कें यातायात की दृष्टि से अपर्याप्त हो गई हैं; और

(ग) यदि हां, तो दिल्ली में यातायात को ठीक ढंग से चलाने के लिये सरकार क्या कार्यवाही कर रही है ?

संसद-कार्य विभाग और नौवहन तथा परिवहन मंत्री (श्री रघुरमैया) : (क) दिल्ली पुलिस के अनुसार 1967 तथा 1968 में यातायात में हुई दुर्घटनाओं में मारे गये व्यक्तियों, घायल व्यक्तियों तथा जिन दुर्घटनाओं में सम्पत्ति नष्ट हुई उनकी संख्या नीचे दी जा रही है :

वर्ष	दुर्घटनाओं की कुल संख्या	मारे गये व्यक्तियों की संख्या	घायलों की संख्या	उन दुर्घटनाओं की संख्या जिनमें सम्पत्ति नष्ट हुई
1967	7995	373	2976	4974
1968	7893	400	3316	4657

दुर्घटनाओं में नष्ट हुई सम्पत्ति के बारे में दिल्ली पुलिस के पास सूचना उपलब्ध नहीं है।

(ख) और (ग). अपेक्षित सूचना एकत्रित की जा रही है और प्राप्त होने पर सभा-पटल पर रख दी जायेगी।

College opened by Christian Missionaries near Imphal

597. SHRI KANWAR LAL GUPTA:
SHRI BANSH NARAIN SINGH:
SHRI SHRI GOPAL SABOO:
SARI SHARDA NAND:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a Christian college is being opened at a distance of about 37 miles from Imphal by foreign Christian missionaries;

(b) if so, how much money and building materials have been imported for this college from foreign countries;

(c) whether it is also a fact that the building of this college will be fully air-conditioned; and

(d) the reasons for which Government have permitted them to bring such a large amount of money and building materials for this college, when it is situated at a strategic point?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) A Christian college has been functioning for some time at Seilmat. It is maintained by the Indo-Burma Pioneer Mission which has its headquarters in the United States of America.

(b) According to information available, the building has been constructed at a cost of sixty-five thousand dollars received from America. The Mission had imported 4,000 corrugated aluminium sheets for, among other works, the Christian college.

(c) No, Sir.

(d) The information is being collected and will be laid on the table of the House.

दिल्ली के अध्यापकों को अग्रिम वार्षिक वेतन वृद्धि

598. **श्री कंवरलाल गुप्त :**
श्री रघुवीर सिंह शास्त्री :
श्री अटलबिहारी वाजपेयी :
श्री बृज भूषण लाल :
श्री रामगोपाल शालवाले
श्री जगन्नाथ राव जोशी :
श्री सूरज भान :
श्री रणजीत सिंह :
श्री ईश्वर रेड्डी :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार

दिल्ली के सब अध्यापकों को वार्षिक वृद्धि देने के प्रश्न पर विचार कर रही है;

(ख) यदि हां, तो क्या इस सम्बन्ध में कोई निर्णय किया गया है;

(ग) क्या यह भी सच है कि सरकार दिल्ली के सब अध्यापकों को आवास और चिकित्सा तथा अन्य सुविधाएँ देने के प्रश्न पर विचार कर रही है; और

(घ) यदि हां, तो इस योजना का ब्यौरा क्या है और वह कब लागू होगी ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : (क) और (ख). सरकार ने अभी तक ऐसा कोई निर्णय नहीं लिया है ।

(ग) और (घ). दिल्ली के सरकारी स्कूलों के अध्यापक, नियमों के अनुसार अपनी बारी पर 'सामान्य पूल' में आवास के लिए पहले से ही पात्र हैं । वे केन्द्रीय सचिवालय (चिकित्सा परिचर्या) नियमों के अधीन, चिकित्सा खर्च की वापिसी के भी हकदार हैं । अध्यापकों को पूल आवास के स्थान पर अलग आवास की सुविधाएँ देने का प्रश्न तथा विद्यमान चिकित्सा खर्च की वापिसी के स्थान पर, केन्द्रीय सरकार स्वास्थ्य सेवा योजना लागू करने का प्रश्न विचाराधीन है ।

Shah of Iran's advice regarding Privy Purses

599. SHRI KIKAR SINGH:
SHRI DEVEN SEN:
SHRI R. K. AMIN:
SHRI ONKAR LAL BERWA:
SHRI RAMCHANDRA J. AMIN:
SHRI D. R. PARMAR:
SHRI P. N. SOLANKI:
SHRI S. M. BANERJEE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the newspaper reports which appeared during the recent visit of Shah of Iran to India about his personal opinion and advice to the Indian Princes regarding the Privy Purses; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) Government have already taken a decision in principle in this matter and for the rest Government have no comment to make on this reported statement.

Withdrawal of Cases Against Government Employees by Kerala Government

600. SHRI SITARAM KESRI:
SHRI R. K. AMIN:
SHRI S. K. TAPURIAH:
SHRI YAJNA DATT SHARMA:
SHRI SHRI CHAND GOYAL:
SHRI RANJIT SINGH:
SHRI BAL RAJ MADHOK:
SHRI HARDAYAL DEVGUN:
SHRI D. C. SHARMA:
SHRI BENI SHANKER SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Kerala Government have decided to withdraw cases instituted against the Central Government employees who participated in the strike on the 19th September, 1968.

(b) whether it would not amount to defying the Centre's instructions; and

(c) if so, the steps proposed to be taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The Kerala Government have decided to issue orders Withdrawing the cases arising out of the Essential Services (Maintenance) Act, 1968. The Central Government had advised the State Government not to withdraw such cases as that would render infructuous the legal consequences of laws made by Parliament.

(c) The concerned departments and offices of the Central Government would take action according to law to contest the withdraw of cases by the Public Prosecutor in appropriate courts.

Integration of Parts of Manipur Assam and Nefa with Nagaland

601. SHRI SITARAM KESRI:
SHRI HARDAYAL DEVGUN:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Chief Minister of Nagaland has demanded the integration of parts of Manipur, Assam and NEFA with Nagaland;

(b) if so, whether Government have received any written communication from the Chief Minister in this regard; and

(c) the reaction of Government ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c). While suggesting the appointment of a Boundary Commission to deal with Nagaland's claims for certain areas of Assam the Chief Minister of Nagaland had also referred to the need for integrating with Nagaland the contiguous areas inhabited by Nagas. The question of appointing a Boundary Commission in regard to Nagaland's claim for certain areas in Assam is under consideration and the matter is under correspondence with the State Government.

विश्वविद्यालयों को प्रति विद्यार्थी अनुदान

602. **श्री महाराज सिंह भारती :** क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने गत वर्ष कुछ विश्वविद्यालयों को प्रति विद्यार्थी 3500 रुपये का अनुदान दिया है जबकि कुछ विश्वविद्यालयों को दिये जाने वाले अनुदान का अनुपात 100 रुपये है; और

(ख) यदि हां, तो सरकार द्वारा प्रति विद्यार्थी अनुदान की अधिकतम राशि निर्धारित न किये जाने के क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : (क) और (ख). कुछ योजनाओं को छोड़कर विश्वविद्यालय अनुदान आयोग द्वारा स्वीकृत अनुदानों का विद्यार्थियों की भर्ती से कोई सम्बन्ध नहीं है। ये अनुदान विश्वविद्यालय के विकास की स्थिति, उसकी आवश्यकताएं और उसके द्वारा प्रारम्भ किए जाने वाले कार्यक्रम जैसी कई बातों के आधार पर निश्चित किये जाते हैं।

एयर बस का खरीदा जाना

603. **श्री महाराज सिंह भारती :** क्या **पर्यटन तथा असैनिक उड्डयन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने एयर बस खरीदने के बारे में किसी देश से करार किया है; और

(ख) यदि हां, तो उसका ब्यौरा क्या है ?

पर्यटन तथा असैनिक उड्डयन मंत्री डा० कर्णसिंह : (क) जी, नहीं।

(ख) प्रश्न नहीं उठता ।

प्राइमरी शिक्षा की एक समान प्रणाली

604. **श्री महाराज सिंह भारती :** क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि : केन्द्रीय सरकार द्वारा शिक्षा आयोग की सिफारिश के अनुसार प्राइमरी शिक्षा की एक समान प्रणाली अपनाये जाने के अनुरोध के बारे में राज्य सरकार की क्या प्रतिक्रिया है ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : शिक्षा आयोग ने सिफारिश की थी कि देश में प्राथमिक शिक्षा की प्रणाली एक रूप होनी चाहिए, जिसमें कार्यानुभव तथा सामाजिक सेवा—जैसे बुनियादी शिक्षा के अच्छे तत्वों का समावेश किया जाना चाहिए । इसे शिक्षा आयोग की अन्य सिफारिशों के साथ राज्य सरकारों को भेज दिया गया था। राज्यों द्वारा इस सिफारिश को सामान्य रूप से स्वीकार कर लिया गया है ।

शिक्षकों को ऊंचे वेतनमान देने के लिये उत्तर प्रदेश को अनुदान

605. **श्री महाराज सिंह भारती :**
श्री अविचन :
श्री श्रीचन्द गोयल :
श्री हेम बरुआ :
श्री सु० कु० तापडिया :
श्री ओम प्रकाश त्यागी :
श्री नारायण स्वरूप शर्मा :
श्री रामस्वरूप विद्यार्थी :
श्री प्रकाशवीर शास्त्री :
श्री कंवर लाल गुप्त :
श्री बाल्मीकि चौधरी :
श्री शिव कुमार शास्त्री :
श्री विश्वनाथ पाण्डेय :

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में, उच्चतर माध्यमिक शिक्षक संघ द्वारा आरम्भ किये गए आन्दोलन के बाद उत्तर प्रदेश सरकार और शिक्षक संघ के बीच वेतनमानों के बारे में हुए समझौते को ध्यान में रखते हुए केन्द्रीय सरकार ने उत्तर प्रदेश को अतिरिक्त अनुदान देने का प्रस्ताव किया है; और

(ख) शिक्षकों की मूल मांगों को पूरा करने के लिये सरकार ने क्या कार्यवाही की है ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : (क) इस मद में, राज्य सरकार को केन्द्रीय सरकार द्वारा कोई अनुदान देने का प्रस्ताव नहीं है ।

(ख) इसकी जिम्मेदारी उत्तर प्रदेश सरकार की है, जिन्होंने इन मांगों पर विचार किया है ।

Anti-Hindi Agitation in Madras

606. SHRI HEM RAJ: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the anti-Hindi agitation has again been in evidence in Madras; and

(b) if so, its causes and the losses incurred to Government property due to the violent activities of these agitators ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). Facts are being ascertained from the State Government.

Government Employees Allotted to Himachal Pradesh

607. SHRI HEMRAJ : Will the Minister of HOME AFFAIRS be pleased to state the final number of Government employees allotted to Himachal Pradesh from the composite Punjab who have opted to remain in Himachal Pradesh and the number of those who have opted to go either the Punjab or Haryana ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Out of 23,318 employees of the erstwhile State of Punjab who had been provisionally allocated to Himachal Pradesh, 4,647 have represented seeking final allocation to Punjab and 1,196 have represented for final allocation to Haryana. The remaining employees have not submitted any representation for change in their allocation.

हिन्दी आशुलिपिकों की नई भर्ती पर प्रतिबन्ध

608. **श्री बलराज मधोक :**
श्री ओमप्रकाश त्यागी :
श्री रामस्वरूप विद्यार्थी :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हिन्दी आशुलिपिकों की नई भर्ती पर प्रतिबन्ध लगा दिया गया है ;

(ख) यदि हां, तो केन्द्रीय सचिवालय प्रशिक्षण केन्द्र से हिन्दी आशुलिपि की परीक्षा में उत्तीर्ण होने वाले लोअर डिवीजन क्लर्कों की सेवाओं और प्रशिक्षण का हिन्दी आशुलिपिकों के रूप में लाभ उठाने के लिये सरकार क्या कार्यवाही कर रही है ;

(ग) क्या इस बारे में सरकार का विचार सभी मंत्रालयों को हिदायतें जारी करने का है ताकि भविष्य में हिन्दी आशुलिपिकों की भर्ती उक्त प्रशिक्षित कर्मचारियों में से ही की जाये; और

(घ) यदि नहीं, तो इसके क्या कारण हैं और सरकार का उनके हिन्दी प्रशिक्षण का किस प्रकार लाभ उठाने का विचार है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) से (घ). चूंकि हिन्दी आशुलिपि और हिन्दी टाईपिंग में प्रशिक्षित कर्मचारी अधिक संख्या में उपलब्ध हैं, या उनको प्रशिक्षित किया जायेगा, इसलिये मन्त्रालयों तथा विभागों को मार्च 1968 में अनुदेश दिया गया है कि तत्पश्चात् कोई भी असंवर्गीय हिन्दी आशुलिपिक, हिन्दी आशुटाइपकर्त्ता या हिन्दी टाइपकर्त्ता का पद सृजन नहीं किया जाये और हिन्दी का कार्य ग्रेड II आशुलिपिक और लिपिक जो कि हिन्दी आशुलिपि हिन्दी टाईपिंग में प्रशिक्षित हों, से ही लिया जाये ।

Posts Reserved for Scheduled Castes and Scheduled Tribes

609. SHRI BAL RAJ MADHOK : Will the Minister of EDUCATION be pleased to refer to the reply given to Unstarred Question No. 5371 on the 20th December, 1968 and state :

(a) the details of the rules continued in the orders issued by the Ministry of Home Affairs from time to time under which the posts referred to in the aforesaid question have been reserved;

(b) the reasons for not reserving the posts of Deputy Educational Adviser, Hindi Stenographer and Joint Educational Adviser and also for reserving less posts of Technical Assistants than the fixed quota;

(c) the permanent posts out of the three posts of Hindi Stenographers in the personal staff of Ministers and the manner in which the persons working on those posts were appointed;

(d) the reasons for not reserving the remaining two posts of stenographers;

(e) whether it is proposed to reserve some more posts of Technical Assistants and one or two posts of Hindi Stenographers in the near future in accordance with the orders of the Ministry of Home Affairs;

(f) if so, the time by which it will be done; and

(g) if not, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) Taking into consideration the percentage of reservation laid down for the Scheduled Castes and the Scheduled Tribes, a forty point roster of recruitment has been prescribed by the Ministry of Home Affairs. In the case of isolated individual posts of small cadres consisting of less than 20 posts, in which vacancies may not occur with sufficient frequency to ensure adequate representation of Scheduled Castes and Scheduled Tribes, posts in the same class and carrying similar status, salary and qualifications, are grouped, If suitable candidates belonging to the Scheduled Castes or Scheduled Tribes do not become available against the points reserved for them, the reservation is carried forward upto a maximum of two recruitment years.

(b) The reservation and recruitment is being made in accordance with the insructions of the Ministry of Home Affairs indicated briefly at (a) above.

(c) All the three posts of Hindi Stenographers on the personal staff of the Ministers were temporary. Persons against these posts were appointed at discretion of the Ministers.

(d) The remaining two posts are permanent and these were filled up through the Union Public Service Commission on the basis of the Roster mentioned at (a).

(e) to (g). The reservation and recruitment in all grades is being made in accordance with the roster mentioned at (a) above which makes provision for the prescribed percentage of reservation. It is not proposed to make any deviation therefrom.

शिक्षा मन्त्रालय में कर्मचारियों का स्थानान्तर

610. **श्री बलराज मधोक** : क्या **शिक्षा** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या भूतपूर्व वैज्ञानिक अनुसंधान तथा सांस्कृतिक कार्य मंत्रालय को वरिष्ठ कर्मचारी परिषद् ने 22 अगस्त 1962 को यह निर्णय लिया था कि उस सहायक का, जिसने एक सीट पर पांच वर्ष से अधिक समय तक काम कर लिया है, दूसरे अनुभागों में स्थानान्तरण कर दिया जाय ।

(ख) यदि हां, तो 30 अक्तूबर, 1958 से संसदीय सहायक के रूप में कार्य कर रहे तथा पांच वर्ष से अधिक समय से एक ही सीट पर कार्य कर रहे व्यक्तियों के सम्बन्ध में उसको लागू न करने के क्या कारण हैं,

(ग) क्या उक्त निर्णय अभी भी लागू है,

(घ) यदि हां, तो क्या प्रशासनिक अनुभागों, दूसरे अनुभागों तथा ब्यूरो में पांच वर्ष से अधिक समय से एक ही सीट पर कार्य कर रहे सहायकों को स्थानान्तरित करने का कोई विचार है, और

(ङ) यदि नहीं, तो इसका क्या कारण है ?

शिक्षा तथा युवक सेवा मन्त्री (डा० वी० के० आर० वी० राव) : (क) से (ङ). भूतपूर्व वैज्ञानिक अनुसंधान तथा सांस्कृतिक कार्य मन्त्रालय की वरिष्ठ कर्मचारी परिषद की 22 अगस्त 1962 को हुई बैठक में लिए गये निर्णय के अनुसार उस मंत्रालय के विभागाध्यक्षों को केवल यह विवेक दिया

गया था कि जिन व्यक्तियों ने किसी अनुभाग विशेष में पांच वर्ष की सेवा की हो, वे उनका तबादला उसी प्रभाग के किसी अन्य अनुभाग में कर सकते हैं। दूसरे शब्दों में, सम्बन्धित व्यक्तियों का तबादला विवेकानुसार था, न कि अनिवार्य।

भूतपूर्व वैज्ञानिक अनुसंधान तथा सांस्कृतिक कार्य मंत्रालय के कर्मचारियों के मार्च 1964 में शिक्षा मन्त्रालय के साथ मिल जाने पर, सम्बन्धित शिक्षा मन्त्रालय के सभी कर्मचारियों के लिए समान नियम लागू किए जाने थे। आजकल, कर्मचारियों के तबादले, सार्वजनिक हित को ध्यान में रखते हुए आवश्यकतानुसार किये जाते हैं।

संसद सहायक को अब बदल दिया गया है।

Ellora and Ajanta Caves

611. SHRI BAL RAJ MADHOK: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Ellora and Ajanta caves are a major tourist attraction in India;

(b) whether it is also a fact that both these art treasures are being neglected both by the Departments of Tourism and Archaeology;

(c) whether it is also a fact that tourist bungalow at Ajanta caves has been given out to a contractor for catering purposes and the service there is very unsatisfactory and

(d) if so, whether Government propose to appoint a Committee of Members of Parliament to visit these art as treasures and suggest ways and means of improving them as tourist centres after an on-the-spot study ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.

(b) No, Sir.

(c) Yes, Sir; but the contractor is being changed.

The Government do not propose to appoint such a Committee, as both the Estimates Committee and the Public Accounts Committee of Parliament have already made certain suggestions for improvements after their visits to Ajanta and Ellora.

Air Crash near London

612. SHRI DEVEN SEN:
SHRI YASHWANT SINGH: KUSHWAH:
SHRI ONKAR SINGH:
SHRI HUKAM CHAND KACHWAI:
SHRI NIHAL SINGH:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that about 50 Indians died as a result of the Air crash near London on the 5th January, 1969;

(b) if so, the reasons of the crash; and

(c) the number of Indians injured and the steps taken to render help to those persons and to the families of those who died ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) A Boeing aircraft belonging to Ariana Afghan Arilings crashed at Gatwick Airport near London on the 5th January, 1969, resulting in the death of 48 persons, as per details below:—

Indian citizens	: 32
Persons of Indian origin, holding British passports	: 8
Members of crew	: 5
Other nationals	: 3

Eleven Passengers and three members of crew survived.

(b) Official enquiries are still proceeding in the United Kingdom to determine

the cause of the accident.

(c) A senior officer of the Indian High Commission visited the site of the crash on the date of the accident. He also visited the survivors in the hospital on the same day. The High Commissioner and his wife, accompanied by the Medical Officer to the High Commission, also visited the survivors who are being treated in two hospitals. Indian food, sweetmeats and toys were sent as gifts to the survivors on two occasions. The Welfare Officer of the High Commission has been visiting the hospitals and patients since then. The High Commission has provided the services of interpreters, and advice is also being given regarding procedure for claiming compensation from the Airline and the Insurance Companies concerned.

भारतीय पुरातत्व सर्वेक्षण विभाग द्वारा खुदाई कार्य

613. **श्री देवेन सेन :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) भारतीय पुरातत्व सर्वेक्षण विभाग द्वारा 1967-68 में किन स्थानों में खुदाई की गई, और

(ख) इसके परिणामस्वरूप गुप्त काल के विशेषकर समुद्रगुप्त के समय के कितने सिक्के प्राप्त हुए हैं ?

शिक्षा तथा युवक सेवा मन्त्री (डा० वी० के० आर० वी० राव) : (क) 1967-68 के दौरान भारतीय पुरातत्व सर्वेक्षण द्वारा निम्न-लिखित चार स्थलों में खुदाई की गयी थी :—

(i) सिंगनापल्ली, जिला कर्नूल आन्ध्र, प्रदेश ।

(ii) पयामपल्ली, जिला उत्तर आर्काट मद्रास ।

(iii) बुर्जाहोम, जिला श्रीनगर, जम्मू व काश्मीर ।

(iv) कालिबंगन, जिला श्रीगंगानगर, राजस्थान ।

(ख) इन खुदाइयों में से किसी से भी गुप्त कालीन सिक्के नहीं मिले हैं ।

भारतीय पुरातत्व सर्वेक्षण विभाग के कुछ अधिकारियों के विरुद्ध आरोप

६१४. **श्री देवेन सेन :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि भारतीय पुरा-तत्वीय सर्वेक्षण विभाग के कुछ अधिकारियों द्वारा भ्रष्टाचार किये जाने के सम्बन्ध में केन्द्रीय जांच ब्यूरो ने कुछ साक्ष्य एकत्र की हैं और उस पर सरकार द्वारा क्या कार्यवाही की गई है ।

शिक्षा तथा युवक सेवा मन्त्री (डा० वी० के० आर० वी० राव) : 5 जुलाई, 1967 को पूछे गए अतारांकित प्रश्न सं० 4581 के उत्तर में दिए गए आश्वासन की पूर्ति में एक विवरण 30 अगस्त, 1968 को सभा-पटल पर रखा गया था ।

चूंकि शताब्दी समारोह 1961 में हुए थे, अत: केन्द्रीय जांच ब्यूरो द्वारा जांचे गए अन्य मामलों के सम्बन्ध में सूचना एकत्र करने के बाद अगला विवरण सभा-पटल पर रख दिया जायगा ।

Restrictions on Non-State Residents

615. SHRI DEVEN SEN:
SHRI SAMAR GUHA:
SHRI K. LAKKAPPA:
SHRI SURENDRANATH DWIVEDY:
SHRI J. AHMED:
SHRI DINKAR DESAI:
SHRI RAGHUVIR SINGH SHASTRI:

Will the Minister of HOME AFFAIRS

be pleased to state:

(a) the names of the States in India where Non-state residents are being barred from acquiring land or other immovable property in those States; and

(b) the reasons for such restrictions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). Government are not aware of any such restrictions in respect of non-State residents as such in any State, except Jammu and Kashmir and Nagaland. In several States, however, laws exist imposing reasonable restrictions on the right to acquire, hold or dispose of property, in the interest of Scheduled Tribes. Detailed information in this regard had been furnished in answer to Lok Sabha starred question No. 877 on 20th December, 1968, except in regard to Bihar, Kerala, Tamil Nadu, Maharashtra and Orissa. According to information received from Maharashtra and Orissa, there are no such restrictions in force in those States. Information from Bihar, Kerala and Tamil Nadu are awaited.

Coastal Shipping Industry

616. SHRI MUHAMMAD SHERIFF: Will the Minister of TRANSPORT AND SHIPPING be pleased to state the steps taken for the rehabilitation of the coastal shipping industry in the light of the recommendations made by the Study Group appointed in September 1967 ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): The recommendations of the Study Group as adopted by the National Shipping Board are being examined by Government.

Andaman Traffic

617. SHRI MUHAMMAD SHERIFF: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) the total requirements for ships (both passenger and cargo) for catering to the Andaman traffic;

(b) how much of it is available now; and

(c) the measures proposed to be adopted to fulfill the rest of the need?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) to (c). The requirements in respect of both passenger and cargo traffic are adequately met by 4 ships consisting of 2 passenger-*cum*-cargo vessels, a cargo vessel and a timber carrier, operating between the mainland and the island.

महाराष्ट्र में राष्ट्रीय राजपथ

618. **श्री देवराव पाटिल** : क्या **परिवहन तथा नौवहन** मंत्री यह बताने की कृपा करेंगे कि :

(क) महाराष्ट्र राज्य में राष्ट्रीय राजमार्ग की स्थिति में सुधार करने के लिये सरकार ने 1967-68 में क्या कार्यवाही की है; और

(ख) इस प्रयोजन के लिए उक्त वर्ष में कितनी राशि स्वीकार की गई है ?

संसद-कार्य विभाग और नौवहन तथा परिवहन मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : (क) 6.56 करोड़ रुपये लागत के 109 निर्माण कार्य 1967-68 में प्रगति पर थे।

(ख) 1967-68 में महाराष्ट्र सरकार को 84.81 लाख रुपये की राशि आबंटन की गई।

धर्म-परिवर्तन को रोकने के लिए कानून

619. **श्री देवराव पाटिल :**
श्री रा० कृ० सिंह :
डा० सुशीला नैयर :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उड़ीसा तथा मध्य प्रदेश सरकार ने जबरन धर्म परिवर्तन को रोकने के लिए कानून बनाये हैं;

(ख) क्या यह भी सच है कि ईसाई धर्म प्रचारकों ने इन कानूनों का बहुत अधिक विरोध किया है; और

(ग) यदि हां, तो उनका विरोध किस प्रकार का है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) जी हां श्रीमान्, इस संबंध में 6 दिसम्बर, 1968 को दिए गये तारांकित प्रश्न संख्या 574 के उत्तर की ओर भी ध्यान आकर्षित किया जाता है।

(ख) और (ग). इस विषय में कुछ अभ्यावेदन प्राप्त हुए हैं कि कानूनों के उपबन्ध संविधान द्वारा प्रत्याभूत मौलिक अधिकारों से असंगत हैं।

महाराष्ट्र में नये जिले

620. **श्री देवराव पाटिल** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि महाराष्ट्र सरकार का राज्य में कुछ नये जिले बनाने का विचार है;

(ख) क्या ये जिले कुछ ईसाई, धार्मिक अथवा जातीय संगठनों की मांग पर बनाये जा रहे हैं;

(ग) यदि हां, तो सरकार की इस पर क्या प्रतिक्रिया है ; और

(घ) नये जिले बनाने के क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) से (घ). महाराष्ट्र सरकार से प्राप्त सूचना के अनुसार, किसी ईसाई, धार्मिक या जातीय संगठनों की मांग पर कोई नया जिला नहीं बनाया जा रहा है।

जिला गढ़वाल, उत्तर प्रदेश में अध्यापकों के वेतन-मान

621. **श्री शिवचरण लाल :**
श्री श्रीगोपाल साहू :
श्री ओंकार सिंह :
श्री शारदानन्द :
श्री अर्जुन सिंह भदौरिया :

क्या शिक्षा मंत्री गढ़वाल जिला (उत्तर प्रदेश) में अध्यापकों के वेतन-मानों मे संबंधित 15 नवम्बर, 1968 के अतारांकित प्रश्न संख्या 927 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या राज्य सरकार से अपेक्षित जानकारी एकत्र की जा चुकी है;

(ख) यदि हां, तो उसका ब्यौरा क्या है; और

(ग) यदि नहीं, तो विलम्ब का क्या कारण है ?

शिक्षा तथा युवक सेवा मंत्री (डा० बी० के० आर० वी० राव) : (क) जी, हां।

(ख) सभा को दिये गये आश्वासन की पूर्ति हेतु विवरण संसदीय-कार्य विभाग को 17 फरवरी, 1969 को भेज दिया गया है।

(ग) प्रश्न नहीं उठता।

पौड़ी-गढ़वाल के अध्यापकों की पदावनति

622. **श्री शिवचरण लाल :**
श्री वंश नारायण सिंह :
श्री श्रीगोपाल साहू :
श्री ओंकार सिंह :
श्री शारदानन्द :
श्री अर्जुन सिंह भदौरिया :

क्या **शिक्षा** मंत्री पौड़ी-गढ़वाल के अध्यापकों की पदावनति से सम्बन्धित 22 नवम्बर, 1968 के अतारांकित प्रश्न संख्या 1701 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या इस बीच राज्य सरकारों से अपेक्षित जानकारी एकत्र कर ली गई है;

(ख) यदि हां, तो उसका ब्यौरा क्या है; और

(ग) यदि नहीं, तो विलम्ब के क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : (क) से (ग). सूचना जो राज्य सरकार से अभी तक नहीं आई है सभा-पटल पर रख दी जायगी जैसे ही वह आयेगी ।

पौड़ी-देवप्रयाग सड़क

623. **श्री शिवचरण लाल :**
श्री वंश नारायण सिंह :
श्री भा० सुन्दर लाल :
श्री श्रीगोपाल साहू :
श्री ओंकार सिंह :
श्री शारदानन्द :
श्री अर्जुन सिंह भदौरिया :

क्या **परिवहन तथा नौवहन** मंत्री 23 अगस्त, 1968 के अतारांकित प्रश्न संख्या 5514 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या इस बीच मुख्य अभियन्ता द्वारा पौड़ी-देवप्रयाग सड़क के संशोधित अनुमान तैयार कर लिये गये हैं;

(ख) यदि हां, तो क्या उनका राज्य सरकार ने अनुमोदन कर दिया है;

(ग) उक्त सड़क का निर्माण-कार्य कब तक हाथ में लिया जायेगा; और

(घ) यदि इस सड़क का निर्माण-कार्य हाथ में नहीं लिया जाना है, तो इसके क्या कारण हैं ?

संसद-कार्य विभाग और नौवहन तथा परिवहन मंत्रालय में उप-मंत्री (श्री इकबाल सिंह): (क) से (घ). अपेक्षित सूचना राज्य सरकार से एकत्रित की जा रही है और यथा-समय सभा-पटल पर रख दी जाएगी ।

सतपुलि-बानघाट पुल (उत्तर प्रदेश) का निर्माण

624. **श्री शिवचरण लाल :**
श्री वंश नारायण सिंह :
श्री श्रीगोपाल साहू :
श्री ओंकार सिंह :
श्री शारदानन्द :
श्री अर्जुन सिंह भदौरिया :

क्या **परिवहन तथा नौवहन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश सरकार ने पौड़ी-गढ़वाल, उत्तर प्रदेश में सतपुलि-बानघाट पुल को एक स्थायी पुल में बदलने का निर्णय किया है;

(ख) यदि हां, तो इसका निर्माण कब तक पूर्ण होने की संभावना है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

संसद-कार्य विभाग और नौवहन तथा परिवहन मंत्रालय में उप-मंत्री (श्री इकबाल सिंह): (क) जी हां।

(ख) पूरा करने की प्रत्याशित तिथि तब ही दी जा सकती है जब इस निर्माण कार्य के विस्तृत अनुमान को राज्य मुख्य इंजीनियर द्वारा मंजूरी दी जाने के बाद कार्य वास्तविक रूप से शुरू कर दिया जाएगा। अब वह अनुमान की जांच कर रहे हैं और उन्हें आशा है कि वे निर्माण कार्य को शीघ्र ही आवश्यक मंजूरी दे देंगे।

(ग) प्रश्न नहीं उठता है।

Action Taken Against Employees Who Participated in the Strike on the 19th September, 1968

625. SHRI N. K. SOMANI:
SHRI SHRI CHAND GOYAL:
SHRI YASHWANT SINGH KUSHWAH:
SHRI HIMATSINGKA:
SHRI K. M. KOUSHIK:
SHRI M. L. SONDHI:
SHRI R. K. AMIN:
SHRI S. K. TAPURIAH:
SHRI S. KUNDU:
SHRI N. SHIVAPPA:
SHRI D. R. PARMAR:
SHRI NANJA GOWDER:
SHRI P. C. ADICHAN:
SHRI B. K. DAS-CHOWDHURY:
SHRI D. N. PATODIA:
SHRI CHENGALRAYA NAIDU:
SHRI S. M. BANERJEE:
SHRI HARDAYAL DEVGUN:
SHRI SITARAM KESRI:
SHRI MADHU LIMAYE:
SHRI OM PRAKASH TYAGI:
SHRI MANIBHAI J. PATEL:
SHRI R. K. SINHA:
SHRI P. M. SAYEED:
SHRI C. C. DESAI:
SHRI ONKAR SINGH:
SHRI BHARAT SINGH CHAUHAN:
SHRI HUKAM CHAND KACHWAI:
SHRI MAHARAJ SINGH BHARATI:
SHRI BAL RAJ MADHOK:
SHRI RANJIT SINGH:
SHRI D. C. SHARMA:
SHRI BENI SHANKER SHARMA:
SHRI VALMIKI CHOUDHARY:
SHRI SEZHIYAN:
SHRI RAMAVATAR SHASTRI:
SHRI S. R. DAMANI:
SHRI INDRAJIT GUPTA:
DR. RANEN SEN:
SHRI YASHPAL SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether, in view of the discussions on the Essential Services Maintenance Bill passed by the Parliament in the last Session and the assurance given by Government in connection therewith, the cases of Government employees who participated in the strike on the 19th September, 1968, including those in the different States have been reviewed;

(b) if so, cases against how many Government employees have since been withdrawn or dropped and how many of them since been reinstated;

(c) the types and nature of cases in which employees have been reinstated or exonerated of the charges and the precise nature of cases in which they are being (i) proceeded against departmentally, and (ii) prosecuted in courts;

(d) the action Government propose to take to reinstate the employees against whom cases are still pending; and

(e) whether Government propose to condone the break in service of employees particularly those who are on the verge of retirement?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Ins-

tructions have been issued on 4th January, 1969 to the Ministries etc. to review the cases.

(b) and (c). The necessary information is being collected.

(d) Ministries have been asked not to take further disciplinary action in the case of employees who are convicted only under Section 4 of the Essential Services Maintenance Ordinance, 1968, and in whose cases the Head of the Department is satisfied that the employee's role in the strike was a passive one limited to absence from duty on 19. 9. 68 without any aggravating factors. In other words, such employees, if under suspension, should be permitted to rejoin duty without taking disciplinary action. Similarly, instructions have been issued that an employee arrested for an offence solely under Section 4 of the Ordinance need not be suspended on continued on suspension merely on that count.

(e) Instructions have been issued to the Ministries to review the cases of persons who are on the verge of retirement. It is open to the Ministries/Departments to condone the break after considering the merits of each case.

Dry Day Restrictions in Delhi

626. SHRI N. K. SOMANI:
SHRI K. P. SINGH DEO:
SHRI R. K. AMIN:
SARI N. SHIVAPPA:
SHRI D. R. PARMAR:
SHRI NANJA GOWDER:
SHRI C. C. DESAI:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the 31st December, 1968 was a dry day in Delhi;

(b) whether the restrictions on this day were applicable even to foreigners and tourists from abroad;

(c) whether it is a fact that the Lt. Governor of Delhi, has expressed surprise on the action of the District authorities which compelled even foreign tourists to forego drinks on the New Year day; and

(d) if so, the reaction of Government in this regard ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.

(b) No, Sir. Foreign tourists are not affected by dry day restrictions inasmuch as liquor is available to them at hotels licensed to serve it, although retail liquor shops are closed on dry days.

(c) and (d). Government have on such information.

Central Advisory Committee On Road Planning

627. SHRI N. K. SOMANI:
SHRI R. V. NAIK:
SHRI K. M. KOUSHIK:
SHRI R. K. AMIN:
SHRI N. SHIVAPPA:
SHRI D. R. PARMAR:
SHRI C. C. DESAI:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether the Central Advisory Committee on Road Planning was constituted some two year back;

(b) if so, the number of meetings of the Advisory Committee held during the last two years; and

(c) the details of work done by the Advisory Committee ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): (a) Yes, Sir.

(b) and (c). The Committee held its first meeting on 2nd January 1969. At that meeting, the Committee reviewed the road requirements of the Central and State Governments for the Fourth Plan, including the Annual plan for 1969 and endorsed the priorities and phasing for

National Highway Schemes. It also appointed a Sub-Group to go into the question of inter-State roads, priority and phasing of programme and integrated development of various categories of State roads in greater detail. The Committee recommended the question of *inter-se* priority in regard to rural roads also to be examined further. In addition, the Committee also considered various matters relating to the development and maintenance of strategic roads.

Secret Documents Circulated amongst Naxalites

628. SHRI N. K. SOMANI:
SHRI R. V. NAIK:
SHRI J. MOHAMMAD IMAM:
SHRI R. K. AMIN:
SHRI D. R. PARMAR:
SHRI NANJA GOWDER:
SHRI OM PRAKASH TYAGI:
SHKI C. C. DESAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been invited to a press report in the Indian Express of the 25th December, 1968 stating that a secret document being circulated amongst the "Naxalites" for "internal debate" claims the establishment of 50 'red bases' in eight out of 16 States for training peasants in guerilla warfare;

(b) if so, whether Government have made any enquiries as to the authenticity or otherwise of the secret document; and

(c) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) and (c). According to information furnished by State Governments no such document is reported to have been circulated in the Union Territories of NEFA, Manipur, Himachal Pradesh, Pondicherry, Chandigarh, Andaman and Nicobar Islands, Tripura and Delhi and in the states of Punjab, Madhya Pradesh, Haryana, West Bengal, Mysore, Gujarat, Orissa, and Andhra Pradesh. Govt. of Tamil Nadu have intimated that a Tamil cyclostyled document, issued by Shri S. Majumdar of West Bengal and appealing to the extremists in Tamil Nadu to form armed bases amongst agriculturists has been found in circulation in the State. Information from Govts. of Uttar Pradesh, Bihar, Kerala, Assam and Rajasthan is awaited.

India's Performance at Mexico Olympics

619. SHRI P. VISWAMBHARAN:
SHRI SHRI CHAND GOYAL:
SHRI M.N. REDDY:

Will the Minister of EDUCATION be pleased to state:

(a) whether Government have received the report of the All India Council of Sports regarding the causes of the poor performance of the Indian contingent in Maxico Olympics;

(b) if so, the main causes according to the Council;

(c) what are the suggestions given by the Council for improvement; and

(d) whether Government have conducted any enquiry, independent of the Council, on this subject and, if so, the findings of that enquiry?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO): (a) to (c). No, Sir. The matter is still under the consideration of the All India Council of Sports.

(b) No, Sir. The Government of India would be guided by the report of the All India Council of Sports in the matter.

International Tourist Centre at Kovalam (Kerala)

630. SHRI P. VISWAMBHARAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the details for developing Kovalam in Kerala as an international tourist centre have been finalised;

(b) if so, the total estimated cost of the Project;

(c) whether the design for the proposed Hotel India at Kovalam has been finalised and, if so, when the construction of the Hotel will start?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). The Kovalam Project has been included in the draft Fourth Five Year Plan. A leading architect has been selected and plans prepared by him discussed in detail. Estimates will be finalised on completion of the Project Report and construction will start after overall clearance is received from the Expenditure Finance Committee.

Night Navigational Facilities

631. SHRI MANIBHAI J. PATEL: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether there is a scheme to provide night navigational facilities at certain ports;

(b) if so, the name of such ports and the time likely to be taken to implement the scheme; and

(c) the aims and objects of the scheme?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): (a) Yes, Sir.

(b) Facilities for night navigation are already available at Bombay and Calcutta Ports without any restrictions. At Madras Port, night navigation facilities are available and pilotage is carried out all the 24 hours except at Jawahar Dock where pilotage is done from 6 A.M. to 10 P.M. At Cochin Port, pilotage is normally undertaken upto mid-night and it is proposed to introduce regular night pilotage shortly. At Kandla Port, it is expected to start night navigation by about October, 1969. At Visakhapatanam Port, there is night navigation already upto mid-night and there is restriction at present beyond mid-night as the work on the deepening and widening of the rock bar in the inner channel is still in progress. As regards Mormugao, the port can be opened for night navigation after the port acquires a shipping tug. At Paradip, the shipping movements are very few at present and do not require the provision of night navigation facilities.

(c) The objective underlying the provision of facilities for night navigation is to ensure improved shipping turn-round and quicker handling of cargo.

सेंट्रल स्कूलों में शिक्षा का माध्यम

632. **श्री मोलहू प्रसाद :**
श्री ओमप्रकाश त्यागी :
श्री रामचरण :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश के विभिन्न भागों में केन्द्रीय सरकार द्वारा चलाये जा रहे सेन्ट्रल स्कूलों की शिक्षा का माध्यम छठी कक्षा को छोड़कर सभी कक्षाओं में अंग्रेजी है तथा पहली कक्षा से अंग्रेजी पढ़ाई जाती है और अंग्रेजी की पढ़ाई पर विशेष बल दिया जाता है;

(ख) यदि हां, तो क्या इसका कारण यह है कि उनका मंत्रालय अंग्रेजी का प्रयोग बढ़ाने के पक्ष में है और हिन्दी को सभी व्यावहारिक प्रयोजनों के लिये दूसरी भाषा समझा जाता है;

(ग) सेंट्रल स्कूल उन कर्मचारियों के बच्चों के लिये कहां तक उपयोगी हैं जिनके बच्चे हिन्दी भाषी राज्यों में तथा दिल्ली में हिन्दी माध्यम के स्कूलों में पढ़ते हैं और जो अहिन्दी भाषी क्षेत्रों में स्थानान्तरित किये जाते हैं;

(घ) क्या सरकार का विचार सभी सेंट्रल स्कूलों की सभी कक्षाओं में हिन्दी को शिक्षा का माध्यम बनाने का है जैसा कि

दिल्ली के उच्चतर माध्यमिक स्कूलों में है ताकि सरकारी कर्मचारियों के बच्चे आसानी से सैंट्रल स्कूलों में दाखिल हो सकें; और

(ङ) यदि नहीं, तो उसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्री (डा० बी० के० आर० वी० राव) : (क) और (ख). योजना में यह निर्धारित है कि केन्द्रीय स्कूलों में शिक्षा का माध्यम हिन्दी और अंग्रेजी होनी चाहिए और प्रथम कक्षा से ही हिन्दी व अंग्रेजी दोनों को समान रूप से पढ़ाया जाता है।

(ग) हिन्दी माध्यम वाले स्कूलों में पढ़ने वाले जो बच्चे केन्द्रीय स्कूलों की उन कक्षाओं में दाखिला लेना चाहते हैं, जिनमें शिक्षा का माध्यम अंग्रेजी है, उनकी कमी को पूरा करने के लिए, सुधारने योग्य तथा विशेष कक्षाओं के आयोजन के जरिए खास प्रयत्न किए जाते हैं।

(घ) और (ङ). प्रश्न के भाग (क)में उल्लिखित नीति पर फिलहाल अमल किया जा रहा है।

मंत्रालय के प्रतिवेदनों तथा संसद में पूछे जाने वाले प्रश्नों के हिन्दी उत्तरों की भाषा

633. **श्री मोलहू प्रसाद :**
श्री ओमप्रकाश त्यागी :
श्री बलराज मधोक :
श्री राम चरण :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को अपने हिन्दी सलाहाकार की इस टिप्पणी का पता है कि विभिन्न मंत्रालयों के प्रतिवेदनों की भाषा सजीवता और प्रवाह रहित होती है और यह कर्ण-प्रिय नहीं होती है और इसी प्रकार संसद् में पूछे जाने वाले प्रश्नों के उत्तरों का हिन्दी अनुवाद प्रायः कृत्रिम और निर्जीव होता है;

(ख) यदि हां, तो क्या सरकार का विचार हिन्दी सलाहकार के अधीन एक एकक स्थापित करने का है जो विभिन्न मंत्रालयों में हिन्दी सहायकों तथा अनुवादकों को हिन्दी का ज्ञान कराये ताकि वे सरल हिन्दी लिख सकें ; और

(ग) क्या सरकार का विचार अंग्रेजी में कार्य करने वाले सहायकों द्वारा किये जाने वाले कार्य की अपेक्षा अनुवाद कार्य को अधिक महत्व देने के बारे में हिन्दी सलाहकार की राय को ध्यान में रखते हुए हिन्दी सहायकों को 325-575 रुपये का वेतन क्रम देने का है ?

गृह कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) जी हां, श्रीमान् !

(ख) ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

(ग) जी नहीं, श्रीमान्। हिन्दी सहायक के पद पर भविष्य में कोई भर्ती नहीं की जानी है। अनुवाद कार्य के लिए अनुवादक नियुक्त किए जाते हैं। इन पदों के वेतन-मान भिन्न-भिन्न हैं जिनका न्यूनतम 210 रु. से लेकर 325 रु० तक है और अधिकतम 425 रु० से लेकर 575 रु० तक है जो विभिन्न मन्त्रालयों/विभागों में किये जाने वाले कार्य की आवश्यकताओं के आधार पर हैं।

हिन्दी में सरकारी प्रकाशन

634. **श्री मोलहू प्रसाद :**
श्री ओम प्रकाश त्यागी :
श्री राम चरण :

क्या गृह कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उनके मंत्रालय के एक आदेश के अनुसार भारत सरकार के सब प्रकाशन हिन्दी तथा अंग्रेजी दो भाषाओं में प्रकाशित किये जाने चाहिये;

(ख) यदि हां, तो उनके मंत्रालय के उन प्रकाशनों के नाम क्या हैं जिनको हिन्दी में भी प्रकाशित किया जा रहा है तथा क्या उनका मंत्रालय ऐसे प्रकाशनों को जो इस समय केवल अंग्रेजी में प्रकाशित किये जाते हैं हिन्दी में प्रकाशित करके अन्य मंत्रालय के अनुसरण हेतु उदाहरण पेश करना चाहता है ;

(ग) विभिन्न मंत्रालयों द्वारा प्रकाशित किये गये प्रकाशनों के नाम क्या हैं तथा उन प्रकाशनों के नाम क्या हैं जिनको हिन्दी में भी प्रकाशित किया जा रहा है ; और

(घ) शेष प्रकाशनों को कब तक हिन्दी में प्रकाशित किये जाने की संभावना है ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) जी नहीं, श्रीमान् ।

(ख) एक विवरण सभा पटल पर रखा है । **(पुस्तकालय में रख दिया गया, देखिये संख्या** LT—74/69)

(ग) और (घ) यह जानकारी प्रशासनिक तथा अन्य रिपोर्टें जो 1968 में प्रकाशित की गई वह इसी समय में संसद के समक्ष विभिन्न मंत्रालयों/विभागों द्वारा प्रस्तुत किये गये कागजात के बारे में इकट्ठी की जा रही है और यथाविधि सभापटल पर रख दी जायगी ।

Lack of Big Crane at Visakhapatnam

635. SHRI SHRI CHAND GOYAL: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether it is a fact that shipbuilding work is being greatly handicapped at Visakhapatnam on account of lack of a big crane;

(b) whether ships of bigger size could not be produced because of the lack of this required crane; and

(c) the steps being taken by Government to secure the desired crane?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): (a) to (c). With the existing equipment and facilities, the Shipyard is capable of building 3 ships of 12,500 DWT each per annum. In order to increase its production capacity, the Yard has formulated a development programme for modernisation and reorganisation. The programme comprises of the acquisition of new equipment in the workshops and improvement of cranage facilities at the berths and the jetty. Government have already approved of the aquisition of certain urgently needed items of machinery and equipment, which include three cranes with capacities ranging from 40 to 50 tons. The Shipyard have initiated action for acquisition of these cranes. In addition, a proposal for acquisition of another 60-Ton crane is under consideration of Government.

Pay Commission for Punjab Government Employees

636. SHRI SHRI CHAND GOYAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the date of the submission of the Pay Commission's Report in Punjab and the Chief recommendations made therein;

(b) how far the recommendations have been implemented; and

(c) whether the Commission's report has failed to satisfy the demands and aspirations of the employees and they are

now demanding the appointment of yet another Commission.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The Punjab Pay Commission submitted its report on 1-11-1968. According to information received from the State Government the main recommendations related to scales of pay, abolition of dearness pay as a separate element, and refixation of pay in the revised scale on a point to point basis. There were also other recommendations which involved reorganisation of cadres, abolition of classifications, changes in the methods of recruitment, abolition of distinction between B and C Class officers, revision of prescribed qualifications etc.

(b) The State Government have reported that recommendations regarding revised scales of pay have been accepted, except in a few cases where such revision would result in anomalies. Recommendations relating to dearness pay and refixation of pay in the revised scales have also been accepted. The recommendation regarding abolition of distinction between B and C Class Officers had beed accepted. The recommendation regarding abolition of classification of services has not been accepted. The other recommendations are still under examination.

(c) No such demand is reported to have been received. The question whether or not the report of the Commission has satisfied the demands and aspirations of the employees will now be for the Government of Punjab to consider.

Human Sacrifice

637. SHRI SHRI CHAND GOYAL:
SHRI D. R. PARMAR:
SHRI P. N. SOLANKI:
SHRI DEVEN SEN:
SHRI KIKAR SINGH:
SHRI ONKAR LAL BERWA:
SHRI R. K. AMIN:
SHRI RAMACHANDRA J. AMIN:
SHRI S. M. BANERJEE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a seven year old boy had been sacrificed in Raipur District of Madhya Pradesh in the middle of December, 1968;

(b) if so, whether the culprits have been traced; and

(c) the circumstances in which the human sacrifice took place ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) to (c). Facts are being ascertained from the State Government.

केन्द्रीय सचिवालय के अधिकारियों के लिये हिन्दी का ज्ञान

638. **श्री राम चरण :**
श्री ओम प्रकाश त्यागी :
श्री बलराज मधोक :
श्री मोलहू प्रसाद :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 12 मई 1967 को उनके मंत्रालय के तत्वावधान में हुए हिन्दी अधिकारियों के सम्मेलन में यह कहा गया था कि कुछ अधिकारियों को छोड़ कर विभिन्न मंत्रालयों/विभागों में ऊपर से लेकर नीचे तक सभी हिन्दी जानते हैं परन्तु सारा कार्य अंग्रेजी में किया जाता है क्योंकि कुछ अधिकारी हिन्दी नहीं जानते हैं ;

(ख) यदि हां, तो क्या सरकार का एक आदेश जारी करने का विचार है जिसके अनुसार ऐसे अधिकारी के लिये यह काफी होगा कि वह हिन्दी में लिखे गये टिप्पण का अर्थ अपने साथियों से समझ लें जिससे यह समस्या हल हो जाये ;

(ग) यदि हां, तो यह आदेश कब तक जारी किये जाने की सम्भावना है ; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) इस सम्मेलन में यह बताया गया था कि यदि किसी विशेष सरकारी पदानुक्रम में एक भी अधिकारी हिन्दी नहीं जानता हो तो ऐसी अवस्था में उस विभाग में सभी कार्य केवल अंग्रेजी में ही करना होता है ।

(ख) से (घ). इस तरह के अनुदेश पहले ही मौजूद हैं कि हिन्दी की साधारण या छोटी-छोटी टिप्पणियों / पत्रों को वैयक्तिक कर्मचारियों द्वारा जबानी समझा जा सकता है । अन्य मामलों में, किसी कर्मचारी को हिन्दी का कार्यसाधक ज्ञान न होने पर अनुवाद या सारांश दिया जाना चाहिए ।

Hindi University in South

639. SHRI K. LAKKAPPA:
SHRI OM PRAKASH TYAGI:
SHRI MOLAHU PRASAD:
SHRI BAL RAJ MADHOK:
DR. SUSHILA NAYAR:
SHRI R. K. AMIN:
SHRI A. SREEDHARAN:
SHRI S. C. SAMANTA:
SHRI YASHPAL SINGH:
SHRI SHIV CHARAN LAL
SHRI D. R. PARMAR:
SHRI R. K. SINHA
SHRI D. N. PATODIA:

Will the Minister of EDUCATION be pleased to state:

(a) whether there is any proposal under consideration of Government to set up a Hindi University in the South;

(b) whether the site for the University has been selected by Government and; if so, the details thereof; and

(c) the funds allocated for the same?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) There is no proposal now under consideration of the Government to set up a Hindi University in the South.

(b) and (c). Question does not arise.

Indian Institute of Technology, Kanpur

640. SHRI K. LAKKAPPA:
SHRI A. SREEDHARAN:
DR. SUSHILA NAYAR:

Will the Minister of EDUCATION be pleased to state:

(a) whether Government have made an assessment of the working of the Indian Institute of Technology, Kanpur;

(b) if so, the nature of irregularities found during the last two years; and

(c) the action taken in this regard ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) to (c). A review is proposed to be made of the working of the Institute at Kanpur as also of other Indian Institutes of Technology.

Class I Officers in Ministry of Transport and Shipping

641. SHRI K. LAKKAPPA:
SHRI A. SREEDHARAN:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) the number of cases in which extension had been given to Class I Officers of his Ministry who were to be retired at the age of 58 during the year 1968;

(b) the number of cases in which Class I Officers of his Ministry on retirement at the age of 58 were reappointed during the year 1968;

(c) the names of those officers; and

(d) the reasons for their extension or reappointment ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU

RAMAIAH): (a) and (d) So far as the Ministry of Transport and Shipping is concerned, there was no case of a Class I Officer who was granted extension of service or was re-employed after the age of 58.

(b) and (c) do not arise.

Ashoka Hotels LTD., New Delhi

642. SHRI K. LAKKAPPA:
SHRI A. SREEDHARAN:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have made an assessment of the working of Ashoka Hotels LTD., New Delhi during the last three years;

(b) the nature of irregularities found during the same period; and

(c) the nature of action taken in the matter ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) (a) to (c). The Committee on Public Undertakings examined the working of the Ashoka Hotels LTD. and submitted a report in April, 1968. The recommendations are under examination. Apart from this, Government have not made any other assessment.

Acquisition of India Office Library, London.

643. SHRI K. LAKKAPPA:
DR. SUSHILA NAYAR:
SHRI A. SREEDHARAN:
SHRI S. C. SAMANTA:
SHRI YASHPAL SINGH:
SHRI VISWANATH PANDEY:

Will the Minister of EDUCATION be pleased to refer to the reply given to Starred Question No. 598 on the 6th December, 1968, regarding acquisition of India Office Library, London and state:

(a) whether the Governments of Pakistan, India and U. K. have agreed regarding the terms of the reference of the proposed Tribunal; and

(b) if not, the time by which it is likely to be agreed upon ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) There is no material change in the position indicated in the reply given on 6th December, 1968.

(b) It is difficult to say at present how much longer it will take.

Air-India To Enter Hotel Industry

644. SHRI GEORGE FERNANDES:
SHRI R. R. SINGH DEO:
SHRI N. K. SANGHI:
SHRI D. N. PATODIA:
SHRI MANIBHAI J. PATEL:
SHRI BIBHUTI MISHRA:
SHRI CHENGALRAYA NAIDU:
SHRI SHRI CHAND GOYAL:
SHRI S. C. SAMANTA:
SHRI YASHPAL SINGH:
SHRI RANJIT SINGH:
SHRI BAL RAJ MADHOK:
SHRI HARDAYAL DEVGUN:
SHRI D. C. SHARMA:
SHRI K. P. SINGH DEO:
SHRI BENI SHANKER SHARMA:
SHRI BABURAO PATEL:
SHRI Y. A. PRASAD:
SHRI RAMACHANDRA VEERAPPA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the Air-India has decided to enter into hotel industry ;

(b) the circumstances under which this decision has been taken ;

(c) the details of the projects to be undertaken ; and

(d) whether Government would consider handing over these projects to the Government owned India Tourism Development Corporation which is responsible for the development of Hotel Industry ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (c). Air-India have proposals to construct a hotel at the Santa Cruz Airport at a cost of Rs. 3 crores, and another at Juhu Beach in Bombay, at a cost of Rs. 1 crore.

(b) International Airlines like Air-India are interested in flight kitchens for catering on board the aircraft and also in hotel accommodation not only for their crew but also for stop-over passengers. Several international airlines have hotels or chains of hotels of their own.

(d) No, Sir. In view of the shortage of hotel accommodation in India, the India Tourism Development Corporation will be fully occupied with hotel projects of their own. Any further effort, whether from the private sector or from an airline like Air-India to supplement the efforts of the India Tourism Development Corporation would be welcome.

Burning Of Harijans In Tanjore Incident

645. SHRI GEORGE FERNANDES :
SHRIMATI SAVITRY SHYAM :
SHRI A. SREEDHARAN :
SHRI HEM BARUA :
SHRI R. R. SINGH DEO :
SHRI RAGHUVIR SINGH SHASTRI :
SHRI B. N. SHASTRI :
SHRI N. K. SANGHI :
SHRI R. K. SINHA :
SHRI R. K. AMIN :
SHRI D. R. PARMAR :
SHRI K. M. KOUSHIK :
DR. SUSHILA NAYAR :
SHRI MEETHA LAL MEENA :
SHRI N. SHIVAPPA :
SHRI K. M. MADHUKAR :
SHRI BHOGENDRA JHA :
SHRI K. LAKKAPPA :
SHRI LATAFAT ALI KHAN :
SHRI SHRI CHAND GOYAL :
SHRI P. C. ADICHAN :
DR. KARANI SINGH :
SHRI VASUDEVAN NAIR :
SHRI MANIBHAI J. PATEL :
SHRI OM PRAKASH TYAGI :
SHRI BHARAT SINGH CHAUHAN :
SHRI HUKAM CHAND KACHWAI :
SHRI HIMTSINGKA :
SHRI S. K. TAPURIAH :
SHRI A. DIPA :
SHRI DEORAO PATIL :
SHRI YAJNA DATT SHARMA :
SHRI RABI RAY :
SHRI Y. A. PRASAD :
SHRI RAMACHANDRA VEERAPPA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether his Ministry has made inquiries into the incidents in Kilvenmani Village in Tanjore District in which 42 Harijans were burnt to death ;

(b) if so, the details of the incidents ;

(c) the action proposed to be taken at the level of the Central Government in regard to this incident ; and

(d) whether the Central Government have provided any relief to the survivors of the atrocity on the Harijans in the above incident ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). According to information received from the State Government the kisans of village Kilavenmani in district Tanjore attacked about 20 agricultural labourers at about 7-30 p. m. on 25th December, 1968, when the latter were returning after harvesting some crops. In this attack one of the labourers was killed while the remaining escaped to villages Irukkai and Irinjur. The kisans also attacked some of the houses in which the labourers had taken shelter. As a retaliatory measure the villagers of Irukkai and Irinjur armed with deadly weapons including fire arms came to village Kilavenmani and attacked the kisans. They also set fire to a house in the rear room of which were hiding the women and children of the village. It was found in the early hours of next morning that 42 persons including 3 made adults, 19 female adults and 20 children had been burnt to death.

(c) The investigation of the cases registered on the incidents is being held by the State C. I. D. under the charge of a Deputy Inspector General of Police. The Central Government has advised the State Government to take all necessary steps to prevent the recurrence of any violence as a result of any continuance of tension in that area.

(d) No, Sir. The State Government are reported to have taken steps to provide relief to the affected families.

Restoration of Recognition of Central Government Employees' Union and withdrawal of Police cases against Government Employees.

646. SHRI VASUDEVAN NAIR:
SHRI RAMAVTAR SHASTRI:
SHRI INDRAJIT GUPTA:
DR. RANEN SEN:
SHRI DHIRESWAR KALITA:
SHRI YASPAL SINGH:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the question of restoration of recognition of the Central Government Employees' Unions and the withdrawal of Police cases against employees who participated in the token strike of 19th September, 1968, have been considered;

(b) if so, the decision taken in the matter; and

(b) if not, the time by which the decision is likely to be taken ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The question of restoration of recognition of Central Government Employees' Unions, which participated in the strike, has not been considered. The question of withdrawal of Police cases against the employees, who participated in the strike, has been considered, and it has been decided that the cases should not be withdrawn where *prima facie* material exists against the employees.

(c) As the question of restoration of recognition of the central Government Employees' unions, which participated in the strike, is not under consideration, the question regarding the time by which a decision is likely to be taken in the matter does not arise.

Allocation for Education During Fourth Plan

647. SHRI VASUDEVAN NAIR:
SHRI RAMAVTAR SHASTRI:
DR. RANEN SEN:
SHRI CHANDRA SEKHAR SINGH:
SHRI J. M. BISWAS:

Will the Minister of EDUCATION be pleased to state :

(a) whether the cut in the Fourth Plan allocation for education from Rs. 1300 to Rs. 850 crores has seriously affected the programmes for Primary education;

(b) whether it is a fact that the gap in the resources will make it impossible even to maintain the present pace of progress in the Primary education;

(c) if so, whether any steps have been taken to raise local resources for the programme; and

(d) if so, the details thereof ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Yes, Sir. The Fourth Plan allocation for general and technical education now stands at Rs. 809 crores. This constraint of resources will affect the pace of educational development in all sectors and especially in primary education;

(b) In the third Plan, the enrolment of children in classes I—V increased by 147.3 lakhs—from 341.9 lakhs (or 62.4 per cent of the population in the age-group 6-11) to 497.2 lakhs (or 75.6 per cent of the corresponding age-group). In the Fourth Plan, the additional enrolment will

be smaller 123.1 lakhs—and the percentage of enrolment in Classes I—V to the total population of children in the age-group 6—11 will rise only from 77.9 to 84.9.

(c) and (d). The central Advisory Board of Education has recommended that additional local resources should be raised for the development of primary education. The proposal has been brought to the notice of the State Governments who are examining it.

आन्ध्र प्रदेश में गिरिजनों की गतिविधियां

648. **श्री यशवन्त सिंह कुशवाह :**
श्री गाडिलिंगन गौड़ :
श्री चेंगलराया नायडू :
श्री ओंकार सिंह :
श्री हुकम चन्द कछवाय :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आन्ध्र प्रदेश के गिरिजनों ने आतंक फैलाने वाली घटनाओं के मार्ग को अपनाया है; और

(ख) ऐसी घटनाओं का ब्यौरा क्या है और इस विषय में सरकार ने क्या एहतियाती उपाय किये हैं ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) और (ख). राज्य सरकार द्वारा दी गई सूचना के अनुसार गत वर्ष की प्रथम तिमाही में श्री काकुलम जिले के एजेन्सी क्षेत्र में गिरिजनों ने हिंसात्मक कार्यवाहियां की थीं। सरकार, द्वारा की गई कठोर कार्यवाही के परिणामस्वरूप उनकी गतिविधियां कुछ रुक गई थीं। तथापि नवम्बर 1968 से गिरिजनों ने उग्रवादियों के उकसाने पर अपनी गैर-कानूनी गतिविधियों को फिर से चालू कर दिया है। 24 नवम्बर, 1968 से 15 घटनाएं हुई हैं जिसमें आक्रमण करना, लूटना तथा पुलिस से संघर्ष करना शामिल है। मामले दर्ज किये गये हैं तथा उनकी जांच-पड़ताल की जा रही है। दोषी व्यक्तियों को पकड़ने के लिए राज्य सरकार ने पर्वतीय क्षेत्रों में खोजने की कार्यवाहियां भी तेज कर दी हैं। लोगों में फिर से विश्वास उत्पन्न करने के अतिरिक्त, राज्य सरकार ने इस क्षेत्र में गिरिजनों की सामान्य हालत को सुधारने के लिए भी निम्नलिखित कदम उठाये हैं :

(1) कृषि-सम्बन्धी विवादों तथा गैर-गिरिजनों द्वारा गिरिजनों की गैर-कानूनी बेदखली के मामले में जांच पड़ताल करने तथा जन-जातियों के वैध हितों के संरक्षण के लिए आवश्यक उपाय करने हेतु एक विशेष उप जिलाधीश की नियुक्ति की गई है।

(2) वन सम्बन्धी जन-जातियों की शिकायतों पर गौर करने के लिए एक बन-खण्ड-अधिकारी की नियुक्ति की गई है।

(3) अनुसूचित जन-जाति निगम को गिरिजनों को अधिक रोजगार देने की हिदायतें दी गई हैं।

(4) ऐजेंसी-क्षेत्रों में संचार और चिकित्सा-संबंधी सुविधाएं बढ़ाने के लिए विशेष कदम उठाये जा रहे हैं।

(5) जन-जातियों के कुशल-क्षेम की वृद्धि को सुनिश्चित करने की दृष्टि से राज्य में एजेन्सी क्षेत्रों के विकास के लिए लम्बी अवधि की नीति बनाई गई है।

(6) यह सुनिश्चित करने के लिए कि इन कमजोर वर्गों की शिकायतों का शीघ्रता से निवारण हो और सरकार द्वारा किये गये विभिन्न

उपायों के लाभ उन तक पूरी तरह पहुंचें, राज्य तथा जिला स्तरों पर विशेष-कक्ष बनाये गये हैं।

ग्वालियर से विमान सेवा

649. **श्री यशवन्तसिंह कुशवाह :** क्या **पर्यटन तथा असैनिक उड्डयन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश के लोगों, संस्थाओं तथा प्रतिनिधियों ने सरकार से प्रार्थना की है कि मध्य प्रदेश के नगर ग्वालियर से विमान सेवा आरम्भ की जाये और यदि हां, तो उस पर सरकार ने क्या कार्यवाही की है; और

(ख) क्या सरकार का मध्य प्रदेश के रायपुर, बिलासपुर तथा रेवा विमान सेवा चालू करने का कोई प्रस्ताव है ?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्णसिंह) : (क) जी, हां। ग्वालियर को विमान सेवा द्वारा जोड़ने के बारे में अभ्यावेदन प्राप्त हुए हैं। इंडियन एयरलाइन्स का अपनी अप्रैल, 1969 से लागू होने वाली आगामी ग्रीष्म अनुसूचि में ग्वालियर के लिये एक विमान सेवा चालू करने का प्रस्ताव है।

(ख) इंडियन एयरलाइन्स, अपने विमान बेड़े की स्थिति में सुधार होने पर, रायपुर को भी विमान सेवा से जोड़ देने के प्रस्ताव पर विचार कर रहे हैं। उनका फिलहाल बिलासपुर या रेवा को विमान सेवा से जोड़ने का कोई प्रताव नहीं है।

Development of Rural Roads

650. SHRIMATI SAVITRI SHYAM: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether it is a fact that not much progress has been made in the development of rural roads during the three plans; and

(b) if so, whether Government are considering to set up any organisation for the development of rural roads ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): (a) and (b). The State Governments are primarily concerned with the dovelopment and maintenance of Rural Roads. The table below indicates the progress on the construction of Rural Roads (other district Roads and Village Roads) during the three Plans:

Year	O.R.D.	V.R.	Total
	(in lakh kms)		
1950-51	0.81	1.66	2.47
1955-56	0.87	2.47	3.29
1960-61	1.01	3.83	4.84
1965-66	1.22	5.59	6.81

The Government of India have no proposal for setting up any organisation for the development Rural roads. Such organisations have to be essentially set up by the concerned State Governments.

Development of Calcutta Port

651. SHRI BHOGENDRA JHA:
SHRI INDRAJIT GUPTA:
DR. RANEN SEN:
SHRI P. C. ADICHAN:
SHRI K. HALDER:

Will the Minister of TRANSPORT AND SHIPPING be pleased to State:

(a) whether the Fourth Plan proposals for the development of Calcutta Port have been finalised;

(b) if so, the main features thereof; and

(c) the estimated cost of the proposals?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF

SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): (a) Yes, Sir.

(b) The programme includes the replacement of the existing fleet of floating craft and equipment and the improvement of facilities for drydocking and ship-repairs at Cacutta Port, the completion of a deep-drafted Dock System at Haldia and the execution of certain corrective works in the rivers Bhagirathi and Hooghly to get the optimum benefits from the Farakka Barrage Project.

(c) The estimated cost of the Fourth Plan programme of Calcutta Port is as follows:—

	(Rs. in crores)
Calcutta Port	5.86
Haldia Dock	40.52
Bhagirathi/Hooghly River Training Work	8.64
	55.02

Prediction of Earthquake

652. SHRI SRADHAKAR SUPAKAR: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether his attention has been drawn to an article published in the 'Time' magazine dated the 13th December, 1968 about the research work of Dr. L.Mansinha and another that the aberration in the exis of the earth within five to twenty days prior to major earthquakes will enable man to Predict earthquake in future; and

(b) whether this has been examined by the Meteorological Department and whether any further research for the exact location of the possible spot of earthquake is being carried on in India ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.

(b) In the opinion of the scientists of the India Meteorological Department, the method suggested in the paper will not by itself be sufficient to predict the time and place of an earthquake. Possible methods for earthquake prediction are being developed in some advanced countries of the world. However, intensive research and field work for long periods will have to be undertaken before any prediction can be attempted. Such scientific programmes need large financial resources and it may not be possible for the India Meteorological Department to undertake them until some further advances have been made in this field in other countries.

Expressway To Paradeep Port

653. SHRI SRADHAKAR SUPAKAR: Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) the progress made so far in the construction of the expressway to Paradeep Port ;

(b) the time by which the expressway is likely to be completed; and

(c) the reasons for the delay ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) to (c). The expressway to the Paradeep Port is a State Road and the State Government of Orissa are primarily concerned with all matters pertaining to this expressway. The required information is being collected from them and will be laid on the Table of the Sabha in due course.

Restrictions on Strike

654. SHRI M. SUDARSANAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the countries where strike by Government and other Essential Services is banned either by legislation and/or convention;

(b) in countries where strikes are not banned whether there are any other restrictions on strikes; and

(c) if so, the details thereof

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Australia, U.S.A., Japan, Switzerland, Sweden, Pakistan, Thailand, Malaysia and parts of Canada.

(b) Yes—information is available only in respect of the United Kingdom.

(c) A statement is laid on the Table of the House.

[*Placed in Library See* No. LT—75/69]

अलीगढ़ मुस्लिम विश्वविद्यालय

655. **श्री प्रकाशवीर शास्त्री :**
श्री शिवकुमार शास्त्री :

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन्हें अलीगढ़ मुस्लिम विश्वविद्यालय के आन्तरिक प्रबन्ध के विरुद्ध शिकायतें प्राप्त हुई हैं;

(ख) यदि हां, तो शिकायतें क्या हैं; और

(ग) क्या विश्वविद्यालय को राष्ट्रीय स्वरूप देने के लिये कोई और कोशिश की जा रही है ?

शिक्षा तथा युवक सेवा मंत्री (डा० बी० के० आर० वी० राव): (क) और (ख). जी हां। शिकायतें, आम तौर पर, उन व्यक्तियों की नियुक्ति करने अथवा नौकरी में बनाए रखने के संबंध में जिनकी अधिवार्षिकी आयु हो गई है।

(ग) विश्वविद्यालय का पहले ही राष्ट्रीय स्वरूप है।

हिन्दी में विधेयकों का प्रस्तुत करना

656. **श्री प्रकाशवीर शास्त्री** : क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) विधेयकों तथा नियमों के अंग्रेजी तथा हिन्दी दोनों अधिकृत संस्करण संसद् में कब तक उपलब्ध किये जाने लगेंगे;

(ख) क्या इस सम्बन्ध में संविधान में संशोधन करने का प्रस्ताव भी सरकार के विचाराधीन है; और

(ग) यदि हां, तो उस पर कब तक अन्तिम निर्णय किये जाने की संभावना है ?

गृह-कार्य मंत्रालय में राज्य मंत्री : (श्री विद्याचरण शुक्ल) : (क) यह बताना संभव नहीं है कि सरकार ऐसा करने की स्थिति में कब होगी, क्योंकि सभी विधेयकों को हिन्दी में भी प्रस्तुत करने से संबंधित अनेक समस्याओं को संतोषपूर्ण रूप से सुलझाना अभी शेष है।

(ख) जी नहीं, श्रीमान्।

(ग) प्रश्न उपस्थित नहीं होता।

Air India to Carry Surplus Passengers of Indian Airlines Corporation on Internal Services

658. SHRI A. SREEDHARAN :
SHRI HIMATSINGKA :
SHRI S. K. TAPURIAH :
Shri B. K. DASCHOWDHURY :
SHRI D. N. PATODIA :
SHRI GEORGE FERNANDES :
SHRI HARDAYAL DEVGUN :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether an arrangement has since been made between the Air India and Indian Airlines Corporation where-under Air-India has undertaken to carry the

surplus passengers of the I. A. C. on the former's internal services;

(b) if so, the details of this arrangement; and

(c) how far this has reduced the waiting lists for the I.A.C. passengers on different flights ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (Dr. KARAN SINGH): (a) and (b). Yes, Sir. The following arrangements have been made on the basis of a directive issued by Government :

(i) Air-India will carry, in their Economy Class, domestic passengers on the Delhi-Bombay, Bombay-Calcutta and Bombay-Madras sectors of their international flights.

(ii) The Indian Airlines will be responsible for the sales of such accommodation on the basis that accommodation available on the Indian Airlines' flights will be sold first and thereafter accommodation available on Air-India will be sold, it being understood that till all the available seats on Air-India are sold, no one would be put on the waiting list unless any particular passenger prefers to be wait-listed for a particular Indian Airlines' flight.

(iii) Air-India will be responsible for ground handling of the domestic passengers travelling on their services.

(c) Consequent on this arrangement, there has been no waiting list on the above three sectors.

Taxes in Delhi

659. SHRI A. SREEDHARAN :
SHRI HIMATSINGKA :
SHRI S. K. TAPURIAH :
SHRI P. C. ADICHAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Delhi Administration propose to increase power and water charges and property tax, sales tax and other local taxes;

(b) if so, what were the specific proposals and what is the Government's reaction thereto; and

(c) how far the different taxes have been and are being proposed to be raised this year as compared to those prevalent in 1967 on the eve of last General Elections and how far these taxes have raised the cost of living of the people in Delhi ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The Delhi Administration propose to increase (i) sales tax on certain items; and (ii) Motor Vehicles Tax. The Delhi Municipal Corporation have decided to increase the property tax, water and power charges.

(b) (i) Sales Tax on pure silk fabrics.

(ii) Sales Tax on cotton threads.

(iii) Increase in the rate of Motor Vehicles Tax at the rate of 25%.

The proposals are under consideration with the Government.

(c) Details are contained in the statement laid on the Table of the House. [*Placed in library. See* No. LT-76/69].

पुस्तकों के प्रकाशन के लिये समन्वय समिति का सचिव

660. श्री अटल बिहारी वाजपेयी :
श्री जगन्नाथ राव जोशी :
श्री रणजीत सिंह :
श्री सूरज भान :
श्री नारायण स्वरूप शर्मा :

क्या शिक्षा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार द्वारा करोड़ों रुपये

के पुस्तक प्रकाशन कार्यक्रम से सम्बन्धित गठित की गई समन्वय समिति के एक अधिकारी को सचिव नियुक्त किया गया है;

(ख) यदि हां, तो उसकी योग्यता, उपयुक्तता तथा अनुभव का ब्यौरा क्या है ?

(ग) क्या उसके विरुद्ध वित्तीय अनियमितताओं के आरोप लगाये गये हैं ;

(घ) क्या संघ लोक सेवा आयोग द्वारा उसके स्थान पर कोई दूसरा उपयुक्त व्यक्ति नियुक्त किये जाने का विचार है ; और

(ङ) यदि हां, तो कब ?

शिक्षा तथा युवक सेवा मन्त्री (डा० वी० के० आर० वी० राव) : (क) और (ख). इस प्रकार की एक व्यवस्था की गई है, जिसके अनुसार विश्व-विद्यालय स्तर की हिन्दी पुस्तकों के निर्माण के कार्यक्रम के लिए, हिन्दी भाषी राज्यों के कुलपतियों की स्थायी समिति से वैज्ञानिक तथा तकनीकी शब्दावली आयोग द्वारा सचिवालीय सहायता देने की व्यवस्था है। परिणामस्वरूप, आयोग के एक अधिकारी को उसके मुख्य प्रकाशन अधिकारी के कार्यों के साथ-साथ, स्थायी समिति के सचिव के रूप में भी कार्य करने के लिए प्रतिनियुक्त किया गया है। वह गणित में एम० एस-सी० और पी-एच० डी० है और प्रकाशन कार्य का उनको अनुभव है।

(ग) आडिट रिपोर्ट में उनके अधीन प्रकाशन यूनिट में कुछ वित्तीय अनियमितताओं के बारे में उल्लेख है। मामले की जांच की जा रही है।

(घ) और (ङ). क्योंकि सचिव का अलग से कोई पद नहीं बनाया गया है, इस लिए संघ लोक सेवा आयोग द्वारा नामजद व्यक्ति को इस पद पर नियुक्त करने का प्रश्न नहीं उठता।

माध्यमिक शिक्षक संघ से मांगपत्र

661. **श्री अटल बिहारी वाजपेयी :**
श्री जगन्नाथ राव जोशी :
श्री रणजीत सिंह :
श्री सूरज भान :

क्या **शिक्षा** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को कुछ समय पूर्व माध्यमिक शिक्षक संघ से एक मांगपत्र प्राप्त हुआ था ;

(ख) यदि हां, तो उनकी मुख्य मांगें क्या हैं ; और

(ग) इस बारे में सरकार ने क्या कार्यवाही की है अथवा करने का प्रस्ताव है?

शिक्षा तथा युवक सेवा मन्त्री (डा० वी० के० आर० वी० राव) : (क) जी, हां।

(ख) मुख्य मांगें : (1) सरकारी और सहायता प्राप्त स्कूलों के अध्यापकों के वेतनमानों और महँगाई-भत्ते में समानता, (2) वेतनमानों के बारे में कोठारी आयोग की सिफारिशों को लागू करने के बारे में थीं।

(ग) समस्या पर अध्यापकों और राज्य सरकार के बीच समझौता हो गया है।

मेरठ विश्वविद्यालय में छः माही परीक्षा प्रणाली

662. **श्री अटल बिहारी वाजपेयी :**
श्री जगन्नाथ राव जोशी :
श्री रणजीत सिंह :
श्री सूरज भान :

क्या **शिक्षा** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या मेरठ विश्वविद्यालय में शुरू की गई छः माही परीक्षा प्रणाली के गुण-दोषों तथा परिणामों के बारे में सरकार को कोई सूचना प्राप्त हुई है ;

(ख) यदि हां, तो उक्त प्रणाली के मुख्य लाभ तथा हानि क्या हैं ;

(ग) क्या अन्य विश्वविद्यालयों में भी उक्त प्रणाली शुरू किये जाने का प्रस्ताव है ; और

(घ) यदि हां, तो उन विश्वविद्यालयों के नाम क्या हैं और यह प्रणाली कब तक शुरू करने का विचार है ?

शिक्षा तथा युवक सेवा मन्त्री (डा० वी० के० आर० वी० राव) : (क) मेरठ के विश्वविद्यालय में लागू की गई छः माही परीक्षा प्रणाली के सम्बन्ध में कोई मूल्यांकन रिपोर्ट प्राप्त नहीं हुई है।

(ख) प्रश्न नहीं उठता।

(ग) और (घ). विश्वविद्यालय स्वायत्त निकाय हैं और ये उन पर निर्भर है कि वे इस प्रणाली को लागू करने के सम्बन्ध में निर्णय करें। फिर भी विश्वविद्यालय अनुदान आयोग ने छः माही परीक्षा प्रणाली के सिद्धांतों तथा तकनीक की रूपरेखा तैयार करने के लिए एक समिति नियुक्त की है और यदि आयोग ने उसका अनुमोदन कर दिया तो उसे सूचना और मार्ग-दर्शन के लिए विश्वविद्यालयों को भेज दिया जायगा।

Cases Pending in High Courts/Supreme Court

663. SHRI YOGENDRA SHARMA:
SHRI GADILINGANA GOWD:
SHRI YAMUNA PRASAD MONDAL:
SHRI VISHWANATH PANDEY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the number of pending cases in various High Courts and the Supreme Court is on the increase;

(b) if so, the reasons therefor;

(c) the number of cases pending as on the 31st December, 1968 in various High Courts and the Supreme Court.

(d) how many of the mwere five years old or more and the reasons for delay; and

(e) the steps Government propose to take to ensure speedy disposal of cases in Courts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir, except in the High Courts of Allahabad and Andhra Pradesh.

(b) Heavy institutions and inadequacy of judge-strength are stated to be the main reasons for accumulation of arrears.

(c) A Statement giving the information is laid on the Table of the House. [*Placed in Library. See* No. LT-77/69]

(d) Information is being collected and will be laid on the Table of the House.

(e) The State authorities have been advised to take the following measures:-

(i) The judge-strength in each High Court should be increased to the extent considered necessary, taking into account the institutions and disposals and the arrears to be cleared.

(ii) Vacancies in the High Courts should be filled without any delay.

(iii) Whenever a serving Judge is diverted to other duties and he is not likely to come back to the High Court within six months, an

Additional or *Ad hoc* Judge should be appointed in his place so that the work of the High Court does not suffer.

During the last two years, several posts of Additional Judge in the various High Courts have been converted into posts of Permanent Judge. The Judge-strength of most of the High Courts has also been augmented to the extent considered necessary.

केन्द्रीय हिन्दी निदेशालय द्वारा अनुवाद कार्य

664. **श्री वेणीशंकर शर्मा :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय हिन्दी निदेशालय को सौंपा गया अनुवाद कार्य बाहर से कराने के निर्णय के बावजूद निदेशालय में कुछ तदर्थ अनुवाद अनुभाग जारी रखने के लिए लगातार स्वीकृति ली जा रही है;

(ख) यदि हां, तो उन अनुभागों का ब्यौरा क्या है और अब इन अनुभागों की स्वीकृति कब तक दी गई है;

(ग) क्या इस दुहरे व्यय से बचने के लिये सरकार द्वारा आवश्यक कार्यवाही किये जाने का विचार है; और

(घ) यदि नहीं, तो उसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव): (क) और (ख). निर्णय यह है कि गोपनीय और सीमित सामग्री के अलावा, अन्य प्रकार के अनुवाद कार्य को यथासम्भव निजी अनुवादकों से भुगतान के आधार पर कराया जाता है। सीमित सामग्री का तथा पांच हिन्दी भाषी राज्यों के विनियोजन लेखों और आडिट रिपोर्टों का अनुवाद कार्य केन्द्रीय हिन्दी निदेशालय स्वयं करता है। क्योंकि विनियोजन लेखों तथा आडिट रिपोर्टों का अनुवाद एक तदर्थ कार्य है, इसलिए निदेशालय में एक अस्थायी एकांश (सेल) की स्थापना की गई थी और इसकी वर्तमान स्वीकृति 28 फरवरी, 1969 तक है।

(ग) और (घ): प्रश्न नहीं उठता।

पंजाब में हिन्दी

665. **श्री रामगोपाल शाल वाले :**
श्री शिवकुमार शास्त्री :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पंजाब में अल्पसंख्यकों के हिन्दी पढ़ने तथा उसका प्रयोग करने का अधिकार अब भी सुरक्षित है;

(ख) यदि नहीं, तो अल्पसंख्यकों के लिये संवैधानिक उपबन्ध करने के लिये सरकार का क्या कार्यवाही करने का विचार है;

(ग) क्या पंजाब के सभी स्कूलों में भाषा के माध्यम के बारे में सच्चर सूत्र जारी रखने का विचार है ;

(घ) क्या यह भी सच है कि पंजाब राज्य में मील पत्थरों पर हिन्दी तथा अंग्रेजी में नाम तथा संकेत हटाकर उनके स्थान पर गुरुमुखी लिपि में नाम लिख दिये गये हैं जिसके कारण गुरुमुखी न जानने वाले व्यक्तियों को भारी असुविधा होती है; और

(ङ) यदि भाषा तथा धर्म के मामले में अल्पसंख्यकों के अधिकार सुरक्षित रखे गये हैं तो सरकारी कार्यालयों के बांडों आदि तथा मील पत्थरों से हिन्दी तथा अंग्रेजी शब्द हटाने के क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) जी हां, श्रीमान।

(ख) प्रश्न उपस्थित नहीं होता।

(ग) स्कूलों में शिक्षा के माध्यम के सम्बन्ध में राज्य में सच्चर और पेप्सू दोनों भाषा फार्मूले उसी तरह प्रचलित हैं जैसे वे पुनर्गठन के पहले प्रचलित थे।

(घ) जी० टी० रोड पर अंग्रेजी के यातायात-चिह्नों की तरह पंजाबी के साइन-बोर्ड लगाये गए हैं परन्तु मील के पत्थरों पर दूरी के संकेत बदले नहीं गए हैं। अन्य सड़कों पर मील के पत्थरों पर दूरी के संकेत और यातायात के चिह्न पंजाबी में हैं।

(ङ) गुरुमुखी लिपि में पंजाबी को पंजाब सरकार की एकमात्र राजभाषा के रूप में अपना लिए जाने के फलस्वरूप सरकारी कार्यालयों में जो साइनबोर्ड और नाम पट्टिकाएँ पहले अंग्रेजी में थीं वे अब पंजाबी में कर दी गई हैं।

चीनी साहित्य का प्रकाशन

666. **श्री रामगोपाल शालवाले** : क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान समाचार-पत्रों में प्रकाशित इस समाचार की ओर दिलाया गया है कि देश के विभिन्न राज्यों में चीन समर्थक साहित्य प्रकाशित किया जा रहा है;

(ख) क्या यह सच है कि पुरानी दिल्ली स्थित एक मुद्रणालय में बड़े पैमाने पर माओ की लाल पुस्तक छापी गई थी;

(ग) यदि हां, तो इस मुद्रणालय के मालिक का नाम क्या है; और

(घ) उसके विरुद्ध सरकार ने क्या कार्यवाही की है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) जी हां, श्रीमान्।

(ख) से (घ). यह खबर मिली है कि "अध्यक्ष माओ-त्से-तुंग की रचनाओं के उद्धरण" शीर्षक से एक पुस्तक की लगभग एक हजार प्रतियां दिल्ली स्थित एक मुद्रणालय में अक्टूबर, 1967 में छापी गई थीं। वर्तमान जानकारी के अनुसार मुद्रणालय के मालिक श्री जगदेवसिंह हैं। उनके विरुद्ध सरकार द्वारा कोई कार्यवाही नहीं की गई है।

Clash with Naga Hostiles

667. SHRI KAMESHWAR SINGH:
SHRI MEETHA LAL MEENA:
SHRI R.R. SINGH DEO:
SHRI N. SHIVAPPA:
SHRI K.M. KOUSHIK:
SHRI MANIBHAI J. PATEL:
SHRI P.M. SAYEED:
SHRI R. BARUA:
SHRI ONKAR LAL BERWA:
SHRI HEM RAJ:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether 250 hostile Nagas were intercepted on the 12th and 13th December, 1968 in the Mikir Hill, North Cachar region along the East Pakistan Border;

(b) if so, the details of the clashes;

(c) whether arms of foreign markings have been found, and, if so, the name of the countries to which these arms belong; and

(d) the action taken by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):

(a) to (d). On receiving report of presence of a gang of about 200-300 Naga hostiles in Mikir Hills—North Cachar region attempting to go to Pakistan early in December, 1968, the Security Forces took steps to prevent such an attempt to cross the Border. There were two encounters on 12th and 14th December, 1968, as a result of which one Naga hostile was killed and one was wounded and apprehended. The hostiles dispersed and their attempt to cross the borders was foiled. Some arms and ammunition including some ammunition believed to be of Chinese origin was recovered from them.

Commission For National Scale of Pay For Teachers

669. SHRI KAMESHWAR SINGH:
SHRI R. K. SINHA:
SHRI YAJNA DATT SHARMA:

Will the Minister of EDUCATION be pleased to state:

(a) whether Government propose to appoint a high powered Commission to draw up a national scale of pay for teachers; and

(b) if so, the details thereof ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K. R.V. RAO) (a) No, Sir.

(b) Does not arise.

Excavation of Material of Historic Importance in Rajasthan

671. SHRI BISHWA NATH ROY: Will the Minister of EDUCATION be pleased to state:

(a) whether some material of historic importance has been excavated in Bhilwara District of Rajasthan; and

(b) if so, the details thereof ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) Yes, Sir.

(b) Among other objects, three human burials have been found, one of which contained a complete human skeleton. The skeleton was found buried in an extended form. The burial is associated with small stone implements, called microliths, bones of wild animals which were eaten by the inhabitants of the site, and bits of hand-made, brown slipped pottery, some bearing incised designs. the strate overlying the burial had iron implements and wheel-made pottery. On present estimate the burial is at least two thousand years old.

Bulk Carriers

672. SHRI K. P. SINGH DEO:
SHRI HARDYAL DEVGUN:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether it is a fact that Government propose to purchase some more bulk carriers during the Fourth Five Year Plan; and

(b) if so, the details thereof ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) and (b). Bulk carriers as well as other types of merchant ships are purchased not by the Government of India but by various shipping companies in the private and the public sectors. It is proposed to acquire some bulk carriers but details as regards the tonnage, size, price etc. will be settled by the individual shipowners when they apply to Government for permission to acquire the ships.

Development of Minor Ports

675. SHRI K. P. SINGH DEO :
SHRI HARDAYAL DEVGUN:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) the State-wise number of minor ports in the country;

(b) whether Government propose to

develop any of these ports as Centrally sponsored schemes during the Fourth Five Year Plan; and

(c) if so, the details thereof ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH):

(a) Orissa	2
Andhra Pradesh	7
Pondicherry	2
Tamil Nadu	12
Kerala	13
Mysore	21
Goa Administration	2
Maharashtra	49
Gujarat	50
Andaman and Nicobar Islands	15
Total	173

(b) and (c). The executive responsibility for the development of minor ports vests in the State Governments concerned. Certain well-defined schemes concerning minor port develoments will be included under Centrally Sponsored Schemes and will be eligible for Central assistance by way of long-term loans. It has recently been decided in consultation with the State Governments that one port in each State may be taken up for development under Centrally Sponsored Schemes, consistent with its traffic potential. The ports of Gopalpur or Chandbali in Orissa, Kakinada in Andhra Pradesh, Guddalore in Madras, Beypore in Kerala, Karwar in Mysore, Mirya Bay (Ratnagiri) in Maharashtra and Porbandar in Gujarat have been envisaged for this purpose. The details of the development schemes at these minor ports will be finalised in consultation with the respective State Governments.

Cochin Shipyard Project

676. SHRI HIMATSINGKA:
SHRI S. K. TAPURIAH:
SHRI P. C. ADICHAN:
SHRI VALMIKI CHOUDHARI:
SHRI MANGALATHUMADAM:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) the progress so far made in the implementation of the Cochin Shipyard project;

(b) how far the project has already fallen behind, the original schedule;

(c) the steps being taken to complete the project, eliminating further delay; and

(d) by what time the project would be cmpleted ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): (a) to (d). The Government of India approved in August 1967 the Cochin Shipyard Project comprising a building dock for building bulk carriers of 66,000 DWT and a ship repair dock for repairs to ships up to 85,000 DWT at an estimated outlay of Rs. 36 crores with a foreign exchange component of Rs. 5 crores. In view of the modifications in the scope and size of the Project, M/s Mitsubishi Heavy Industries Ltd., were to prepare a Revised Project Report, for which a contract was concluded with them in July, 1968. Pending the receipt and approval of the Report by the Government, steps have been initiated to complete action on preparatory works like land and soil surveys, land acquisition, provision of water and power supply etc. for the project. A full time officer has also been appointed at the Project site. It is not possible at this stage to indicate the schedule of construction for the project.

Committee on Defections

677. SHRI HIMATSINGKA:
SHRI S. K. TAPURIAH:
SHRI P. C. ADICHAN:
SHRI RAGHUVIR SINGH SHASTRI:
SHRI RANJIT SINGH:
SHRI BRIJ BHUSHAN LAL:

SHRI SURAJ BHAN:
SHRI JAGANNATH RAO JOSHI:
SHRI RAM GOPAL SHALWALE:
SHRI ATAL BIHARI VAJPAYEE:
SHRI K. LAKKAPPA:
SHRI YASHPAL SINGH:
SHRI S. C. SAMANTA:
SHRI PRAKASH VIR SHASTRI:
DR. SUSHILA NAYAR:
SHRI A. SREEDHARAN:
SHRI SITARAM KESRI:
SHRI BAL RAJ MADHOK:
SHRI HARDAYAL DEVGUN:
SHRI D. C. SHARMA:
SHRI BENI SHANKER SHARMA:
SHRI VALMIKI CHOUDHARY:
SHRI SHIV KUMAR SHASTRI:
SHRI SRADHAKAR SUPAKAR:
SHRI VISHWA NATH PANDEY:

†

Will the Miniser of HOME AFFAIRS be pleased to state:

(a) whether the all-Party Committee on prevention of defections in legislatures has submitted its report, interim or final;

(b) if so, the precise suggestions made by the Committee and Government's reaction to each of them; and

(c) whether a copy of the report will be laid on the Table of the House ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c). A copy of the report of the Committee on Defections has been laid on the Table of the House on the 18th February, 1969. Government will decide on the further course of action in the light of the dabate in the House regarding the report.

Committee on Students' Unrest

678. SHRI HIMATSINGKA:
SHRI S. K. TAPURIAH:
SHRI P. C. ADICHAN:
SHRI VALMIKI CHOUDHARY:

Will the Minister of EDUCATION be pleased to state:

(a) whether Dr. Hare Krishna Mehtab had resigned from the Committee set up to inquire into the causes of students unrest;

(b) if so, the reasons assigned by Dr. Mehtab for his resignation and how far the grounds for resignation assigned by him were correct and maintainable; and

(c) the reasons for the delay in submission of the report by the Committee ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) It is not clear as to which Committee is being referred to in the question. The Government of India have no information about such a Committee of which Dr. Mehtab was a member. However the Government of Orissa have been requested to furnish the necessary information. Their reply is awaited.

(b) and (c). Do not arise.

Training in Catering Technology and Institutional Management

679. SHRI HIMATSINGKA:
SHRI S. K. TAPURIAH:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the Indo-U. N. project is being launched for imparting training in catering technology and institutional management;

(b) if so, the salient features of the training project and the steps taken so far in that direction; and

(c) the assistance being rendered in that direction by the U. N. O. and Government's investment therein ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) The Government of India have already launched a Project for imparting training in Catering Technology and

Institutional Management for which assistance is being received from the United Nations.

(b) 4 Institutes of Catering Technology & Applied Nutrition at Bombay, Calcutta, Madras and New Delhi and 2 Foodcraft institutes at Kalamassery (Kerala), and Panjim (Goa) have already been set up. 3 more foodcraft institutes are being set up at Bangalore, Nagpur and Lucknow. The Catering institutes provide Diploma courses in hotel management, Catering Technology, Applied Nutrition and other allied matters and the Foodcraft institutes provide training at the Craftsman level in the various food-crafts.

(c) The United Nations (through the FAO, FFHC and their Development programme) are providing assistance by way of imported equipments, fellowships for training teachers and experts. The total non-recurring Govt. investment on the 4 institutes of Catering Technology is Rs. 90 lakhs up-to-date and on the 5 Foodcraft institutes a sum of Rs. 45.30 lakhs is expected to be incurred.

Report of Enquiry Commission on B. H. U. Affairs

680. SHRI S. M. BANERJEE:
SHRI HARDAYAL DEVGUN:
SHRI NARENDRA SINGH MAHIDA:
SHRI CHENGALRAYA NAIDU:
SHRI BEDABRATA BARUA:
SHRI PRAKASH VIR SHASTRI:
SHRI HEM BARUA:
SHRI SRADHAKAR SUPAKAR:
SHRI GEORGE FERNANDES:
SHRI SHRI CHAND GOYAL:
SHRI SITARAM KESRI:
SHRI K. LAKKAPPA:
SHRI A. SREEDHARAN:
SHRI BIBHUTI MISHRA:
SHRI SHIV KUMAR SHASTRI:
SARI RABI RAY:
SHRI K. P. SINGH DEO:

Will the Minister of EDUCATION be pleased to state:

(a) whether the Enquiry Commission appointed to investigate into the affairs of the Banaras Hindu University has submitted its report; and

(b) if so, whether a copy of the report will be laid on the Table of the House ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) No, Sir.

(b) Does not arise.

Salaries of Primary and Higher Secondary Teachers in States

681. SHRI S. M. BANERJEE: Will the Minister of EDUCATION be pleased to state:

(a) the further steps taken to improve the salaries of the Higher Secondary and Primary School teachers in various States;

(b) whether any proposal has been sent to the State Governments;

(c) if so, the broad features thereof; and

(d) the reactions of the State Governments thereto ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) This subject is the concern of the State Governments. The recommendations of the Education Commission, which covered revision of salary scales also, were sent to all the State Governments for consideration and implementation.

(b) No, Sir.

(c) and (d). Do not arise.

Crimes against Harijans

682. SHRI S. M. BANERJEE:
SHRI CHINTAMANI: PANIGRAHI
SHRI R. K. AMIN:
SHRI D. R. PARMAR:

SHRI RAMAVATAR SHASTRI:
SHRI KANWAR LAL GUPTA:
SHRI SURAJ BHAN:
SHRI ESWARA REDDY:
SHRI P. C. ADICHAN:
DR. RANEN SEN:
SHRI SARJOO PANDEY:
SHRI K. LAKKAPPA:
SHRI A. SREEDHARAN:
SHRI VISHWANATHA MENON:
SHRI A. K. GOPALAN:
SHRI C. K. CHAKRAPANI:
SHRI BHAGABAN DAS:
SHRI NATHU RAM AHIRWAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases, State-wise, in which Harijans have been maltreated or killed during the last one year;

(b) the steps being taken to curb crimes against Harijans;

(c) whether any severe punishment is likely to be prescribed for such offences; and

(d) if so, whether any legislation is proposed to be introduced in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). Information regarding reported atrocities on Harijans during some months preceding July, 1968 was furnished in answer to the Lok Sabha Starred Question No. 122 on 15th November, 1968. Information regarding the number of incidents of atrocities on Harijans in various parts of the country excluding Madhya Pradesh and Jammu & Kashmir during the three months preceding 18th December, 1968 was collected and is furnished in the statement laid on the Table of the House. [*Placed in Library. See* No. LT-78/69]. The information now received from the State Governments/ Union Territory Administrations indicates that there have been no cases of attacks on Harijans during 1968 in Assam, Jammu & Kashmir, Nagaland, Goa, Daman & Diu, Manipur, Tripura, Laccadive, Minicoy and Amindivi Islands, Andaman & Nicobar Islands, Dadra & Nagar Haveli, Pondicherry, Nefa, Chandigarh and Himachal Pradesh. In Delhi there has been no case in 1968 other than that indicated in answer to the Lok Sabha Starred Question No. 122. Information in respect of the remaining States/Union Territories is being ascertained.

(c) and (d). A decision in this behalf would be possible only after examining the final report of the Committee on Untouchability and Economic and Educational Development of Scheduled Castes.

Cochin Port Development Schemes

683. SHRI M.L. SONDHI: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether it is a fact that Government have slashed Cochin Port Development Schemes; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): (a) and (b). The Cochin Port Trust had submitted a programme amounting to Rs. 33.53 crores for the development of Cochin Port during the Fourth Five Year Plan. The outlay was reduced by the Working Group constituted by the Ministry of Transport and Shipping to Rs. 15·54 crores having regard mainly to the following considerations among others:—

(i) The proposal to acquire a new hopper barge and a new cutter suction dredger have been omitted as these have been considered not necessary by the Development Adviser in view of the recent acquisition by the Port of the dredger 'Ganga' from the Calcutta Port Commissioners and the programme of the Port to acquire. (a) a grab suction dredger, (b) a new suction dredger in replacement of 'Lord Willingdon' and (c) a new bucket dredger in replacement of 'Lady Willingdon'

(ii) The main scheme on which a big reduction has been made relates to the super tanker berth. However the scheme as such has been included in the Plan and a token provision made pending consideration of the report of M/s. Engineers (India) Limited, about the feasibility of constructing an off-shore terminal at Cochin Port as an alternative to the super-tanker berth.

(iii) The provision for a fertiliser berth was omitted as no decision has yet been taken by the Ministry of Petroleum and Chemicals about the grant of a licence in this regard.

A list of the schemes proposed by the Port Trust and those recommended by the Working Group of the Ministry for inclusion in the Fourth Plan is laid on the Table of the House [*Placed in Library See* No. LT.-79/69].

Free Lift to Policemen and their Families in D.T.U. Buses

684. SHRI M.L. SONDHI: Will the Minister of TRANSPORT & SHIPPING be pleased to state:

(a) whether it is a fact that the Delhi Police personnel with their families also, always get free lift on D.T.U. buses;

(b) whether it is also a fact that complaints from public against D.T.U. conductors and drivers are not registered by the Police; and

(c) if so, under what rules the free lift is given and also why the Police do not register complaints against the conductors and drivers?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) No, Sir. In the interest of the maintenance of law and order inside D.T.U. buses, a maximum of two policemen, in uniforms, not higher in rank than a Head Constable, can travel free of charge in a D.T.U. bus, at a time, within the Union Territory of Delhi. But policemen so travelling cannot occupy seats, when passengers are standing.

(b) No, Sir.

(c) The arrangement came into existence as a result of the Undertaking having taken up the matter with the Police authorities and is now under review. As regards non-registration of complaints the question does not arise.

Detention of Tibetans in Delhi

685. SHRI M.L. SONDHI:
SHRI BHARAT SINGH CHAUHAN:
SHRI HUKAM CHAND KACHWAI:
SHRI RABI RAY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that about 50 Tibetans were unlawfully detained in the Chanakyapuri Police Station, New Delhi on the 30th December, 1968 and were not given any food for full one day; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). On 30th December, 1968 about 150 persons demonstrated outside the Chinese Embassy against the reported ill-treatment of an Indian journalist by some Chinese in Nepal. Some of the demonstrators entered the Embassy premises and caused damage to some property. Case F.I.R. 315 under section 147/148/149/427/451/323/333/353/186 and 188 of the Indian Penal Code was registered at Police Station Chanakyapuri regarding the incident. 45 persons were arrested. All of them were served food at 2 p.m. and again at 7.30 p.m. on the 30th December, 1968 in Police Station Chanakyapuri. On the 31st also they were served food in the Police Station in the morning before they were produced before the Magistrate. Persons remanded to judicial custody were served food in the Central Jail, New Delhi.

Scheme for Publicity to promote Tourism

686. SHRIMATI ILA PALCHOUDHURI:
SHRI B.K. DASCHOWDHURY:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether a scheme for entirely new publicity programme to project India's image abroad and to promote tourism is under the consideration of Government;

(b) if so, the details thereof including its financial implications; and

(c) when it is likely to be finalised and brought into force?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). A new arrangement for promotion of tourist publicity on the Continent of Europe involving closer cooperation with Air-India has been worked out. It started operating from July, 1968 as an experimental measure for one year in the first instance. Under the scheme all Air-India offices in Europe will be available for tourist promotion work on that Continent.

The quality of tourist literature has also been improved by employing the best professional talent and technique available.

Increase in Freight Rates

687. SHRIMATI ILA PALCHOUDHURI: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether it is a fact that the East Coast of India and East Pakistan/USA Conference and the West Coast of India and Pakistan/USA Conference, New York, have decided to increase freight rates by 10 per cent with effect from January, 1969 contrary to the resolution adopted at the Second U. N. Conference on Trade and Development;

(b) whether it is also a fact that the Governing Council of the All India Shippers Council which recently met in Calcutta decided to lodge a protest against the proposed increase; and

(c) Government of India's reaction both to the increase and protest as mentioned in parts (a) and (b) above ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) The two Conferences in question have effected a general increase of 10% in freight rates with effect from January, 1969 but, in response to representations from the trade interests concerned, the All India Shippers' Council and the Government of India, they have also granted exemptions and relaxations in respect of a number of specific commodities. The UNCTAD-II resolution on the establishment of consultation machinery recommends that Shipping Conferences should recognise Shippers' Council and make provision in their constitution for consultation with them in matters relating to freight rates, Conference practices, adequacy of shipping service, etc. These Conferences have, however, not so far formally agreed to consult All India Shippers' Council, although they have taken into consideration the representations made by the Council and other trade interests concerned.

(b) Yes, Sir.

(c) As stated in the answer to part (a), the Government of India had themselves protested against the increase as a result of which certain exemptions and relaxations have been given. As regards the formal acceptance of the consultation procedure by the two Conferences in terms of the UNCTAD-II resolution, the Government of India are considering the question of taking up the matter at the Governmental level.

Improving of Hockey Game in India

688. SHRIMATI ILA PALCHOUDHURI:
SHRI K. LAKKAPPA:
DR. SUSHILA NAYAR:
SHRI HUKAM CHAND KACHWAI:
SHRI RAM GOPAL SHALWALE:

SHRI RANJIT SINGH :
SHRI SURAJ BHAN :
SHRI ATAL BIHARI VAJPAYEE:
SHRI JAGANNATH RAO JOSHI:
SHRI BRIJ BHUSHAN LAL :

Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that a proposal to improve the Hockey game in India with India's defeat in the last Mexico Olympics being its background, is under the consideration of Government ;

(b) if so, the details thereof ; and

(c) when it is likely to be finalised and made effective ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO): (a) to (c). The All India Council of Sports in its meeting held on 5th December, 1968 set up a Committee to look into the causes of Indian Hockey team's defeat in Mexico Olympics and to suggest measures for improvements in the game. The report of the Committee is awaited. This Committee includes among others four captains of Indian Hockey teams which participated in Olympics.

The Committee has already held seven meetings and interviewed a number of persons. It would need some more time to complete the work assigned to it.

Harbour Committee

689. SHRIMATI ILA PALCHOUDHURI:
SHRI N. K. SANGHI:
SHRI R. BARUA:
SHRI SITARAM KESRI:
SHRI RAMACHANDRA VEERAPPA:
SHRI Y. A. PRASAD:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether the expert team of the International Association of Ports and Harbours which conducted a study of Indian Port facilities and capabilities has submitted its report; and

(b) if so, the important recommendations made by the team ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): (a) Yes, Sir.

(b) Copies of the report have already been placed in the Parliament Library. The general recommendations made in the report were listed in reply to Unstarred Question No. 2608 answered in the Lok Sabha on the 29th November, 1968.

बनारस हिन्दू विश्वविद्यालय के अस्थायी शिक्षकों का बरखास्त किया जाना

690. श्री विभूति मिश्र :
श्री सीताराम केसरी :
श्री रा० कृ० सिंह :
श्री समर गुह :
श्री क० लकप्पा :
श्री सुरेन्द्रनाथ द्विवेदी :
श्री ज० अहमद :
श्री दिनकर देसाई :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बनारस हिन्दू विश्वविद्यालय ने 250 अस्थायी शिक्षकों को बरखास्त कर दिया है; और

(ख) यदि हां, तो इसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : (क) और (ख). सूचना एकत्र की जा रही है और सभा-पटल पर रख दी जाएगी ।

Delhi-Jaipur-Bombay Flights

691. SHRI BIBHUTI MISRA: Will the

Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the Delhi Jaipur-Bombay flight of the Indian Airlines left on the 6th January, 1969 an hour before its scheduled time;

(b) if so, the reasons therefor;

(c) whether it is also a fact that all the passengers who had booked for the flight were not informed of the change;

(d) if so, the reasons therefor; and

(e) whether this change was not against the established practices and rules of the I.A.C. ?

THE MINISTER OF TOURISM AND CIVIL AVIATION : (DR. KARAN SINGH): (a) Yes, Sir.

(b) Indian Airlines had agreed to operate a charter flight for the Shahinshah of Iran from Udaipur to Jamshedpur on the 6th January, 1969. Originally, an F-27-100 aircraft was detailed for this flight and it was flown to Udaipur on 5th January. But for operational reasons, F-27-200 aircraft was required for operation to Jamshedpur. An aircraft of this type was, therefore, detailed to operate the service from Delhi on 6th January with earlier departure for changing over of the aircraft at Udaipur for operation of the charter flight on schedule.

(c) to (e). Changes in timings are not usually resorted to but when, due to operational reasons, changes are made, sufficient advance notice is given to all concerned. All passengers, except one were informed of the change in timings of the flight on 6th January. The omission to intimate to this passenger was a lapse on the part of the Indian Airlines staff against whom suitable action has been taken.

Foreign Tourists

692. SHRI NARENDRA SINGH MAHIDA:
SHRI R. K. SINHA:
SHRI BEDABRATA BARUA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that according to a survey conducted by a well-known American magazine in December, 1968 many foreign tourists are not eager to visit India;

(b) if so, the reasons therefor; and

(c) the steps that have been taken or are proposed to be taken to attract more tourists ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Presuming that the Hon'ble Member has in mind the report of the Pacific Visitors Survey published at the end of 1967, the reply is in the affirmative.

(b) The main unfavourable factors listed in the Report for many foreign tourists not wanting to visit India are dirt, and poverty; insanitary conditions; poor food and non-sufficient warmth and friendliness towards tourists amongst the people of India.

(c) Efforts are being made to combat these negative factors, and details of schemes to be launched for this purpose during the Fourth Five Year Plan period are being worked out.

Science Teachers in Schools

693. SHRI NARENDRA SINGH MAHIDA:
SHRI OM PRAKASH TYAGI:
SHRI A. SREEDHARAN:
SHRI K. LAKKAPPA:
DR. SUSHILA NAYAR:
DR. KARNI SINGH:

Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that a recent all-India survey conducted by the Govern-

ment of India has revealed that many of the teachers teaching science subjects in schools in the country had not studied science at all;

(b) if so, the reasons therefor and what remedial steps Government propose to take in this direction; and

(c) the other important findings of this survey ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO): (a) According to the Second All-India Educational Survey conducted by the National Council of Educational Research and Training in 1965-66, 10,048 teachers, out of 64,981 teachers, teaching secondary school classes had not offered science in their last academic course.

(b) The main reason is big expansion of school education and inadequate supply of trained teachers.

To meet the shortage of science teachers, a special programme of condensed courses and short-term refresher courses has been implemented since 1964-65. Specific provision is also being made in the Fourth Plan for the improvement of science teaching in schools including training of teachers.

(c) A statement is laid on the Table of the House [*Placed in Library. See* No. LT-80/69]

Lothal Museum in Gujarat

694. SHRI NARENDRA SINGH MAHIDA : Will the Minister of EDUCATION be pleased to state :

(a) whether the construction of Lothal Museum in Gujarat has not been undertaken;

(b) if so, the reasons for the delay;

(c) whether Lothal antiquities are lying idle at the Baroda Museum godown;

(d) whether the Archaeological Survey of India proposes to exhibit their Lothal antiquities temporarily in the Guest House at Lothal, which is unused at present; and

(e) if not, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO): (a) and (b). It has not been possible to start the construction of the Lothal Museum as the response to the tenders called for by the C.P.W.D. for this work, has been poor so far. Fresh tenders have been invited by them.

(c) The antiquities have been kept carefully packed and labelled in the office building at Baroda.

(d) No, Sir.

(e) The antiquities need a suitably-planned and safe museum-building, with proper watch-and-ward arrangement. The Guest House is not considered suitable for the purpose.

Monuments of Kotla Ferozeshah, Delhi

695. SHRI NARENDRA SINGH MAHIDA : Will the Minister of EDUCATION be pleased to state :

(a) whether it is a fact that while lawns around Kotla Ferozeshah fort of the Tughlak Kings, near Delhi Gate are being maintained, the monument proper is not being looked after and is thus decaying;

(b) if so, the reasons therefor; and

(c) the steps being taken for the proper up-keep of the monument ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO): (a) No, Sir.

(b) Does not arise.

(c) Essential structural repairs are

executed as and when necessary. In fact, such structural repairs are in progress at present.

नैनीताल के निकट तराई-भावर में अपराध

696. **श्री ओंकारलाल बेरवा** : क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश के पुलिस महा निरीक्षक ने पिछले वर्ष अपने प्रतिवेदन में कहा था कि जब से नैनीताल के निकट तराई-भावर में गैर-पहाड़ी लोगों को भूमि दी गई है, वहां अपराधों की संख्या बढ़ गई है;

(ख) क्या वहां पर बसने वाले गैर-पहाड़ी लोगों को बन्दूकों के लाइसेंस दिये गये हैं और वे उनका प्रयोग निर्दोष पहाड़ी लोगों को लूटने तथा विभिन्न अन्य अपराधों के लिए करते हैं;

(ग) क्या उसका कारण यह है कि तराई-भावर की भूमि उन लोगों को आवंटित नहीं की गई है जिनका उस भूमि पर मूलभूत तथा कानूनी अधिकार है और वह भूमि अन्य राज्यों के लोगों को देकर उत्तर प्रदेश के लोगों की अवहेलना की गई है; और

(घ) यदि हां, तो उन तथ्यों के बारे में सरकार की प्रतिक्रिया क्या है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) से (घ). उत्तर प्रदेश सरकार से सूचना एकत्रित की जा रही है, प्राप्त होते ही सदन के सभा-पटल पर रख दी जायेगी ।

जूनियर हाईस्कूल चिदवाड़ा (उत्तर प्रदेश)

697. **श्री ओंकारलाल बेरवा** : क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश के पौड़ी गढ़वाल के पहाड़ी जिले की जिला परिषद् में इतना अधिक कुप्रबन्ध है कि उस क्षेत्र के लोगों द्वारा उत्तर प्रदेश शिक्षा संहिता की सभी शर्तें पूरी किये जाने के बावजूद पौड़ी खण्ड के अन्तर्गत जूनियर हाई स्कूल चिदवाड़ा को स्थायी मान्यता नहीं मिल सकी है;

(ख) यदि हां, तो सरकार का जिला परिषद् के विरुद्ध क्या कार्यवाही करने का विचार है; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्री (डा० बी० के० आर० बी० राव) : (क) से (ग). अपेक्षित सूचना उत्तर प्रदेश प्रशासन से एकत्रित की जा रही है और यथासमय सभा-पटल पर रख दी जाएगी ।

उत्तर प्रदेश के अध्यापकों के वेतन-क्रम

698. **श्री ओंकारलाल बेरवा** : क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश के उन विभिन्न अधिकारियों के नाम क्या हैं जो जिला गढ़वाल (उ० प्र०) के अध्यापकों के वेतन-क्रमों की स्वीकृति दे सकते हैं;

(ख) क्या यह भी सच है कि उक्त जिले के कुल भाषा अध्यापकों के वेतन-क्रमों को अन्तिम रूप नहीं दिया गया है; और

(ग) यदि हां, तो उसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्री (डा० बी० के० आर० बी० राव) : (क) से (ग). सूचना राज्य सरकार

से एकत्रित की जा रही है और सभा-पटल पर रख दी जायेगी ।

Enquiry into Tellicherry-Pulpally Incidents

699. SHRI HEM BARUA :
SHRI JYOTIRMOY BASU :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Chief Minister of Kerala has asked the Union Government to conduct a thorough enquiry into the allegations beginning from 1962-63 upto the date of Tellicherry-Pulpally incidents, made by the Union Government against the State Government ; and

(b) if so, the nature of these allegations as also the reaction of Government to the request made by the Kerala Chief Minister ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The Central Government have not received any communication from the State Government in this behalf.

Naga Activities in Manipur

701. SHRI HEM BARUA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Naga hostiles have extended their activities to certain areas in Manipur; and

(b) if so, the steps taken to counteract these hostile activities ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The three sub-divisions of Manipur, *viz.* Ukhrul, Mao Maram and Tamenglong covered by Suspension of Operations Agreement and some areas of Tengnoupal and Churachandpur and part of Jiribam continue to be affected by activities of Naga hostiles. There has, however, been no extension of their activities to other areas of Manipur.

(b) Security Forces are maintaining constant vigilance and take suitable steps to curb the illegal activities of the hostiles.

Payment of Hotel Bills by Foreigners in Foreign Exchange

702. SHRI YAJNA DATT SHARMA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have taken the decision that in future all hotel bills will be paid in foreign exchange by foreigners ;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). An Inter-Ministries Committee, under the Chairmanship of Secretary, Tourism & Civil Aviation, has suggested in an interim report that the foreign guests in the more expensive hotels, with certain exceptions, should be required to make payments for their board and lodging in foreign currency. This recommendation is at present under the consideration of Government.

Levy on International Passengers

703. SHRI YAJNA DATT SHARMA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the proposal to levy a special charge on international passengers embarking at ports of Delhi, Calcutta, Bombay and Madras has been considered by Government ; and

(b) if so, with what result and the details thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). Yes, Sir. It is proposed to levy with effect from Ist April, 1969, a Passenger Service Fee of Rs. 15.00 per head on every passenger

embarking at any of the Indian airports for a destination abroad. However, Heads of States, Heads of Governments and Ministers along with their entourage visiting India as State Guests, transit passengers and children under two years of age will be exempt from payment of this fee.

Probe into Allegations against Sardar Lachman Singh Gill

704. SHRI YAJNA DATT SHARMA:
SHRI RANJIT SINGH:
SHRI BRIJ BHUSHAN LAL:
SHRI SURAJ BHAN:
SHRI ATAL BIHARI VAJPAYEE:
SHRI JAGANNATH RAO JOSHI:
SHRI RAM GOPAL SHALWALE:
SHRI KANWAR LAL GUPTA:
SHRI SHRI GOPAL SABOO:
SHRI SHARDA NAND:
SHRI ONKAR SINGH:
SHRI SHRI CHAND GOYAL:
SHRI HUKAM CHAND KACHWAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the probe being conducted into the allegations made against the former Chief Minister of Punjab, Sardar Lachman Singh Gill, by the Opposition parties has been completed;

(b) if so, the details thereof; and

(c) if not the reasons for the delay and the time by which the same is likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

(b) Does not arise.

(c) It has been considered advisable to verify certain facts for the examination of the matter. This naturally takes time and it is not possible to say at present when the examination will be completed.

Progressive Muslim League

705. SHRI BABURAO PATEL:
SHRI KANWAR LAL GUPTA:
SHRI SHARDA NAND:
SHRI SHRI GOPAL SABOO:
SHRI ONKAR SINGH:
SHRI N. R. LASKAR:
SHRI R. BARUA:
SHRI SAMAR GUHA:
SHRI YASHWANT SINGH KUSHWAH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a new communal party called the Progressive Muslim League has emerged in West Bengal and fought the mid-term elections with avowed communalism;

(b) if so, the names of its top ten Leaders and whether any of them were members of the Congress party in early years;

(c) whether it is also a fact that this new communal party has adopted a flag which is almost like Pakistan's Islamic flag to really the Muslims under it, and if so, Government's reaction to the flag and the party;

(d) whether it is a fact that speakers of this party publicly demanded separate Muslim districts in West Bengal as has been done in Kerala and the mid-term elections were fought on this communal plank; and

(e) if so, Government's reaction to it ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) According to information received from the State Government the newly formed Progressive Muslim League contested the mid-term elections with communal ideology as the main basis of its election campaign.

(b) 1. Shri Sekandar Ali Molla—President.

2. Shri A. K. M. Hasanuzzaman—General Secretary.
3. Dr. Md. Jahurul Islam—Secretary.
4. Hazi Md. Yunus—Treasurer.
5. Shri Sayeb Ali.
6. Shri Islamuddin Laskar
7. Shri Izzat Ali Gazi Saheb.
8. Shri Khabir Ahmed.
9. Shri Harun Ar Rashid.
10. Shri Md. Shamsul Haq.

None of them was a member of the Congress Party. According to the information received from the State Government none of them was a member of the Congress Party.

(c) The flag of the party has a red portion instead of white of the Pakistan national flag and an identical green portion with a white crescent and star at the Centre.

(d) The State Government have no such information.

(e) Does not arise.

Machinery to Resolve Linguistic Border Disputes

706. SHRI R. R. SINGH DEO:
SHRI N. K. SANGHI:
SHRI SITARAM KESRI:
SHRI C. MUTHUSAMI:
SHRI R. V. NAIK:
SHRI HIMATSINGKA:
SHRI A. SREEDHARAN:
SHRI CHENGALRAYA NAIDU:
SHRI MOHMED IMAM:
SHRI S. K. TAPURIAH:
SHRI N. K. SOMANI:
SHRI HARDAYAL DEVGUN:
SHRI K. P. SINGH DEO:
SHRI YAJNA DATT SHARMA:
SHRI RAGHUVIR SINGH SHASTRI:
SHRI NARENDRA SINGH MAHIDA:
SHRI RAMACHANDRA VEERAPPA:
SHRI Y. A. PRASAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the National Integration Council had recommended setting up of a machinery to resolve the linguistic border disputes among the States; and

(b) if so, the reaction of Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) The matter is under consideration.

Levy of Education Cess

707. SHRI R. R. SINGH DEO:
SHRI N. K. SANGHI:
SHRI CHENGALRAYA NAIDU:
SHRI ONKAR LAL BERWA:
SHRIMATI ILA PALCHOUDHURI:

Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the levy of an education cess by the States for the development of Parimary education in the country has been suggested by the Central Advisory Board of Education; and

(b) if so, the reaction of Government thereon ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) Yes, Sir.

(b) Government supports this recommendation.

Interim Report of Hotel Reviewing Committee

708. SHRI R. R. SINGH DEO:
SHRI N. K. SANGHI:
SHRI R. K. AMIN;
SHRI K. M. KAUSHIK:
SHRI S. K. TAPURIAH:
SHRI J. MOHAMED IMAM:
SHRI MANGLATHUMADAM:
SHRI HARDAYAL DEVGUN:

SHRI RAMACHANDRA VEERAPPA:
SHRI Y. A. PRASAD:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have received the interim report of the Hotel Reviewing Committee appointed by Government last year to examine the various aspects of functioning of the Hotels for their reclassification;

(b) if so, the main recommendations thereof; and

(c) whether Government owned Ashoka Hotels has not been rated even among the top three hotels in the country ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). The report has not yet been received. It is expected before the end of February.

Boarding Cards for Concessional Fare Tickets for Travel by Air

709. SHRI S. K. TAPURIAH : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have received any suggestion for introducing different design of Boarding Cards for holders of concessional fare tickets for travel by Air with a view to eliminate possibility of unscrupulous misuse; and

(b) the reaction of Government thereto ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). Yes, Sir. But even before the receipt of the suggestion, the Indian Airlines had issued instructions to all the stations to adopt the simple procedure of punching the concessional tickets and the boarding cards.

Graduates of Engineering College Affiliated with Aligarh Muslim University leaving for Pakistan

710. SHRI RAM SWARUP VIDYARTHI:
SHRI OM PRAKASH TYAGI:
SHRI RAM GOPAL SHALWALE:
SHRI SHIV KUMAR SHASTRI:
SHRI BHARAT SINGH CHAUHAN:
SHRI HUKAM CHAND KACHWAI:

Will the Minister of EDUCATION be pleased to refer to the reply given to Unstarred Question No. 5276 on the 20th December, 1968 and state:

(a) the expenditure incurred by Government on technical education of those 184 Graduate Engineers who had left for Pakistan after receiving the education;

(b) whether Government propose to introduce any bond to be signed by the students getting technical education in the said University so as to ensure that such students do not leave for Pakistan after completing their education; and

(c) if not, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) It is difficult to work out figures of expenditure incurred on the education of students in one particular field in a university which covers a number of branches of study. Also the education of 184 students referred to was spread over a period of 17 years. The process of calculating the expenditure is laborious and the results may not be worth the labour involved.

(b) No, Sir.

(c) It is not possible to impose a restriction of this type on the students of one University alone, and it would be difficult to apply it to all Universities.

Provident Fund of a Professor of Aligarh Muslim University

711. SHRI RAM SWARUP VIDYARTHI:
SHRI OM PRAKASH TYAGI:
SHRI RAM GOPAL SHALWALE:
SHRI SHIV KUMAR SHASTRI:
SHRI BHARAT SINGH CHAUHAN:

SHRI HUKAM CHAND KACHWAI:

Will the Minister of EDUCATION be pleased to refer to reply given to Unstarred Question No 5276 on the 20th December, 1968 and state the amount of the Provident Fund, the payment of which has been stopped and which is lying deposited with the Aligarh University in respect of a Professor of the Electrical Engineering Department of the University who has since left for Pakistan ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO): The amount of Provident Fund money lying deposited with the Aligarh Muslim University in respect of the Professor of the Electrical Engineering Department is Rs. 15,468.57. A sum of Rs. 4,688 representing the outstanding balance of the loan that the Professor took from his Provident Fund Account and a sum equivalent to three months salary in lieu of notice for resignation is due from him.

हिन्दी आशुलिपि में प्रशिक्षित लोअर डिवीज़न क्लर्कों की नियुक्ति

712. **श्री राम स्वरूप विद्यार्थी :**
श्री ओमप्रकाश त्यागी :
श्री नारायन स्वरूप शर्मा :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) कुल कितने लोअर डिवीज़न क्लर्कों को हिन्दी प्रशिक्षण योजना के अन्तर्गत हिन्दी आशुलिपि का प्रशिक्षण दिया गया है तथा उसका मंत्रालय-वार ब्यौरा क्या है;

(ख) प्रशिक्षण पूरा करने तथा उसके लिए परीक्षा में उत्तीर्ण होने वालों में से कितने लोअर डिवीज़न क्लर्क आशुलिपिक नियुक्त किये गये हैं;

(ग) क्या हिन्दी आशुलिपि का प्रशिक्षण प्राप्त करने वाले सभी व्यक्तियों की सूची तैयार करने का सरकार का विचार है जिसके आधार पर भविष्य में हिन्दी स्टेनोग्राफर, स्टेनो टाइपिस्ट नियुक्त किये जा सकें ताकि सरकार ऐसे प्रशिक्षण का लाभ उठा सके;

(घ) यदि नहीं, तो उन्हें ऐसा प्रशिक्षण देने का प्रयोजन क्या है; और

(ङ) सरकार का ऐसे प्रशिक्षण का किस प्रकार लाभ उठाने का विचार है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) और (ख). सूचना एकत्रित की जा रही है। उसे सदन के सभापटल पर रखा जायेगा।

(ग) से (ङ). पहले से उपलब्ध प्रशिक्षित कर्मचारियों की बहु-संख्या अथवा जो हिन्दी आशुलिपि तथा हिन्दी टाईपिंग में प्रशिक्षित होंगे, उनकी संख्या को ध्यान में रखते हुए मार्च 1968 में मंत्रालयों/विभागों को परामर्श दिया गया था कि इसके पश्चात् हिन्दी आशुलिपिकों, हिन्दी आशु-टाइपकर्ता या हिन्दी टंकक के असंवर्गीय पदों का सृजन नहीं होना चाहिए और हिन्दी के काम की आवश्यकताएं हिन्दी आशुलिपि/हिन्दी टाईपिंग में प्रशिक्षित ग्रेड आशुलिपिकों तथा लिपिकों से पूरी की जानी चाहिये।

नई दिल्ली नगरपालिका द्वारा दिल्ली नगर निगम की बकाया राशि का न दिया जाना

714. **श्री रघुवीर सिंह शास्त्री** : क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली नगर निगम ने पहली अप्रैल, 1969 से बिजली की दरों में वृद्धि करने का निर्णय किया है;

(ख) क्या यह भी सच है कि इस वृद्धि का मुख्य कारण नई दिल्ली नगरपालिका द्वारा 130 लाख रुपये की बकाया राशि का भुगतान न किया जाना है;

(ग) यदि हां, तो इसके क्या कारण हैं; और

(घ) नई दिल्ली नगरपालिका द्वारा बकाया राशि का भुगतान कराने के लिए सरकार ने क्या कार्यवाही की है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) जी हां, श्रीमान, दिल्ली नगर निगम ने, 1969-70 के वित्तीय वर्ष से बिजली की दरों में औसतन 1 पैसे से 2 पैसे प्रति यूनिट के हिसाब से वृद्धि करने का निर्णय किया है।

(ख) जी, नहीं।

(ग) और (घ). प्रश्न नहीं उठता।

दिल्ली में प्रशासनिक ढांचे के बारे में प्रशासनिक सुधार आयोग की सिफारिश

715. **श्री रघुवीर सिंह शास्त्री :**
श्री सीताराम केसरी :
श्री स्वतंत्र सिंह कोठारी :
श्री अटल बिहारी वाजपेयी :
श्री रामगोपाल शालवाले :
श्री जगन्नाथ राव जोशी :
श्री सूरजभान :
श्री रणजीत सिंह :
श्री कंवर लाल गुप्त :
श्री शिवचन्द्र झा :
श्री बे० कु० दासचौधरी :
श्री हुकम चन्द कछवाय :
श्री बाल्मीकि चौधरी :
श्री ओंकार लाल बेरवा :
श्री नी० रं० लास्कर :
श्री वेंगलराया नायडू :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि प्रशासनिक सुधार आयोग ने सिफारिश की है कि दिल्ली नगर निगम को भंग करके इसका कार्य महानगर परिषद् को सौंप दिया जाए :

(ख) उक्त आयोग ने दिल्ली के राजनीतिक ढांचे के बारे में अन्य क्या सिफारिशें की हैं; और

(ग) इस बारे में सरकार की क्या प्रतिक्रिया है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) जी हां; श्रीमान्।

(ख) संघ-राज्य क्षेत्र दिल्ली के संबंध में आयोग द्वारा दी गई सिफारिशों का सारांश सभा-पटल पर रखा है। **(पुस्तकालय में रख दिया गया। देखिए संख्या** LT—81/69]

(ग) प्रतिवेदन की जांच की जा रही है।

दिल्ली के लिये अधिक शक्तियां

716. **श्री रघुवीर सिंह शास्त्री :** क्या **गृह-कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 6 दिसम्बर 1968 को हुए एक प्रेस सम्मेलन में दिल्ली के उप-राज्यपाल ने अधिक शक्तियों की मांग की थी ;

(ख) यदि हां, तो उसके द्वारा मांगी गई शक्तियों का ब्यौरा क्या है ; और

(ग) इस बारे में सरकार की क्या प्रतिक्रिया है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) से (ग). उप-राज्यपाल ने प्रेस सम्मेलन में भूमि प्रशासन के मामलों से सम्बन्धित शक्तियों के सौंपे जाने के विषय में एक आम बात कही थी। केन्द्रीय सरकार विशिष्ट प्रस्ताव पास होने पर इस मामले पर विचार करेगी।

सीलोन ब्राडकास्टिंग कारपोरेशन

717. **श्री रघुवीर सिंह शास्त्री** : क्या **पर्यटन तथा असैनिक उड्डयन** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या दिसम्बर, 1968 में कोलम्बो में उन्होंने सीलोन ब्राडकास्टिंग कारपोरेशन को साक्षातकार का अवसर दिया था ;

(ख) क्या यह सच है कि श्रीलंका सरकार ने साक्षातकार में काश्मीर के हवाले को निकाल दिया था ; और

(ग) यदि हां, तो सरकार ने इस बारे में क्या कार्यवाही की है ?

पर्यटन तथा असैनिक उड्डयन मन्त्री (डा० कर्ण सिंह) : (क) जी, हां।

(ख) और (ग). काश्मीर सम्बन्धी प्रश्न और उत्तर सीलोन रेडियो ब्राडकास्टिंग द्वारा छोड़ दिये गए थे। भारत सरकार का इस मामले में कार्यवाही करने का प्रश्न ही नहीं उठता।

Retirement Age of Government Employees

718. SHRI CHENGALRAYA NAIDU:
SHRI K. LAKKAPPA:
SHRI S. D. SOMASUNDARAM:
SHRI RAGHUVIR SINGH SHASTRI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that 42 Members or Parliament have in a joint communication, urged him to reduce the retirement age of Central Government employees from 58 to 55 years; and

(b) if so, his reaction to their suggestion ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) The age of superannuation of Central Government employees was raised from 55 to 58 only a few years ago after a thorough examination of all relevant factors. The circumstances have not changed to warrant reconsideration of this decision.

New Muslim Majority Districts in Kerala

719. SHRI CHENGALRAYA NAIDU:
SHRI SHRICHAND GOYAL:
SHRI P. C. ADICHAN:
SHRI HIMATSINGKA:
SHRI S. K. TAPURIAH:
SHRI RAGHUVIR SINGH SHASTRI :
SHRI OM PRAKASH TYAGI:
SHRI PRAKASH VIR SHASTRI:
SHRI RAM GOPAL SALWALE:
SHRI SHIV KUMAR SHASTRI:
SHRI SHARDA NAND:
SHRI SHRIGOPAL SABOO:
SHRI BANSH NARAIN SINGH:
SHRI KANWAR LAL GUPTA:
SHRI ONKAR SINGH:
SHRI MAHANT DIGVIJAI NATH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Kerala Government have decided to form two Muslim majority Districts in Kerala;

(b) whether the Central Government have objected to their formation;

(c) if so, the reaction of the State

Government; and

(d) whether the decision of the State Government will have a serious repercussion in other parts of the country ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) According to information received from the State Government it has accepted in principle the formation of two district comprising portions of the present Kozhikode and Palghat districts and of Ernakulam and Kotayam districts. The State Government have said that they have not taken into consideration whether any particular religious community will have majority in any of the two districts proposed to be formed.

(b) and (c). The formation of districts is within the competence of the State Governments.

(d) Government have no information.

Eligibility for S.S.L.C. Holders for Public Service Commission Examinations.

724. SHRI MANGALATHUMADAM: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the Secondary School Leaving Certificate holder of Kerala are not eligible for the Public Service Commission Examinations in other States;

(b) if so, whether it is not necessary to have a uniform S.S.L.C. course and curriculum with four Southern States; and

(c) whether the Board of Secondary Education has thought of any improvements in the present system ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) to (c). The information for parts (a) and (c) of the question is being collected from the Government of Kerala. Reply to part (b) will depend upon the information received.

Tourist Centre at Jhanjharpur

725. SHRI YAMUNA PRASAD MANDAL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any proposal to open a tourist centre at Jhanjharpur, District Darbhanga (Bihar) in the near future;

(b) if so, when; and

(c) the number of historical and other places to be affiliated to this tourist centre ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) No, Sir.

(b) and (c). Do not arise.

Naxalite Activities in Bihar.

726. SHRI YAMUNA PRASAD MANDAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Naxalite elements are active in some districts of Bihar;

(b) whether it is also a fact that the tribal-like people (originally inhabitants of Maldah District of Bengal) are trained on the same pattern as they know arrow-shooting and are land-less but good Kisans in Purnea; and

(c) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) According to information furnished by State Government, activities of extremist groups have been reported from districts of Champaran, Muzaffarpur, North Monghyr, North Bhagalpur, Purnea and parts of Dhanbad and Ranchi.

(b) and (c). State Government have no

information that any training is being imparted by the extremists to tribal people in Purnea district. The Government are keeping a close watch on the activities of the extremists.

Working Group of Administrative Reforms Commission on P & T.

727. SHRI SURAJ BHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a Working Group on the Posts and Telegraphs was formed by the Administrative Reforms Commission for four months in August, 1967;

(b) whether the three non-official members of the Group were taken in the Group on account of their being Members of Parliament;

(c) whether an extension of only two months was given to the said Working Group for submission of its final report; and

(d) whether it is also a fact that the Group has not completed its work despite a lapse of one year and four months ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) Not solely on that account.

(c) No, Sir.

(d) The Working Group submitted Part I of its report to the Commission on the 8th of May, 1968. The second and final part of the report is expected by the Commission shortly.

Quota for Scheduled Tribes in Laccadives Administration.

728. SHRI P. M. SAYEED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the quota reserved in recruitment and promotions in the Laccadive Islands administration for the Scheduled Tribes; and

(b) if no quota has been fixed, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). There is reservation to the extent of 47½% for Scheduled Tribes for direct recruitment to Class III and IV posts under the Laccadives Administration. For promotion by selection reservation is limited to 5% where direct recruitment does not exceed 50%. In regard to Class I and II posts under the Laccadives Administration, where such posts are included in organised Central Services, reservation is made as applicable to such services as a whole. Other isolated posts are filled either by deputation or by promotion. The number of such posts is too small for grouping them for reservation.

These reservations are in accordance with the orders issued by the Government from time to time.

Ashoka Hotels Ltd., New Delhi

729. SHRI PREM CHAND VERMA: Will the Minister of TOURISM & CIVIL AVIATION be pleased to state:

(a) the authorised and paid-up capital of the Ashoka Hotels Ltd., at the time of its setting up and as on the 31st March, 1968;

(b) the amount of loan the Hotels owed on the 31st March, 1968 and how much of it was from the Central Government, banks or other parties;

(c) the money paid as interest by the Hotels during the last three years; and

(d) the working results of the last three years, the extent of profit earned or loss incurred, the main causes for the loss and the estimates for 1968-69 ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a)	Authorised capital	Paid up capital
As on 30. 9. 56	1,00,00,000	91,85,100
As on 31. 3. 68	2,50,00,000	2,50,00,000

(b) The amount of loan outstanding as on 31. 3. 1968 is Rs. 1,25,00,000. The entire amount is due to the Central Government.

(c) The amount of interest paid during the last 3 years are shown below:

1965-66	1966-67	1967-68
Rs.	Rs.	Rs.
1,35,000	1,35,000	1,35,000

(d) Profit before taxation for the last three years were as under:

1965-66	1966-67	1967-68
(Rupees in lakhs)		
25.05	27.49	35.57

The estimated surplus for the year 1968-69 is Rs. 10 lakhs.

Three-Nation Control on Kashmir

730. SHRI B. K. DASCHOUDHURY:
SHRI HUKAM CHAND KACHWAI
SHRI BAL RAJ MADHOK :
SHRI RANJIT SINGH:
SHRI D. C. SHARMA:
SHRI BENI SHANKER SHARMA:
SHRI HARDAYAL DEVGUN:
SHRI INDRAJIT GUPTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Shri C. Rajagopalachari's plan to place Kashmir for ten years under three-nation control has caused a feeling of unrest and anger in the country and particularly in the Jammu and Kashmir State; and

(b) if so, the steps Government propose to take to allay the fears in the minds of the people ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The Government are aware that Shri C. Rajagopalachari's plan, referred to, has evoked criticism.

(b) The Government's stand on Kashmir has been made known both in Parliament and outside in the past and there is no change in that stand.

Ashoka Hotels. Ltd., New Delhi

731. SHRI B. K. DASCHOUDHURY:
SHRI D. N. PATODIA:
SHRI RAM AVTAR SHARMA:
SHRI BHOLA NATH MASTER:
SHRI K. P. SINGH DEO:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the State-owned Ashoka Hotels Ltd., in New Delhi does not occupy place in the top three hotels of the country according to the reclassification proposed by the Hotel Review Committee; and

(b) the steps Government propose to take to check deterioration in the running of the Ashoka hotels and make improvements in the standards of the kitchens and services in general in the Hotel ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) The report of the Hotel Review Committee has not yet been received.

(b) There is no deterioration in the performance of the hotel. However, continuous efforts are being made to improve further the standards of service and food.

Purchase of Aircraft for I. A. C.

732. SHRI B. K. DAS-CHOWDHURY:

SHRI D. N. PATODIA:
SHRI NARENDRA SINGH MAHIDA:
SHRI P. M. SAYEED:
SHRI MANIBHAI J. PATEL:
SHRI HUKAM CHAND KACHWAI:
SHRI RAGHUVIR SINGH SHASTRI:
SHRI R. K. SINHA:
SHRI BHOGENDRA JHA:
SHRI VALMIKI CHAUDHARY:
SHRI S. S. KOTHARI:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have not so far arrived at any decision on the purchase of aircraft for the Indian Airlines;

(b) whether any assessment has been made of the comparative worth of the Russian jets and DC-9 or other types of aircraft; and

(c) if so, the decision taken thereon ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). The Indian Airlines, after a comparative assessment of several types of aircraft of the passenger capacity considered most suitable for Indian traffic, recommended that five DC-9-40 should be purchased. This recommendation is still under the consideration of Government.

शिक्षा मंत्रालय के प्रकाशन शाखा में कार्य करने वाले कर्मचारी

733. **श्री नारायण स्वरूप शर्मा :**
श्री ओमप्रकाश त्यागी :

क्या शिक्षा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उनके मन्त्रालय के प्रशासनिक शाखा के कुछ अधिकारी तथा कर्मचारी तीन वर्ष से भी अधिक समय से उसी शाखा में काम कर रहे हैं ;

(ख) यदि हां, तो उन अधिकारियों तथा कर्मचरियों के नाम क्या हैं ;

(ग) वे उस शाखा में कब से काम कर रहे हैं ;

(घ) क्या दक्ष प्रशासन की दृष्टि से सरकार का उनको अन्य शाखाओं में तुरन्त बदली करने का विचार है ; और

(ङ) यदि नहीं, तो उसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मन्त्री (डा० वी० के० आर० वी० राव) : (क) जी हां ।

(ख) और (ग). एक विवरण न जिसमें अपेक्षित सूचना दी गई है, सभा-पटल पर रखा है । [**पुस्तकालय में रख दिया गया देखिये संख्या** LT—82/69]

(घ) और (ङ). मन्त्रालय के कार्य के हित में आवश्यक होने पर तबादले किये जाएँगे ।

Hindi Teaching Scheme

734. SHRI NARAIN SWARUP SHARMA :
SHRI OM PRAKASH TYAGI :
SHRI RAM SWARUP VIDYARTHI

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 5388 on the 20th December, 1968, and state :

(a) the number of Stenographers and Typists who have been imparted training so far and also of those who are at present receiving training under the Hindi Teaching Scheme ;

(b) the names of the Departments where the strength of the staff engaged on translation work has been augmented and

the extent to which augmented in each department ; and

(c) the present number of Hindi Typewriters in various Ministries as also the number of new Hindi typewriters procured this year ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) 1,394 Stenographers/Steno-typists and 8,580 Typists have been trained so far in Hindi Stenography and Hindi Typewriting respectively under the Hindi Teaching Scheme. Classes for the new Session commencing from February, 1969 are still under formation. 503 Stenographers/Steno-typists and 551 Typists have been enrolled so far.

(b) Wherever the existing translation staff was not found adequate, action has been initiated by the Ministries/Departments to be suitably augment the same so as to comply with the provisions of the official Languages (Amendment) Act, 1967. The collection of the data in this regard will involve time and labour which will not be commensurate with the results to be achieved.

(c) According to information available there are 474 existing Hindi Typewriters in the Ministries/Departments and 637 additional Hindi Typewriters are required by them. Action is being taken to purchase not less than 50% of this number by the end of the current financial year.

Shri Namboodripad's Statement

735. SHRI B. K. DASCHOWDHURY:
SHRI M. L. SONDHI :
SHRI YAJNA DATT SHARMA :
SHRI ONKAR SINGH :
SHRI HUKAM CHAND KACHWAI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government has been drawn to a statement reported to have been made on the 8th January, 1969 in Trivandrum by Shri Namboodripad, Kerala Chief Minister in which he said that he considers the State Government of Kerala as the instrument of mass struggle against the Centre and that his party does not believe in Parliamentary democracy but will use it for the purpose of furthering the cause of revolution of his CPI (M) concept ;

(b) whether such a statement constitutes violation of the tenets of the Indian Constitution ; and

(c) if so, whether Government propose to convene a meeting of Chief Ministers of all the States and Union Territories to devise a convention against such Constitutional statement by the Chief Minister of any State and ask the Chief Minister of Kerala to withdraw his statement ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). Facts are being ascertained from the State Government.

Science Talent Search Examination

736. SHRI BISWANARAYAN SHASTRI :
SHRI CHENGALRAYA NAIDU :
SHRI ONKAR LAL BERWA :

Will the Minister of EDUCATION be pleased to state :

(a) whether it is a fact that Government have decided to hold a Science Talent Search Examination ;

(b) if so, whether the examination will be held in all the regional languages ; and

(c) the time when the scheme is likely to start ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) to (c). The National Council of Educational Research and Training has implemented a Science Talent Search scheme since 1963. The examination for

scholarships awards under the scheme has been held in English so far, but from the current year, it is being held also in all regional languages.

U. P. S. C. Examinations In Regional Languages

737. SHRI BISWANARAYAN SHASTRI :
SHRI CHENGALRAYA NAIDU :
SHRI HARDAYAL DEVGUN :
SHRIMATI SAVITRI SHYAM :
SHRI PRAKASH VIR SHASTRI:
SHRI BAL RAJ MADHOK :
SHRI RANJIT SINGH :
SHRI D. C. SHARMA :
SHRI BENI SHANKER SHARMA :
SHRI YASHWANT SINGH KUSHWAH :
SHRI RABI RAY :
SHRI VALMIKI CHOUDHARY :
SHRI B. K. DASCHOWDHURY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have asked the Union Public Service Commission to hold examinations in all the languages mentioned in the Eighth Schedule of the Constitution ;

(b) if so, when this procedure will come into operation ;

(c) what is the progress made so far in this regard ;

(d) whether a machinery has been set up for the evaluation of answer papers in different languages ;

(e) whether the introduction of all languages will create problems and will lead to decline of standards of efficiency ; and

(f) if so, how Government propose to remove these difficulties ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The Commission have been informed of the decision to introduce the languages mentioned in the Eighth Schedule to the Constitution, besides English, as optional media for the All India and higher Central Services Examinations after ascertaining the advice of the Commission regarding the procedural aspects, the timing and if necessary, the phasing for the implementation of this decision.

(b) and (c). Government expect that a beginning will be made with effect from the Combined Competitive Examinations for recruitment to the IAS etc. to be held this year.

(d) to (f). The Commission is already seized of the problems arising out of the introduction of the various languages as alternative media and have taken necessary steps to ensure that the existing standards of the examination are maintained.

Conversion of Harijans to Christianity

741. SHRI CHINTAMANI PANIGRAHI :
SHRI BABURAO PATEL :
SHRI OM PRAKASH TYAGI :
SHRI BHOLA NATHMASTER :
DR. KARNI SINGH :

Will the Minister of HOME AFFAIRS be pleased to State :

(a) whether the attention of Government has been drawn to the statement made by Shri Jagjivan Ram, the Union Food Minister, in which he has said that India might face the demand for the creation of a 'Christianistan' in 10 or 15 years if conversion of Harijans to Christianity continued ;

(b) whether Government have taken serious note of such conversions ; and

(c) whether any effective measures are under the contemplation of Government to prevent such conversions ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The Union Minister of Food, Agriculture, Community Development and Cooperation, while speaking extempore at the Bhartiya

Depressed Classes' League Conference, Anantapur (Andhra Pradesh), on the 29th December, 1968 referred to the inadequacies of the Hindu social order in which people belonging to the Scheduled Castes were kept out of the main stream of social life. He said that advantage was being taken of this situation by proselytizing agencies for converting them to their faiths on considerations other than religious convictions. No reflection on Christianity or Christians was intended.

(b) and (c). Under the provisions of article 25 (1) of the Constitution all persons are, subject to public order, morality and health, equally entitled to freedom of conscience and right freely to profess, practise and propagate religion. The question of Government taking steps to check conversions does not, therefore, arise.

Paradeep Port

742. SHRI CHINTAMANI PANIGRAHI:
SHRI K. LAKKAPPA:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether the draft of Paradeep Port has been restored to 42 feet;

(b) whether the proposal to undertake contract dredging and also to employ a cutter suction dredger for effecting further improvement in the draft has been finally considered and decision taken; and

(c) if so, when this is proposed to be implemented ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): (a) to (c). During the monsoon period of 1968 the draft at Paradip Port, which was hitherto 34 ft., fell down to 28 ft. Certain immediate remedial measures were taken and a draft of 35 ft. has been restored at the port from 30.11.1968. A contract has been entered into by Paradip Port Trust with a Japanese firm for dredging the sand traps near the tip of the southern Breakwater to arrest littoral drift, for widening the turning circle from 1100 ft. to 1725 ft. diameter etc. This firm's dredger is expected to reach the port towards the end of February, 1969 and would, commence work early in March, 1969. The work is expected to be completed in about 7 months.

A cutter suction dredger belonging to Visakhapatnam Port Trust has also been deployed at Paradip Port since 3.1.69 to remove the shoal at the entrance to the port.

General Cargo Berth at Paradeep Port

743. SHRI CHINTAMANI PANIGRAHI:
SHRI B. K. DAS-CHOWDHURY:
SHRI SRADHAKAR SUPAKAR:
SHRI RABI RAY:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether the final decision has been taken in respect of building a general cargo berth at Paradeep Port; and

(b) is so, the time by which it will be built ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): (a) and (b). The proposal is still under examination.

Rural Roads in Orissa

744. SHRI CHINTAMANI PANIGRAHI: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether the Orissa Government were requested to keep in view the recommendations of the Rural Roads Committee while formulating their Fourth Plan;

(b) whether they have implemented the recommendations; and

(c) if so, the details of the recommendations which have been implemented ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): (a) Yes, Sir.

(b) and (c). The required information is being collected from the State Government and will be laid on the Table of the Sabha in due course.

Communal Clashes

745. SHRI D. N. PATODIA:
SHRI PRAKASH VIR SHASTRI:
SHRI B. K. DASCHOWDHURY:
SHRI R. K. AMIN:
SHRI R. V. NAIK:
SHRI K. P. SINGH DEO:
SHRI J. MOHAMMAD IMAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the evil of communal disturbances has once again raised its ugly head and incidents of communal clashes have been reported from some States recently;

(b) whether Government have taken a stock of the situation in order to consider the desirability of convening a meeting of the National Integration Council to process the factors which have led to such incidents and to keep them under control; and

(c) if so, what is the Government's assessment of the situation ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Reports of some communal clashes in certain parts of the country have been received.

(b) and (c). The Government constantly reviews the position but there is no proposal at present to convene a meeting of the National Integration Council. The Standing Committee of the Council is, however, due to meet in March, 1969 to review the situation.

Activities of Naxalites

746. SHRI D. N. PATODIA:
SHRI KANWAR LAL GUPTA:
SHRI J. B. SINGH:
SHRI HIMATSINGKA:
SHRI A. SREEDHARAN:
SHRI SHARDA NAND:
SHRI S. K. TAPURIAH:
SHRI SHRI GOPAL SABOO:
SHRI ONKAR SINGH:
SHRI RAGHUVIR SINGH SHASTRI:
SHRI R. BARUA:
SHRI ONKAR LAL BERWA:
SHRI N. R. LASKAR:
SHRI HARDAYAL DEVGUN:
SHRI GEORGE FERNANDES:
SHRI OM PRAKASH TYAGI:
SHRI K. LAKKAPPA:
SHRI SITARAM KESRI:
SHRI K. SURYANARAYANA:
SHRI NARENDRA SINGH MAHIDA:
SHRI RANJIT SINGH:
SHRI BAL RAJ MADHOK:
SHRI BENI SHANKER SHARMA:
SHRI S. S. KOTHARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have kept close eye on the activities of the Naxalites in the country;

(b) whether it is a fact that the Naxalites have increased their area of activities in many of the States and many cases have been reported where they have indulged in armed robbery and have let loose a reign of terror;

(c) if so, the action taken in the matter and whether opposition parties have been consulted in the matter; and

(d) whether Government have considered the desirability of banning this Party ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). The Central Government are closely watching the situation created by the activities of extremists in different parts of the country, particularly in the States of Andhra Pradesh, Bihar, Kerala, Uttar Pradesh and West Bengal and are in touch with the State Governments. Incidents involving violence have been reported mostly from the Srikakulam District in Andhra Pradesh where the Girijans, under the leadership of extremists, have been attacking public shandies and houses of landlords, besides attacking the police and forest officials. In Kerala also, the extremists attacked the Tellicherry Police Station and the Pulpally Police Picket in November, 1968. All possible steps are being taken to ensure that the activities of these extremists are curbed and public safety, and the rule of law are not endangered. It is proposed to discuss with the leaders of political parties in Parliament the question of any legislation to be enacted to deal with the activities of the extremists.

Central intervention in Kerala

747. SHRI D. N. PATODIA:
SHRI SHRI CHAND GOYAL:
SHRI HARDAYAL DEVGUN:
DR. RANEN SEN:
SHRI BHOGENDRA JHA:
SHRI C. JANARDHANAN:
SHRI INDRAJIT GUPTA:
SHRI VASUDEVAN NAIR:
SHRI E. K. NAYANAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Congress President is recently reported to have stated that the time of Central intervention in Kerala is very near;

(b) whether the views of the Congress President reflect the views of the Central Government;

(c) whether Government have received any report from the Governor of Kerala to the effect that law and order situation prevailing in the State has deteriorated to the extent that Central intervention has become absolutely necessary; and

(d) whether Government have taken any decision in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Government have seen press reports of the views expressed by the Congress President.

(b) The Congress President is reported to have stated that he was only expressing his view.

(c) No, Sir.

(d) Does not arise.

Decline in Calcutta Port Traffic

748. SHRI D. N. PATODIA: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether it is a fact that the traffic of Calcutta Port has shown a gradual decline for the last four years, if so, what are the particulars and reasons thereof;

(b) whether it is also a fact that comparatively the traffic at Bombay and Madras has shown steady increase and if so, the particulars and the reasons thereof;

(c) as Calcutta covers an important hinterland and important industrial belt of the country, whether it is a fact that any diversion of traffic from this area to other ports not only amounts to the cost of Indian products going up but also losing foreign markets; and

(d) the steps taken by Government to improve this distress state of affairs of Calcutta Port and to see that it may come at par with other ports of the country ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): (a) Yes, Sir. There has been a progressive decrease

in the quantum of traffic through Calcutta Port since 1964-65 as indicated below :

(In millions of tonnes)

	1964-65	1965-66	1966-67	1967-68	1968-69 (upto 31-1-69)
Import	6.08	5.28	5.80	4.89	3.40
Export	4.98	4.56	4.31	4.11	3.37

The decline in the traffic handled was due to several factors such as fall in the tonnage of foodgrains imported as a result of improved crop condition in the country, fall in the import of petroleum and lubricating oil as a result of increased production from indigenous sources, decline in the export of coal as a result of loss of foreign markets arising out of competition from other countries, fall in ore shipments and lastly due to the ill-effects of the recession in the economy being more pronounced in the Eastern Region where many of the engineering industries are located. With the recovery of the economy, it is expected that the traffic position will improve in the near future.

(b) At Madras Port, both the import and export traffic has shown a steady increase during recent years mainly due to the increase in the export of iron ore. This is not an item diverted from Calcutta. The other items of export that have shown an increase are iron and steel and pig iron. This increase is due to the fact that the natural ports for export of these commodities could not handle all the quantities that Hindustan Steel Limited wanted to export.

At Bombay Port, the traffic progressively increased from 1955-56 to 1966-67 mainly due to the establishment of the Oil Refineries and heavy import of foodgrains, fertiliser raw materials, iron and steel and related project materials. However, since 1967-68, the traffic is showing a declining trend.

(c) The expenditure on dredging and maintenance of the river Hooghly and port dredging has gone up from Rs. 75 lakhs in 1947-48 to Rs. 7.5 crores in 1968-69. As a result of the increase in the dredging cost and other items of expenditure including establishment, the charges at Calcutta Port are higher than the charges at the neighbouring ports. The higher rates of port charges, combined with the restrictions in drafts, has stifled the growth of traffic at Calcutta Port and in the case of certain commodities, there has been marginal diversion of traffic to other ports due to the low rate of port charges at these ports.

(d) To tide over the difficulties, the Government of India have decided to bear half the cost of river dredging and maintenance which works out to about Rs. 2.5 crores per annum for a period of four years from 1968-69. This is expected to afford substantial relief to the users of the Port as, in the absence of this decision the port charges will have to be increased which will stifle the growth of traffic through Calcutta and encourage its diversion to other ports where port charges are lower.

Review Committee Report on National Council of Educational Research and Training

749. SHRI R. K. SINHA:
SHRI ONKAR LAL BERWA:
SHRI CHENGALRAYA NAIDU:
SHRIMATI ILA PALCHOUDHURI:
SHRI ATAL BIHARI VAJPAYEE:
SHRI BRIJ BHUSHAN LAL:
SHRI JAGANNATH RAO JOSHI:
SHRI SURAJ BHAN:
SHRI RANJIT SINGH:
SHRI C. JANARDHANAN:
SHRI A. SREEDHARAN:.
SHRI K. LAKKAPPA:

Will the Minister of EDUCATION be pleased to state:

(a) whether the report of the Review Committee on National Council of Educational Research and Training has been considered by Government;

(b) if not, the reasons for the delay;

(c) if so, the details thereof; and

(d) how far the recommendations have been accepted and implemented ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO): (a) to (d). The report is under the consideration of Government.

Literate Population

750. SHRI R. K. SINHA : will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of literate men and women for every 1,000 population in the country at the end of 1968; and

(b) the number of literate men and women for 1,000 population in the Faizabad division during the same period ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) and (b). As the population Censuses are taken decennially, the information as at the end of 1968, is not available. However, according to the 1961 Census the number of literate men and women for every 1,000 persons of population in the country were 177 and 63 respectively and those for the Faizabad division were 110 and 17 respectively.

मध्य प्रदेश में रायपुर को विमान सेवा

751. **श्री लखनलाल गुप्त : क्या पर्यटन तथा असैनिक उड्डयन मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश में रायपुर विमान सेवा से जुड़ा हुआ है; और

(ख) यदि नहीं, तो इसके क्या कारण हैं ?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह) : (क) जी, नहीं।

(ख) संभावित यातायात के अपर्याप्त होने तथा इंडियन एयरलाइन्स के पास विमानों की कमी के कारण रायपुर के लिये विमान सेवा की व्यवस्था नहीं की गयी है।

एक हरिजन नेता की हत्या

752. **श्री लखनलाल गुप्त : क्या गृह-कार्य मंत्री** यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश के जिला बिलासपुर की तहसील मांगेली के भागवाली हरिजन हत्या कांड के बारे में अब तक क्या कार्यवाही की गयी है; और

(ख) क्या सरकार ने मृतक के परिवार को कुछ क्षतिपूर्ति देने का निर्णय किया है और यदि हां, तो वह राशि कितनी है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) राज्य सरकार से प्राप्त सूचना के अनुसार भारतीय दंड संहिता की धारा 302, 34, 120-ख के अन्तर्गत मामला अपराध संख्या 131/68 की जांच, जो कि श्री भागवाली की हत्या पर दर्ज किया गया था, बिलासपुर के पुलिस अधीक्षक की देख-रेख में अभी हो रही है। अब तक 7 व्यक्तियों को गिरफ्तार किया जा चुका है।

(ख) मृतक के परिवार को क्षतिपूर्ति देने के प्रश्न पर राज्य सरकार द्वारा विचार नहीं किया गया है।

Consumers Cooperative Society of Indian Institute of Technology, Kanpur

753. SHRI S. KUNDU : Will the Minister of EDUCATION be pleased to state :

(a) whether there has been a civil suit against the various charges of embezzlement, irregularities and illegalities committed by the Consumers Co-operative Society of the Indian Institute of Technology, Kanpur ;

(b) if so, whether the court has called for certain documents and whether documents have been handed over ;

(c) whether the purchase of 513 gas cylinders at a cost of Rs. 13,000, stationery purchased at Rs. 6000 and one cheque No. 030254 dated 5th July, 1965 cashed by K. B. Sahrin in the State Bank of India have not been accounted for; and

(d) whether newly elected office bearers have been given charge of the Co-operative Society and, if not, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO)

(a) No such civil suit had been filed. There was, however, a civil suit against holding the Annual General meeting of Society on the ground that adequate notice for the meeting had not been given. The suit was dismissed by the court on 29-11-1968.

(b) Does not arise.

(c) Detailed audit for 1965-66 and 1966-67 is in progress.

(d) The members of the Board of Directors for 1967-68 assumed office after their election. The President-elect did not assume office since he requested the previous President to continue. The elections for 1968-69 were stayed by a Court order. New office-bearers will take charge as soon as fresh elections are held.

Ghalib Centenary Year

754. SHRI RANJIT SINGH :
SHRI BAL RAJ MADHOK :
SHRI HARDAYAL DEVGUN :
SHRI D. C. SHARMA :
SHRI BENI SHANKER SHARMA :

Will the Minister of EDUCATION be pleased to state :

(a) the arrangements made for the Ghalib Centenary Year ;

(b) the countries participating in the programme ; and

(c) the steps taken to make it a success ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) and (c). The Ghalib Centenary is being celebrated in India and abroad. In India, an All India Ghalib Centenary Committee has been set up as a registered society and the Prime Minister of India is the Chairman. This Committee has organized an International Seminar on Ghalib as well as exhibitions, ballets, dramas, Mushairas and Kavi Sammelan. Ghalib's publications are also being released. In addition, a Ghalib Memorial is being constructed at New Delhi. Similar programmes are being organized all over the country. The All India Radio arranged special programmes on Ghalib. A documentary has also been released. The P. & T. Department has released a commemorative stamp. The Ministry of Education is giving a grant of Rs. 20 lakhs for the arrangements.

(b) U. S. S. R., U. K., U. S. A., Iran, Czechoslovakia, Italy, West Germany and Kuwait are participating.

Discoveries of Pre-Harappan Age

755. SHRI RANJIT SINGH:
SHRI BAL RAJ MADHOK:
SHRI HARDAYAL DEVGUN:
SHRI D. C. SHARMA:
SHRI BENI SHANKER SHARMA:

Will the Minister of EDUCATION be pleased to state :

(a) whether discoveries of the pre-Harappan age have been made at Bagor in Bhilwara District of Rajasthan during excavations carried out jointly by the Deccan Post-Graduate College and Research Institute of Poona & Rajasthan's Department of Archaeology;

(b) if so, the nature of discoveries made; and

(c) the light they throw on the history ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) Yes, Sir.

(b) Three human burials, two fragmentary and associated with burial pots, and one with a complete human skeleton but without any associated object were found during excavation at the site of Bagor in Bhilwara District of Rajasthan. The human skeleton of an adult individual was found buried in an extended form. The burial is associated with small stone implements, called microliths, bones of wild animals which were eaten by the inhabitants of the site, and bits of hand-made, brown-slipped pottery, some bearing incised designs. The strata overlying the burial had iron implements and wheel made pottery. On present estimate the burial is at least two thousand years old.

(c) The finds are significant in so far as the culture of the late Stone Age period in Rajasthan is concerned.

Material Physics

756. SHRI D. C. SHARMA :
SHRI BAL RAJ MADHOK :
SHRI RANJIT SINGH :
SHRI BENI SHANKER SHARMA :
SHRI HARDAYAL DEVGUN :

Will the Minister of EDUCATION be pleased to state :

(a) whether it is a fact that India is lagging behind in Material Physics;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken in this field of education ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO): (a) to (c). Materials Science is a new inter-disciplinary field and its development in India would have to be related to the technological progress of our industry. Several technical institutions are already offering general courses in this field and research also is in progress. A centre for advanced training and research in Materials Science is proposed to be set up at the Indian Institute of Technology, Kharagpur, in co-operation with USSR.

Cheap Accommodation for Middle Income Tourists

757. SHRI M. N. REDDY : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether his Ministry, pursuant to the recommendations of the India Tourist Development Council, has drawn up scheme to provide cheap accommodation for middle income tourists visiting various pilgrim centres in the country;

(b) if so, the details of the schemes; and

(c) how and when they are to be implemented ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c) It will not be possible to take up schemes of this nature during the Fourth Plan within the financial resources available.

मध्य प्रदेश में भारतीय तथा विदेशी ईसाई धर्म प्रचारक

758. श्री ओंकार सिंह :
श्री हुकम चन्द कछवाय :
श्री भारत सिंह चौहान :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार ने मध्य प्रदेश सरकार से इस बात का पता लगाया है कि मध्य प्रदेश में इस समय कितने भारतीय तथा विदेशी धर्म-प्रचारक धर्म प्रचार में लगे हुए हैं;

(ख) यदि हां, तो राज्य सरकार द्वारा

केन्द्रीय सरकार को दी गई सूचना के अनुसार उनका ब्यौरा क्या है; और

(ग) केन्द्रीय सरकार को राज्य सरकार से तथा अपने निजी स्थानों से प्राप्त सूचना के अनुसार पिछले तीन वर्षों में मध्य प्रदेश में इन धर्म-प्रचारकों को कितनी विदेशी मुद्रा प्राप्त हुई थी ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) से (ग). सूचना एकत्रित की जा रही है और सदन के सभा-पटल पर रख दी जायेगी ।

12 hours.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED TALK GIVEN AT INDIAN LAW INSTITUTE BY A SENIOR CIVIL SERVANT OF GOVERNMENT ON POLITICAL - CUM - CONSTITUTIONAL PROBLEMS.

SHRI NARENDRA KUMAR SALVE (Betul): Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—

> "Reported talk given at the Indian Law Institute by a senior civil servant of the Government expressing categorical views and opinions on current political-*cum*-constitutional problems".

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Mr. Speaker, Sir, It is reported that Shri Gae, Secretary, Department of Legal Affairs, Ministry of Law gave two talks at the Indian Law Institute on February 17 and 18, 1969 on "Some of the Constitutional Powers of the Governor." At the first talk the Chief Justice of India, Shri Hidayatullah presided. At the second talk justice Shah of the Supreme Court presided.

2. The talks given by Shri Gae dealt with some of the constitutional powers of the Governor. Shri Gae has explained that the exposition of the subject given by him was as a student of constitutional law and not in his capacity as Secretary to the Government of India. This aspect of the matter was made clear by him on more than one occasion at the time of giving the talks.

3. The views expressed by Shri Gae primarily dealt with the academic aspects of the matter based on decisions of the Supreme Court and the High Courts as well as the opinions expressed by well known political scientists and jurists on the subject. The talks were given before the members of the Indian Law Institute, which is an institute primarily devoted to research and higher studies in law.

SHRI NARENDRA KUMAR SALVE: It is a question whether our public civil servants can express views and opinions on questions at public functions specially if they have a close nexus with current political matters. It is not so simple as that. It is actually reported in the *Statesman* that Shri Gae paid encomiums and homage to the Governor of West Bengal for dismissing the Ajoy Mukerjee Ministry. This is what he said. I quote:

> "....he reffered to the dismissal of the Ajoy Mukerjee Government on November 21, 1967 as an instance and said the decision was considered sound from the constitutional point of view".

It may be an alsolutely constitutional point of view, it may not involve making a statement constituting any political activity as such. But no such statement should be made in terms of the provisions of the Central Civil Service Rules, 1964. Rules 9 (2) says:

> "No Government servant shall in any public utterance make any statement of fact or opinion.....—whether political or otherwise—which is capable of embarrassing the relations between the Central Government and the Government of any State."

[Shri Narendra Kumar Salve]

Sir, the dismissal of the Ajoy Mukerjee Ministry has been a matter of very very bitter controversy between the State and Centre. The people in the State, specially those who are now going to form the Government there, contended that it constituted a flagrant violation of the constitutional propriety whereas, here, we said, "No. If at all anything has happened, it has strengthended the constitutional propriety and democracy." If this be correct, this officer is going to be speaking about constitutional matters throughout the country on questions which impinge upon the Centre-State relationship. This is a very important matter which involves the question of demeanour of public servants on such matters that have created embarrassment in between the relationship of the Centre and the State. In view of this, may I know from the Home Minister whether he will agree to have on inquiry into the whole matter as to whether the officer is guilty of misdemeanour and, therefore, liable to be penalised.

Secondly, I want to ascertain whether this officer who has been speaking widely in all parts of the country on various questions which have close nexus with current political problems, is doing so as an emissary of the Law Minister or the Law Ministry or on his own.

SHRI Y. B. CHAVAN: The hon. Member has raised a question which certainly requires consideration in the sense whether a Government official has no right to express his views on academic aspects of problems. That is, really speaking, a very ticklish question. Whether in this particular matter, Mr. Gae should have used his discretion to speak or not to speak, there can be two views on this. But I cannot say that he has committed any breach of rule as such; I personally do not think so. As far as inquiry is concerned, I cannot say that an inquiry is necessary. About that particular view, I may agree with it or may not agree with it; that is a different matter. The question of dismissal of the Government of Bengal has now become a matter of past, of history, and somebody can academically examine the question also. (*Interruptions*)

SHRI HEM BARUA (Mangaldai) : He was stating the Constitutional position only.

SHRI NARENDRA KUMAR SALVE : Strictly speaking, the Constitutional provision...

MR. SPEAKER: We go to the next item.

SHRI NARENDRA KUMAR SALVE: This is an important matter...

MR. SPEAKER: No. I cannot allow. Otherwise, it will become a precedent. Some other member will say that the matter is very very important and, therefore, he should be allowed to ask three questions and all that. (*Interruption*) Now papers, to be laid on the Table.

12.07 hours

PAPERS LAID ON THE TABLE

AUDIT REPORT RAILWAYS, 1969 AND ECONOMIC SURVEY, 1968-69

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I beg to lay on the Table—

(1) A copy of the Audit Report, Railways, 1969 under article 151 (1) of the Costitution.

(2) A copy of Appropriation Accounts, Railways, for 1967-68, Part I—Review.

(3) A copy of Appropriation Accounts Railways for 1967-68, Part II—Detailed Appropriation Accounts.

(4) A copy of Block Accounts (including Capital Statements comprising the Loan Accounts), Balance, Sheets and Profit and Loss Accounts, Railways, for 1967-68. [*Placed in Library, See* No. LT—61/69]

(5) A copy of 'Economic Survey' 1968-69. [*Placed in Library, See* No. LT—63/69]

ANNUAL REPORTS OF NATIONAL INSTITUTE FOR TRAINING INDUSTRIAL ENGINEERING, BOMBAY AND IIT, KHARAGPUR.

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : I beg to lay on the Table—

(1) A copy of the Annual Report of the National Institute for Training in Industrial Engineering, Bombay for the year 1967-68

(2) A copy of the Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1967-68. [*Placed in Library. see* No. LT—62/69]

AIRCRAFT (SECOND AMENDMENT) RULES

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : I beg to lay on the Table a copy of the Aircraft (Second Amendment) Rules 1968 published in Notification No. G. S. R. 2147 in Gazette of India dated the 14th December, 1968 under section 14-A of the Aircraft Act, 1934 together with an explanatory note. [*Placed in Library, see* No. LT—64/69]

STATEMENT RE : ACTION TAKEN ON ASSURANCES

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to lay on the Table—

Following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha shown against each :

(i) Supplementary Statement No. I	Sixth Session, 1968 (Fourth Lok Sabha)
(ii) Supplementary Statement Nos. VII and VIII	Fifth Session, 1968 (Fourth Lok Sabha)
(iii) Supplementary Statement No. XV	Fourth Session, 1968 (Fourth Lok Sabha)
(iv) Supplementary Statement No. X	Third Session, 1967 (Fourth Lok Sabha)
(v) Supplementary Statement No. XV	First Session, 1967 (Fourth Lok Sabha)
(vi) Supplementary Statement No. XVIII	Tenth Session, 1964 (Third Lok Sabha)

[*Placed in Library. See* No. LT—65/69]

NOTIFICATION UNDER DELHI LAND REFORMS ACT, ARMS THIRD AMENDMENT RULES AND NOTIFICATIONS UNDER ALL INDIA SERVICES ACT.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg (1) to relay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954 :

(i) The Delhi Land Reforms (Amendment) Rules 1967, published in Notification No. F. 60/LRO/67 in Delhi Gazette the dated 21st September, 1967.

(ii) Notification No. F. 60/LRO/67 published in Delhi Gazette dated the 4th July, 1968 containing corrigenda to the Delhi Land Reforms (Amendment) Rules, 1967. [*Placed in Library, see No. LT—1659/68.*]

(2) A copy of the Arms (Third Amendment) Rules, 1968 published in Notification No. G. S. R. 4 (English version) and G. S. R. 5 (Hindi version) in Gazette of India dated the 4th January, 1969, under sub-section (3) of section 44 of the Arms Rules, 1962. [*Placed in Library, see* No. LT—66/69]

[Shri Vidya Charan Shukla]

(3) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

(i) The All India Services (Death-cum-Retirement Benefits) Sixth Amendment Rules, 1968, published in Notification No. G. S. R. 2139 in Gazette of India dated the 7th December, 1968.

(ii) The Indian Forest Service (Probationers' Final Examination) Regulations, 1968 published in Notification No. G. S. R. 2211 in Gazette of India dated the 28th December, 1968.

(iii) The All-India Services (Conduct) Rules, 1968, published in Notification No. G. S. R. 3 in Gazette of India dated the 4th January, 1969.

(iv) The Indian Administrative Service (Appointment by promotion) Seventh Amendment Regulations, 1968, published in Notification No. G.S.R. 123 in Gazette of India dated the 18th January, 1969.

(v) G. S. R. 124 published in Gazette of India dated the 18th January, 1969, making certain amendments to Schedule III to the Indian Forest Service (Pay) Rules, 1968.

(vi) G. S. R. 161 published in Gazette of India dated the 25th January, 1969 making certain amendments to schedule III to the Indian Administrative Service (Pay) Rules, 1954.

(vii) G. S. R. 162 published in Gazette of India dated the 25th January, 1969 containing corrigendum to G. S. R. 123 published in Gazette of India dated the 18th January, 1969. [*Placed in Library, see* No. LT—67/69.]

ESTIMATES COMMITTEE

SIXTY-SIXTH REPORT

SHRI P. VENKATASUBBAIAH (Noudyal) : I beg to present the Sixty-sixth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Fifth Report of the Estimates Committee on the Ministry of Education—(i) Indian Museum, Calcutta and (ii) Victoria Memorial Hall Museum, Calcutta.

PUBLIC ACCOUNTS COMMITTEE

FORTY-THIRD REPORT

SHRI SONAVANE (Pandharpur): I beg to present the Forty-third Report of the Public Accounts Committee on Appropriation Accounts (Civil), 1966-67 and Audit Report (Civil), 1968 relating to the Department of Food.

COMMITTEE ON PUBLIC UNDERTAKINGS

TWENTY-FIFTH REPORT

SHRI G. S. DHILLON (Tarew Tarem) : I beg to present the Twenty-fifth Report of the Committee on Public Undertakings on Praga Tools Ltd.—Paras in Section IV of Audit Report (Commercial), 1968.

12.09 hours

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND TRANSPORT AND SHIPPING (SHRI RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from 24th February, 1969, will consist of :—

(1) Further discussion of the Motion of Thanks on the President's Address.

(2) General Discussion on the Railway Budget for 1969-70.

As members are aware, the General Budget for 1969-70 will be presented on Friday, the 28th February, 1969 at 5 P.M.

श्री हुकम चन्द कछवाय (उज्जैन) : मैं यह जानना चाहता हूं कि देश में ठेकेदारी प्रथा को खत्म करने सम्बन्धी बिल कब तक लाया जायगा ।

MR. SPEAKER : The Minister need not answer to this. Which Bill will be brought and when, etc., cannot be discussed in the House. These things will be decided in the Business Advisory Committee.

SHRI S. M. BANERJEE (Kanpur) : During the last meeting of the Business Advisory Committee...

MR. SPEAKER : The hon. Member may please resume his seat.....

SHRI S. M. BANERJEE : I am not asking any question. I requested you that day that some statement should be made by the Education Minister *suo moto* on the teachers' strike. I request you kindly to ask the Education Minister...

MR. SPEAKER : I have already asked him. The hon. Member knows about it. Now we go the next item.

12.10 hours.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS—*Contd.*

MR. SPEAKER : Mr. Mrityunjay Prasad.

श्री मृत्युंजय प्रसाद (महाराजगंज) : अध्यक्ष महोदय, मैं राष्ट्रपति जी के भाषण के लिए धन्यवाद के प्रस्ताव का समर्थन करने के लिए खड़ा हुआ हूं । किन्तु बहुत सी बातें ऐसी हैं जो उनके भाषण में नहीं आई हैं । आ भी नहीं सकती थीं क्योंकि समय का अभाव उनके पास था और मुझे भी कहना बहुत कुछ है मगर समय का अभाव मेरे पास भी है । थोड़ी कृपा रखियेगा, दो-चार महत्व की बातें जिसमें मैं कह सकूं ।

सबसे पहली बात आ जाती है देश की सुरक्षा की । अभी भी पाकिस्तान और चाइना हमारे देश के अंगों को अपने कब्जे में रखे हुए हैं । उन्हें हटाने के लिए क्या प्रयत्न किया जा रहा है, यह बहुत स्पष्ट नहीं हो रहा है । केवल बातें ही बातें चलती हैं । इसके बारे में भी कुछ स्पष्ट होना चाहिए । दूसरी बात यह है कि विदेशों के साथ हमारे संबंध ऐसे होने चाहिए कि जिनसे हमारे ऊपर जब कोई हमला करे तो हम समझ जायं कि कौन हमारा समर्थक है, कौन हमारा मित्र है और किसका भरोसा हम नहीं कर सकते । किन्तु अभी तक जैसा चलता रहा है उसमें बराबर हमको अकेले अपने पैरों पर खड़ा रहना पड़ा है और कोई हमारे साथ नहीं आया है । जो हमारे मित्र कहे जाते हैं उन्होंने कुछ ऐसी व्यवस्था कर रखी है जिससे भय लगता है । उदाहरण के तौर पर कहा जाता है कि रूस का जहाजी बेड़ा हिन्द महासागर में बढ़ता जा रहा है और रूस हमारा मित्र है । कुछ दिन पहले चीन भी हमारा मित्र था । उसे हम अपना भाई मानते थे । किन्तु राजनीति में कहीं भी मित्रता का संबंध स्वार्थों से अलग नहीं हो सकता । इसलिए हमें मित्रता का लिहाज छोड़कर अपनी सुरक्षा की व्यवस्था करनी होगी ।

12.12 hours.

[MR. DEPUTY-SPEAKER *in the Chair*]

दूसरी तरफ चाहे छोटा देश हो चाहे बड़े देश हों उनके साथ हमें अपने संबंध ठीक रखने होंगे । अभी तक समझ में नहीं आता है कि क्यों एक तरफ इस्रायल तो दूसरी तरफ पूर्व जर्मनी के साथ हमारे डिप्लोमेटिक संबंध कायम नहीं हुए हैं जबकि साथ ही साथ अरब लीग को हमने डिप्लोमेटिक स्टेटस दे रखा है, जिसके पास न कोई देश है, न राज्य है, न कोई जमीन है । वह केवल एक संस्था भर ही है ।

[श्री मृत्युंजय प्रसाद]

देश की सुरक्षा के लिए सबसे बड़ी बात है अपने यहां अपनी तैयारी दुरुस्त रखना। कहा तो बराबर जाता है कि हमारी सेना तैयार है। सेना की तैयारी हम बढ़ा रहे हैं। किन्तु जब तक हम दूसरों के ऊपर हथियार के लिए बराबर निर्भर रहेंगे, हमारी कमजोरी बनी रहेगी। साथ ही साथ हम इधर यह देख रहे हैं कि हमारी सीमा पर चीन और पाकिस्तान अपनी शक्ति बढ़ाते जा रहे हैं। बल्कि यों कहिए कि वह हमारे देश में ही अपनी शक्ति बढ़ाते जा रहे हैं क्योंकि उनके अधिकृत क्षेत्रों को हम सीमा क्यों मानें ? वह तो हमारे ही हैं। साथ ही साथ उनकी ओर से तोड़-फोड़ और घुसपैठ की कार्यवाही चलती रही है खासकर चीन के संबंध में मैं कहूंगा कि वह सीधे लड़ने के लिए उत्सुक नहीं है क्योंकि उसकी आवश्यकता वह नहीं देखता है। वह हमारे यहां अपने पैर जमाने की कोशिश कर रहा है और दुर्भाग्य की बात है कि ऐसी आशंका हमारे मन से दूर नहीं हो रही है कि उसने बहुत हद तक हमारे बीच में अपने चेले बैठा दिए हैं जो अभी आज तक यह भी मानने को तैयार नहीं हैं कि चीन ने 1962 में हमारे ऊपर हमला किया था। इसलिए ऐसी मनोवृत्ति वाले लोगों और राजनीतिक दलों का होना बहुत खतरे की बात लगती है और इससे सावधान होना बहुत आवश्यक है।

पाकिस्तान की कहानी दूसरी है। पाकिस्तान के आदमी हमारे यहां बराबर आते रहते हैं, जाते रहते हैं, मिलते रहते हैं। पता नहीं चलता कि हम कहां तक उनकी रोकथाम कर पा रहे हैं। कहने को उनके गुप्तचरों पर हमने काफी कड़ाई की है, परन्तु फिर भी बार-बार पता चलता रहता है कि तोड़-फोड़ की कार्यवाहियां हो रही हैं। इसमें मैं स्पष्ट कहता हूं कि मेरा इशारा किसी खास कौम के लोगों पर नहीं बल्कि सभी पर है, जो कि पैसे के लिए या और किसी चीज के लिए गद्दारी करने को तैयार हो जाते हैं और दुश्मनों के हाथ अपने भेद देने को तैयार हो जाते हैं। इसमें एक और चीज है और वह यह है कि कुछ लोगों का ख्याल ऐसा हो गया है कि वह विदेशियों की मदद इसी तरीके से कर सकते हैं कि अपने यहां की शांति भंग करें, झंझट लगाए रखें, झगड़े लगाए रखें जिससे लोग ऊब उठें और फिर जो एकता 62 में देखने में आई, 65 में देखने में आई, वह न आए। ऐसे लोगों से सावधान रहने की आवश्यकता है और यह सब करने के लिए विदेशों से पैसे आया करते हैं। उन पैसों के बारे में बार-बार हमने पूछा है। मगर कभी भी ठीक पता नहीं चलता कि कहां तक उसका पता आप लगा सके हैं या लगाने की कोशिश कर रहे हैं ? जैसे कि कहा जाता है, मन में शंका है, सबूत तो मेरे पास नहीं हैं कि पिछले चुनाव में भी विदेशों से पैसे आए और कोई जरूरी नहीं कि चुनाव के महीने बीस दिन पहले ही आये हों, बल्कि पहले से उनका इंतजाम होता रहा है और उसके लिए कई जरिये रहे हैं जिनमें दो एक की तरफ मैं आपका ध्यान दिलाना चाहता हूं। ऐसी आशंका है, मेरे पास प्रमाण नहीं हैं, यह मैं स्पष्ट कहे देता हूं, जैसे कि आप कुछ देशों के साथ जब विदेशी मुद्रा के स्थान पर भारतीय मुद्रा रुपये में व्यापार करते हैं, बार्टर, अदला-बदली में व्यापार करते हैं, वहां देखने में आता है कि आप घाटे का सौदा करते हैं न कि मुनाफे का। आप उनको तो सस्ता माल देते हैं चूंकि आपको एक्सपोर्ट करना है, बेचना है और उनसे माल आप रुपये में लेते हैं, इसलिए बहुत खुश हैं, मगर ऐसा भी देखने में आता है, इसके बहुत नमूने हमारे सामने आए हैं कि जहां दूसरे देशों से सस्ता माल मिलता है या मिल सकता है, वहां उसके बदले रुपये या अदला-बदली का व्यापार करने वाले देशों से हमने महंगा लिया या अगर वाजिब कीमत में लिया तो

उस माल की क्वालिटी बहुत घटिया रही और हम कुल मिलाकर घाटे में ही रहे। ऐसे व्यापार में जो लोग बीच में पड़े हुए हैं वह अपने कमीशन के जरिए और किस-किसके जरिये क्या-क्या करते हैं यह आपके देखने की बात है। मैं कहता नहीं हूं कि ऐसा होता है किन्तु यह शंका की बात है।

अब हम घर की तरफ आएं। हमारे यहां इस वक्त सबसे बड़ा प्रश्न हो गया है केन्द्र और राज्य का संबंध। उसमें एक बड़ी कठिनाई यह आ गई है कि कुछ लोग ऐसी सरकार बनाने को उत्सुक हैं कि अपने हाथ में शक्ति लेकर केन्द्रीय सरकार से झगड़ा करें, केन्द्र को हमेशा गलत जगह पर रख दें जिससे यहां की सरकार की शिकायत हो, वह बदनाम हो, केन्द्र की बदनामी हो। और यह जो करते हैं उनके साथ तो यह मुश्किल हो जाती है कि वही भेड़िया वाली कहावत याद आती है कि तू नहीं तो तेरे बाप ने पानी जूठा किया होगा। यानी कुछ भी हो, किसी तरह से भी हो, जब उन्हें झगड़ा ही करना है, कोई न कोई झंझट ही खड़ा करना है तो उसके लिए किसी बहाने की दरकार नहीं है, हमेशा बहाने मौजूद हैं और इसका हर बार जवाब देते जाना, रोक-थाम करना, कोई रास्ता निकालना बड़ा मुश्किल है। लेकिन आखिर सभी जगह समझदार आदमी भी हैं जो इन बातों को समझते भी हैं। उन लोगों से मिलना होगा और बार-बार हर बात पर केन्द्रीय सरकार को इसका प्रचार भी करते जाना होगा कि ऐसे राज्य क्या मांगते हैं, क्या उन्हें दिया जाता है और क्यों उनकी शिकायत होती है, शिकायतों में क्या तथ्य है। अगर शिकायतों में तथ्य है तो उसे दूर करना होगा और इसका ध्यान रखना होगा जिसमें वाजिब, सही शिकायतें न रहने पायें।

दूसरी तरफ एक चीज अभी हुई है, आज कल के अखबारों से मालूम हुआ है कि केन्द्रीय सरकार ने अपनी मुहर लगा दी है और उससे थोड़ी चिन्ता हो गई है। इसलिए नहीं कि केरल में आपने एक नया जिला बनाया है। आप जिले बहुत से बना सकते हैं प्रशासनिक दृष्टि से। उसमें कोई झगड़ा नहीं है। परन्तु उसके भीतर कारण क्या है, किस लिए बनाया गया है, यही चिन्ता की बात हो जाती है। अगर जिस बात के लिए मांग की गई उसी बात के लिए वहां नया जिला बनाया गया है तो फिर आगे के लिए क्या हम अपनी अखंडता संभाल सकेंगे? हमें अपनी अखंडता बनाए रखने के लिए सिर्फ शक्ति ही नहीं चाहिए, मनोबल भी चाहिए। लोगों को समझाना चाहिए और साथ ही साथ नई पीढ़ी के लोगों के दिलों में देश की, स्वदेश की भावना जगानी चाहिए। इसके विपरीत अगर हम केवल किसी वर्ग विशेष को प्रसन्न करने, राजी रखने के लिये इस तरह से राज्यों के टुकड़े करें तो वह एक शिकायत की बात हो जाती है और उससे चिन्ता पैदा होती है। किन्तु यदि आप प्रशासनिक दृष्टि से करें तो आप चाहे पचास जिले बनायें, उसमें कोई शिकायत की बात नहीं है, क्योंकि यह तो प्रशासनिक दृष्टि से जरूरी हो जाता है।

अब मैं शिक्षित बेरोजगारों के सवाल को लेता हूं। इसमें सबसे बड़ी कठिनाई मेरी समझ में पहली तो यह है कि पढ़े-लिखे लोगों को इस तरह से पढ़ाया जा रहा है कि उनके लिये रोजगार ढूंढना मुश्किल हो रहा है। इन्जीनियर बनाये जा रहे हैं, जो व्यावहारिक काम में इतने अच्छे नहीं हैं, जितनी कि उनसे अपेक्षा की जाती है। क्योंकि 18 वर्ष की उम्र के लड़के तकनीकी कालेजों में लिये जाते हैं और वहां उनके हाथ-पांव उस काबिल नहीं रहते कि वे इतनी मेहनत कर सकें जितनी मेहनत कि इन्जीनियर को करनी चाहिये। दूसरी तरफ थ्योरेटिकल साइड, पुस्तकीय, वैज्ञानिक पहलू में उनके पास दूसरे सम्बद्ध विषयों का ज्ञान उतना

[श्री मृत्युंजय प्रसाद]

नहीं होता कि वे थ्योरेटिकल साइड में भी अच्छे बन सकें। दूसरी कठिनाई यह है कि जब तक औद्योगिक विकास नहीं होगा, इन लोगों को रोजी कहां से मिलेगी। औद्योगिक विकास में एक बहुत बड़ी कठिनाई यह आती है कि हमारे यहां काम करने वालों को यह नहीं सिखाया जाता कि तुम अपने हक के लिये लड़ो, जरूर लड़ो, लेकिन साथ ही साथ प्रोडक्शन को बढ़ाना कायम रखना भी हमारा कर्तव्य हैं। देश के लिये तुमको प्रोडक्शन बढ़ाना होगा, इसमें घड़ी-घण्टे का हिसाब थोड़ा कम होना चाहिये। अपनी ड्यूटी पूरी रहे—उस तरफ ध्यान नहीं दिया जाता। आज मुश्किल यह है कि हर तरफ गो-स्लो से काम करने की भावना चल रही है और श्रम कानून में गो-स्लो शब्द ही नहीं है। इस सम्बन्ध में दूसरी जो बाधाएं हैं, उन की डिटेल में, मैं इस समय नहीं जाना चाहता, जैसे घेराव होता है, इसको मैं यहीं छोड़ देता हूं।

जहां तक अशिक्षित बेरोजगारों का सम्बन्ध है, इसके बारे में एक बहुत बड़ी शिकायत है, खासकर ऐसे उपक्रमों में जहां सरकार का हाथ है। यह सही बात है कि सारा देश एक है और सब जगह काम करने का अधिकार है और सब जगह काम करने की सुविधा मिलनी चाहिये, किन्तु यह भी सत्य है कि जैसे दिल्ली में कोई काम होगा, तो दिल्ली के आस-पास वालों को उसमें काम करने की ज्यादा सुविधा होगी। मैं यह उदाहरण इसलिये दे रहा हूं कि बिहार में इस चीज की शिकायत बहुत ज्यादा हो रही है कि वहां के सरकारी उपक्रमों में दूर-दूर से लोगों को बुलाया जाता है, यहां तक कि माली, दरबान, आदि पदों के लिये भी हजार मील या डेढ़ हजार मील दूर से लोगों को लाया गया है। मैं इस चीज को मानने के लिए तैयार हूं कि 10-20 वर्ष पहले बिहार में इन्जीनियरों की कमी थी, इसलिये उनको बाहर से लाया गया, लेकिन अब तो इन्जीनियरों की भी कमी नहीं है। अगर अब आप यह कहें कि माली या मजदूर बिहार में नहीं मिलते हैं, इसलिये डेढ़ हजार मील दूर से उन्हें लाया गया है, यों यह बातें बहुत कड़वी लगती हैं। सिद्धान्ततः चाहे जो बात हो, लेकिन व्यावहारिक दृष्टि से यह ठीक नहीं है, नतीजा यह हो रहा है कि शिक्षित और अशिक्षित दोनों वर्गों के नवयुवकों में बहुत ज्यादा क्षोभ पैदा हो रहा है। इसी फ्रस्ट्रेशन की निशानी शिव सेना है, लचित सेना है और इस तरह की और भी बहुत सी सेनाएं बनी हैं। मैं यह मानता हूं कि इन सेनाओं के पीछे और भी बातें होंगी, लेकिन आर्थिक कठिनाइयां न हों, तो इनको इतना बल नहीं मिलेगा।

अशिक्षित लेबर के प्रश्न पर मैं महीनों से लड़ रहा हूं, लेकिन मुझे अभी सरकार से स्पष्ट जवाब नहीं मिला है। यहां पार्लियामेन्ट में पिछले दिसम्बर महीने में स्वीकार किया गया था कि उत्तर बिहार में मिट्टी की कटाई के लिये 7 रुपये रोज पर मजदूरों को बाहर से बुलाया गया था जबकि वहां स्थानीय मजदूर 3 रुपये रोज पर उपलब्ध थे। इस प्रश्न पर केन्द्रीय सरकार से या बिहार सरकार से कहीं से भी मुझे सन्तोषजनक उत्तर नहीं मिला। राज्यपाल के सलाहकार से मैंने पूछा तो मुझे यह कहा गया कि इस प्रश्न पर हमने गवर्नमेन्ट आफ़ इण्डिया को खत भेज दिया है, लेकिन मेरे सामने अभी तक वह उत्तर नहीं आया—

MR. DEPUTY-SPEAKER : Is it Rs. 7/- per day ?

श्री मृत्युंजय प्रसाद : जी हां, इस चीज़ को यहां स्वीकार किया गया है। बाबू सिद्धेश्वर प्रसाद उपमन्त्री ने स्वीकार किया है। मैंने उस प्रश्न की आफिशियल कापी बिहार गवर्नमेन्ट के एडवाइजर श्री एम. एस. राव को चव्हाण साहब के सामने दी थी। इससे अधिक मैं क्या कर सकता था। अगर

इसी तरह से काम होता रहा तो इस तरह की सेनाओं को आप कैसे रोक सकेंगे, ये बातें होकर रहेंगी ।

हमारे यहां सुरक्षा और विकास के लिये, खास कर इकानामिक विकास के लिये आवश्यक है कि एटामिक रिसर्च स्टेशन या एटामिक पावर स्टेशन बनाया जाना चाहिये । आप जानते हैं कि बिहार में यूरेनियम माइन्ज़ पायी गयी हैं और उनसे यूरेनियम निकाला जा रहा है, लेकिन अभी तक ऐसी व्यवस्था नहीं हुई है कि बिहार में भी उसका समुचित उपयोग किया जा सके । अखबारों में ऐसी सूचनायें निकली हैं कि इस तरह की रेअर-अर्थ्स या रेअर-मिनरल्ज़ विदेशों को भेजी जा रही हैं और ऐसी भी आशंका की जा रही है कि ये चीजें दूसरे रास्ते से हमारे दुश्मनों के हाथों में पहुंच रही हैं । इसमें कितना सत्य है, इसका पता लगाना सरकार का काम है, मैं तो अखबारों में पढ़ी हुई बातों की ओर ही आपका ध्यान दिला सकता हूं ।

एक और विषय की ओर मैं आपका ध्यान दिलाना चाहता हूं—है तो यह परिहास की बात, परन्तु परिहास की दृष्टि से नहीं कह रहा हूं, बड़े दुख के साथ कह रहा हूं । थोड़ी देर के लिये मान लीजिये कि किसी राजा साहब से मेरी बातें हुईं, जो बहुत परेशान हैं, इसलिये कि प्रीवीपर्स खत्म हो जायगा तो वे क्या करेंगे । उन्होंने एक व्यापार शुरू किया । मैंने पूछा कि किस चीज़ का व्यापार शुरू किया है । उन्होंने कहा कि जवाहरात का व्यापार शुरू किया है···

श्री योगेन्द्र शर्मा (बेगूसराय) : राजा लोग क्या चिनिया-बदाम का व्यापार करेंगे ?

श्री मृत्युंजय प्रसाद : मैंने पूछा कि कहां से मंगाते हैं, कहां भेजते हैं, क्या मुनाफा हो रहा है । बोले—बिक्री तो काफ़ी अच्छी है । अभी मंगाने का तो सवाल ही नहीं है, क्योंकि बाप-दादाओं की जो जमा है, अभी वही बेच रहे हैं, लेकिन घाटा बहुत लग रहा है । एडमिनिस्ट्रेशन और दुकान चलाने में तथा सेल्ज़-मैन को कमीशन देने में ही सारा दाम निकल जाता है, बल्कि घर से भी कुछ देना पड़ता है, फिर भी हम व्यापार कर रहे हैं । इस काम में राजा साहब की कितनी तारीफ़ की जायगी, आप समझ सकते हैं, कुछ ऐसी ही तारीफ़ हमारे यहां की कुछ संस्थाओं की हो रही है । अभी तीन दिन पहले, ता० 18 फरवरी को एन.एम. डी. सी. के बारे में मेरे एक प्रश्न के उत्तर में मुझे यह जवाब मिला कि जापान को जो आयरन-ओर भेजा जा रहा है उसमें 2 करोड़ 95 लाख रुपये का घाटा हुआ है । इस काम में आपको कुछ बनाना नहीं था, लाखों-करोड़ों वर्षों से परमात्मा ने यह खनिज पदार्थ पृथ्वी में भर दिया है, उसको निकाल कर आपको भेजना था, लेकिन उसमें भी आप कुबूल करते हैं कि 2 करोड़ 95 लाख रुपये का घाटा हुआ ।

इसमें भी आप खुश हैं और कहते हैं कि आपको रेल-भाड़े में कुछ पैसे मिल गये हैं, हैण्डलिंग चार्जेज़ टु दी पोर्ट में 2 करोड़ 31 लाख रुपया मिला है, 1 करोड़ 25 लाख रुपया एक्सपोर्ट ड्यूटी का मिला है, 40 लाख रुपया रायल्टी का मिला और 14 लाख रुपया एम. एम. टी. सी. की कमीशन का मिला है, किन्तु इस सबके बावजूद भी आपको 2 करोड़ 95 लाख का घाटा हुआ । इसका अर्थ यह हुआ कि आप घर के जवाहरात को बेच रहे हैं फिर भी आपका खर्च पूरा नहीं होता, उसके बावजूद भी आप जापान के साथ और दूसरे देशों के साथ यह सौदा करते जा रहे हैं और करते जायेंगे । अभी दो तीन दिन पहले, 18 तारीख को मुझे अनस्टार्ड क्वेश्चन का जवाब मिला है । अब मैं क्या कहूं ? अगर इसी तरह से आपको एक्सपोर्ट करना है और एक्सपोर्ट से पैसा पैदा करना है तो फिर अच्छा यही होगा

[श्री मृत्युंजय प्रसाद]

कि आप एक्सपोर्ट न करें। किसी तरह दुख-सुख से काम चल ही जायेगा लेकिन यह तरीका तो किसी तरह से भी जंचता नहीं है।

दूसरी तरफ जहां तक पब्लिक अन्डरटेकिंग्ज का सम्बन्ध है, सब में तो नहीं, लेकिन बहुतों में घाटा चल रहा है। उनके सम्बन्ध में बातें होती हैं, कमेटीज विचार करती हैं लेकिन क्या नतीजा निकलता है, यह मालूम नहीं। मैं अपनी ओर से तीन-चार बातों की ओर ध्यान दिलाना चाहता हूं। मेरा खयाल है कि अगर उन पर ध्यान दिया जायेगा तो कुछ हद तक शायद उनका घाटा कम हो सकेगा। एक बात तो यह है कि उनके जो अफसर बनाये जाते हैं उनके बारे में इस बात का विचार कम रखा जाता है कि जिस काम के लिए उनको भेजा जा रहा है, उस काम में उनकी योग्यता कहां तक है। दूसरी बात यह है कि इस बात को मान लेना कि जो अफसर प्रशासन में बहुत सफल है वह इन संस्थाओं को लाभपूर्वक चलाने में भी सफल होगा, यह आवश्यक नहीं है। इसमें एक्सेप्शन्स, अपवाद हो सकते हैं। बहुत से आई० सी० एस० आफिसर्स, हो सकता है कि दोनों स्थानों पर सफल सिद्ध हों। यह भी सम्भव है कि जो अफसर प्रशासन में असफल हों वे इन संस्थाओं में सफल सिद्ध हों। इसलिए जो लोग ऐसी संस्थायें सफलता से चला सकने की योग्यता रखते हों, चाहे वे सरकारी अफसर हों, या न हों, उन्हें ही आप इन संस्थाओं में बिठाइये। इसके साथ ही पब्लिक से भी कुछ लोगों को इन संस्थाओं में रखा जाता है। ऐसे लोगों को ले रहे हैं, जिनका उस अमुक व्यापार से या संस्था से, पहले से कोई विशेष सम्बन्ध था, इसका पता नहीं चलता है। वे लोग वहां जाकर जो कुछ करते हैं, मैं उसकी शिकायत नहीं करता, लेकिन ऐसा सुनने में आया है कि कोई भी यूनिफार्म कोड आफ रेक्रूटमेन्ट ऐन्ड प्रमोशन आज तक नहीं बना है। उदाहरण-स्वरूप मैं एक बात कहूंगा। चार पांच साल पहले की बात है। इंडियन आयल के चेयरमैन जब जाने लगे तो उन्होंने बहुतों को 5-6 इंक्रीमेन्ट्स दे दिए, किसी-किसी को तीन-चार इंक्रीमेन्ट्स दे दिये। यानी जैसा दिल में आया वैसा कर दिया, कोई पूछने वाला नहीं था। क्योंकि सारी शक्ति आपने उनको दे रखी थी, तभी जबकि उनको आपने रखा था। वे इस्तीफा भी दे चुके थे, उस के बाद भी आपने उनको रखा। अब सवाल यह है कि जो इस्तीफा दे चुका हो उसको फिर फरदर इन्टेरेस्ट क्या रह जायेगा, जो भी वह चाहेगा, वही करेगा।

एक बात यह भी है कि सरकारी उपक्रमों के अधिकारियों को सरकार ऐसे अधिकार नहीं देती है कि वे समय पर उचित निर्णय ले सकें और अपने काम को ठीक से चला सकें, जबकि दूसरी तरफ उनको जरूरत से ज्यादा अधिकार दे दिये जाते हैं। प्रशासन से सम्बन्धित अधिकार देते हैं लेकिन उस व्यापार से सम्बन्धित अधिकार नहीं देते हैं। तीसरी बात यह है कि जब कोई काम शुरू किया जाता है तब उसके प्रारूप में अगर सौ करोड़ के इन्वेस्टमेन्ट की बात कही जाती है तो उस काम के पूरा होते-होते तीन सौ या चार सौ करोड़ तक की पूंजी लग जाती है। इस तरह से शुरू का सारा हिसाब-किताब गलत हो जाता है। अब अगर आप अच्छी से अच्छी व्यवस्था भी करें तब भी जो लाभ होगा वह अपेक्षित लाभ का 1/4 ही रह जायेगा। इस तरह से इसमें लाचारी आ जाती है और कोई उपाय नहीं रह जाता है।

इसके अलावा एक बात यह है कि आप इस बात का खयाल ही नहीं रखते कि जो चीज बनाई जायेगी उसकी बिक्री भी होगी या नहीं या किस रूप में होगी। इसके लिए जरूरी है कि जो लोग उसके चार्ज में हैं वे यह देखें और इस सम्बन्ध में सरकारी और दूसरी

संस्थाओं से बात-चीत करके पता लगायें कि उनको कौन सा और कैसा सामान चाहिए। हैवी इंजीनियरिंग की तो यह स्थिति है कि उसको बड़ा काम चाहिए और ऐसे बड़ी मशीनों के आर्डर को पूरा करने में कई वर्ष लग जायेंगे, इसमें उसका कोई दोष भी नहीं है। कई वर्ष आगे के आडर्स उसे मिलने चाहिए। लेकिन इसके लिए जो-जो पार्टीज हों उनसे पूछना चाहिए कि तुम्हें क्या-क्या चाहिए। परन्तु ऐसा किया नहीं जाता है। दूसरी तरफ चीज यह है कि जिनके पास आदमी दौड़ कर जायेंगे और पूछेंगे कि तुम्हें क्या चाहिए, उनको इस बात की फिक्र थोड़ी ही रहती है कि हमें यह आर्डर गवर्नमेन्ट आफ इंडिया की संस्था को देना है बल्कि उन्हें इस बात की फिक्र रहती है कि हमारा अपना फायदा किस बात में है। आज जो घाटा हम जापान के साथ व्यापार में उठा चुके हैं यदि वह यहीं हमारे उपक्रमों के पारस्परिक व्यापार में आपस में ही रह जाता तो बहुत कुछ काम हो जाता लेकिन इस बात को सोचा नहीं जाता है।

अब मैं आपका ध्यान एक बहुत जरूरी बात की तरफ दिलाना चाहूंगा। हमारे यहां टूरिज्म का विकास करने की बहुत कोशिश हो रही है। वह वाजिब बात है, होनी ही चाहिये। परन्तु हम देखते हैं कि यात्रा-स्थल विशेषकर दो दृष्टियों से प्रसिद्ध किए जा रहे हैं। एक तो प्राकृतिक सौंदर्य और दूसरे प्राचीन महलात खंडहर मकानात वाले इत्यादि। हम टूरिज्म के सम्बन्ध में विदेशियों का ज्यादा ध्यान रखते हैं, उसी में अपना अधिक लाभ समझते हैं, परन्तु हमारे यहां अपने देश में भी यात्रा करना एक बहुत बड़ी बात रही है। हमारे देश के यात्री कन्याकुमारी से लेकर बद्रीनाथ तक बराबर आया-जाया करते हैं, परन्तु इस बात को हम भूलते जा रहे हैं। इसमें कोई धार्मिक भावना की बात नहीं है बल्कि हमें राष्ट्रीय भावना को देखना है ताकि हमारे बच्चे उससे प्रेरणा लें और वहां परजायें। उदाहरण के रूप में मैं चितौड़ के किले का नाम ले रहा हूं। आज वह किला टूटता जा रहा है। कई साल पहले राजस्थान के मुख्य मन्त्री स्वर्गीय श्री माणिक लाल वर्मा ने महाराणा उदयपुर से उसे लिया था और गवर्नमेन्ट आफ इंडिया को उसे दिया, लेकिन हुआ यह कि उसकी मरम्मत नहीं हो रही है और वह टूटता जा रहा है। भारत के इतिहास में चितौड़ का क्या स्थान है, यह उसी को बतलाना होगा जोकि कुछ भी न जानता हो। उसके भीतर का मीरा का मंदिर टूटता जा रहा है। सामान सब-कुछ है लेकिन उसकी मरम्मत नहीं हो रही है, मकानात टूटते जा रहे हैं। वहां पर सवारियों की भी कोई व्यवस्था नहीं है और न ही रात में किले में जाकर ठहरने की कोई व्यवस्था है। इसी तरह से हल्दीघाटी में जायेंगे तो वहां भी कोई खास चीज देखने की नहीं बची है। उसको भी बनाना बहुत जरूरी है। वहां पर जो प्रेरणा मिलती है वह लेम-करण के युद्ध में हमारे काम आई है। इसी तरह से बिहार में शेरशाह और पिछली शताब्दी के कुंवरसिंह के लिए आपने क्या किया ? उसके लिए भी कुछ होना चाहिए। वहां पर भी दर्शनीय स्थान मौजूद हैं जोकि बड़े सुन्दर भी हैं और उनका महत्व भी बहुत है।

डा० राम सुभग सिंह जब रेलवे में राज्य मन्त्री थे तब उन्होंने भी वायदा किया था सन् 66 में, मैं उनको याद दिलाना चाहता हूं, कि एक ऐसी लाइन का निर्माण किया जायेगा जिसमें कोटा, चितौड़ इत्यादि सभी आजायेगा। उस समय कोटा-चितौड़ लाइन की मंजूरी दे दी गई थी। संयोग से वे यहां बैठे हैं, मैं उनसे कहना चाहता हूं कि वे अपने पुराने वायदे को ध्यान में रखें। अब कहा जाता है कि वह घाटे की लाइन है। लेकिन साथ ही साथ स्ट्रेटेजिक इम्पोर्टेन्स की लाइन भी है और जैसे-जैसे कृषि की उन्नति होती

[श्री मृत्युंजय प्रसाद]

जा रही है, वह क्षेत्र आगे बढ़ता जा रहा है और आगे चलकर वह घाटे की लाइन नहीं रह जायेगी । एक बात और है, क्षमा कीजियेगा, जरा कड़ुई लगेगी । आप यह बड़ा सुन्दर काम कर रहे हैं कि बौद्ध तीर्थों को प्राथमिकता दे रहे हैं क्योंकि वहां पर विदेशों से यात्री आयेंगे । लेकिन साथ ही साथ इसका अर्थ यह नहीं होना चाहिए कि आप गैर बौद्ध तीर्थों की उपेक्षा करें । उनके ऊपर भी ध्यान देने की आवश्यकता है । कुछ नहीं तो उनको नष्ट होने से बचाना है उनको सँभालना है । मैं इसमें किसी एक जाति का नाम नहीं लेता किन्तु उदाहरण के लिए मैं जैनियों का नाम भी लूंगा । मुझे कहना तो बहुत-कुछ था लेकिन समय के अभाव में मुझे बैठना पड़ रहा है ।

श्री बलराज मधोक (दक्षिण दिल्ली) : उपाध्यक्ष महोदय, महामहिम राष्ट्रपति के अभिभाषण पर अपना धन्यवाद का प्रस्ताव पेश करते हुए कांग्रेस के सदस्यों ने आर्थिक उन्नति का बहुत ढिंढोरा पीटा है । इस अभिभाषण में भी उसकी बहुत चर्चा है । मैं जानना चाहता हूं कि वह क्या उन्नति है ? कहा गया है कि खेती में हमारी इतनी उन्नति हुई है, इतनी उपज बढ़ी है इसलिये बढ़ी है कि पिछले साल वर्षा अच्छी हो गई । जब वर्षा अच्छी हो जाय और उसके कारण खेती अच्छी हो जाय तो उसका श्रेय कांग्रेस को और यदि वर्षा न हो, इन्द्र देवता नाराज हो जायें तो फिर कहते हैं कि हम क्या करें । "मीठा-मीठा हप्प शौर कड़ुवा-कड़ुवा थूं" की यह नीति नहीं चलेगी । अगर आपने खेती के लिये कुछ किया होता तो आज राजस्थान के अन्दर अकाल की स्थिति न होती ।

आज वास्तव में इस सरकार के ऊपर सबसे बड़ा आरोप यह है कि इसने 22 वर्षों के राज्य-काल में खेती की उपेक्षा की है । हमारे देश की बुनियादी इंडस्ट्री खेती है, देश की खुशहाली का आधार खेती है । अगर किसान के पास पैसा होता है तो वह बाजार से माल खरीदता है । वह साइकिल खरीदता है, रेडियो खरीदता है, फलस्वरूप व्यापार बढ़ता है और फैक्ट्री भी चलती हैं । और जब किसान की जेब में पैसा नहीं होगा तो न व्यापार चलेगा और न फैक्ट्रियां चलेंगी । जब दो साल वर्षा नहीं हुई, खेती चौपट हो गई और सारे देश में रिसेशन हो गया । गत वर्ष वर्षा अच्छी हो गयी उसका क्रैडिट यह ले रहे हैं । मेरा कहना है कि आज भी सरकार खेती की ओर जो ध्यान देना चाहिये वह नहीं दे रही है ।

चौथी योजना देखिये । 14,500 करोड़ रुपया पब्लिक सेक्टर के उद्योगों आदि के लिये रखा है और खेती के लिये 3000 करोड़ भी नहीं है । इससे साफ जाहिर है कि खेती की ओर ध्यान नहीं दिया गया है और आज भी नहीं दिया जा रहा है । अगर खेती की ओर ध्यान दें —अगर हम अपने हर खेत को पानी देने का प्रबन्ध करें, और वह हम कर सकते हैं, तो हमारे देश के अन्दर किसान खुशहाल होगा और परिणामस्वरूप सारा देश समृद्ध होगा । इसलिये आज सरकार का यह दावा करना कि उसने खेती की ओर ध्यान दिया है और उसके कारण उपज बढ़ी है ठीक नहीं है । इसका क्रैडिट सरकार को नहीं जाता, बल्कि इसका श्रेय इन्द्र देवता या किसान को है जिसने अपनी मेहनत से पैदावार बढ़ाई है ।

जहां तक उद्योगों का ताल्लुक है, उन्नति की हालत यह है कि जो सरकारी उद्योग हैं और जिनके लिये करोड़ों रुपये खर्च किये गये हैं वे उद्योग घाटे में चल रहे हैं । अभी तक हमारा इनवेस्टमेंट जो सरकारी उद्योगों पर है वह 3,000 करोड़ से अधिक है । अगर 10 परसेंट का विनिमय प्रौफ़िट लगाया जाय तो हर साल 300 करोड़ की आमदनी होनी चाहिये जिससे हम अपने कर्मचारियों की तनख्वाह बढ़ा सकते हैं तथा देश में उन्नति के

और काम कर सकते हैं। मगर बजाय 300 करोड़ आमदनी होने के हर साल 40, 50 करोड़ का घाटा हो रहा है। कोई और संस्थान बताइये जहां इतना इनवेस्टमेंट करने पर भी यह हालत हो। लेकिन सरकारी उद्योगों की हालत अजीब है। आप यह भी नहीं कह सकते कि सरकारी उद्योगों के कर्मचारियों को आप बेहतर पे देते हैं, या उनको रहने का बेहतर स्थान देते हैं। फिर भी घाटा होता है और देश का नुकसान करते हैं। कारण क्या है ? कारण यह है कि आप की औद्योगिक नीति गलत है और जो रुपया आपके पास है उसको भी आवश्यक काम के लिये खर्च नहीं कर रहे हैं। एक तरफ बोकारो के लिये 600 करोड़ रुपया रख रहे हैं और दूसरी ओर राजस्थान कैनाल को पूरा करने के लिये आप कहते हैं कि हमारे पास पैसा नहीं है। एक तरफ महाराष्ट्र के अन्दर आप नई शुगर मिलें खोल रहे हैं और दूसरी तरफ यू० पी० और बिहार के अन्दर मिलें बन्द हो रही हैं, या जो उनकी इन्स्टाल्ड कैपेसिटी है उस पर पूरी तौर पर काम नहीं कर रही हैं। यह कोई औद्योगिक नीति नहीं है। इसलिये यह कहना ठीक नहीं है कि हमारी औद्योगिक नीति सफल हुई है।

कहा गया है कि हम सिंचाई के लिए एक सिंचाई कमीशन बनायेंगे। अच्छी बात है। मगर सिंचाई की क्या हालत है हमारे देश के अन्दर यह भी तो देखिये। जिस समय हमारे देश में पौंग डैम का काम शुरू हुआ था उसी समय पाकिस्तान में मंगला डैम शुरू किया गया। पाकिस्तान ने मंगला डैम पूरा कर लिया, वहां उससे सिंचाई हो रही है और हमारे यहां पौंग डैम का काम आधा भी नहीं हुआ है। राजस्थान कैनाल शुरू हुए कितने वर्ष हो गये हैं। परन्तु अभी भी वह बनी नहीं। हमारे पास कोई सैंस आफ़ प्रायरिटी नहीं है। प्रधान मंत्री के मकान के लिये 50 लाख रुपये निकल सकते हैं मगर जो देश के उद्योग के लिये, देश के किसान और मजदूर के लिये रुपया चाहिये उसके लिये कहते हैं कि रुपया नहीं है। यह कोई उद्योग नीति नहीं है। यह एक खिलवाड़ किया जा रहा है।

राष्ट्रपति के भाषण में कहा गया है कि हमारी विदेश नीति बड़ी सफल रही है, हमने नये साथी बनाये हैं, मित्र बनाये हैं। मैं हैरान हूं कि यह क्या विदेश नीति है ? जिन नारों पर यह विदेश नीति 1947 में बनी थी वही नारे आज भी चल रहे हैं जब कि संसार की परिस्थिति बिल्कुल बदल गई है। पिछले एक साल के अन्दर हमारे इर्द-गिर्द के देशों के अन्दर एक बहुत बड़ा चेन्ज आया है। कल तक रूस को हम अपना मित्र मानते थे, आज उसकी नीति में एक बहुत बड़ा शिफ्ट आ चुका है। वह पाकिस्तान के ज्यादा निकट जा रहा है। मिडिल ईस्ट के अन्दर वह यू० एस० ए० और यू० के० का स्थान ले रहा है। आज सारे अरब देश और पाकिस्तान इसके चंगुल में हैं। रूस की नीति में बदल क्यों आया ? जाहिर है कि हर देश अपनी परिस्थितियों और हितों को देखकर अपनी विदेश नीति बनाता है और इसके लिये दुनिया का कोई भी मुल्क किसी को दोषी नहीं ठहरा सकता। पाकिस्तान को चीन से हथियार मिले, और अब उसे रूस से भी हथियार मिल रहे हैं, और परिणाम यह हुआ कि ये अरब देश, जिन के पीछे हम भागते रहे हैं, आज पाकिस्तान के निकट आ रहे हैं। वह पाकिस्तान को मानो एक अरब देश मानने लगे हैं। उन सबका एक गुट बन गया है। जिस प्रकार यू० के० कभी मिडिल ईस्ट के अन्दर मुस्लिम भावना को जगा कर वहांके तेल का लाभ उठाना चाहता था उसी प्रकार आज रूस इस इलाके की मुस्लिम भावना को जगा कर वहां के तेल और अन्य साधनों का फ़ायदा उठाना चाहता है। उस की नीति परिवर्तन के कारण हमारे देश पर पड़ा है। आज अरब हम से दूर जा रहे हैं, पाकिस्तान पहले ही दूर था। मगर हमारी

[श्री बलराज मधोक]

नीति वही चल रही है। हमने विचार नहीं किया कि यह जो बदल आया है परिस्थिति के अन्दर उसके अनुसार हम भी अपनी नीति बदलें।

आज वैस्ट एशिया की स्थिति यह मांग करती है कि जो देश इस नीति के बिरुद्ध हैं और जो अपने पांव पर खड़े हो सकते हैं उन के साथ हम मित्रता का व्यवहार बढ़ायें। आज इजराइल, जिसने सारे अरबों को मुंह तोड़ जवाब दिया, उसने यह सिद्ध कर दिया है कि उसे भी रहने का अधिकार है संसार में, संसार के अन्दर सरवाइवल आफ़ दी फ़िटेस्ट का जो पहले नियम था, वही आज भी है। जो हमारा मित्र देश है, जो हम को सहायता भी दे सकता है उसे आज हम गालियां देते हैं। ईराक में बेगुनाहों की हत्या होती है, हमारी जबान पर ताला लग जाता है। मगर वहां कुछ भी होता है तो हम बोलने लगते हैं। यह क्या नीति है? हमें पश्चिम एशिया के बारे में अपनी विदेश नीति के अन्दर मूलभूत परिवर्तन करना चाहिये। मैं नहीं कहता कि अरबों से बिगाड़ करो, मगर यह जरूर कहता हूं कि इजराइल से दोस्ती करो। ईरान के शहनशाह हमारे यहां आये थे, आज इजराइल के साथ उनके सम्बन्ध बहुत अच्छे हैं। अगर ईरान एक मुस्लिम देश होते हुए भी इजराइल के साथ बड़े निकट सम्बन्ध रख सकता है तो नासिर मियां हमें कहने वाले कौन हैं कि क्योंकि तुम हमारे मित्र हो इसलिये इजराइल के मित्र नहीं बन सकते? अगर नासिर साहब कह सकते हैं कि वह भारत के साथ-साथ पाकिस्तान और चीन के भी दोस्त हैं तो हम उनसे क्यों नहीं कह सकते कि हम तुम्हारे भी दोस्त हैं और इजराइल के भी दोस्त हैं? पश्चिम एशिया में रूस की बदलती हुई नीति के अनुसार आप को भी अपनी नीति बदलनी होगी। और अगर ऐसा नहीं करेंगे तो मार खायेंगे।

पाकिस्तान की शक्ति बढ़ रही है और पाकिस्तान के अन्दर जो हालात पैदा हो रहे हैं वे हमारे लिये भी खतरनाक हैं। आज पाकिस्तान के अन्दर वार आफ़ सक्सेशन चल रहा है, उत्तराधिकार का युद्ध चल रहा है। यह डैमोक्रेसी की लड़ाई नहीं है। मुस्लिम देशों के अन्दर ऐसा होता रहता है। अपने देश के अन्दर जो असंतोष है उससे जनता का ध्यान हटाने के लिये वहां का तानाशाह कभी भी अपनी सेना का मुंह भारत की ओर मोड़ सकता है। यह पाकिस्तान की अन्दर की हालत हमारे लिये खतरे की घंटी है। चीन और पाकिस्तान का गठबन्धन है इसलिये वहां जो भी होता है, जो हालात होते हैं, उन पर चिन्ता करने की जरूरत है, और अपनी शक्ति को बढ़ाने की जरूरत है। अपनी विदेश नीति के अन्दर उचित परिवर्तन लाने की जरूरत है। वह हम नहीं कर रहे हैं।

पूर्व एशिया के अन्दर एक वैकुअम पैदा हो रहा है। यू० के० वहां से विद्ड्रा कर रहा है, यू० एस० ए० वहां से विद्ड्रा कर रहा है। इंडियन ओवेशन से भी वे पीछे हट रहे हैं। एक खला पैदा हो रहा है। हमारी प्रधान मंत्री कहती हैं कि मैं इस वैकुअम के सिद्धान्त में विश्वास नहीं करती। मुझे प्रधान मंत्री की इस बात पर गुस्सा नहीं आता बल्कि उन पर दया आती है। जितनी उनके अकल है उसके मुताबिक ही तो वह बात करेंगी। इन्टरनेशनल जगत में पावर वैकुअम की स्थिति पैदा होती है। अभी पिछले दिनों जब मैं दक्षिण विएटनाम गया था और वहां के प्रधान मंत्री से मैंने पूछा कि उनकी समस्या क्या है तो वह कहने लगे कि हमारी समस्या बड़ी सिम्पल है।

"My country is the meeting ground of India and China. Culturally we are near

India; geographically we are near China. With the withdrawal of the French there is a power vacuum in Vietnam. China is trying to fill that power vacuum; we are trying to resist it. America is helping us but America cannot fill this vacuum. This vacuum has to be filled either by China or India but unfortunately, India is nowhere in the picture; so, we are forced to fall into the Chinese lap."

विएटनाम के प्रधान मंत्री ने बताया कि वहां एक वैकुअम पैदा हो चुका है। अब अगर हम उस वैकुअम को नहीं भरेंगे तो चीन भरेगा या और कोई भरेगा। वैकुअम रह नहीं सकता है। आज हम अकेले उस वैकुअम को नहीं भर सकते इसलिये आवश्यक है कि हम रीजनल गठजोड़ करें, चाहे इंडोनेशिया हो, जापान हो, आस्ट्रेलिया हो या थाईलैंड हो। इन मुल्कों से मिल कर चलना चाहिए। हमें आर्थिक मामलों में, राजनीतिक मामलों में और सैनिक मामलों में इनसे तालमेल बढ़ाना चाहिए तभी जाकर यह जो वैकुअम पैदा हो रहा है उस को हम फिल कर सकेंगे और चीन व रूस को उसको भरने से रोक सकेंगे।

आज इंडियन ओशन से अमरीकन फ्लीट जा रहा है, यू के फ्लीट जा रहा है और उसकी जगह रशियन फ्लीट आ रहा है। लेकिन भारत सरकार कहती है कि हमें इससे कोई वास्ता नहीं है। अरे, भाई यह हिन्द महासागर है, आप चाहें या न चाहें, इतिहास ने इसको हिन्द महासागर कहा है। अगर आप ध्यान नहीं देंगे और अगर हिन्द महासागर के अन्दर रूस और चीन का प्रभाव बढ़ जायगा तो फिर याद रखिये भारत बच नहीं पायेगा इसलिए हिन्द महासागर हमारा है, हमारे पास है और वहां का वेकुअम हमें भरना चाहिए। वहां हम चीन और रूस को नहीं आने दे सकते। हमें अपनी विदेश नीति पर पुनरावलोकन करना होगा। जिस रास्ते पर हम जा रहे हैं उससे और नारों वाली विदेश नीति से हमारा काम नहीं बनेगा। फिर हमारी विदेश नीति चलाने वाले हैं कौन लोग? कभी मंत्री लोग पालिसी स्टेटमेंट दिया करते थे लेकिन अब हमारे जो सचिव हैं वह पालिसी स्टेटमेंट देते हैं। यह एक अनहोनी बात हमारे देश में इस समय हो रही है कि मंत्री के स्थान पर सेक्रेटरी पालिसी स्टेटमेंट कर रहे हैं। विदेश मंत्री कहां है? प्रधान मंत्री गूंगी हैं तो इसका क्या मतलब है कि प्रधान मंत्री के जो चेले हैं, चांटे हैं वह भारत की विदेश नीति की घोषणा करेंगे? हमारी प्रधान मंत्री भाई-भतीजावाद में विश्वास करती हैं। उनके पिता भी यही करते थे। परिणाम इस भाई-भतीजावाद का यह हो रहा है कि कोई कौल है, कोई धर है यह सब उसके इर्द-गिर्द इकट्ठा रहते हैं। अब क्या प्रधान मंत्री के यह नातेदार और रिश्तेदार जो भी उनकी मर्जी हो वैसा कर सकते हैं और कह सकते हैं? मेरी प्रधान मंत्री से मांग है कि वह अपने ऐसे सेक्रेटरियों को रोकें। वह इस प्रकार के पालिसी स्टेटमेंट मत करें। पालिसी स्टेटमेंट करने का काम दरअसल प्राइम मिनिस्टर का है। अभी हाल में हमारे नये विदेश मंत्री आये हैं। अच्छी बात है, मगर कोई कहता है कि वह इंदिरा गांधी की जेब में हैं तो कोई कहता है कि इंदिरा गांधी उनकी जेब में हैं। अब कौन किसकी जेब में है, मैं नहीं जानता। शायद दोनों श्री ब्रेझनेव की जेब में हैं। कौन किस की जेब में है मुझे इसकी कोई चिन्ता नहीं, लेकिन चिन्ता मुझे इस बात की है कि वह भारत के हितों की चिन्ता नहीं करते। आज दुर्भाग्य यह है कि हमारी विदेश नीति हमारे देश के हितों का विचार करके नहीं बनाई जा रही है। आज हमारी विदेश नीति रूस के इशारे पर चलती है। यह चीज ठीक नहीं है। रूस का रवैया क्या है? रूस भारत का दोस्त नहीं है। अभी बैंगन डील के बारे में जो कुछ हुआ और बाकी बातों में जो कुछ रूस कर रहा

[श्री बलराज मधोक]

है उससे यह चीज स्पष्ट है कि न रूस और न ही अमरीका भारत के दोस्त हैं। दोनों ही भारत को कमजोर देखना चाहते हैं। वह जानते हैं कि भारत ही एक ऐसा देश है जो कि पोटेंशियल सुपर पावर बन सकता है। उसकी 50 करोड़ की आबादी है। उसके पास साधन हैं। इसलिए वह मुल्क नहीं चाहते कि भारत महाशक्ति बने और भारत महाशक्ति न बने इसके लिए वह पाकिस्तान को इस्तेमाल करते हैं। कभी अमरीका पाकिस्तान को बिल्ड करता है कभी रूस पाकिस्तान को काउंटर बैलेंस करने के लिए बिल्ड करता है। इसलिए हमें इस पर विचार करना होगा। मैं नहीं चाहता कि हमारी अमरीका से बिगड़े, मैं नहीं चाहता कि हमारी रूस से बिगड़े। हम दोनों से मित्रता चाहते हैं मगर मित्रता बराबर वालों में ही हुआ करती है। दो बराबरों में मित्रता होती है। मालिक और नौकर से मित्रता नहीं हुआ करती। मालिक और कुत्ते में मित्रता नहीं हुआ करती है। आज जो हमारी रूस से दोस्ती है वह बराबरी की दोस्ती नहीं है बल्कि वह मालिक और नौकर की दोस्ती है। मैं चाहता हूँ कि हमारी दोस्ती हो, लेकिन बराबरी की दोस्ती हो। भारत बलवान बने और वह सम्मान, हिम्मत व इज्जत के साथ अपने पैरों पर खड़ा हो। लेकिन अफसोस का विषय है कि ऐसा नहीं हो पा रहा है। हालात यह है कि आज भारत की रूस पर निर्भरता है, आज अमरीका पर हमारी निर्भरता है। मैं चाहता हूँ कि हम अपने पैरों पर खड़े हों। वैसे कहने को तो हम आत्मनिर्भरता की बात करते हैं, स्वदेशी की बात करते हैं मगर व्यवहार में हम देख रहे हैं कि हमारा विदेशी कर्जा बढ़ रहा है, पर-निर्भरता बढ़ रही है।

राष्ट्रपति ने अपने अभिभाषण में कहा कि हमने पिछले साल अपने कर्ज पर 51 करोड़ 40 लाख डालर सूद दिया, 400 करोड़ रुपये से अधिक सूद दिया। आज भारत देश में जो बच्चा पैदा होता है वह अपने सिर पर कई सौ रुपये के कर्ज का भार लेकर पैदा होता है।

प्रधान मंत्री ने कल कहा था कि जो लोग कहते हैं कि हमने कोई तरक्की नहीं की वह ग़लत कहते हैं। तरक्की की है मगर आपकी जो तरक्की है उसकी तुलना उस खर्च से कीजिये जोकि आपने किया है। हमने 25,000 करोड़ रुपये से अधिक खर्च किया है, 12,000 करोड़ का फौरेन लोन लिया, 5-6 हजार करोड़ की ऐड मिली। देश में इतने टैक्सेज़ बढ़ाये। उसके मुकाबले अब प्रगति हमने क्या की है? प्रगति की तुलना हमेशा खर्चे से करनी चाहिए। देखना आपको यह चाहिए कि हमने खर्चा क्या किया, कोशिश कितनी की और उसके मुकाबले प्रगति क्या हुई? यह मानना होगा कि जितना रुपया हमने खर्च किया उसके मुकाबले प्रगति कुछ भी नहीं हुई। जो मुल्क हमारे मुकाबले इंडस्ट्रियली और टेकनिकली पीछे थे, उतनी साइंस वहां पर ऐडवांस्ड नहीं थी वह मुल्क हमसे आगे निकल गये और हम पीछे रह गये।

देश को धोखा देना बंद कीजिये। मैं चाहता हूं कि भारत आगे बढ़े लेकिन भारत को आगे बढ़ाने के लिए आपको भारत की नीतियों के अन्दर मूलभूत परिवर्तन करना होगा। हमें भारत को किसी भी देश का पिछलग्गू नहीं बनाना है। हमें अपने देश की नीतियां इस देश के हित में और यहां की जनता के हित में बनानी होंगी और उसके अनुरूप ही अपनी विदेश नीति को ढालना होगा। अगर वैसा हम नहीं करेंगे तो फिर आर्थिक उन्नति होगी या नहीं होगी वह तो एक और बात है लेकिन यह चीज निश्चित है कि देश की एकता नहीं रहेगी।

आज पाकिस्तान और चीन में गठजोड़ है। वह मिलकर चल रहे हैं और देश के अन्दर जो उनके एजेंट हैं आज उनमें भी

गठजोड़ है। आज पाकिस्तानी तत्व, चीनी-रूसी तत्व, कम्युनिस्ट्स और पाकिस्तानी तत्व, इनमें गठजोड़ है। उनका यह गठजोड़ खुल्लमखुल्ला काम कर रहा है। यह गठजोड़ न केवल केरल के अन्दर काम कर रहा है, बल्कि वह सारे देश के अन्दर काम कर रहा है। इन चुनावों के अन्दर बिहार में क्या हुआ, बंगाल में क्या हुआ यह एक साफ़ बात है। यह एक सबक़ है। मैं अपने कांग्रेसी भाइयों से कहूंगा कि वे अपनी आंखें खोलें। देश के बाहर जो पाकिस्तान और चीन का एलाएंस है, जो पिंडी पीकिंग ऐक्सिस है, उसी के नमूने पर इस देश के अन्दर कम्युनिस्ट्स और मुस्लिम लीग का एलाएंस चल रहा है। परिणाम-स्वरूप देश में ऐंटी नेशनल फोर्सेज़ इकट्ठा हो रही हैं और वह देश की एकता, सुरक्षा व प्रभुसत्ता के लिए एक बहुत बड़ा ख़तरा बन रही हैं। उस ख़तरे का मुकाबला करने के लिए आप क्या कर रहे हैं ?

हमारे राष्ट्रपति ने अपने अभिभाषण में कहा कि यहां पर कुछ इंतहा पसन्द दल हैं जो कि लोकतंत्र में विश्वास नहीं रखते, जो लोकतंत्र को नष्ट करना चाहते हैं और कि हम उन्हें बर्दाश्त नहीं करेंगे। लेकिन हमारे राष्ट्रपति जी को उनका नाम लेने में ज़रा संकोच हुआ। जैसे एक पतिव्रता पत्नी अपने पति का नाम लेने में संकोच करती है उसी प्रकार इस सरकार को ऐसे दलों का नाम लेने में संकोच होता है। अगर सरकार को संकोच नहीं है तो फिर उन दलों का नाम क्यों नहीं लेती जिनका कि लोकतंत्र में विश्वास नहीं है ? कौन हैं जो कि यहां पर सशस्त्र क्रान्ति करना चाहते हैं ? कौन हैं जो लोकतंत्रीय पद्धति का लाभ उठा कर, लोकतंत्रीय स्वतन्त्रता का लाभ उठा कर इस देश के अन्दर डेमोक्रेसी को ही खत्म करना चाहते हैं ? स्पष्ट है कि वह कम्युनिस्ट हैं। और उन्होंने कभी इस चीज को छिपाया भी नहीं है कि उनका लोकतंत्र में विश्वास नहीं है। दरअसल उनका विश्वास वाएलेंस में है। वह देश के अन्दर खूनी क्रान्ति चाहते हैं। वह लोकतंत्र की जो ताकत है उसका लाभ उठाकर उसको एक्सप्लाएट करके देश की जो मूलभूत एकता है उसे वह नष्ट करना चाहते हैं। आप उन पर रोक लगाने को तैयार नहीं, उनका नाम लेने को भी तैयार नहीं। मैं मांग करता हूं कि अगर इस देश की एकता को बचाना है, इस देश की आजादी व इज्जत को बचाना है, लोकतंत्र को बचाना है तो ऐसी घातक व विघटनकारी शक्तियों को देश में पनपने नहीं देना चाहिए।

मैं यह मानता हूं कि भारतीय लोकतंत्र में हर एक व्यक्ति को अपने ढंग से काम करने का अधिकार है, पार्टी आदि संगठित करने का भी अधिकार है, लेकिन लोकतंत्र के अन्दर किसी ऐसी पार्टी को जिसका कि वास्तव में लोकतंत्र में विश्वास नहीं है, जो लोकतंत्र को नष्ट करना चाहती है वैसी किसी पार्टी को बने रहने का अधिकार नहीं हो सकता है।

राष्ट्रपति ने अपने अभिभाषण में यह भी कहा है कि हर एक व्यक्ति के अन्दर सैकुलरिज्म और नेशनलिज्म की भावना पैदा करनी चाहिए। क्या आपने कभी गम्भीरता से सोचा है कि नेशनलिज्म होती क्या है ? इस देश के अन्दर रट तो आप अवश्य इस नेशनलिज्म की लगाते हैं लेकिन उसका दरअसल मतलब क्या है इसे भी क्या कभी आप ने समझने की कोशिश की है ? नेशनलिज्म कोई नई कल्पना नहीं है, कोई नया शब्द नहीं है। दुनिया भर में यह कंसेप्ट चलता है। आज के युग में नेशनलिज्म एक बहुत बड़ी शक्ति है। लेकिन क्या कभी आपने सोचा कि उसका आधार क्या है ? नेशनलिज्म का आधार मजहब नहीं होता। नेशनलिज्म का आधार यह होता है कि सभी लोग चाहे वह किसी जाति, सम्प्रदाय या संस्था के हों सभी को

[श्री बलराज मधोक]

इस देश से प्यार हो। हर एक देशवासी को इस देश की संस्कृति व परम्परा से प्यार हो। उनका मजहब कुछ भी हो, उनका प्रान्त कुछ भी हो, उनकी जाति कुछ भी हो, लेकिन वह सब देश से प्यार करें और ऐसा होने से वह एक राष्ट्र बनता है इसलिए हर एक देशवासी की राष्ट्र के प्रति आस्था सर्वोपरि होनी चाहिए। एक राष्ट्र में कई ग्रुप्स हो सकते हैं, पोलिटिकल पार्टियां होती हैं, प्रान्त, सम्प्रदाय व भाषाएं होती हैं। वे सब हमारे देश में भी हैं और हर व्यक्ति का किसी पोलिटिकल पार्टी या सम्प्रदाय से लगाव हो सकता है, उस विशेष सम्प्रदाय या भाषा के प्रति उसकी आस्था भी हो सकती है और होती है। साधारणतया इन आस्थाओं में और राष्ट्र के प्रति आस्था में कोई टकराव नहीं होना चाहिए।

कोई व्यक्ति नैशनल है या कम्यूनल है, कोई पार्टी नैशनल है या कम्यूनल है, यह सवाल तब पैदा होता है जब इन आस्थाओं में टकराव हो, हमारी पार्टी के हितों और देश के हितों में टकराव हो, हमारे साम्प्रदायिक हितों और देश के हितों में टकराव हो, क्षेत्रीय हितों और राष्ट्र के हितों में टकराव हो। जिस समय कोई पार्टी या कोई व्यक्ति यह कहे कि हमारा देश पहले आता है, हम देश के लिए जियेंगे और मरेंगे, हम देश के लिए अपनी पार्टी के हितों को, अपने सम्प्रदाय के हितों को कुर्बान करने के लिए तैयार हैं, तो वह राष्ट्रीयता है, वह कौमपरस्ती है। लेकिन जो यह कहता है कि देश चूल्हे में जाये, हमारी पार्टी पहले है, हमारा प्रान्त पहले है, और अपने सम्प्रदाय या जाति के लिये देश के हितों को नुक्सान पहुंचाने के लिए तैयार हो, तो वह सम्प्रदायवाद होता है, वह कम्यूनलिज्म होता है, वह फिरकापरस्ती होती है।

MR. DEPUTY-SPEAKER : The hon. Member may continue after Lunch. The House stands adjourned till 2.00 P.M.

13. hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

---

14. 05 hrs.

The Lok Sabha re-assembled after Luuch at Five Minutes Past Fourteen of the Clock.

[SHRI GADILINGANA GOWD *in the Chair.*]

MOTION OF THANKS ON THE PRESIDENTS ADDRESS *Contd.*

श्री बलराज मधोक : सभापति महोदय, मैं यह कह रहा था कि संसार भर में राष्ट्रीयता का एक ही आधार है, एक ही कसौटी है कि जो राष्ट्र को आगे रखे वह राष्ट्रवादी है और जो अपने दल को या अपने प्रान्त को या अपने सम्प्रदाय को आगे रखे, वह राष्ट्रवादी नहीं है, वह सम्प्रदायवादी है। यही कसौटी जर्मनी में लागू की जाती है और यही कसौटी फ्रांस में लागू की जाती है। यह कसौटी पूरे भारत में भी लागू की जानी चाहिए।

मैं चाहूंगा कि हमारे कांग्रेसी सदस्य इस कसौटी पर अपने दल को कसें और भारतीय जनसंघ को भी कसें। मुझे इस बात का गर्व है कि भारतीय जनसंघ ने अपने पिछले सतरह साल के इतिहास में कभी भी देश के हितों को नुक्सान नहीं पहुंचाया है। हमारे लिए देश पहले आता है और दल बाद में। हमारे लिए दल केवल राष्ट्र सेवा का एक माध्यम है। हमारे प्रवर्तक और हमारे निर्माता डा० मुकर्जी ने देश की एकता के लिए काश्मीर में जाकर पहला बलिदान दिया। लेकिन मैं अपने कांग्रेस के भाइयों से पूछना चाहता हूं कि क्या कांग्रेस ने कदम-कदम पर अपने दलगत स्वार्थों के लिए देश के हितों को नुक्सान नहीं पहुंचाया है और आज

भी नहीं पहुंचा रही है ? क्या इस देश के अन्दर पृथकतावाद की भावना को, क्षेत्रवाद की भावना को कांग्रेस ने नहीं भड़काया है ? आज पंजाब में क्या हो रहा है ? पंजाब के अन्दर आप लोगों ने भाई-भाई के अन्दर फूट डाली । भारतीय जनसंघ को गर्व है कि उसने अपने जिन भाइयों को अलग-अलग किया था, उनको फिर जोड़ा है । आज कांग्रेस वाले फिर वहां पर सिख नान-सिख का सवाल उठा रहे हैं, उनके अन्दर अलगाव की भावना पैदा कर रहे हैं । कभी हिन्दी के नाम पर ऐसा कर रहे हैं और कभी किसी और नाम पर । कदम-कदम पर अलगाव की भावना पैदा करने की कोशिश कर रहे हैं । पिछले दिनों प्रधान मंत्री ने पंजाब का दौरा किया था । तब उन्होंने कहा था कि अगर कांग्रेस को वोट नहीं दिया गया तो काश्मीर भारत में नहीं रहेगा । मैं पूछना चाहता हूं कि काश्मीर का इलहाक भारत से साथ हुआ है या प्रधान मंत्री के साथ हुआ है या कांग्रेस के साथ हुआ है ? क्या यह काशमीर की जनता को उकसाना नहीं है कि अगर कांग्रेस पावर में नहीं आई तो तुम अलगांव की अपनी मांग को उठाना ।

आज कांग्रेस इजराइल को इसलिए मान्यता नहीं दे रही है कि कहीं हिन्दुस्तान के मुसलमान वोटर उससे बिदक न जाएं । यह मेरा कहना नहीं है और लोगों का भी यह कहना है । राजस्थान यूनिवर्स्टी के डा० माथुर ने भी अपनी अन्तर्राष्ट्रीय सम्बन्धों की किताब में यह लिखा है कि भारत सरकार इजराइल को इसलिए मान्यता नहीं देती है कि कहीं यहां के मुसलमान वोटर्ज कांग्रेस से बिदक न जायें । जो पार्टी अपनी नीतियों और अपने कार्यक्रम में हर समय साम्प्रदायिकता का प्रचार करती है, साम्प्रदायिकता को उभारती है वह जनसंघ को कम्युनल कहे, इसी को कहते हैं, उलटा चोर कोतवाल को डाटे । जो खुद शीशे के मकान में रहता है वह पत्थर हम पर फेंके जिसका मकान स्टील का बना हुआ है, तो इसका कुछ भी नतीजा नहीं निकल सकता है । आज हिन्दुस्तान में कोई राष्ट्रवादी दल है तो वह भारतीय जन संघ है । भारतीय जन संघ का इतिहास इसका साक्षी है । जो चांद पर थूकता है, वह अपने मुंह पर थूकता है । भारतीय जन संघ की राष्ट्रीयता की कल्पना आपकी जो राष्ट्रीयता की कल्पना है उससे भिन्न है । भारत में कई मजहबों के लोग बसते हैं । किसी दल में किसी खास मजहब के या मत के लोग आएं तो ही वह दल राष्ट्रीय हो सकता है अन्यथा नहीं यह सरासर गलत है । कहीं भी यह परिभाषा राष्ट्रवादी होने की नहीं है, राष्ट्रीयता की नहीं है । राष्ट्रीयता का अर्थ देखना हो तो उसका अर्थ आप डिक्शनरी में या एनसाइक्लोपीडिया में देखिये । संसार भर में राष्ट्रीयता का जो अर्थ लागू होता है वही आप भारत में भी लागू करें । यदि आपने ऐसा किया तभी आप देश की राष्ट्रीयता को बचा पाओगे ।

आज भारत को राष्ट्रीयता की जरूरत है । भारत में जो अलगाव की शक्तियां बढ़ रही हैं, सिर उठा रही हैं, उनका मुकाबला करने के लिए राष्ट्रीयता ही आज कारगर हो सकती है । हमको राष्ट्रीयता को जगाना होगा । राष्ट्रीयता जागी थी जब चीन ने भारत पर हमला किया था, पाकिस्तान ने भारत पर हमला किया था परन्तु वह आपके द्वारा नहीं जागी थी, भारतीय जनसंघ ने ही उसको जगाया था । आज भारतीय जन संघ भारतीय राष्ट्रवाद का अग्रदूत है । आपसे कुछ नहीं बनने वाला है । भारतीय जन संघ राष्ट्रवाद के लिए जो प्रयत्न आज तक करता रहा है, उसको वह जारी रखेगा, और उसी के द्वारा भारत का राष्ट्रवाद पनपेगा ।

राष्ट्रपति जी के अभिभाषण में सेक्युलरिज्म का जज्बा पैदा करना चाहिए,

[श्री बलराज मधोक]

यह बात भी कही गई है। सैक्युलरिज्म का अर्थ क्या है ? क्या आप सैक्युलर हैं ? सैक्युलरिज्म का अर्थ यह नहीं होता है कि राज का धर्म न हो। आज ब्रिटेन एक सैक्युलर स्टेट है। लेकिन वहां का राज धर्म है। वहां का राजा एंगलिकन चर्च का होता है और स्टेट फंड्ज से चर्च डिगनिटरीज को पे मिलती है। अमरीका भी एक सैक्युलर देश है लेकिन उसका भी राज धर्म है। जिसका राज धर्म कोई न हो वही सैक्युलर है, यह सैक्युलरिज्म का अर्थ नहीं है। सैक्युलरिज्म का अर्थ यह होता है कि जो राज्य है जो स्टेट है वह अपनी जनता के बीच में, पूजा विधि के आधार पर मज़हब के आधार पर, पैट्रेनेज के मामले में, नौकरियों के मामले में, कानून के मामले में कोई भेदभाव न करे।

संसार भर में सैकुलरिज्म का यही अर्थ माना जाता है। लेकिन क्या सरकारी दल और यह सरकार इस अर्थ को मानती है ? नहीं। अगर वे सैकुलर होते, तो क्या इस देश में हिन्दू के लिये एक मैरिज ला और मुसलमान के लिये दूसरा मैरिज ला होता ? आप मुझे संसार का कोई ऐसा सैकुलर देश बता दीजिए, जिसमें अलग-अलग सम्प्रदायों के लिए अलग-अलग मैरिज लाज़ हैं।

इनका माडल अशोक है, जो कि हमारे इतिहास में एक ही राजा हुआ, जो सैकुलर नहीं था। हमारे देश के तीन बड़े इतिहासकारों, रे चौधरी, मोजमदार और दत्त ने लिखा है :

> "Because Ashok fell from the secular ideal of Hindu State, that created a reaction and became a major reason for the fall of the Mauryan empire"—

हमारे इतिहास में जो एक राजा सैकुलर नहीं था, वह इन का माडल है। वास्तव में ये लोग सैकुलर नहीं हैं। मैं चाहता हूं कि ये सैकुलर बनें। मैं और मेरी पार्टी सैकुलर हैं। हमारा मत है कि हिन्दुस्तान उसी प्रकार एक हिन्दू स्टेट है, जिस प्रकार यू० ए० आर०, सीरिया और सूडान मुस्लिम स्टेट्स हैं और ब्रिटेन एक क्रिस्टियन स्टेट है। सीरिया में 14 परसेंट, सूडान में 14 परसेंट और यू० ए० आर० में 12 परसेंट नान-मुस्लिम्ज़ हैं, लेकिन वहां पर किसी ने कभी रिलिजस माइनारिटी की बात नहीं सुनी, हालांकि वे मुस्लिम स्टेट्स कहलाती हैं और अपने आप को सैकुलर कहती हैं। लोकतन्त्र में सिर्फ पोलीटिकल मैजारिटी और माइनारिटी की बात कही जाती है। इस देश में इन लोगों की तरफ से सैकुलर स्टेट होने का दावा किया जाता है, लेकिन हर रोज़ रिलीजस माइनारिटी की बात उठाई जाती है। यह ठीक नहीं है।

कांग्रेस आज मैजारिटी में है और हम माइनारिटी में हैं। कांग्रेस का फ़र्ज है कि वह देश में स्वस्थ परम्परायें कायम करे। लेकिन ये लोग एक तरफ़ तो अपने दलगत स्वार्थों की पूर्ति के लिए मज़हबी भावनाओं को उभारते हैं और दूसरी तरफ सैकुलरिज्म की रट लगाते हैं। और यह सैकुलरिज्म की रट उस देश में लगाई जाती है, जिसमें कभी थ्यूरोक्रेसी नहीं थी। मैं समझता हूं कि भारत में सैकुलरिज्म की बात करना भारत का अपमान करना है, भारत की प्राचीन परम्पराओं और संस्कृति का अपमान करना है। जैसा कि मैंने कहा है, भारत कभी भी थ्यूरोक्रेसी नहीं था और न ही होगा, जब तक कि यहां पर भारतीय और वैदिक संस्कृति रहेगी। प्रधान मंत्री तो कुछ पढ़ती-लिखती नहीं हैं। इन लोगों में से जो पढ़े-लिखे हैं, वे इन बातों का अध्ययन करें, इन शब्दों के अर्थ को समझें और तोते की तरह किन्हीं बातों की रट न लगायें। वे शब्दों के अर्थ को समझ कर वास्तविक अर्थों में सैकुलर बनने की कोशिश करें।

इस अभिभाषण में राज्यों के साथ अच्छे

सम्बन्ध बनाये रखने की बात कही गयी है। लेकिन केन्द्रीय सरकार विभिन्न राज्यों के साथ क्या सलूक कर रही है? वह कैसी लोकतन्त्रीय परम्परायें स्थापित कर रही है? लोकतन्त्र केवल संविधान के आधार पर नहीं चलता है। वह ठीक और स्वस्थ परम्पराओं के आधार पर चलता है। लेकिन यह सरकार कैसी परम्पराएं डाल रही है? हरियाणा में उसने कौनसी परम्परा डाली है? एसेम्बली में अपनी मैजारिटी बनाये रखने के लिए चार मेम्बरों को हाउस से ससपेंड कर दिया गया। क्या यह लोकतन्त्र है? यहां पर एक मेम्बर को किडनैप कर दिया गया। क्या यह एक लोकतन्त्रीय परम्परा है?

SHRI S. M. BANERJEE: (Kanpur): On a point of order. We are discussing a very important matter. At least some Cabinet Ministers should be present when the President's address is being discussed. A leader of an Opposition Party is speaking now. But neither the Prime Minister, nor the Deputy Minister, nor the Home Minister is present. There is a bunch of Cabinet Ministers Where are they and what are they doing?

MR. CHAIRMAN: They will come. The hon. Member may continue.

श्री बलराज मधोक: दुर्भाग्य यह है कि यहां के मंत्रियों को इस पार्लियामेंट की गरिमा की चिन्ता नहीं है, उनको लंच की चिन्ता ज्यादा है। वे लंच खाने गये हुए हैं। काश, उनको पार्लियामेंट की चिन्ता होती, उनको संविधान का पास होता।

दिल्ली के साथ केन्द्रीय सरकार क्या सलूक कर रही है? दिल्ली देश की राजधानी है, लेकिन चूंकि उसका प्रशासन जनसंघ के हाथ में है, इसलिए उसके साथ सौतेली मां का सा सलूक किया जा रहा है, उसको सब साधनों से वंचित किया जा रहा है। यह शर्म की बात है।

दिल्ली में जो सरकारी कर्मचारी हैं, आज उनकी हालत क्या है? सरकारी आंकड़ों के अनुसार आज सरकारी कर्मचारियों की रीयल वेजिज़ 1947 की तुलना में कम हैं, जबकि यह सरकार देश की प्रगति की बात करती है। जहां तक दिल्ली की आवास-समस्या का सम्बन्ध है, यहां पर लगभग दो-सौ तथाकथित अनधिकृत बस्तियां हैं। लोगों ने अपने गहने बेच कर, तरह-तरह की मुसीबतें उठाकर अपने छोटे-छोटे मकान बनाये हैं। यह सरकार खुद तो किसी को मकान दे नहीं सकती है, लेकिन वह उन मकानों को तोड़ने पर तुली हुई है। वह देश की राजधानी में साधारण सुविधायें भी नहीं दे सकती है। यह ढंग नहीं है हुकूमत करने का। शासनारूढ़ दल का कर्त्तव्य है कि वह दूसरे दलों के लिए, देश के विभिन्न राज्यों के लिए, एक माडल पेश करे, उनके लिए एग्जाम्पल सेट करे।

यह गांधी सेनटेनरी ईअर है। इस अभिभाषण में उसका उल्लेख किया गया है। यह दुर्भाग्य की बात है कि हम गांधीजी को राष्ट्रपिता कहते हैं। ऐसा करके हम उनका अपमान करते हैं। अगर गांधीजी आज जीवित होते, तो वह इन लोगों पर लानत भेजते कि ये क्या कर रहे हैं। गांधीजी इस देश के महान् सपूत थे, वह इसके पिता नहीं थे। हमारा राष्ट्र 1921 में नहीं बना। हमारा एक प्राचीन राष्ट्र है। गांधी जी इस देश के महान सपूत थे, जैसे कि राम इस देश के महान् सपूत थे। भारत माता सबकी मां है। उसका कोई बाप नहीं हो सकता है। गांधीजी को राष्ट्रपिता कह कर उनका अपमान नहीं करना चाहिए।

गांधीजी इस देश में क्या व्यवस्था चाहते थे? उन्होंने कहा था कि कांग्रेस को तोड़ डालो और उसमें जो अलग-अलग विचारधारा के लोग हैं, वे अपने अलग-अलग दल बना लें। कांग्रेस ने गांधीजी की बात

[श्री बलराज मधोक]

नहीं मानी। अब भी वक्त है कि कांग्रेस गांधीजी की बात को मान ले। कांग्रेस कोई एक पार्टी नहीं है, दो पार्टियां हैं : एक नेहरू-वादी और दूसरी पटेलवादी। नेहरूवादी रूस का चरण-चुम्बन करते हैं, कम्युनिस्टों की तरफ देखते हैं। पटेलवादी लोकमान्य तिलक, लाला लाजपतराय, महामना मालवीय, विपिनचन्द्र पाल और सरदार पटेल की परम्पराओं पर चलते हैं। आज उनकी ज़बान बन्द है। अब समय आ गया है कि वे अपनी आवाज़ उठायें। आज देश की एकता, प्रभुसत्ता और सुरक्षा खतरे में है। जिनके हाथ में उन्होंने हुकूमत दे रखी है, वे इस देश को बेचने पर तुले हुए हैं।

आज लड़ाई जनसंघ और कांग्रेस की नहीं है, लेफ्ट और राइट की भी नहीं है। वास्तव में लड़ाई राष्ट्रवादियों और राष्ट्र-द्रोहियों की है, लोकतंत्रवादियों और लोकतंत्र के विरोधियों की है। आज लोकतंत्र-विरोधी और राष्ट्र-विरोधी इकट्ठे हो रहे हैं। उनका गठजोड़ केरल में, बंगाल में और यहां भी दीख रहा है। इसलिए लोकतंत्र-विरोधियों और राष्ट्र-विरोधियों के गठजोड़ का मुकाबला करने के लिए राष्ट्रवादी और लोकतंत्रवादी शक्तियों को मिलकर काम करना होगा। देश जनसंघ से बड़ा है। देश कांग्रेस से बड़ा है। आज जबकि देश पर संकट है, हमें इस बात पर विचार करना चाहिए।

मुझे आशा है कि मैंने जो कुछ कहा है, जो कुछ आलोचना की है, कांग्रेस के बन्धु और राष्ट्रवादी कांग्रेसी गम्भीरता से उस पर विचार करेंगे और उस पर अमल करने का प्रयत्न करेंगे।

श्री प्रेम चन्द वर्मा (हमीरपुर) : सभापति महोदय, राष्ट्रपति जी के अभिभाषण के लिए सदन के सामने जो धन्यवाद-प्रस्ताव श्रीमती सुशीला रोहतगी ने रखा है, मैं उस का अनुमोदन करता हूं।

अभी सदन के एक बड़े अच्छे नेता, एक पार्टी के नेता, श्री बलराज मधोक बोले हैं। मैंने उन की बातों को बड़े ध्यान से सुना है। लेकिन उन के बारे में मैं बाद में कहूंगा।

राष्ट्रपति जी ने अपने अभिभाषण में देश की बड़ी-बड़ी समस्याओं और भारत सरकार की नीतियों का संक्षेप में वर्णन किया है। उन्होंने खेती-बाड़ी, परिवार-नियोजन, उद्योग, आयात-निर्यात, टूरिज्म, सिंचाई, पब्लिक सेक्टर, सेकुलरिज्म, योजना कमीशन, सरकारी कर्मचारियों के साथ ताल्लुकात, विदेश नीति, जंगी फ़ौजों, फ़ौजी अख़राजात, मध्यवर्ती चुनाव, विदेशी इमदाद और कर्जे, आर्थिक, राजनीतिक और सामाजिक समस्याओं वग़ैरह की तरफ़ संसद् का ध्यान आकर्षित किया है।

आज देश के सामने बेरोज़गारी, ग़रीबी, जहालत और मंहगाई की समस्यायें हैं, जो सारी जनता को बहुत परेशान कर रही हैं। इस के साथ ही सब से बड़ी समस्या है अनुशासनहीनता की, जो बढ़ती चली जा रही है। (**व्यवधान**) इस समस्या को पैदा करने वाले श्री एस० एम० बनर्जी भी हैं, जो यहां पर अनुशासनहीनता कर रहे हैं।

जनता अपने प्रतिनिधियों को यहां पर इस लिए भेजती है कि वे यहां आकर उनकी भावनाओं का ख़याल रखें और उनकी मुश्किलों और तकलीफ़ों और उनकी समस्याओं का हल ढूंढें, उन पर विचार करें और उनके दुखों का निवारण करें। लेकिन विधान सभाओं में, लोक सभा में भी अधिकतर और सामने वाले पक्ष में तो बहुत ज्यादा, सदस्य ऐसे हैं,—मैं अपने आप को उन में शामिल करता हूं—जो कि अपने दुख का निवारण करने के लिए कोशिश करते हैं। उन का जो अपने घर का दुख है वह कुछ भी हो, शक्ति का

हो, ताकत का हो और किसी चीज का हो उसको निवारण करने के लिए वह सबसे पहले प्रयत्न करते हैं। अगर यह बात न हो तो इस सदन के अन्दर जनता की समस्याओं पर विचार किया जाय और यह न कहा जाय कि प्रधान मंत्री जी पढ़ती नहीं हैं, लिखती नहीं हैं, प्रधान मंत्री जी की फलानी बात है। यह बातें देश की प्रधान मंत्री के बारे में नहीं कही जानी चाहिएं। लेकिन अपोजीशन वालों के पास और कोई बात कहने को नहीं है। उनके पास केवल एक बात है कि दूसरे की आलोचना करनी है केवल आलोचना के लिए।

सभापति महोदय जब यह बाहर जाते हैं तो इन का रवैया कुछ और होता है और यह कुछ और बातें कहते हैं। लेकिन जब सदन में आते हैं तो इन की बातें और इन का रवैया, इन की नीति, इन की भाषा बिलकुल एक अलग होती है। वह आप देखते रहते हैं। आप ने देखा होगा कि मेरे दोस्त ने अभी बहुत कुछ कहा है। राष्ट्रीयता का उदाहरण दिया है और कहा है कि हम राष्ट्रवादी हैं क्योंकि हिन्दुस्तान हिन्दुओं का है और जब बाहर जाते हैं, वोटर के पास जाते हैं तब यह कहते हैं कि हमारे मुसलमान भाई हैं, हम सब एक हैं, हिन्दुस्तान सब का है। यहां आते हैं तो क्योंकि गवर्नमेंट को बुरा कहना है तो कहते हैं कि हिन्दुस्तान हिन्दुओं का है···

श्री बलराज मधोक : गलत बात मेरे मुख में मत डालिए। जो मैंने कहा है वह कहिए।

श्री प्रेम चंद वर्मा : मैं यह जानता हूं कि इन विरोधी दलों के जो लोग हैं, हम दो और दो चार कहेंगे तो इन्होंने दो और दो तीन कहना है, पांच नहीं कहना है न चार कहना है। क्योंकि इन की आंखें पीछे की तरफ हैं आगे की तरफ नहीं। ऊपर की ओर या आगे की ओर यह नहीं देखते हैं। यह पिछली शताब्दी की ओर, 18वीं शताब्दी की ओर निगाह रखते हैं···

श्री स० मो० बनर्जी : और आपका दिमाग है आसमान पर और पैर हैं धरती पर।

श्री प्रेम चंद वर्मा : मैं एस० एम० बनर्जी साहब से अर्ज करूंगा कि वह घबरायें नहीं, मैं अभी उनकी बात पर भी आता हूं।

मैं यह कहना चाहता हूं, जम्हूरियत में वास्तविकता को झुठलाया नहीं जा सकता। जो सच्चाई है वह सच्चाई है। जो वास्तविकता है वह वास्तविकता है। लेकिन इनको सच्चाई से, वास्तविकता से किसी बात से गरज नहीं है। अगर सरकार की खामियां हैं, सरकार की नीतियों में खामियां हैं तो यह इन का कर्त्तव्य बन जाता है कि वह सरकार को ठीक ढंग से उन नीतियों में परिवर्तन करने के लिए कहें क्योंकि अपोजीशन का यह एक रोल होता है कि वह सरकार की नीतियों पर कटाक्ष करे और अगर नीतियां गलत हैं तो उनको बदलने का प्रयत्न ठीक ढंग से करे, किसी के व्यक्तित्व पर हमला न करें।

सभापति महोदय, आज जरूरत इस बात की है कि देश का बच्चा-बच्चा यह समझे कि यह दिन अमन के हैं। हम आज लड़ाई में नहीं हैं। इन अमन के दिनों में, शांति के दिनों में देश को आगे बढ़ाया जा सकता है, देश का डेवलपमेंट किया जा सकता है। देश को विकास की ओर आगे बढ़ाया जा सकता है। लेकिन कैसे ? वह तभी हो सकता है कि जो दल राज्य करता है, उस दल को विरोधी दलों की ओर से भी सहयोग मिले, उसको उस काम में आगे बढ़ाने के लिए उनकी ओर से भी कुछ मदद मिले। मगर जबकि आज यहां यह हर रोज कहते हैं कि हमारी सरहद

[श्री प्रेम चन्द वर्मा]

पर पाकिस्तान खड़ा है, हमारी सरहद पर चीन खड़ा है, ठीक है, हम भी जानते हैं, लेकिन आज वह टाप टाइम है कि हम उन दुश्मनों के मुकाबिले के लिए इस देश को तैयार करें और देश तब तैयार हो सकता है, नारे देने से देश कभी तैयार नहीं हो सकता है, देश तैयार होता है काम करने से, देश तैयार होता है मेहनत करने से, देश तैयार होता है एकता से। लेकिन वह बातें तो हैं ही नहीं। तो हिन्दुस्तान में अगर प्रजातंत्र को जीवित रखना है, हिन्दुस्तान की अखंडता को अगर कायम रखना है तो विरोधी दलों को अपने दिल, अपने तौर तरीके बदलने होंगे, अपनी नीतियां बदलनी होंगी और उनको यह समझना होगा कि सच्चाई क्या है और झूठ क्या है ? जब तक वह ऐसा नहीं करते हैं तब तक वह अपने कर्त्तव्य को पूरी तरह से निभा नहीं सकते हैं। भारत की यह बदकिस्मती है (**व्यवधान**) ··· मुझे डिस्टर्ब करने से आप को फायदा होने वाला नहीं है बल्कि उलटे नुकसान हो सकता है। मैं यह कह रहा था कि भारत की बदकिस्मती है कि यहां कोई ऐसी अमली अपोजीशन पार्टी नहीं है। अगर एक अमली अपोजीशन पार्टी होती तो वह अपने फर्ज को अच्छी तरह निभाती, अपने काम को उचित ढंग से करती। लेकिन यहां तो बात यह है कि जो व्यक्ति सत्ता का भूखा है वह अपना एक दल खड़ा कर लेता है, अपना झंडा बुलंद कर देता है। आपने देखा होगा केरल में, बंगाल में, उड़ीसा में, तामिलनाडु में, मध्य प्रदेश में, पंजाब में क्या हुआ ? इन प्रान्तों की हालत देखिए। तीस-तीस पार्टियों ने एलेक्शन लड़ा है। जहां 280 सीटें हों और तीस-तीस पार्टियां लड़ें वहां पर कोई स्थायी सरकार बन सकती है ? कभी नहीं बन सकती। इसलिए हम को यह सोचना होगा, सरकार को यह बात सोचनी होगी कि यह राजनीतिक दल कम से कम हों। विरोध कीजिये आप, मुझे उसमें कोई एतराज नहीं है। डेमोक्रेसी है, इसमें जिसको वोट मिलेंगे वह सत्ता पर आरूढ़ हो सकता है। लेकिन इस तरह का जो एक वातावरण पैदा हो रहा है कि इन्हीं का साथी, हमारे में से गया हुआ चरण सिंह, उसे इन्होंने छाती से लगाया और सिर पर उठाया, उसके पांव इनके सिर पर रहे, आज वह इनको जूतियां लगाकर इनसे बाहर जाकर खड़ा हो गया, उसके 98 आदमी आए और इनके पचास भी नहीं रहे। वह इनको नीचे फेंककर खुद आगे चला गया। यह तो इन की हालत है। यह इसलिए कि हमारा जो आदमी था चरण सिंह, कांग्रेस का आदमी, उसको तोड़ कर अपने सिर पर रखने में उन्होंने कोई गुंजाइश नहीं छोड़ी। तो यह तो इनकी बात है। लेकिन जो जातीयता के आधार पर, सूबाई क्षेत्रों के आधार पर, इन छोटी-छोटी बातों को लेकर पार्टियां और दल बन रहे हैं इनको रोकने की आवश्यकता है। हिन्दुस्तान का भला तभी हो सकता है जब यह राजनीतिक दल कम से कम तादाद में हों और सरकार को चाहिए कि किसी भी तरीके से इन को कम करने के लिए कदम उठाए। सभी पार्टियों को भी चाहिए कि इन को कम करने के लिए कोशिश करें···

श्री हुकमचंद कछवाय : कांग्रेस को खत्म कर दो, सब ठीक हो जायगा।

श्री प्रेम चन्द वर्मा : कांग्रेस आपके कहने से तो खत्म नहीं होगी। कसाई के कहने से भैंस नहीं मरा करती है। तो राजनीतिक दलों की यह जो एक बाढ़ आ गई है इसको रोकने की आवश्यकता है। सरकार को यह सोचना है और मैं तो यह कहता हूं कि इन का हाल तो यह है कि कहीं का ईंट और कहीं का रोड़ा भानुमती ने कुनबा जोड़ा।···

श्री हुकम चन्द कछवाय : सभापति महोदय, मेरा एक व्यवस्था का सवाल है।

राष्ट्रपति जी के भाषण पर हम बहस कर रहे हैं और एक भी कैबिनेट का मंत्री यहां नहीं है। इस प्वाइंट को पहले भी रेज़ किया गया है। आप उनको बुलाइए उसके बाद कार्यवाही होगी। ···(**व्यवधान**) ···सभापति महोदय, आपको ध्यान होगा कि जब यहां पर श्री लाल बहादुर शास्त्री प्रधानमंत्री थे उस समय यह बात उठाई गई थी और अध्यक्ष की रूलिंग इस बारे में है कि कैबिनेट मंत्री यहां पर होना चाहिए।

श्री प्रेम चंद वर्मा : सभापति जी, असल में बात यह है कि मेरे दोस्त यह समझते हैं कि इनकी नब्ज़ पर मैंने हाथ रख दिया है तो नब्ज पर से मेरा हाथ हटाना चाहते हैं, लेकिन मैं हटाने वाला नहीं हूं। मुझे मालूम है कि असल बीमारी क्या है।

तो मेरी राय यह है और मैं सरकार से कहना चाहता हूं कि यह बहुत से दलों की जो बाढ़ आ गई है मेढ़कों की तरह से इनको खत्म करके ज्यादा से ज्यादा 4 दल रहने चाहिएं। एक लेफ्ट, एक राइट, सेंट्रलिस्ट और चौथा जो है उस में बाकी जो कहीं फिट न हों वह उसमें चले जायं। एक चौथा दल ऐसा बनना चाहिए जिस में तीनों दलों में जो कहीं फिट न आता हो वह उस चौथे दल में चला जाय। इस से ज्यादा दल नहीं होने चाहिएं ··· (**व्यवधान**) ··· और उसका प्रधान कछवाय को बना देना चाहिए।

अब मैं बेसिक पालिसियों की ओर आता हूं। गरीबी और अमीरी के फर्क को दूर करने के लिए हमें बेसिक नीतियों में तब्दीली लाने की जरूरत है ताकि अमीर, ज्यादा अमीर और गरीब, ज्यादा गरीब न होता चला जाय। वह तमाम काम हमें करने चाहिए जिससे अमीर लोग गरीबों का शोषण न कर सकें।

न ही पूंजीपति राजनीति में अपना प्रभाव डाल सकें। अगर ऐसी व्यवस्था हो जाय तो इससे कई समस्यायें हल हो सकती हैं। अगर इन लोगों को सरकार की नीतियों पर असरअन्दाज होने की इजाजत नहीं दी जायगी, तो मैं समझता हूं कि इससे देश का बहुत लाभ होगा।

सोशलिज्म लाने के लिये सरकार ने जो नीतियां बनाई हैं और उन नीतियों में से जो गलत साबित हुई हैं, उन पर सरकार फिर से गौर करे। पांच साला प्लान जो बनते हैं, उनके बारे में देखा जाय कि जनता को उनका लाभ मिले, न कि ऐसे लोगों को जो पूंजीपति हैं। आज पूंजीपति हमारी इन योजनाओं का अनुचित लाभ उठा रहे हैं।

पिछड़े क्षेत्र और पिछड़े वर्ग जो हैं, उनकी ओर विशेष रूप से ध्यान दिया जाना चाहिये। हरिजन, आदिवासी, छोटे-छोटे किसान जिनके पास छोटी-छोटी जमीनें हैं, उनको छोटी-छोटी इण्डस्ट्रीज़ में लगाने के लिये गांवों की तरफ ज्यादा से ज्यादा ध्यान देना चाहिये। इसके साथ ही सरकार को इस बात की तरफ भी ध्यान देना होगा कि गरीबों और छोटे-छोटे लोगों को ये पूंजीपति, और इन पूंजीपतियों की पोलिटीकल पार्टीज़ गुमराह न कर सकें।

अब मैं हिमाचल प्रदेश की समस्याओं की तरफ आपका ध्यान खींचना चाहता हूं। मैं चाहता हूं कि हिमाचल प्रदेश को मुकम्मिल सूबे का दर्जा दिया जाय और जब तक हिमाचल प्रदेश केन्द्र-शासित प्रदेश है, उसके डवेलपमेन्ट के लिये मौजूदा रकम से कम-से-कम 25 फीसदी ज्यादा रकम दी जाय ताकि इस पिछड़े हुए पहाड़ी प्रदेश को देश के दूसरे हिस्सों के बराबर तरक्की करने का मौका मिल सके। पीने के पानी और सिंचाई की स्कीमों के लिये कम-से-कम पांच करोड़ रुपया अलग से रखा जाय। टूरिज्म को डैवलप करने के लिये काश्मीर के बराबर हिमाचल-प्रदेश के पहाड़ी क्षेत्रों पर खर्च किया जाय। गोविन्द सागर झील को खास तौर पर डवेलप किया जाय। हिमाचल प्रदेश, पंजाब,

[श्री प्रेम चन्द वर्मा]

हरियाणा, जम्मू-काश्मीर और दिल्ली का एक फूड-ज़ोन रखा जाय ताकि 1967 के हालात फिर पैदा न हों। पंजाब की फ्रन्ट की वजारत को फूड-ज़ोन में गड़बड़ पैदा करने की इजाजत न दी जाय और उससे कहा जाय कि हिमाचल प्रदेश के कुछ इलाकों को पंजाब में मिलाने के लिये जो लोग मुतालबा करते हैं, उनको शह देना बन्द कर दे।

सभापति जी, बदकिस्मती है कि मेरी पार्टी के एक सदस्य ने, जो बहुत पुराने सदस्य हैं, बुजुर्ग हैं, उन्होंने कल एक बात कही, जिसका मुझे जवाब देना पड़ रहा है। कल उन्होंने कहा था कि प्रधान मंत्री जी गांधी जी के रास्ते को छोड़ कर अपने लिये मकान बनाने पर 25 लाख रुपया खर्च कर रही हैं, ऐसा उनको नहीं करना चाहिये। मुझे अफसोस इस बात का है कि जिन पार्टी से वह ताल्लुक रखते हैं, प्रधान मंत्री जी उसी पार्टी की नेता हैं और उन्हीं के साथ में पली हैं, फिर भी वह कहते हैं कि राष्ट्रपति भवन के एक कोने में उनको जगह मिले। अगर सेठ जी यहां मौजूद हों, तो उन तक मैं अपनी आवाज पहुंचाना चाहता हूं, उनका अपना मकान जबलपुर में कितना शानदार है, जबकि प्रधान मंत्री एक ऐसी कोठी में रहती हैं जोकि एक डिप्टी मिनिस्टर के स्टेण्डर्ड की कोठी है। उनकी कोठी के चार कमरे सेठजी की कोठी के एक बैड-रूम के बराबर हैं, मैं यह उन की जबलपुर की कोठी की बात बतला रहा हूं। अगर हम दूसरों को क्रिटिसाइज़ करें, तो पहले अपने आपको भी देखना चाहिये।

सभापति जी, आपकी पार्टी के आचार्य रंगा साहब की मेरे मन में बहुत इज्जत है, अपने बाप से कम मेरे मन में उनकी इज्जत नहीं है, क्योंकि उन्होंने कांग्रेस में काम किया है और किसानों के लिए जो काम किया है, शायद देश में दूसरे किसी नेता ने उतना काम नहीं किया है। वह आज तक किसानों के लिए लड़ते रहे हैं, लेकिन बदकिस्मती इस देश की यह है कि आज वह ऐसे लोगों के पंजों में जा फंसे हैं जो किसानों के दुश्मन हैं, आज वह सरमायेदारों के तबके में जा फंसे हैं और मैं समझता हूं कि शायद उसी पार्टी के प्रेशर से उन्होंने कुछ बड़ी अजीब बातें कही हैं। उन्होंने कहा कि कांग्रेस सरकार की टांगें नहीं हैं, यह खड़ी नहीं हो सकती है, यह सरकार नागरिकों और उनकी सम्पत्ति की रक्षा नहीं कर सकती है। मैं भी समझता हूं कि हमारी सरकार टांगों वाली सरकार नहीं है, कांग्रेस पार्टी टाँगों वाली पार्टी नहीं है, कांग्रेस पार्टी वह पार्टी है कि जिस तरह से बड़ का वृक्ष होता है, जिसकी जड़ जमीन के अन्दर होती है, उससे जो शाखायें निकलती हैं वे फिर नीचे की तरफ़ चली जाती हैं, और इस तरह से कई दरख्त बन जाते हैं। उसी तरह से हमारी पार्टी वह वृक्ष है जिसकी छाया के नीचे आप सब लोग रहे हैं। स्वतन्त्र पार्टी, कम्यूनिस्ट पार्टी, प्रजा सोशलिस्ट पार्टी, संयुक्त सोशलिस्ट पार्टी या कौन सी ऐसी पार्टी है जो इस वृक्ष की पैदावार नहीं है। कांग्रेस मां है, लेकिन मुझे अफसोस है कि फिर भी वह ऐसी बातें कहते हैं।

उन्होंने कहा कि होम मिनिस्टर को इस्तीफ़ा दे देना चाहिए, क्योंकि स्वतन्त्र पार्टी उनको पसन्द नहीं करती है। मैं समझता हूं कि यह देश की खुशकिस्मती है कि श्री चव्हाण जैसे व्यक्ति इस वक्त देश के होम मिनिस्टर हैं। जिन हालात में उन्होंने देश को बचाया है, मैं समझता हूं कि इस के लिये उनको मुबारकबाद देनी चाहिए। सारे देश को उन्होंने आग के शोलों से बचाया है, उन आग के शोलों से बचाया है, जिनको ये लोग फेंक रहे थे।

मैं श्री बलराज मधोक जी की भी बहुत इज्ज़त करता हूं। वह मेरे दोस्त हैं,

मुझे दुख है कि आज मुझे उनकी एक बात का जवाब देना पड़ रहा है। उन्होंने अपनी स्पीच में सरकारी उद्योगों का ज़िक्र किया। हमने देश में बहुत से सरकारी उद्योग लगाये हैं, हैवी इन्जीनियरिंग, हिन्दुस्तान स्टील, वगैरह, इन सबको लगाने का मकसद क्या था ? आप इनकी प्रोजेक्ट रिपोर्टों को पढ़िये, इन उद्योगों के जरिये हमको उन मशीनों का निर्माण करना है जिनसे प्रोडक्शन हो सकती है यानी मशीनरी से मशीनरी पैदा करनी है। जाहिर है कि यह मुनाफ़े का काम नहीं है । आपने बोकारो का ज़िक्र किया, आप ज़रा बोकारो जाकर देखिये, ऐसा लगता है जैसे बोकारो हिन्दुस्तान का नया निर्माण कर रहा है। उसके मैनेजिंग डाइरेक्टर—शायद उनका नाम के० एम० जार्ज है—को मुबारकबाद दीजिए जो सुबह 6 बजे से रात के 12 बजे तक दिन रात काम कर रहे हैं, एक नये हिन्दोस्तान का निर्माण बोकारो में हो रहा है—इसकी ओर शायद उन्होंने ध्यान नहीं दिया है। हिन्दुस्तान मशीन टूल्ज़ जैसी फैक्टरी, इण्डियन आयल, शिपिंग कारपोरेशन, हिन्दुस्तान एरोनोटिक्स, इण्डियन एयर लाइन्ज, एयर-इण्डिया, जैसे उद्योग इनकी नजरों में नहीं आते हैं।

उन्होंने एक बड़ी अनुचित बात कही है। प्रधान मंत्री जी की जेब में फॉरन-मिनिस्टर हैं या फॉरन-मिनिस्टर की जेब में प्रधान मंत्री हैं ··

श्री बलराज मधोक : लोग कहते हैं, मैंने नहीं कहा है।

श्री प्रेम चन्द वर्मा : एक पार्टी के नेता होने के नाते अगर इनके पास बोलने के लिए कोई मैटर नहीं है, तो बीच में क्यों आते हैं, कितना स्तर नीचा हो गया है, जाती बातें कही जाने लगी हैं। प्रधान मंत्री जी के बंगले का उन्होंने ज़िक्र किया । वह कोठी इतनी छोटी है कि विदेशों से जो लोग आते हैं,···(**व्यवधान**)···उन मिलने वालों के लिये बैठने तक की जगह वहां नहीं है। फिर यह मकान मौजूदा प्रधान मंत्री के लिए ही नहीं बन रहा है। बल्कि वह तो प्राइम मिनिस्टर हाउस बन रहाहै । जो भी कोई प्राइम मिनिस्टर बनेगा वह उसमें रहेगा इसलिए मैं समझता हूं प्राइम मिनिस्टर हाउस बनाने के सम्बन्ध में किसी किस्म का कोई एतराज नहीं होना चाहिए।··· (**व्यवधान**)···मैं समाप्त कर रहा हूं।··· (**व्यवधान**)···इस सदन में एक बात और कही गई है जिससे मुझे बड़ा सदमा पहुंचता है ···(**व्यवधान**)···जो चीज हम सीखना चाहते हैं···(**व्यवधान**)···वह इसलिए सीखना चाहते हैं···(**व्यवधान**)···

SHRI S. K. SAMBANDHAN (Tiruttani): Mr. Chairman, I am happy to associate myself in paying our tributes and showing our gratitude to the President for the Address delivered to Members of Parliament but I have to couple this sense of gratitude with the sense of dissatisfaction and disappointment for views expressed and points made in his Address as also for important points left untouched by the President. I will refer to some of those points later.

The President has referred to integrated economic development of the country and expressed concern over parochial, regional, caste and communal movements. The Prime Minister too referred yesterday, when she was replying to the No-confidence Motion, to these things. I think, the Home Minister and other Members from that side also referred to these things when that motion was being discussed. I want to ask them only one question. Are the Prime Minister, her colleagues in the Cabinet and Members on the other side really sincere in expressing these things ? If they are really sincere and if they really want to put an end to these things, will they continue to act the way they have acted so far ? Let everyone of them consider it for himself and give

[Shri S. K. Sambandhan]

an answer for himself. It will only be in the negative.

Whenever we point out certain defects from this side and point out certain grave things like what has happened in Bombay and the atrocities done by the Shiv Sena, they simply refer back to the Member concerned and some of the parties on this side saying, "You too have done this or that." Like that they have referred to some incident in Tamil Nadu also. They have completely forgotten that they are the ruling party. They are there for the last so many years. They are the single largest party in the country holding responsibility at the Centre. I want to remind them of a Tamil as well as Sanskrit saying. In Tamil it is: *Arasan Evvazhi Avvazhi Kudigal* and it means that the way the king goes, the people in a country also go. The Sanskrit saying is: *Yatha raja tatha praja*. Being the premier political party of this country and a party that is running the administration for the last so many years from the date of independence, is it not the responsibility of this Government ? Should they not set up some good traditions so that other parties may follow ? If at all there is anything bad either in any of the Opposition parties or in any of the States run by the Opposition united parties, it is only because it is a reflection of what they had done in the past. So, let them think about this, correct themselves and set up good traditions so that our country progresses.

The President has appreciated the taking up of scientific agriculture by the farmers of the country. I do not want to refer to the hurdles, hardships and partiality experienced by the farmers because there will be no end to the hurdles and hardships experienced by the farmers throughout the country, from Himalayas to Cape Comorin. I can only say that the Government have forgotten that all their planning in agriculture will yield a certain percentage of fruits at least if only nature also cooperates. Otherwise, in case nature fails to cooperate, some alternatives, as far as possible, that could be implemented, that are practicable, should be planned and implemented. One such thing is the utilisation of our river waters of the country. We have big rivers running in the north, medium rivers in the middle of the country and small rivers in the south. Many people have suggested the linking of these rivers. If the Government were sincere all along, they would have linked all the rivers of the country within these 21 years since we won Independence. They have not done it. They are only saying that we will become self-sufficient after 2 years. Every two years, they talk like that.

SHRI S. KANDAPPAN (Mettur): From 1960, they are building the buffer stock.

SHRI S. K. SAMBANDHAN: Almost every alternate year there are floods in some parts of the country and drought in other parts of the country. If they were really sincere they would have done something. Is it not their primary duty to fulfil targets as far as agriculture is concerned ? In order to fulfil targets, the main thing is availability of water facilities for irrigation. Why have they not done it ? Are they going to do it ? They have not taken a decision even about Narmada, Godavari and Krishna. That shows they are not sincere in the welfare of the country. There is indecision on the part of the Government in regard to this. They are not at all sincere in what they say.

Yesterday, Prof, Ranga also referred to disparity and differential treatments leading to so many disturbances in the country. One such disturbance has occurred in Telengana. The Government should take care to see that no disparity or differential treatment is meted out to any section of the population or any part of the country. If we take up the agricultural development, we can easily point out what disparities and prejudicial or differential treatment has been shown in the past.

Then, my hon. friend, Shri Prem Chand Varma also spoke at length about big projects and the creation of new India. But he has forgotten the amount of money that is being spent and criminally wasted

to the tune of hundreds of crores. The total outlay amounts to more than 1000 crores. There are so many steel plants in the north. The south has been asking for steel plants. Tamil Nadu, particularly, has been asking for a steel plant for the last so many years, not only now after the D. M. K. Government has come to power, even long before that. Mysore and Andhra have also been demanding a steel plant. In all these places, a steel plant would cost about Rs. 100 to 200 crores. If three steel plants are located in these three States, it will not come to the cost at which Bokaro plant is being put up. But they are not sincere in locating steel plants in the south. They have not realised that these three plants will provide employment, twice or thrice the number of people that Bokaro plant can provide. We are facing the problem of unemployment in every State. Our population is alarmingly growing. At this juncture, is it not the duty of the Central Government to think of that problem also ? They are not doing that. If they have not done it, is it not our duty to accuse them or blame them.

As far as the Tamil Nadu steel plant is concerned, even when the Congress Government was there, Mr. Venkataraman who is now the Member of the Planning Commission was the Industries Minister of Madras and he went to Japan and asked the Japanese experts to come to Madras and explore the possibilities of setting up a steel plant there. The Japanese experts worked out the details and gave the economics of it also. They said that it is economically feasible and it will work profitably also. There was some correspondence with the Central Government when Mr. Venkataraman was the Industries Minister of Madras.

The Japanese also came forward for collaboration. In spite of that, the Central Government did not agree to that. Even today they are not agreeing. If such a differential treatment and partiality goes on, do you think that everybody will keep silent for long ? Is it democracy then ? Do the Government want such a democracy, I want to ask. If it is really a democracy, then they have to concede in the Fourth Five-Year Plan one steel plant at Salem.

So also, there are disparities and partialities in the case of railway lines. We have been asking for doubling of the railway line from Madras to Villupuram which has been electrified recently. Without doubling the benefit of electrification is not at all felt. The trains have to stop at each and every station, even though they are not scheduled to stop, for crossing purposes. If you see the amount spent in the North and the amount spent in the South, then that will show the disparity and partiality of the Central Government towards the Southern States.

About two years ago, at the beginning of this Lok Sabha, they said that the proposal for electrification of the line from Madras to Arkonam, which is a distance of only 40 miles, would be taken up, but no proposal has been made so far; not even investigation has been done. I do not know why. If such a partiality is shown, I do not know what will be the position of the people of Tamil Nadu. I would request the Government to take up at least now the electrification of the line from Madras Central to Arkonam.

Then I come to the question of language. Yesterday, the eldest Member of this House, Shri Govind Das, said that every one should sacrifice to a certain extent. He wanted sacrifice on our part. I would like to ask him and the other fanatics of Hindi whether it is not their duty to show some sacrifice. The official language, which is already in existence and with which we are more conversant, is still being used in every corner of the country. Why should it be replaced unnecessarily ? That is a common language, the most convenient language, now for the whole world. In spite of that, large amounts are being spent in the introduction of Hindi. For instance, we get so much of papers in Hindi and we have to waste our precious time in sorting out the papers. It is a criminal waste. If with the same print and ink, text-books could be printed and distributed to the poor students from the primary stage to

[Shri S. K. Sambandhan]

the university stage, it would be very helpful. So much of money is being criminally wasted on Hindi papers and in the introduction of Hindi. Hindi is being forced through the backdoor method on the Central Government employees. I would warn the Government against the consequences if they continued to do it.

The Prime Minister and the others speak of integration and of Centre-State relationship. In a democracy, particularly of the type that we have, only the States can deliver the goods to the common man and to the public at large. So, socialism or nationalism or integration should be correctly understood by the party in power. Only the States can deliver the goods to the public and, therefore, the States should be given more funds and more powers also. It is of no use wasting the money at the Centre. I would, therefore, request the Government to have a rethinking on all these aspects and do the right thing.

Then, I would like to point out the disparity shown by the Central Government in regard to development of handloom industry. The handloom industry is one of the biggest cottage industries in the country, next to agriculture, and provides employment for lakhs and lakhs of persons.

Lakhs and lakhs of persons along with their families are engaged in the handloom industry. The ruling party speaks of Gandhiji and it is celebrating the Gandhi Centenary year. Gandhiji was all for cottage industries including the khadi industry. Khadi is no different from handlooms. In the khadi industry they use handspun yarn. But the number of people engaged in the khadi industry is absolutely small compared to the number of people depending on the handloom industry. A few lakhs and lakhs of people are either unemployed or underemployed in the handloom industry due to the negligence and careless administration of even the meagre funds made available to the handloom industry. The figures will show that for the few lakhs of people depending on cottage industries, in the Third Five Year Plan Government spent Rs. 94 lakhs, whereas on the handloom industry on which more than 10 to 15 million people depend, they had spent throughout the Third Five Year Plan only about Rs. 24.76 lakhs. Is this reasonable ? I would ask Government to apply their mind to this kind of disparity. Whatever affection they may have for the khadi industry, yet, there should not be so much of disparity. In the name of Gandhiji, I would request them when they are celebrating the Gandhi Centenary Year to show some reasonable attitude towards the handloom industry.

SHRIMATI SUDHA V. REDDY (Madhugiri) : I have great pleasure in endorsing the Motion of Thanks on the President's Address.

The President is to us the palladium of all civil rights and liberty, which have been amply demonstrated in the recent mid-term elections that we have had in several major States. In this connection, I would like to recall the words of Ernest Barker; in his *Principles of Social and Political Theory* he has made some very interesting observations about the rights and functions of the State. He has said :

> "It can declare and guarantee the rights and duties of religious societies but it cannot itself be a religious society. It can declare and guarantee the rights and duties of authors, teachers and all other persons engaged in the creation and transmission of culture; it cannot, however, itself be the creator and inculcator of culture. It can declare and guarantee the rights and duties of all agents engaged in social and economic production ; indeed, it can even become itself an agent in an area if a due guarantee of the rights of the labouring classes and of their employers cannot otherwise be provided ; but it offends against its own nature and it encroaches on its own primary legal function if it loads itself with any large burden of direct economic or social activities. It is a supervisor of activity and not a generator. It is the author of a framework of rights and duties but it cannot be the whole framework of rights and duties by itself."

My point of view must necessarily be that of a social worker. Somebody said of a social worker that she or he must have the strength of a horse, the hide of an elephant, the eye of a hawk, the wisdom of a serpent and the harmlessness of a dove.

But today I see a very amusing spectacle which seems a little more diverse than the picture of the social worker that I gave you—this we see in West Bengal. It seems to me that the picture of this miniature zoo presents the eye of a falcon looking out for creating trouble, the hide of a buffalo, the hissing of a serpent, the beak of an eagle and the trunk of an elephant trying to throw water on problems temporarily, only to be sorted out again by some other party. With the conglomeration of faculties like this, Communists, Left, Right and Centre, the Bangla Congress, the SSP and the S. U. C. it presents a spectacle of an Unlike-minded Uneasy Front. "Uneasy," they say, "lies the head that wears the crown." But this animal has as many heads as Ravana, and I hope that all the heads will lie easy and deliver a good administration to the State that it governs.

15 hrs.

We are very thankful for secularism, irrespective of what our friend Shri Bal Raj Madhok said here this afternoon. But at the same time, secularism is today increasi ngly becoming significant of irreligiousness. After all, religion, etymologically, means nothing else but to bind. And irrespective of what religion it be, be it the religion of the Self or any other, I hope that this spirit of religiousness will be exercised and taught more and more especially to the younger generation.

On the motion of no-confidence, many of the Members opposite spoke eloquently and at very great length averring that all that they said was for the benefit of posterity. In fact, at one time I was afraid that if they did not hurry up, posterity would be here to hear them. It is this posterity that has to be looked after and nurtured and nourished.

May I suggest that there are certain sections, weaker sections of the public, other than those mentioned in the Constitution ? And there I may include women and children. I think the Commission on Backward Classes said that women would be included amongst the backward classes. Why they said it, I do not know ! May I suggest that this country may go increasingly under the administration of housewives ? It will do the country good. I think men have had many trials and errors at making messes ; so, why not the women ? The time has come when women must be taught better methods of agriculture, because after all, it is the women who do 60 per cent of the agricultural operations, right from the seeding, harvesting, winnowing, storing etc. up to the cooking of the grain in a palatable form for their lords and masters who could sit up and criticise later on. May I also suggest that greater care must be taken in nourishing backward areas which have remained backward despite all the crores that have been spent on them. It is likely that every time it was a question of putting out temporary palliatives which were absolutely temporary in their effect. I think the time has now come when schemes for the backward areas must be put on a war footing, when money must be found for these ameliorative schemes, irrespective of whether moneys are found for other large prestige projects. After all, one must remember—I think the Kumbhakarna of our Government has woken up to realise—that "अन्नं ब्रह्मेति व्यजानात्" ।

It is not steel alone that is Brahma. Man cannot eat steel. One must remember that if these areas remain backward for any length of time, the flames of discontent can be fanned by many interested people, irrespective of the party they come from and these gullible victims can be taken advantage of and nobody can blame them if they go astray.

After all, one must remember the old saying: 'न नरो नरस्य दास : दासस्व अर्थस्य' 'No man is any other man's servant; man is only a servant of *artha*, that is money.

Some spoke of the Congress Party being servile to merchant princes; others spoke of some other parties being servile to Maharajas and Maharanis; some others spoke of money orders coming from China. But

[Shrimati Sudha V. Reddy]

ultimately, it filters down to one thing, that money has a very great place in the life of man; everyone must have a minimum of money, and towards this end economic production has to be stepped up and geared at every stage.

Regarding agriculture, may I mention some of the problems which confront the countryside ? Especially in Mysore State, many of the tanks are hundreds of years old; they have neither been repaired, nor desilted from the bank. They have outlived the optimum purpose for which they were dug, and the country, lost in these grandiose projects, is just now waking up to minor irrigation on an intensive scale. I hope minor irrigation and soil conservation will receive enhanced priority in the years to come.

Another programme which must be undertaken from my point of view is, apart from slum clearance, more ameliorative schemes for slum areas. Many governments have tried to clear slums and have failed, but surely ameliorative programmes can be undertaken. I may even go to the extent of saying that the birthplace of senas is usually in slum areas. Living with no privacy, with just a couple of inches to move in, living in such irritating, sardine-packed proximity to one another, creates a psychological tension which can only break out in violence. We have seen plenty of demonstrations of these attitudes, these flaming emotions, whether they be located in Bombay or Calcutta or one other place. I think Government must undertake programmes of high priority in these areas.

One other plea which I would make is this. While I have no doubt at all that decisions are taken in good time and for good reasons, I would like them to be expedited. Whether they relate to awards or to industrial licences or to riparian disputes or other things, delays can be absolutely frustrating, and there are experiences which defeat any argument. I would, therefore, quote one of Tolstoy's sayings, 'Too late to go here, too late to get there, too late to get anywhere.'

Let us depart from this and see that decisions are taken keeping in mind the old adage: justice delayed is justice denied. In the same plea I may include the Mahajan's award which is the fourth award with regard to Mysore's boundaries—it should be given effect to.

While education has a high priority, we seem to have forgotten that education really means in the Oxford Dictionary the training of character. What we have in mind by the word education is a sort of "*udhara nimittha*", to fill one's stomach. That is characteristic of a poor nation and nobody can be blamed for this attitude. Let us then be practical and link up our requirements of university education with our employment potential; let us not create an ocean of disturbance in the minds of the educated young who have no jobs to find. I remember that many years ago the Ramaswamy Mudaliar Committee went into this matter and suggested that the matriculation standard should be enough for most white collar jobs. I wish we kept to that because, as that famous educationist Oliver Reddicks noted, even very affluent countries have not tried to make university education universal; but here, we, a poor country, are trying to do that. Insistence on a good standard in matriculation examination should more than suffice for ordinary life.

15-12 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

My suggestion as a housewife is that our industries should be more consumer oriented and not sentiment or ideology oriented. We see that the HMT watch factory has made a success.

It is by this means that Japan has progressed despite all the devastations that overtook it during the Second World War. What the Japanese can achieve, we can, with a little more hard work. I also feel that the expansion of the various industrial units, especially the State-owned ones should be located in areas where the parent factories are located because there is a duplication of administrative buildings, staff and housing colonies and so much of capital expenditure becomes unfruitful.

We have learnt to speak only in terms of crores. Let us humble ourselves in figures. I know sometimes it incurs the

wrath of demographers when figures shrink. But let us assume some amount of humility in figures. Why cannot we take pride in smaller projects, not in the optimum but in the minimum because those are the ones which will really, in the long run, progress and become viably productive. Let us see that the taxes are well utilised on the smaller projects rather than on white elephants which cannot be maintained by any State however affluent it may be.

May I also make one passing remark ? Mr. Dandeker mentioned the wealth-tax, gift-tax, expenditure tax, this tax and that tax ! I am wondering whether his party can say a "Happy New Year" to this country with no taxes at all; if it does, we would be very glad to vote them in.

May I also plead for the Rajasthan Canal and also pay a tribute to the great lady who made such a verbal effort regarding the bringing in of this canal, at the same time, keeping her area so poor that the Congress Government could step in and look after the construction of that canal in the second half of the 20th century.

Let us remember that we are, altogether in an infant democracy. We have slipped up on many counts, since we have been learning by the method of trial and error, but I have no doubt that whatever party affiliations we have, we will all contribute to a healthy evolution of this great country of ours.

Thank you.

श्री योगेन्द्र शर्मा (बेगूसराय) : उपाध्यक्ष महोदय, राष्ट्रपति के अभिभाषण को हमने बहुत आदर के साथ सुना और बहुत ही आदर के साथ पढ़ा। लेकिन अफसोस के साथ कहना पड़ता है कि अभिभाषण खोखला है। उस अभिभाषण में आत्मा नहीं, केवल आडम्बर है। राष्ट्रीय वास्तविकता की जो पकड़ होनी चाहिये उसमें उसकी जगह केवल आत्म-तुष्टि का सहारा है, सरकार की नीतियों और सरकार के उद्देश्यों को रखने की जो कोशिश होनी चाहिये उसकी जगह केवल सदिच्छा की अभिव्यक्ति है आत्म-तुष्टि, अकर्मण्यता और निष्क्रियता पैदा करती है और यही कारण है कि सरकार को अकर्मण्यता और निष्क्रियता का शिकार होना पड़ा। सदिच्छाओं से पटा हुआ रास्ता अक्सर नर्क को ले जाता है और आज हमारा देश उसी अधोगति की ओर जा रहा है। आत्म-तुष्टि की जो भावना है वह अभिभाषण के अंग्रेजी संस्करण से बहुत अधिक बढ़-चढ़कर हिन्दी संस्करण में है। आप पूछ सकते हैं कि यह कैसे सम्भव है। एक ही अभिभाषण के दो संस्करण और दोनों में दो तरह के मूल्यांकन। हमको भी आश्चर्य हुआ। जब हमने राष्ट्रपति महोदय का अभिभाषण सुना और पढ़ा तो एक ओर हमें यह खुशी हुई कि कुछ सरल हिन्दी लाने की कोशिश हो रही है, लेकिन दूसरी ओर जब हमने उसको पढ़ा तो देखा कि मूल्यांकन भी दो तरह के हैं, अंग्रेजी और हिन्दी में अलग-अलग। अंग्रेजी अभिभाषण में नुकता नं० 18 में कहा गया है कि :

> "The burden of servicing the external debt is mounting and amounts to 514 million dollars this year."

एक्स्टर्नल एड की सर्विसिंग में हमें इस साल 514 मिलियन डालर देने पड़ेंगे। लेकिन हिन्दी संस्करण क्या बोलता है ?

> "विदेशी सहायता के विषय में बड़ी अनिश्चिता आ गई है। विदेशी कर्जे का बोझ बढ़ रहा है और इस वर्ष 51 करोड़ 40 लाख डालर हो गया है।"

जब वहां पर एक्स्टर्नल एड सर्विसिंग है तो यहां पर पूरा कर्ज है।

मेरी समझ में नहीं आता कि मैं हिन्दी अभिभाषण के मूल्यांकन के आधार पर अपना भाषण करूं या अंग्रेजी के।

श्री मधु लिमये (मुंगेर) : पहले हिन्दी में ही भाषण हुआ था।

MR. DEPUTY-SPEAKER : It might be a printing slip. I have followed it.

श्री मधु लिमये : प्रिंटिंग की नहीं है।

श्री योगेन्द्र शर्मा : अर्थ का भेद है।

राष्ट्रपति ने अपने अंग्रेजी भाषण में कहा कि हर एक साल विदेशी कर्जे और सूद की अदायगी में 385 करोड़ 50 लाख रुपये देने पड़ेंगे। हिन्दी में कहा गया है कि इतना ही विदेशी कर्ज है जबकि विदेशी कर्ज की मात्रा हमारे ऊपर करीब 5800 करोड़ की है।

यह सारा विदेशी कर्ज कांग्रेस सरकार ने पिछले बीस सालों के दौरान देश के माथे पर लाद दिया है और इसका नतीजा यह है कि हमारे देश को करीब चार सौ करोड़ रुपया सिर्फ सूद की अदायगी में देना पड़ता है। उसके बदले में हमने देश में क्या किया है? इस विदेशी कर्जे को लेकर हमने देश में आर्थिक प्रगति के कौन से काम किये हैं?

अभिभाषण में कहा गया है कि आर्थिक संकट से हम निकल रहे हैं। काश हम निकलते होते। लेकिन वास्तविकता दूसरी है। वास्तविकता यह है कि देश अभी भी आर्थिक संकट के भंवर में फंसा हुआ है। खेती की पैदावार की बात कही गई है। यह कहा गया है कि उसमें मोड़ आ गया है। लेकिन इसी अभिभाषण में यह भी कबूल किया गया है कि 1967-68 में जो पैदावार हुई थी वही पैदावार 1968-69 में भी होने जा रही है। यह चीज तो पैदावार में मोड़ की सूचक नहीं है, यह तो पैदावार के ठहराव की सूचक है। पिछले साल जितनी पैदावार हुई उतनी ही पैदावार अगले साल भी होने जा रही है, यह तो प्रगति की सूचक नहीं है, ठहराव की ही सूचक है। आपने एक विशेष साल का मुकाबला इस साल की पैदावार से किया है और कहा है कि इतनी प्रगति हुई है लेकिन वह सूखे और अकाल का साल था। मैं आपका ध्यान दिवंगत प्रधान मंत्री पंडित जवाहर लाल नेहरू के उस भाषण की ओर ले जाना चाहता हूं जो उन्होंने 1955 और 1956 में दिया था, जिस साल कि मौसम की दया से हमारे देश में बड़ी अच्छी फसल हुई थी। उन्होंने कहा था कि दो साल में हम अनाज के मामले में आत्मनिर्भर हो जायेंगे। लेकिन आज उस बात को कहे हुए दस साल से भी अधिक हो गए हैं, हम आत्मनिर्भर नहीं हुए हैं। हमारी निर्भरता अन्न के मामले में दस साल पहले के मुकाबले में विदेशों पर आज और भी ज्यादा होगई है। मैं नहीं समझता हूं कि सरकारी दल की ओर से कोई भी सदस्य इस तथ्य से इन्कार कर सकता है। आज से दस साल पहले हम विदेशों से जितना अनाज मंगाते थे उससे ज्यादा अनाज आज हम मंगाते हैं। क्या यह प्रगति की द्योतक है? यह तो अधोगति की ही द्योतक है। यह तब है जबकि हम अपने देश के माथे पर 5800 करोड़ रुपये का कर्ज लाद चुके हैं और ऐसा मालूम होता है कि हमने अपने देश के भविष्य को गिरवी रख दिया है।

औद्योगिक उन्नति की बात भी कही गई है। हकीकत क्या है? हकीकत यह है कि जो उद्योग धन्धे खड़े किये गये हैं उनकी जो क्षमता है वह देश की आवश्यकताओं को देखते हुए, देश के विकास की आवश्यकताओं का विचार करते हुए, कम है। लेकिन फिर एक और दुर्भाग्य की बात भी है। जो क्षमता है भी उसका भी पूरे तौर पर हम इस्तेमाल नहीं कर रहे हैं। हमको दर्द होता है जब हम देखते हैं कि हैवी इन्जीनियरिंग कारपोरेशन की जिस क्षमता का हमने हजारों हजार करोड़ रुपया लगा कर निर्माण किया है, उसके बीस पच्चीस प्रतिशत का ही हम आज इस्तेमाल कर पा रहे हैं।

कीमतों में स्थिरता की बात भी कही गई है। लेकिन इसके साथ साथ इसी अभिभाषण में यह भी स्वीकार किया गया है कि यह समस्या खड़ी हो गई है कि किसान को

खेती की पैदावार की मुनासिब कीमत मिले, इसके बारे में भी हमको सोचना होगा। एक तरफ आप अभिभाषण में इस बात को स्वीकार करते हैं कि आज किसान के लिए उचित कीमत एक चिन्ता का विषय हो गया है और दूसरी तरफ आप कीमतों में स्थिरता की बात करते हैं, ये दोनों बातें एक साथ कैसे चल सकती हैं और कैसे सही हो सकती हैं। हकीकत यह है कि औद्योगिक माल की कीमतें बढ़ती ही जा रही हैं और इजारेदारों के चंगुल में जो हमारी अनाज की मंडियां फंसी हुई हैं उनकी वजह से आज किसान के सामने एक भयंकर खतरा पैदा हो गया है उसको मुनासिब कीमत मिलेगी भी या नहीं। इसलिए कीमतों में कमोवेशी स्थिरता की बात करना गलत है। हमारे सामने यह समस्या बरकरार है कि कैसे हम कीमतों पर काबू पायें।

आर्थिक स्थिति के सुधार की बात भी कही गई है। ऐसा मालूम होता है कि सरकारी दल के सामने इस देश के कुछ मुट्ठी भर लोग ही हैं, आम जनता नहीं है। यदि आम जनता होती तो इस बात को समझने में उसको दिक्कत नहीं होनी चाहिये थी कि इस देश में जो तथाकथित कमजोर श्रेणी के लोग हैं, उनकी तरफ पहले ध्यान किया जाना चाहिये। अभी अभी कांग्रेसी सदस्य बोली हैं। उनसे मैं बिल्कुल सहमत हूँ कि औरतों की गणना भी कमजोर श्रेणी में होनी चाहिये। कमजोर श्रेणियों में और कौन कौन आते हैं? हरिजन आते हैं, आदिवासी आते हैं, मजदूर आते हैं, खेतिहर मजदूर आते हैं, गरीब किसान आते हैं। ये सरकार के सामने होते तो यह सोचती कि 5800 करोड़ रुपये का कर्ज का बोझा कंधे पर उठा कर भी हम देश में इन गरीब लोगों के लिए क्या वाकई में कुछ कर पाये हैं? आप देखें कि 34 परसेंट से भी अधिक लोग देहातों में ऐसे हैं जो सिर्फ पन्द्रह रुपये महीना खर्च कर सकते हैं और शहरों में करीब 24 रुपये महीना। दूसरी ओर हालत यह है कि दो साल के भीतर हमारे देश के एक बड़े इजारेदार बिरला साहब ने अपनी पूंजी में करीब सवा सौ करोड़ रुपये की वृद्धि की है। एक दूसरा इजारेदार धराना उससे प्रतियोगिता कर रहा है और कहता है कि मैं खाद का कारखाना खोल कर इस पूंजी से भी आगे बढ़ जाऊंगा। इजारेदारों की पूंजी बढ़ती जा रही है, उनके मुनाफे बढ़ते जा रहे हैं। जो गरीब हैं वे मर रहे हैं। महीने में पन्द्रह रुपये भी खर्च करने की क्षमता उनमें नहीं है। आप आर्थिक प्रगति की बात करते हैं। आर्थिक प्रगति से मतलब अगर टाटा और बिरला की आर्थिक प्रगति से है तो हमको कोई एतराज नहीं है। लेकिन अगर आप देश की अर्थिक प्रगति की बात करते हैं तो इस देश में मजदूर भी हैं, किसान भी हैं, हरिजन भी हैं, उनकी हालत को आपको पहले सुधारना चाहिए। उनकी आज हालत यह है कि उनके लिए जिन्दा रहना भी इंसानों की तरह असम्भव हो गया है।

पिछले साल सरकारी कर्मचारियों ने नीड बेस्ड मिनिमम वेज की मांग उठाई थी और यहां तक कहा था कि यदि आप उनकी इस मांग की पूर्ति नहीं कर सकते हैं तो कम से कम इस मांग को पंचों के हवाले कर दें। इससे भी आपने इन्कार किया और इन्कार ही नहीं किया बल्कि लाठियों और गोलियों का उनको शिकार बनाया। न केवल लाठियों और गोलियों का शिकार बनाया बल्कि आज करीब दस हजार कर्मचारियों को आपने दण्डित कर रखा है शत्रुतापूर्ण व्यवहार करके। पता नहीं आप उनको कहां पहुंचाना चाहते हैं। आप प्रगति और तरक्की की बात करते हैं। क्या प्रगति और तरक्की किसानों और मजदूरों की इस सरकार ने की है या टाटा और बिरला जैसे लोगों की की है। यदि आप सभी को भारत माता की संतान

[श्री योगेन्द्र शर्मा]

समझते हैं तो सबकी तरफ आपको ध्यान देना चाहिये था और विशेष कर इन गिरे हुए लोगों की तरफ देना चाहिये था लेकिन आपने कुछ मुट्ठी भर इजारेदारों की तरक्की की बात ही सोची है। तरक्की से यदि आपका मतलब इजारेदार लोगों की तरक्की से है, कुछ राजे और रानियों से है तो फिर हमको कुछ नहीं कहना है। तब हमको आपके साथ इस बात पर लड़ना होगा कि तुम्हारा देश अलग है और हमारा देश अलग है, हमारा देश भारत की जनता है, तुम्हारा देश भारत के राजे और रानियां, और टाटा और बिरला है। भारत की एकता यदि कायम रखनी है तो हमारा अनुरोध है कि जो दृष्टिकोण आपने अपना रखा है, इसको आप त्यागें। समता का दृष्टिकोण आपको अपनाना होगा। वर्ना विषमता की खाई बढ़ेगी और वह बढ़ती भी जा रही है। यदि इस खाई को पाटने की कोशिश नहीं की गई तो यह खाई और भी बढ़ती जाएगी और देश की एकता खतरे में पड़ जाएगी और अगर यह एकता भंग हुई तो शासक दल होने के नाते इसकी तमाम जिम्मेदारी आप पर होगी।

राष्ट्रपति जी के अभिभाषण में इस बढ़ती हुई आर्थिक विषमता का और इन सरकारी कर्मचारियों के प्रति जो शत्रुतापूर्ण व्यवहार किया गया है, कोई उल्लेख नहीं है। इसका अर्थ क्या यह लगाया जाए कि आपके सामने इस देश की मेहनतकश जनता नहीं है, देश के मुट्ठी भर इजारेदार और शोषक लोग ही हैं? चूंकि आपके सामने यही लोग हैं इस वास्ते आज देश की आर्थिक स्थिति सुधर नहीं पाती है। इसी कारण से आज देश की आर्थिक स्थिति बिगड़ती जा रही है और आपको अपने कंधों पर 5800 करोड़ रुपये का कर्जा लादना पड़ गया है जिसका चार सौ करोड़ रुपया सालाना आप सूद दे रहे हैं।

आपकी योजना आज ठप्प है। आप कहते हैं कि ठप्प नहीं है, योजना अप्रैल से लागू होगी। कौनसी योजना लागू होगी? आज से दस पन्द्रह साल पहले आपने एक सीमित योजना बनाई थी। आज आप में यह सामर्थ्य नहीं रह गई है कि उस योजना को भी आप चला सकें। तीन साल छुट्टी देने के बाद आप जो योजना लागू करने की बात कर रहे हैं, वह योजना नहीं है, वह तो केवलमात्र योजना का एक आवरण है। उसकी आत्मा को आपने खत्म कर दिया है। वह तो एक नेशनल प्लान जिसको कहा जाता है वह होगा। योजनाबद्ध विकास करने की बात आपने खत्म कर दी है। आप जिस रास्ते पर चल रहे हैं यही उसका हश्र होगा।

इसका कारण यह है कि देश के भाग्य और भविष्य को इजारेदारों की मुट्ठी में देकर देश का योजनाबद्ध विकास नहीं किया जा सकता है। आज योजना के ठप्प होने का प्रधान कारण यह कि इस सरकार ने देश के भाग्य और भविष्य को मुट्ठीभर देशी और विदेशी इजारेदारों के हवाले कर दिया है।

इस सरकार की तरफ से स्वदेशी की बात कही गई है—गांधी जन्म शताब्दी के साल में स्वदेशी की बात कही गई है—उस स्वदेशी की, जिसका झंडा महात्मा गांधी ने फहराया था। लेकिन स्वदेशी के प्रोत्साहन के लिए यह सरकार क्या कर रही है? अभी कुछ दिनों पहले हमारे उप-प्रधान मंत्री और उद्योगपतियों के एक नेता, श्री एल० एन० बिड़ला, ने अन्तर्राष्ट्रीय पूंजी विनियोग पर हुई एक विचार गोष्ठी में यह घोषणा की कि राष्ट्रीय उद्योगों में विदेशी खानगी पूंजी को उदारतापूर्वक आमंत्रित करना पड़ेगा। यह सरकार 5800 करोड़ रुपये का कर्ज लेकर भी संतुष्ट नहीं है। वह हिन्दुस्तान में ऐसे विदेशी मालों का आयात करके भी संतुष्ट नहीं है, जिसको हम अपनी पूंजी, अपने

परिश्रम और टेकनीक से यहां ही पैदा कर सकते हैं। वह विदेशी पूंजी को यहां पर आमंत्रित करके इस देश के गले को नागपाश में डालना चाहती है। यह सरकार आज देश के पूरे अर्थ-तंत्र को विदेशियों के हवाले कर रही है। कम-से-कम गांधी-जन्म-शताब्दी के साल में तो इस धारा को पलटना चाहिए, इस को बन्द करना चाहिए। लेकिन राष्ट्रपति के अभिभाषण में कहीं भी इस बात का आभास नहीं मिलता है।

विदेशों से इतना बड़ा कर्ज लेकर हमारे देश की बेकारी की समस्या हल नहीं हो पाई है। आज हालत यह है कि देश में बेकारी बढ़ती जा रही है। 1961 में ग्रामीण क्षेत्र में 80 लाख बेकार थे, जो कि आज बढ़कर डेढ़ करोड़ हो गये हैं। अर्द्ध-बेकार और मौसमी बेकार इनके अलावा हैं। शहरी क्षेत्र में 1950-51 में निबन्धित बेकारों की संख्या 3,31,000 थी, जो बढ़कर 1967-68 में 27,40,000 हो गई है। क्या यह हमारी आर्थिक प्रगति की निशानी है? क्या यह हमारे आर्थिक संकट की समाप्ति का परिचायक है?

हमारे देश के नौजवान बड़ी उम्मीद, उद्‌गार और आशा के साथ स्कूलों और कालेजों में पढ़ते हैं कि हम देश के निर्माता बनेंगे, हम देश का निर्माण करेंगे, लेकिन आज वे बेकारी के मुंह में जा रहे हैं। जब वे आन्दोलन करते हैं, तो हम उनको अनुशासन सिखाते हैं। अगर उनको अनुशासन सिखाना हो, तो पहले उन्हें रोजगार और काम देना होगा, उनकी बेकारी की समस्या को हल करना होगा। इसके बिना अनुशासन की बात उनके कानों में नहीं उतरेगी। आज बेकारों की संख्या दिनों-दिन बढ़ रही है। उस समस्या को कैसे हल किया जा सकता है, जब इस सरकार ने योजना को खत्म कर दिया है, विकास-कार्यों को ठप्प कर दिया है?

आज देहातों में बेकारी बढ़ती जा रही है, क्योंकि बड़े-बड़े हजारपतियों और लखपतियों ने गरीब किसानों की जमीनों को खरीद-खरीदकर हड़प लिया है, जिससे बेजमीन और बेकार हो गये हैं। इस सरकार ने कहा था कि वह भूमि-सुधार करेगी, हद-बन्दी करेगी। उसने यह भी कहा था कि वह आमदनी की हद-बन्दी करेगी। लेकिन इस अभिभाषण में इसकी कहीं भी चर्चा नहीं है। मालूम होता है कि सरकार ने उन नीतियों को छोड़ दिया है। जितने ही बड़े हजारीमल होंगे, उतना ही वे लूट-खसूट करके जमीन का केन्द्रीयकरण करेंगे। इस समस्या का एक-मात्र हल यह है कि सरकार इस लूट को बन्द करे, इन बेदखलियों को बन्द करे, उसने भूमि-सुधारों की जो घोषणा की थी, उसको कार्यान्वित करे।

MR. DEPUTY-SPEAKER : The hon. Member should try to conclude in the couple of minutes. He has taken 20 minutes. There is not much time left for his group.

SHRI YOGENDRA SHARMA : I will need another five minutes. I should conclude on Monday.

MR. DEPUTY-SPEAKER : All right; he may resume his speech on Monday. There is very little time left for him.

15.36 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS FORTY-THIRD REPORT

SHRI BHALJIBHAI PARMAR (Dohad) : Sir, I beg to move :

> "That this House do agree with the Forty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th February, 1968."

MR. DEPUTY-SPEAKER : Motion moved :

> "That this House agree with the Forty-third Report of the Committee on Private Members' Bills and

Resolutions Presented to the House on the 20th February, 1968."

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, मेरा संशोधन इस प्रकार है :

That in the motion,—

add at the end—

"With the modification that further debate on the Constitution (Amendment) Bill, 1967 by Shri Nath Pai, as reported by Joint Committee, be adjourned and the Bill be taken up on a day or days allotted for the transaction of Government Business as the Speaker may, in consultation with the Leader of the House, decide. The House further resolves that if any Rules need to be suspended to enable resumption of the discussion on the aforesaid Bill, the House shall proceed to do so before such resumption." (1)

पिछली बार जब इस विधेयक पर बहस चलाई गई, तो मैंने आपका ध्यान एक बुनियादी बात की ओर खींचा था। मैंने कहा था कि हमारा यह नियम है, यह परिपाटी है कि चार घंटे से अधिक समय किसी भी निजी सदस्य के विधेयक के लिए नहीं देना चाहिए। हाँ, दो दफ़ा इस तरह समय बढ़ाया गया है, लेकिन कभी भी किसी भी बिल के लिए 14 घंटे 20 मिनट का समय नहीं दिया गया है। समिति ने इस बिल के लिए जो समय दिया था, वह खत्म हो चुका है। आपने स्वयं कहा कि इसके बारे में अब निर्णय इस सदन को करना है। इसमें मेरा कोई व्यक्तिगत मामला नहीं है। मैंने इस विधेयक के प्रस्तावक से भी बात की है और उन्होंने मेरे प्रस्ताव के मुख्य सिद्धान्त से अपनी सहमति व्यक्त की है।

वह सिद्धान्त बिल्कुल साफ़ है। स्थिति यह है कि निजी सदस्यों के करीब दो सौ विधेयक इस वक्त सदन के सामने हैं। अकेले मेरे 21 विधेयक हैं। इस विधेयक के प्रस्तावक महोदय और अन्य माननीय सदस्यों के भी कई विधेयक हैं। दो साल हो गये, हम पखवाड़े में एक दिन, शुक्रवार, को सिर्फ इसी विधेयक पर चर्चा कर रहे हैं। इस स्थिति को न तो प्रस्तावक महोदय, न मैं और न ही दूसरे माननीय सदस्य पसन्द करेंगे। हम उत्तरदायी हैं, अपने मतदाताओं के प्रति, जनता के प्रति। हम उनको क्या कहें ?

इस सम्बन्ध में मैं हाउस आफ़ कामन्स से कई उदाहरण दे सकता हूं। वहां पर अभी-अभी डाईवोर्स के बारे में एक विधेयक आया था। वहां पर तय किया गया कि सरकार उसके लिए अपने टाइम में से समय निकालकर देगी। मेरा ख़याल है कि फांसी के बारे में भी एक विधेयक हाउस आफ़ कामन्स में आया था। उसके बारे में भी सरकार ने यह निर्णय किया कि चूंकि उस बिल में काफी लोगों की रुचि है, इसलिए वह उसके लिए समय अपने समय में से दे देगी।

मैंने सुना है कि फिर एक प्रस्ताव आ-रहा है कि इस विधेयक को दोबारा संयुक्त समिति के पास भेजा जाये। मैं उस सुझाव के बारे में मैं कुछ नहीं कह रहा हूं। मेरा यह प्रस्ताव पास होने पर यह सदन सीधे इस प्रथम समिति की रपट पर चर्चा करके इसके बारे में जो भी करना हो, वह कर सकता है। अगर यह सदन चाहता है कि यह विधेयक फिर संयुक्त समिति के पास जाये, तो मेरे प्रस्ताव में उसके लिए कोई बाधा नहीं है। मेरा प्रस्ताव सिर्फ यह बताना चाहता है कि अब निजी सदस्यों का समय इस विधेयक पर खर्च नहीं किया जायेगा और अगर सरकार चाहती है, तो वह इसके लिए अपना समय दे दे। यही मेरे प्रस्ताव का मतलब है। मेरी राय है कि इस पर कोई विवाद नहीं होना चाहिए, यह सर्वसम्मति से पास होना चाहिए।

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I support what has been said by Mr. Madhu Limaye.

SHRI SURENDRANATH DWIVEDY (Kendrapara): I have to say only one thing. I have no objection. As Mr. Madhu Limaye pointed out, in order to facilitate discussion of other Bills that are lying and since this Bill has support almost of the majority of the House, it is meet and proper that the House may fiix a day or days, if necessary, to discuss the Bill and pass it. The proposal is acceptable to me only on one condition that let us fix a day or days, the number of hours, that we want to devote to this Bill during this very session, before this Budget session adjourns. Because we are giving time to them to fix a day, that does not mean that we shall leave it again to be postponed to some other session. With this appeal, with this suggestion, I have no objection if this amendment of Mr. Madhu Limaye is adopted.

SHRI P. RAMAMURTI (Madurai) : I do not want to go into the historical parallels of the Parliaments of other countries. Afrer all, we in this House need not go into the parallels of other countries for everything. We have got to conduct the business of Parliament on the basis of our convenience. This Bill is an important Bill. Everybody agrees that it is an important Bill which raises a certain fundamental question about the amendment of the Constitution, about the power of Parliament to amend Constitution.

Quite apart from other thing that other Bills are being blocked, this kind of piecemeal discussion once every fortnight robs the discussion of futility of it. The people cannot follow what somebody has said earlier. Therefore, even to do justice to the importance of the Bill, there must be continuous discussion. That is why I say that the Government also must see to it that the Bill is given the importance that it is due and the people also are made aware of what is the type of discussion that is going on in the Parliament so that they can intelligently follow it. After all, the Parliament functions before the entire people and, on such an important issue, the people must be able to judge the conduct of the Members of Parliament & the Parliament as a whole. I do not bother about the technicality as to how it is to be done. That is not my concern. My only concern is that this Bill should be continuosly discussed and the Government must find proper time for it

SHRI H. N. MUKERJEE (Calcutta North Eest) : Mr. Deputy-Speaker, Sir, I fear, I am rather doubtful about the position which is being sought to be created. That is why I expect a definite assurance from the Government without which I am not in a position to agree to the suggestion put forward. I say so because, in regard to this matter, we have been treated to a very delictable process. A long time ago, the Government accorded its support to the principles of the Bill and it was on the initiative of the Law Minister that the Bill was referred to the Joint Committee and that Joint Committee, under your distinguished leadership, went into the matter whichever way it could. After all, this matter has been hanging fire. I have been noticing that in the country, particularly, from certain quarters, a campaign against the principles of this Bill has been conducted and whatever smacks, even remotely, of dilatoriness is something which I am not ready to stomach.

I want to put this Government a question in a very straight-forward way. They should come forward, in view of their attitude which they have proclaimed unless they have changed it altogether out of deference to the friends of the Swatantra Party in particular—if they have done so, let them say so, let them not take shelter behind this kind of dilatory tactics—in the course of this session, as quick as ever, to fix some time for the discussion of the Bill and the conclusions of this matter. I cannot understand if after more than a year, we cannot make up our mind about it. I know some of our friends are bringing all sorts of question and calling the other parties nonsensical and monarchical-inclined and the rest of it. But it really beats me that after so much discussion, we cannot make up our mind.

I am not going to accept without demur the idea of a dilatory postponement of this matter so that it can really be indefinitely postponed. That is what I fear might be the game behind the whisperings that I happen to hear these days. I want to have a categorical assurance in regard to that.

श्री मधु लिमये : मैं एक बात स्पष्ट करना चाहता हूं । सरकार जो भी रुख अपनाना चाहती है ले, मगर अब हमारे बिलों का समय आप बरबाद करेंगे तो हमारा सहयोग इस सदन में नहीं रहेगा । मैं आज गम्भीर चेतावनी देना चाहता हूँ । जो आपको करना हो वह करें । इसका क्या मतलब है ? हम यहां बेकार समय बरबाद करने आए हैं क्या ?

SHRI S. KANDAPPAN (Mettur) : The very fact that the bill is dragging on for such a long time shows the indecision on the part of the Government, the embarrassed position in which Government finds itself probably, because we have been hearing various reports in the press and also from the members that the Government itself is not clear as to whether they are totally going to support it or they are going to have some kind of a modification and then only give their support. This Bill was already referred to a Select Committee.

Again the Government is thinking of referring it to an other committee, a newly constituted committee. We have already given our word to the Government that we are prepared to support their reference to a Select Committee. As far as this is concerned, there is no change, because, this being such an important issue, we would not like to hustle the Government. But, at the same time, the Government should realise the complication of the matter and should not go on dragging it even after this Session is over. As Shri H. N. Mukerjee pointed out, at least before the end of this Session, Government should be clear in its mind as to what stand they are going to take in regard to this Bill.

I am prepared to support Mr. Madhu Limaye's motion in this sense that reference to the Select Committee is not going to be hampered because of Mr. Madhu Limaye's motion. Mr. Madhu Limaye and all the members of this House have the legitimate right to say that our precious time is lost, the little time that we get every alternate Friday for moving Bills is lost. Certainly, this matter should have been taken up much earlier than today. So, I think, the motion moved by Mr. Madhu Limaye can be supported by Government and they can fix a day, and even if they feel like referring the matter again to a Select Committee, we have no objection to that.

SHRI FRANK ANTHONY (Nominated—Anglo-Indians) : My friend, Mr. Limaye's amendment seems to become completely otiose in view of the impression that Government proposes—and I feel, very rightly—to remit this matter again to a Joint Select Committee. It would not take more than five minutes if Government brings forward this motion, and I think it is very necessary because... (*Interruptions*)

SHRI K. LAKKAPPA (Tumkur): Why ? A Joint Select Committee has already reported.

SHRI FRANK ANTHONY : As you know, it is not only the Swatantra Party that has been agitated, but all the minorities have been deeply agitated about this proposal of the Government or Parliament to take power. You may be aware of the latest decisions of the Supreme Court—one was held on the 4th December and the latest on the 13th January. It changes the whole Constitutional complexion. So far, those who wanted to take power to expropriate your property or mine, hard-earned though it may be, were using article 31 as an excuse. The Supreme Court, in its wisdom, has completely denuded article 31 of all its content...(*Interruptions*)

SHRI K. LAKKAPPA : He is going into the merits.

MR. DEPUTY-SPEAKER : We are not supposed to go into the merits now...(*Interruptions*) In passing, he has mentioned.

SHRI FRANK ANTHONY : I am not going into the merits.

SHRI MADHU LIMAYE : Let him speak on the motion.

SHRI FRANK ANTHONY : It is very necessary for the matter to be remitted to a Joint Select Committee because...

MR. DEPUTY-SPEAKER : We are just now considering Mr. Limaye's amendment regarding fixation of time.

SHRI FRANK ANTHONY : It is a piece of surplus, a waste of time. Let us vote on the question of reference to Select Committee.

SHRI BALRAJ MADHOK (South Delhi) : The suggestion of Shri S. N. Dwivedy is reasonable and I think this should be acceptable to everyone.

SHRI TENNETI VISWANATHAM (Visakhapatnam): The amendment contains a very reasonable request. But unfortunately, it has been complicated by certain suggestions made here and there without knowing exactly what Government are going to do. We know Government's intentions not from their mouth directly here on the floor of the House, but through newspapers which have been giving in the last one or two weeks reports containing all kinds of speculations about their intentions concerning this Bill.

Therefore, if you do not complicate Shri Madhu Limaye's amendment but simply accept it, as Shri Dwivedy has said, and get an assurance from them that two days or three days or six hours or seven hours will be allotted to this from government time, we will be quite satisfied.

I do not wish to go into the fallacies of the other arguments raised as I do not myself want to add to the complication. The point is very simple. If you postpone it, we have no objection, but do not postpone it eternally. Let Government say they are going to give time to this during this session and before we disperse in May, we will be considering this Bill. That is all we want. Let the Law Minister or someone else representing Government say so here.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : Shri Madhu Limaye has asked for having this debate on a day other than a non-official day. There is a good deal of strength in his argument, because all non-official business was being blocked on account of the discussion of this Bill. But while speaking about it, certain aspersions were made on Government.

SHRI MADHU LIMAYE : Who made them ?

SHRI GOVINDA MENON : Certain members, not he. I want to say that Government stick to what I said on its behalf earlier during the debate on this Bill, that Parliament should have the power to amend the Constitution including Part III thereof.

SHRI S. KANDAPPAN : Do not go into the merits.

SHRI GOVINDA MENON ; Because this was raised by others.

SHRI MADHU LIMAYE : I did not raise it.

SHRI GOVINDA MENON : He did not ; others did. What Government would like to see—and we would be moving a motion—is that in the light of several things which have happened for example, there was this Judgment of the Supreme Court referred to Shri Anthony...

SHRI FRANK ANTHONY : Two Judgments.

SHRI GOVINDA MENON : and the... Report of the Joint Committee itself is materially different from the Bill introduced originally by Shri Nath Pai...

SHRI P. RAMAMURTI : Why not ? The Joint Committee has got that power.

SHRI GOVINDA MENON : It has the power. But with some portions of it. Government are not in agreement. For all these reasons and keeping in view the principle that the right to amend should be available to Government...

SHRI S. M. KRISHNA (Mandya) : Parliamant, not Government.

MR. DEPUTY-SPEAKER : He meant Parliament.

SHRI PILOO MODY (Godhra) : It was the supremacy of Parliament then; now it is the supremacy of Government; later it is going to be the Law Minister's supremacy.

SHRI GOVINDA MENON : Do not get excited over certain slips of the tongue.

SHRI PILOO MODY : You want to have complete control over our lives and you say we should not be excited ?

SHRI GOVINDA MENON : Do not get excited. What I meant was that Government stand by the position that Parliament should have the constituent power to amend the Constitution, all parts of it.

SHRI PILOO MODY : If he says 'Parliament', it is an eye-wash.

SHRI GOVINDA MENON : Government would like to see that Parliament ceases to be an eye-wash, and irrespective of party considerations, there should be a second look at the nature of the Bill in the context of the various factors to which I referred. That is the position of Government.

I regret very much that some suggestion was made by others that we are vacillating over the matter. We are not. But we have our own views.

AN HON. MEMBER : That is the impression.

SHRI GOVINDA MENON : That impression is wrong. (*Interruptions*) All that I say is that Government without departing from the principle which were stated earlier that Parliament should have constituent power, wants to have a second look.

SHRI TENNETI VISWANATHAM : On a point of order.

MR. DEPUTY-SPEAKER : What we are debating just how is not the Government's intention to move a motion; that was only incidentally referred to. The main point before the House is the amendment moved by Mr. Limaye and it is on that amendment that I should like to hear you.

SHRI TENNETI VISWANATHAM : You have explained my point of order.

SHRI GOVINDA MENON : I referred to other things because other things came up during the discussion. I said that there was a good deal of weight in what Mr. Limaye said here. But Government also has its own difficulties because the time at the disposal of the Government is short and the agenda is very heavy. Therefore, an unconditional assurance that Government should find time for this Bill also from out of its own allotted time is very difficult to give. The motion made by Mr. Limaye is that the Speaker in consultation with the Leader of the House may consider the point raised by him... (*Interruptions.*)

MR. DEPUTY-SPEAKER : It will be obligatory for the Government to find time if it accepted that motion.

SHRI GOVINDA MENON : Not necessarily out of the Government time.

SHRI SURENDRANATH DWIVEDY (Kendrapara): The motion is very clear that time will be allotted by the Speaker in consultation with the Leader of the House. The objection that the Government have is that they could not provide any time out of their own. I have a proposal to make. We are sitting till the 16 May and it is this House that

[Shri Surendranath Dwivedy]

will have ultimately to decide how long it should sit. We may decide here and now that we shall sit till the 18th of May and that extended two days will be provided for the discussion on this Bill. Let us decide on that now.

SHRI GOVINDA MENON: I want to make the Government position very clear so that it may not be alleged later on that Government resiled from any assurances given here. Even for the transaction of Government business time is very insufficient. Therefore, an additional day may have to be found. It need not necessarily be 17 or 18 May. A Saturday in between may be found for this purpose.

SHRI P. VENKATASUBBAIAH (Nandyal) : It should be referred to the Business Advisory Committee.

MR. DEPUTY-SPEAKER: It will ultimately go to the Business Advisory Committee. What the hon. Minister says will also be kept in mind.

But it is not part of the motion. So, you accept the motion.

16 Hrs.

SHRI MADHU LIMAYE : Why this higgling and haggling ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : There should not be any higgling. This should be made clear, afterwards if the House says or the other party says we do not want to sit on a Saturday or we do not want an extra day, we do not want to get involved in it.

MR. DEPUTY-SPEAKER : So, this motion we can accept, as amended? (*Interruption*) Do we accept the report ?

SHRI GOVINDA MENON : With the reservation made by us.

MR. DEPUTY SPEAKER : I will put the amendment to the vote of the House.

SHRI NATH PAI *rose*—

MR. DEPUTY-SPEAKER : We shall conclude it now, Mr. Nath Pai.

(*Interruption*) We are accepting this amendment. That is all; as modified by this observation because it is left to the Speaker ultimately.

SHRI THIRUMALA RAO (Kakinada): What are the amendments? The wording is not clear.

MR. DEPUTY-SPEAKER : I will read out. I presume that you have read the recommendation of the Committee.

SOME HON. MEMBERS : No.

MR. DEPUTY-SPEAKER: The motion is :

> "That this House do agree with the Forty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th February, 1968."

The Amendment is "*add* at the end "with the modification that further debate on the Constitution (Amendment) Bill, 1967 by Shri Nath Pai, as reported by Joint Committee, be adjourned and the Bill be taken up on a day or days allotted for the transaction of Government Business as the Speaker may, in consultation with the Leader of the House, decide.

The House further resolves that if any Rules need to be suspended to enable resumption of the discussion on the aforesaid Bill, the House shall proceed to do so before such resumption."

SHRI GOVINDA MENON : We agree to this, with the reservation that a non-official day may be fixed, on a Saturday, when this may be set as the business for the day. (*Interruption*)

MR. DEPUTY-SPEAKER : Do the Members agree ?

SHRI SURENDRANATH DWIVEDY: That, the Leader of the House and the Speaker have to decide. We have nothing to say.

MR. DEPUTY-SPEAKER : With this reservation they agree. Is that all right, or, is there any other resolution ?

SHRI GOVINDA MENON : On a Saturday we will accept.

SHRI P. RAMAMURTI : Have the Government lost all confidence that this request will not be considered by the Speaker ? Why is there so much higgling?

MR. DEPUTY-SPEAKER : It is not that. It is a question of the pressure on time. I will take it that with this assurance, and reservation,.....

श्री मधु लिमये : उपाध्यक्ष महोदय, कम्पनी डोनेशन के बारे में दो बार वचन दिया गया लेकिन फिर भी वह नहीं किया ।

AN HON. MEMBER : What is the assurance ?

SHRI SURENDRANATH DWIVEDY: There is no reservation.

SHRI NATH PAI (Rajapur) : There should be a categorical assurance.

SHRI GOVINDA MENON : I want to bring my motion. (*Interruption*)

MR. DEPUTY-SPEAKER: Your motion will come after the adoption of the report. Your motion is independent. When we take the Bill, that will come. Now, we are on the adoption of the report, and for that, there is an amendment.

SHRI THIRUMALA RAO : We want to know on what we are voting. Is there a proposal to send the Bill to the Select Committee or not ?

SHRI P. VENKATASUBBAIAH : I want to move an amendment to Shri Madhu Limaye's amendment, namely, that this matter be referred to the Business Advisory Committee...(*Interruption*)

SHRI MADHU LIMAYE : It is out of order.

SHRI P. VENKATASUBBAIAH : With the clarification made by the Government, (*Interruption*)

MR. DEPUTY-SPEAKER : I will put the motion to the vote; that is, the amendment of Shri Madhu Limaye. The question is :

That in the motion, *add* at the end—

"with the modification that further debate on the Constitution (Amendment) Bill, 1967, by Shri Nath Pai, as reported by Joint Committee, be adjourned and the Bill be taken up on a day or days allotted for the transaction of Government Business as the Speaker may, in consultation with the leader of the House, decide. The House further resolves that if any Rules need to be suspended to enable resumption of the discussion on the aforesaid Bill, the House shall proceed to do so before such resumption." (1)

The Motion was adopted.

MR. DEPUTY-SPEAKER: I shall now put the motion as amended :

"That this House do agree with the Forty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th February, 1968, as amended."

The motion was adopted.

16.05 hrs.

INDIAN PENAL CODE (AMENDMENT) BILL*

(*Insection of new section 121 B*)

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

MR. DEPUTY-SPEAKER: The question is :

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 21-2-69.

[Mr. Deputy-Speaker]

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

SHRI KANWAR LAL GUPTA : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Substitution of Section 43)

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI KANWAR LAL GUPTA: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 75 and 164)

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India.

The motion was adopted.

SHRI KANWAR LAL GUPTA : I introduce the Bill.

INCOME-TAX (AMENDMENT) BILL*

(Amendment of section 80 C)

SHRI S. S. KOTHARI (Mandsaur) : I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961.

MR. DEPUTY-SPEAKER: The question is :

"That leave be granted to introduce a Bill further amend to Income-tax Act, 1961."

The motion was adopted.

SHRI S. S. KOTHARI : I introduce the Bill.

PUBLIC UNDERTAKINGS (COMPULSORY APPROVAL OF AGREEMENTS) BILL *

SHRI S. S. KOTHARI : (Mandsaur) : I beg to move for leave to introduce a Bill to provide for compulsory scrutiny and approval by a Central Authority of agreements entered into by public undertakings and matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is :

"That leave be granted to introduce a Bill to provide for compulsory scrutiny and approval by a Central Authority of agreements entered into by public undertakings and matters connected therewith or incidental thereto."

The motion was adopted.

SHRI S. S. KOTHARI: I introduce the Bill.

GOLD (CONTROL) AMENDMENT BILL*

(Amendment of sections 16, 27, etc.)

SHRI B. K. DASCHOWDHURY (Cooch-Behar) : I beg to move for leave

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 21-2-69.

to introduce a Bill to amend the Gold (Control) Act, 1968.

MR. DEPUTY-SPEAKER : The question is :

> "That leave be granted to introduce a Bill to amend the Gold (Control) Act, 1968."

The motion was adopted.

SHRI B. K. DASCHOWDHURY : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 32 and 226)

SHRI TENNETI VISWANATHAM (Visakhapatnam) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI TENNETI VISWANATHAM: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Eighth Schedule)

श्री भोगेन्द्र झा (जयनगर): उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री भोगेन्द्र झा : मैं विधेयक को पेश करता हूँ ।

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 240 and First Schedule)

SHRI B. K. DASCHOWDHURY (Cooch-Behar) : I beg to move for leave to introdnce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted,

SHRI B. K. DASCHOWDHURY: I introduce the Bill.

FOOD CORPORATIONS (AMENDMENT) BILL*

(Substitution of section 34)

SHRI C. C. DESAI (Sabarkantha) : I beg to move for leave to introduce a Bill further to amend the Food Corporations Act, 1964.

MR. DEPUTY-SPEAKER : The question is :

> "That leave be granted to introduce a Bill further to amend the Food Corporations Act 1964."

The motion was adopted.

SHRI C. C. DESAI : I introduce the Bill.

---

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 21-2-69.

CENTRAL UNIVERSITIES (STUDENTS PARTICIPATION) BILL*

श्री मधु लिमये (मुंगेर) : मैं प्रस्ताव करता हूँ कि विद्यार्थियों के संघ गठित करने तथा केन्द्रीय विश्वविद्यालयों के निकायों में उनके प्रतिनिधित्व का उपबन्ध करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to constitute Students' Unions and to provide for their representation in Central Universities bodies."

The motion was adopted.

श्री मधु लिमये : मैं विधेयक को पेश करता हूं ।

UNIVERSITY GRANTS COMMISSION (AMENDMENT) BILL*

(*Insertion of new section 12A, etc.*)

श्री मधु लिमये (मुंगेर) : मैं प्रस्ताव करता हूं कि विश्वविद्यालय अनुदान आयोग अधिनियम, 1956 में संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the University Grants Commission Act, 1959"

The motion was adopted.

श्री मधु लिमये : मैं विधेयक को पेश करता हूं ।

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

(*Amendment of section 62*)

श्री महाराज सिंह भारती (मेरठ) : मैं प्रस्ताव करता हूँ कि लोक प्रतिनिधित्व अधिनियम, 1951 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951".

The motion was adopted.

श्री महाराज सिंह भारती : मैं विधेयक को पेश करता हूँ ।

ADOPTION OF RELIGION BILL*

श्री महाराज सिंह भारती (मेरठ) : मैं प्रस्ताव करता हूँ कि किसी व्यक्ति द्वारा वयस्क हो जाने पर अपने धर्म की घोषणा करने का उपबन्ध करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for declaration of religion by a person on attaining majority".

The motion was adopted.

श्री महाराज सिंह भारती : मैं विधेयक को पेश करता हूँ ।

16.09 hrs.

CONSTITUTION (AMENDMENT) BILL*

(*Amendment of articles 80 and 171*)

SHRI C. C. DESAI (Sabarkantha) : Sir, I beg to move :

"That the Bill further to amend the Constitution of India be taken into consideration."

This is a simple Bill. It relates to the

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 21-2-69.

power of nomination both to the Rajya Sabha and to the Vidhan Parishads. Under article 80, the President is empowered to nominate 12 persons to the Rajya Sabha.

There is a similar provision for nomination on the Vidhan Parishads in those States where bicameral legislatures are in force.

I have gone through the proceedings of the Constituent Assembly in 1948 to see for myself what were the objects behind this particular provision, what was contemplated, what expectations were raised and what was intended to be done. The proceedings indicate that even then there were misgivings on the part of Members of the Constituent Assembly that this power may be abused or misused and the President may come into contempt because on the advice of the Council of Ministers he can appoint or nominate persons who may not be suitable and there may be cases of impeachment of the President because of wrong exercise of power. This is what you find in the proceedings of the Constituent Assembly.

It was also felt that the exercise of this power would lead to charges of favouritism and would lead to bickerings. We have had this provision in force for twenty years. We have seen the working of this provision. If I were to take you, Sir, through the gamut of nomination both to the Rajya Sabha and Vidhan Parishads it will relate a sorry tale. Take only the case of 1968. There were biennial elections to Rajya Sabha followed subsequently by certain nominations. Hon. Members would remember that in Uttar Pradesh the Uttar Pradesh Congress Committee or the Congress bosses wanted that one of the candidates for elections should be a certain gentleman, a sitting Member in the Rajya Sabha. His name was apparently not approved by the Party Bosses. But pressure came from top here and ultimately he was accommodated with this understanding that when the President comes to nominate twelve Members, or four Members in this case, to the Rajya Sabha, one of these persons who were dropped would be accommodated. This intention of Government found mention in the newspapers and cannot be denied or challenged. In other words, the power of presidential nomination was the subject matter of political trafficking on the part of Government, on the part of the Prime Minister, because it is on the advice of the Prime Minister that apparently the President makes his nomination.

Once again, going through the proceedings of 1948 I find that nobody then had the slightest hunch or idea that power could not be exercised by the President as mentioned in the debate in his absolute discretion.

But we all know how the presidential nomination has been reduced from absolute discretion on the part of the President to merely saying ditto to what the Prime Minister says or rubber-stamping the decree of the Prime Minister. They have said that the President can do nothing in his discretion, or even absolute discretion, and whatever he does he must be on the aid and advice of the Council of Ministers, which means in this particular case the Prime Minister. In other words, what was intended to be a means of getting talented persons in Parliament, people who may not be expected because of their age or other disabilities to go through the strains and trouble of contesting an election, if it is felt, if it is found that their advice is necessary, is desirable for the wiser counsel of government, then there should be a provision for inducting such persons into Parliament through the process of nomination. This particular provision has been abused, it does not serve that purpose and it is now being used for political purposes.

I do not want to pick out names because that would be invidious, that would be somewhat uncharitable and embarrassing; but if you go through every nomination, there may be a stray nomination here or a nomination there which fits in with this provision, which says that the presidential nomination shall be used for purposes of inducting into Parliament people who have special

[Shri C. C. Desai]

knowledge or practical experience of literature, art, science and social services.

I can give you examples to show that many of these people who have been nominated to Rajya Sabha have no special knowledge, or no personal experience, or special aptitude for any of these four subjects except that anybody who reads literature can be said to be interested in, or having special knowledge of, literature and that way alone he can qualify for presidential nomination.

This power of nomination applies not only to the Centre but also to the States. When we look at the way in which this power is exercised by the States, we find it is even worse. We have the classic example in Bihar. Only in 1967, when a particular gentleman who happened to be at that moment a Member of Parliament, who was the leader of a particular group which claimed majority in the Bihar Legislature, when he wanted to be the chief Minister, as he was a Member of Parliament and not a Member of the State Legislature, he could not be elected leader of the state Legislature party and he could not be made the Chief Minister of the State. So, what did he do ? They put up a nominal leader for leadership. That leader was sent for by the Governor and made the Chief Minister. The first and only act of that Chief Minister was to recommend to the Governor the apointment of the particular individual as a member of the Vidhan Parishad. He was nominated to the Vidhan Parishad. Then the Chief Minister obligingly resigned and the new nominated member of the Vidhan Parishad was elected the leader of the State Legislature Party and he was sworn in as Chief Minister. This is what is happening in the matter of nominations today not only at the Centre but also in the States.

[MR. SPEAKER *in the chair*]

Why do we want nomination ? Even in 1948 there were objections to the introduction of the principal of nomination in a system which was based on the elective principle. As they said, the symmetry of elections was marred, was spoiled by the introduction of the principle of nomination. Be that as it may, we can give the benefit of good intentions to the members of the Constituent Assembly at that time. But, since then, twenty years have passed and we have seen how the power of nomination has been exercised, how it has been abused and how it is capable of being abused, particularly in the States.

We have now a system where different parties are in power in different States and at the Centre. Some of these parties are highly politically motivated. They have no principles; their only principle is how to improve their strength and how to increase their power. It does not matter to them whether the nomination is based on principle, is qualified and is within the four corners of the intentions of the framers of the Constitution. What they want is how to get further accretion to their power, position and strength in Legislature. This is what is now the guiding factor and the guiding principle of nomination. That is why I say, let us depend wholly and solely on elections ; whichever party is chosen by the electorate, the people, must have the right to govern and must be conceded the right to govern. Let that right to govern not be based partly on the elective principle and partly on the nominative principle. Let the elective principle not be diluted by these nominations which are undemocratic to begin with and which are perverse in practice as we know in all these cases.

My hon. friend, Shri Lokenath Misra was a member of the Constituent Assembly. He had a different angle on these nominations. He said, let us have nominations for the purpose of reflecting the glory of the past, for resuscitating the traditions of ancient India. It is this gentleman who has been nominated only in 1968.

SHRI P. K. DEO (Kalahandi): He is another Lokenath Misra.

SHRI C. C. DESAI: I am sorry. Anyway, one Lokenath Misra said that. What I want to say is that even that noble and high thought, that we should have

some people in Rajya Sabha so as to reflect the glory of the past or the ancient traditions of India, has not been fulfilled because not one of these people, who are sitting in the other House and who have been nominated, can qualify under that principle. They do not qualify under the principle of literature, art, science or social service; they merely qualify under the principle of patronage of the Congress Government. That is the principle on which these nominations have been made. What they do today the other parties will do in the States tomorrow. So, do not think that by accepting this Amendment Bill you are depriving yourself of some power for all time to come. If we think that this is a wrong principle, let us all get together and say that now after 20 years of experience we are in a position to say that this particular power of nomination should be abolished.

The clause that is to be deleted, in so far as Rajya Sabha is concerned, is clause (3) which says:—

> "The members to be nominated by the President under sub-clause (a) of clause (1) shall consist of persons having special knowledge or practical experience in respect of such mettles as the following, namely:-
>
> Literature, science, art and social service."

Similarly. for the States clause (5) should be omitted from article 171. In other words, there should be no provision for nomination. This is a simple Bill which I have brought forward and which, I hope, will commend itself to the Government and to the other Members of the House. All I am seeking is to honour and abide by the elective principle which should be acceptable to everyone and let there be no need now to dilute that elective principle by nomination.

I commend the Bill to the House for acceptance.

Mr. Speaker: Motion moves :

> "That the Bill further to amend the Constitution of India, be taken into consideration."

16.25 hrs.

WITHDRAWAL BY MEMBER OF CERTAIN REMARKS* MADE BY HIM DURING QUESTION HOUR

MR. SPEAKER: Before we proceed further, I would like to mention about the morning incident. I have gone through the morning's proceedings and, as Mr. Madhok has also gone through it, he may say a few words. I find Mr. Ebrahim Sulaiman Sait is not here. But that does not matter.

SHRI BAL RAJ MADHOK (South Delhi): Sir, I have gone through the transcript of the morning's proceedings. I thought I had made a general kind of remark. But I find there is a particular remark. I do not want to call any Member of Parliament as a traitor. Therefore, I withdraw that remark.

16.26 hrs.

CONSTITUTION (AMENDMENT) BILL— *Contd.*

(Amendment of articles 80 and 171)

SHRI S. KANDAPPAN (Mettur): Mr. Speaker, Sir, my hon. friend, Mr. C. C. Desai's Bill is very important in the sense that this particular provision of the constitution is very much abused. But still I am not going to totally support the Bill. There are certain facts to which Mr. Desai himself has drawn attention, namely, there are certain sections which need to be represented and which may not be in a position to manoeuvre sufficient votes to get either into the Council or in the Rajya Sabha. For example, there is an Anglo-Indian community which finds a place, by way of nomination, in my State in the Madras Assembly. It would be difficult for them to get representation in the Assembly without that kind of a provision.

SHRI C. C. DESAI: That is a different provision for nominations to the Assembly. That is not being touched.

SHRI S. KANDAPPAN: In the Rajya

*Please see col. 19.

[Shri S. Kandappan]

Sabha also, as far as the real purpose of the provision is concerned, I would very much like to see if it could be improved upon and if it could be made binding on the part of the Government without being abused or misused. Then, it would be much better and even my hon. friend, Mr. C. C. Desai, will not object to that.

Unfortunately, as things stand today, the stipulations that have been made in the Constitution are just there only in black and white. But the real nominations are discredited or disgruntled politicians in the ruling party who have got to be accommodated and given a chance there. There is another very important factor to which I would, particularly, like to draw attention with reference to the Bill that we are presently discussing. Even in panchayats and district councils, we have given this power of nomination which enables sometimes panchayats or panchayat unions to carry on administration properly. But, here, in the strange political circumstances in our country, there is one thing we have to ponder very seriously, that is, there are certain States, there are certain Assemblies, where the difference in the strength of the ruling party and the Opposition party is so narrow that if with this power the Government tries to circumvent and bring in their own men so that they may get a majority of one or two votes, that would be a great blow to the democracy itself and to the party system as such. So, there it assumes very serious proportions. In that light, I think, the Government should seriously think about it. I am sure they are not going to right away accept this Bill. But still if Mr. Desai's Bill helps the Government to have a re-thinking on this whole issue of nominations, whether it is to the Rajya Sabha or to the Councils or the Assemblies, I am sure, that will help to put our democracy on a healthy footing.

One thing more I must say and that is the whole idea of nominations is very repugnant to the spirit of democracy. There, of course, we cannot object to that which is almost a legacy of the British period. But my only feeling is that, as things stand today in our country, we have got to accommodate certain people; cannot escape that for the near future. In conclusion, I would like to say that the Government should take every precaution and have a re-thinking on the whole issue to make it a sort of foolproof and to see that the intention of the Constitution makers is really served by nominating persons to the Rajya Sabha or to the Councils in the States.

16-30 Hours

WITHDRAWAL OF NOTICE OF PRIVILEGE MOTION

SHRI UMANATH (Pudukkottai): I want to make a submission. In the morning, after that incident, I gave notice of a privilege motion against Shri Bal Raj Madhok for having uttered those remarks. I was so much pained that I had to give. Now that I have found that Shri Bal Raj Madhok has withdrawn it unconditionally. I withdraw my privilege motion also.

16.30½ hrs.

CONSTITUTION (AMENDMENT) BILL—*Contd.*

(*Amendment of Articles 80 and 171*)

श्री कंवरलाल गुप्त (दिल्ली सदर): अध्यक्ष महोदय, जो विधेयक श्री देसाई ने सदन के सामने रक्खा है उसका काफी गहरा अर्थ हो सकता है क्योंकि आर्टिकल 80 में जिस भाव से यह नामिनेशन की व्यवस्था रक्खी गई थी उसका मतलब यह था कि देश में कुछ लोग ऐसे हैं जिनकी सेवायें देश को मिलनी चाहियें, जिनके एक्स्पीरिएन्स का लाभ इस सदन को और कौंसिलों को होना चाहिये। लेकिन वह चुनाव की जो पद्धति है शायद उसमें चुने नहीं जा सकते, उसकी जो दिक्कतें हैं उनके अन्दर वह नहीं आ सकते इस वजह से या फिर वह आना नहीं चाहते, इस कारण से हमारे संविधान में यह रक्खा गया कि जो एक्स्पर्ट्स हैं, लिट्रेरी आदमी हैं या सोशल वर्कर्स हैं उन्हें भी मौका मिलना चाहिये कि विधान परिषदों में या

राज्य सभा में आयें और उनके सहयोग से, उनके अनुभव से देश को लाभ मिले।

मैं समझता हूँ कि इस सदन में शायद किसी को भी इससे मतभेद नहीं होगा, और मतभेद हो भी नहीं सकता। हालांकि हमारे देश ने प्रजातन्त्र अपनाया है और प्रजातन्त्र में नामिनेशन की व्यवस्था के लिए बहुत थोड़ा स्कोप होता है, लेकिन जिस तरह का हमारा देश है और जिस तरह की हमारी सारी व्यवस्था है, उसके लिये शायद यह बात जरूरी थी। परन्तु मैं श्री देसाई की इस बात से सहमत हूँ कि पिछले सालों में जो कुछ हुआ उसमें इस प्राविजन का इस्तेमाल ठीक नहीं किया गया। यह एक पैट्रनेज और फेवर का सोर्स बन गया। जिस मुख्य मंत्री ने जिसको चाहा उसको ले लिया। उससे चन्दा ले लिया, मदद ले ली और उसको कौंसिल का मेम्बर बना दिया। पंजाब में सरदार प्रतापसिंह कैरों थे। उन्होंने किन-किन लोगों को वहां नामिनेट कराया, क्या वह सोशल वर्कर थे या लिट्रेरी आदमी थे अगर इसकी और उनके नामों की तफसील बता दी जाये तो हमारा सर शर्म से झुक जायेगा। इसी तरह से बिहार में क्या हुआ ?

श्री रणधीर सिंह (रोहतक) : प्रताप सिंह कैरों जैसा आदमी सारे देश में सौ सालों में भी नहीं पैदा हो सकता। सब चरणों की धूल हैं उनकी।

श्री कंवर लाल गुप्त : बिहार में क्या हुआ ? वहां की गैर-कांग्रेसी सरकार को गिराने के लिए ? उस सरकार को माइनारिटी की बनाने के लिए एक व्यक्ति कुछ दिनों के लिये मुख्य मंत्री बनाया गया, उसका एक ही काम था कि वह एक आदमी को नामिनेट करे और मि० मंडल को वहां का चीफ मिनिस्टर बना दे। क्या यह चीज सेंट्रल गवर्नमेंट की कनाइवेंस से नहीं हुआ, क्या उनके इशारे से नहीं हुआ ? क्या गवर्नर साहब का डिस्क्रिप्शन उस समय ठीक था ? ऐसा करके गवर्नर का जो इन्स्टिट्यूशन है उसके ऊपर धब्बा लगाया गया है और केन्द्रीय सरकार ने भी उस डिमाक्रेटिक इन्स्टिट्यूशन पर जो आघात किया है वह हिस्ट्री में हमेशा लिखा जायेगा। ऐसे कितने ही उदाहरण हैं जिनसे कहा जा सकता है कि संविधान में जो इस चीज का प्राविजन है उसका सरकार ने ठीक तरह से इस्तेमाल नहीं किया। उसका इस्तेमाल कांग्रेस सरकार ने पैट्रनेज के लिए फेवर के लिये किया है, जो कि डिमाक्रेसी की स्पिरिट के बिल्कुल खिलाफ है।

लेकिन सब कुछ होते हुए भी मुझे बहुत अफसोस के साथ कहना पड़ता है कि मैं श्री देसाई के विधेयक का समर्थन नहीं कर सकता। गलती इस आर्टिकल के इम्प्लिमेंटेशन की है, इसमें दो रायें नहीं हैं, अनडिमाक्रेटिक तरीके से इसको काम में लाया गया, इसमें दो रायें नहीं हैं, लेकिन जिस सिद्धांत और जिस बैकग्राउण्ड में इसको रक्खा गया था वह गलत नहीं है। ऐसी स्थिति में यह गलत नहीं होगा अगर हम सरकार से कहें कि वह इस तरह के हैल्दी ट्रेडिशन्स कायम करे जिससे इसका मिसयूज न हो सके। इस पर कुछ कन्डीशन्स लगा दिये जायें, कुछ रेस्ट्रिक्शन्स लगा दिये जायें, जिससे इसका मिसयूज न हो सके। उदाहरण के तौर पर मैं कहूँ कि कोई भी नामिनेटेड आदमी चीफ मिनिस्टर या प्राइम मिनिस्टर नहीं बनाया जाना चाहिये। सिर्फ वही आदमी कंट्री में चीफ मिनिस्टर या प्राइम मिनिस्टर बन सके जो लोगों के द्वारा चुना जाकर सीधे तौर से आया हो। मेरे कहने का मतलब यह है कि किसी भी नामिनेटेड आदमी को मंत्री नहीं बनाया जाना चाहिये। अपर हाउस का आदमी मंत्री हो सकता है, लेकिन नामिनेटेड आदमी मंत्री नहीं होना चाहिये। नामिनेशन केवल लिट्रेरी आदमी या सोशल वर्कर का

[श्री कंवरलाल गुप्त]

ही होगा। अगर इस तरह से किया जाता है तो इस पर थोड़ा सा रेस्ट्रिक्शन होगा।

मैं किसी पार्टी की बात यहां पर नहीं कहता। मेरा कहना यह है कि चाहे अपोजीशन पार्टी हो या कांग्रेस पार्टी हो, यह सिद्धान्त सब पर लागू होना चाहिये। किसी एक पार्टी पर नहीं। अगर इस देश में डिमाक्रेसी को रखना है और स्वस्थ परम्परा का इस देश में निर्माण करना है, तो इसके लिये यह जरूरी है कि जहां पर हमारी मैजारिटी नहीं है, जहां पर एक दो मेम्बरों के ऊपर मैजारिटी माइनारिटी निर्भर करती है वहां पर मैजारिटी पार्टी आदर्श कायम करे।

दूसरी चीज मैं यह कहूंगा कि कोई भी व्यक्ति इस तरह का नामिनेट नहीं होना चाहिये जो लिट्रेरी आदमी न हो, जो सही मानी में सोशल वर्कर न हो। बड़ा मुश्किल होता है इस पर अमल करना क्योंकि जब लालच होती है कि यह आदमी मेरी पार्टी में आ जायेगा तब सब लोग सिद्धान्त को छोड़ देते हैं। अगर कोई कम्यूनल आर्गेनाइजेशन होता है तो उसके साथ हाथ मिलाने लग जाते हैं, कोई कम्यूनिस्ट आर्गेनाइजेशन होता है तो उसके साथ हाथ मिलाने लग जाते हैं, पार्टी सिद्धान्त को छोड़ कर। हम लोग कुर्सियों पर कैसे बैठें, यही चिन्ता रहती है।

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : पंजाब में क्या हुआ ?

श्री कंवरलाल गुप्त : पहले आपने अकालियों से हाथ मिलाया। हमने सोचा कि वह राष्ट्रीय होंगे इस लिये हमने भी उनका साथ कर लिया।

मेरा कहना यह है कि मैं इस बिल का इस लिये विरोध करना चाहता हूं कि उस सिद्धान्त और जिस बैकग्राउंड से कांस्टिट्यूशन में यह आर्टिकल रक्खा गया था वह बुरा नहीं था। उसका इम्प्लिमेंटेशन गलत हुआ है। हमें कोशिश करनी चाहिये कि हम इसका इम्प्लिमेंटेशन इस तरह से करें कि इसका मिसयूज न हो। इसके लिये सरकार को कुछ कर्ब्ज, कुछ रेस्ट्रिक्शन लगाने चाहियें, कुछ नियम बनाने चाहियें जिससे यह बुराई खत्म होकर जो आदमी नामिनेट हो उसके लिये कुछ बाधा का निर्माण हो और हेल्दी ट्रेडिशन्स का निर्माण हो।

इन शब्दों के साथ मैं इस बिल का विरोध करता हूं।

MR. SPEAKER : Shri Ramamurti.

SHRI P. RAMAMURTI (Madurai): I only wanted to raise the issue of quorum. There is no quorum in the House now.

16.38 Hrs.

[SHRI THIRUMALA RAO *in the Chair*]

MR. CHAIRMAN : The bell is being rung...Now there is quorum.

श्री रणधीर सिंह (रोहतक) : जो बिल देसाई जी ने हाउस के सामने पेश किया है, मैं उसकी पूरे जोर से मुखालिफत करता हूं : गुप्त जी ने कुछ बातें ठीक कही हैं और कुछ बातें अक्ल से वईद कही हैं। असल बात तो यह है कि जो नामिनेशन साइंस का है, लिट्रेचर का है, आर्ट का है, सोशल वर्क का है, इसको मैं कहना चाहता हूं कि उसको कम-से-कम दुगुना कर दिया जाए। वह नामिनेशन थोड़ा है। उसमें हिन्दुस्तान के जो फौजी जरनैल हैं, एयर फोर्स के हैं या नेवी के हैं या लैंड फोर्सिस के हैं, जो हमारे देश के बेहतरीन से बेहतरीन दिमाग हैं, उनको भी नामिनेशन मिलना चाहिए। इसमें मैं तरमीन करना चाहता हूं कि इस नामिनेशन को आप डबल कर दें। कैसे-कैसे आदमी लिये जायें, इसको भी आप देखें।

जो आदमी लैजिस्लेटिव काउंसिलों में या राज्य सभा में लिये जाते हैं, उन पर बड़ा एतराज किया है। जो वहां लिये जाते हैं उनको एल्डर्ज कहा जाता है, वे देश के एलडर्ज कहलाते हैं। बुजुर्ग कहलाते हैं बुजुर्ग केवल उम्र से नहीं होते हैं, बुजुर्ग अक्ल से होते हैं और अक्ल यों ही नहीं आ जाती है, वह तजुर्बे से आती है।

मैं इस हक में नहीं हूं कि काउंसिल्ज में हारे हुए आदमी लिए जायें। अखबारों में इसका जिक्र आया है कि जनसंघ के श्री रामप्रकाश, जो कि हार गए हैं, उनको काउंसिल में लाकर वजीर बनाया जा रहा रहा है। उनको वजीर बनाने के लिए चोर दरवाजा तलाश किया जा रहा है। चोर दरवाजा पंजाब की लैजिस्लेटिव काउंसिल ही हो सकती है। एक वसी साहब भी जो हार गए थे उनको वजीर बना दिया गया है। मैं उनकी बड़ी इज्जत करता हूं, वह मेरे दोस्त हैं, हमारे हाउस के मैम्बर हैं। पंजाब की हुकूमत में जनसंघ भी भागीदार है और वहां पर वसी साहब को हारने के बावजूद भी मिनिस्टर बना दिया गया है। क्या यह कोई अच्छा प्रेसीडेंट अकालियों और जनसंघ वालों ने देश के सामने रखा है? ये दिन-रात, जागते और सोते हुए कांग्रेस को कोसते हैं। क्या पिद्दी और क्या पिद्दी का शोरवा। हमारा ये क्या मुकाबला करेंगे। हम कुछ सिद्धान्तों को लेकर चलते हैं। इनके तो कोई सिद्धान्त ही नहीं हैं। मैं दो चार छः साल की बात नहीं करता हूं, शुरू से बात करता हूं कि हमने हारे हुओं को इस तरह वजीर नहीं बनाया है। लेकिन ये हारे हुए आदमी को पांच साल भी टिकने नहीं देते हैं और अभी वजीर बना देना चाहते हैं। जनसंघ और अकालियों ने तो एक-एक अपनी पार्टी के हारे हुए आदमियों को वजीर बनाने का फैसला ही कर लिया है। अन्धा बांटे शीरनी मुड़-मुड़ के अपने को दे। एक जनसंघ का हारा हुआ उम्मीदवार वजीर बनने जा रहा है और एक अकालियों का बनने जा रहा है। मैं कहूंगा कि इस किस्म का आदमी लैजिस्लेटिव काउंसिल में नहीं आना चाहिए।

यहां पृथ्वीराज कपूर का नाम लिया गया है। उनको प्रजीडेंट ने राज्य सभा का मैम्बर बनाया। मैं समझता हूं कि प्रेजीडेंट महोदय ने उस शख्स की ही ऐसा करके इज्जत नहीं बढ़ाई बल्कि उस हाउस की इज्जत बढ़ाई। बच्चन साहब हिन्दी के बड़े भारी पोयट हैं। उनको नामिनेट करके उन्होंने हाउस की इज्जत बढ़ाई है। गालिब जिनकी हम सैंटीनरी मना रहे हैं, अगर आज जिन्दा होते और उनको अगर राज्य सभा का मैम्बर बनाया जाता तो इस पर सब को गर्व होता। ये देश के आसासा हैं, देश की जायदाद हैं। काश आज भामा साहब जिन्दा होते और राज्य सभा में लिया जाता। एक-एक दिमाग हिन्दुस्तान में भरा पड़ा है। वे लोग सोचते नहीं हैं राज्य सभा में आने की बात और न ही वे इलेक्शन लड़ना चाहते हैं। कितना बड़ा दिमाग था उनका। वह सैकड़ों साल बाद की बात को सोच सकते थे। बड़ी भारी देश की वह नुमाइंदगी कर सकते थे, देश के भविष्य के बारे में रोशनी डाल सकते थे। ऐसे लोगों को नामिनेट जब किया जाता है तो हम उनकी इज्जत ही नहीं बढ़ाते, देश की इज्जत बढ़ाते हैं, हाउस की इज्जत बढ़ाते हैं।

मैं देसाई जी का बड़ा आदर करता हूं। वह बड़े काबिल अफसर रहे हैं, उनका बड़ा तजुर्बा रहा है। लेकिन उनका दिमाग इस मामले में उल्टा काम कैसे कर गया, यह मेरी समझ में नहीं आया। मैं बड़ा खुश होता अगर वह कहते कि पृथ्वीराज कपूर जैसे शानदार आर्टिस्ट को नामिनेट करके एक बहुत अच्छा काम किया गया है। इसी तरह से अगर तामिल का या बंगला का या पंजाबी

का कोई शानदार लिट्रेरी आदमी है तो उसके बारे में भी कहा जा सकता था। पंजाब के डा० गोपालसिंह राज्यसभा में हैं। कैसा दिमाग उन्होंने पाया। क्या-क्या मिसाल मैं दूं। कहने का मतलब यह है कि पोलिटिकल बेसिस पर, पार्टी बेसिस पर जो लोग लिये जाते हैं, चोर दरवाजे से हारे हुए जब लोग लिये जाते हैं, उनका जो परसेंटेज है, उसको कम किया जाय और मैरिट पर, सोशल वर्क वाकई में किसी ने किया हो तो उसको लिया जाना चाहिये। उनकी तादाद को बढ़ाया जाना चाहिए। लेकिन बेकार के आदमियों को लिट्रेरी वर्क के नाम पर, आर्ट के नाम पर, सोशल वर्क के नाम पर लेकर, जो कंडिशंज हैं उनकी किसी तरह से पूर्ति करके, काउंसिल्ज को पिंजरापोल बना दिया जाए, उसकी मैं मुखालिफत करता हूं। देश में बेहतरीन दिमाग हैं। साइंस और इंजीनियरिंग में बेहतरीन दिमाग हैं। मैं चाहूंगा कि उन बेहतरीन दिमागों को राज्यसभा में और काउंसिल्ज में लिया जाए ताकि उन हाउसिस में वे हमको गाइड कर सकें और मसलों पर रोशनी डाल सकें। इसमें मुझे कोई एतराज नहीं है।

हमारे कंवरलाल गुप्त जी चले गए हैं। उन्होंने प्रतापसिंह कैरों का नाम लिया और उन पर कीचड़ उछाला। मैं कहूंगा कि प्रताप सिंह जैसे दिमाग का आदमी मिलना मुश्किल है। मैं तो कहूंगा कि जबसे मैंने होश सम्भाला है, किसानों के मामले में हिन्दुस्तान में मुझे कोई जिन्दा-दिल आदमी नजर नहीं आया है सिवाय प्रतापसिंह कैरों के। उसने देहात की सेवा की है, किसान का हित किया है। वह दिमागदार आदमी था, तजुर्बेकार आदमी था, प्रेक्टीकल आदमी था, बहादुर आदमी था, दिलदार आदमी था। उसके मुकाबले का आदमी मुझे आज तक हिन्दुस्तान में नहीं दिखाई दिया है। गुप्त जी चले गए हैं। लेकिन मैं उनको बतलाना चाहता हूं कि उस आदमी ने शानदार आदमियों को नामिनेट किया था। जो लोग इलैक्शन में नहीं आ सकते थे और जिन्होंने जेल में रहकर लिट्रेचर पढ़ा और शानदार पोजिशन पाई, उनको उसने उठाया। वे औरतें जिनका सारा कुनबा बरबाद हो गया देश और सोशल वर्क के लिए उनको उसने उठाया। क्या मुकाबला करेंगे ये जनसंघ वाले उनका। क्या उस आदमी का दिमाग था। ये तो उसके अर्शे-अशीर भी नहीं हैं। वह भगवान का प्यारा हो गया है। उसकी गैरहाजिरी में इन्होंने उसका नाम लिया है और ऐसा करके इन्होंने हमारी खुद्दारी को चैलैंज किया है। उनकी इन्होंने बेहुरमती की है उनकी मौत के बाद।

अगर इनकी बात मान ली जाए तो फिर मैं कहूंगा कि अगर है तो इन लोगों की जरूरत है। इन हाउसिस की जरूरत अगर कहा जाता है कि नहीं है तो वह बात मैं मान सकता हूं। ये जो लैजिस्लेटिव काउंसिलें हैं ये देश के खजाने पर भार हैं, यह कहा जाए तो इसको मैं मान सकता हूं। लेकिन आप देखें कि जहां-जहां प्रेसीडेंशल फार्म आफ गवर्नमेंट है वहां-वहां सैनेट है। फ्रांस में है। वहां बाइकेमरल सिस्टम है। रूस में भी है जहां आप कहते हैं कि डिक्टेटरशिप है। लेकिन जो सोलह स्टेट्स हमारे यहां हैं वहां जो दूसरा चैम्बर है, उससे फायदा कांग्रेस नहीं उठाती है, गुप्त जी तथा अकाली पार्टी के लोग उठाते हैं। जो लोग इलैक्शन में हार गए हैं उनको ये चोर दरवाजे से वजीर बना रहे हैं। कांग्रेस ने पंद्रह बीस साल पहले राजगोपालाचार्य को नामिनेट किया। उसका भी बड़ा क्रिटिसिज्म हुआ था कांग्रेस हाई-कमांड की तरफ से। वह भी अब इनकी पार्टी में चले गये हैं। इसके सिवाय मेरे खयाल में आपको कोई और मिसाल नहीं मिलेगी।

वे सरकारी खजाने पर अगर बोझ हैं तो वहां की गवर्नमेंट्स को इसके बारे में कुछ

करना चाहिये । लेकिन अगर उन काउंसिल्ज़ को रहना है तो फिर उनमें शानदार आदमी, दिमागदार आदमी, इंटैग्रेटी वाले आदमी, जो भविष्य की बात को सोच सकते हैं, देश को लाइट दे सकते हैं, उनको लिया जाना चाहिये ।

यह बिल न सिर्फ किब्ल अज़ वक्त है बल्कि यह जो बात सदस्य महोदय के दिमाग में है उसको भी डिफीट करता है । अगर काउंसिल्ज देश को उठाने में, उसका भविष्य बनाने में कारगर साबित हो सकती हैं तो वे तभी हो सकती हैं जबकि जो दुनियावी आदमी हैं उनको वे गाइड करें। जो परपज़ है वह तबतक हासिल नहीं होगा जबतक वे आदमी जो रोशनी के मीनार हैं और जो सियासी आदमियों को गाइड कर सकते हैं, ज्यादा संख्या में न लिये जायें ।

मैं चाहूँगा कि बजाय इसके कि इस बिल को प्रेस किया जाए, इसको वह वापिस ले लें और अगर वापिस नहीं लेते हैं, तो इसको मैं चाहूँगा कि हाउस रिजैक्ट कर दे । इसमें कोई दलील नजर नहीं आती है ।

SHRI P. RAMAMURTI (Madurai): Sir, despite the fact that this Bill has been brought by a Swatantra member, I want to lend my full support to it. My friend, Mr. Randhir Singh, argued that power is given to nominate only people who are well-versed in art, science, literature, etc, He says, some leading lights in these various avocations of life will be an adornment of the House. But Parliament represents the people of the country. A person may be a very good scientist, but when the Law Minister brings forward a Bill concerning the functioning of certain departments, it is not necessary that a person well-versed in science or engineering will understand the problems of life. Unfortunately, in India politics has been divorced from art, science and literature. A great poet need not necessarily be a social or political administrator. It is true some very eminent people in these walks of life have been appointed, but ultimately who is the person to decide whether a particular person is eminent in a particular field or not ? Our experience has been that this power has been used for the purpose of suiting the exigencies of the Congress Party in power. In the past it has been done and there is no reason to believe that this will not be done in future.

In 1952, the Congress suffered a reverse in the composite Madras State. In a House of 375, the Congress got only 156 seats. Mr. Kamaraj, President of the TNCC could not manage the affairs. Then it was decided that Mr. Rajagopalachari should give succour to the Congress Party. He had retired after being Home Minister at the Centre. The Congress Party passed a unanimous resolution that Mr. Rajagopalachari should lead the Congress Party. He would not face an Assembly election. So, under this provision they got him nominated by the Governor. He was nominated not for the purpose of serving the interests of science or art or literature, but to suit the Congress Party, which had been orphaned. As a matter of fact, I went to the High Court with a petition for a writ of *quo warranto* when he was asked to form a ministry. I argued the case myself. The Chief Justice could not answer that, but ultimately he asked me, "What you say may be true. But how are affected personally ? Unless you can show that your personal interests are affected, we will not give a judgment in your favour". I told him, if Mr. Rajagopalachari is not there, I may become Chief Minister. What else can I say? I told them that they have to uphold the Constitution and all that, but nothing mattered.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : That was only one of the questions.

SHRI P. RAMAMURTI : What I am pointing out is, here is a person nominated not on the advice of any Chief Minister, because at that time there was no Chief Minister and if the previous Chief Minister of the Care-taker Government had advised him that Government had no business to do so and advise him on a specific question like this. Therefore, Shri Rajagopalachari in 1952 was nomina-

[Shri P. Ramamurti]

ted by the Governor for the specific purpose of taking the Congress Party out of the difficulties in which it found itself when it found itself an orphan with regard to leadership.

What happened in Kerala in 1957 ? I am only citing instances to show how this power is being misused. In a House of 127 we got 65 seats and the Congress Party and others put together could get only 62 seats. Then before even the new Ministry was sworn in the Governor immediately exercised his power to nominate two members from the Anglo-Indian community and those two members were precisely those who would support the Congress Party. They appointed those two people just for the purpose of seeing that even the slender majority that we had was not there. In Madras, recently, Shri Anthony told me, when he wanted a member of the Anglo-Indian community to be nominated he did not go to the Governor of Madras but he went to the late Shri Annadurai. This is what normally happens. After all, in Madras nothing happens because the Congress Party has been reduced to just 50 seats and one more or less does not matter. Therefore, our majority in Kerala was reduced to just one and every time we had to see that all members were present in the Assembly so that there may not be a snap vote. My point is, to suit the convenience of the Congress Party the Governor was asked even to throw away the convention that he should only on the basis of the recommendation of the Chief Minister.

A similar thing happened in West Bengal in 1967. The moment they found that the Congress Party was in a minority with 128 seats in a House of 280 they also immediately got the Governor to nominate to two members of the Anglo-Indian community without consulting the Ministry that was going to be sworn in. In all haste the Governor was asked to nominate two members.

This is the way in which this Party has been behaving. Whatever may be the intentions of the people who framed this provision—I am not concerned with that—it has been misused by the Congress. Why should there be this provision for nomination ? If there are people who take interest in public affairs, apart from literature, who could mould public opinion, I dare say in this country people would get elected. Similarly, artists who take interest in public life, if they stand for election I dare say they would be elected. For example, Shri M. G. Ramachandran, who is not only an actor but who also takes wide interest in public affairs, when he stood for election was returned with a thumping majority even when he was in the hospital. Therefore, it is degrading for those people to give them a gift. They may not represent the people of this country but the Governor or the President may exercise his power of nomination and give them seats in the Assembly or Rajya Sabha. That is absolutely not essential. They will bring to bear their outlook in public life in whatever they write. After all, art cannot be divorced from public life or from society. If it is proper peoples' art, it ought to have relationship to the social life, the conditions of social life and the struggles that are taking place in social life. Once the principle of nomination is accepted, whatever might be their intentions, unfortunately, there is always that lurking feeling-subjectively it may not be there, but unconsciously that feeling is there—that I am beholden to the Government because after all it is the Government that has given me the nomination, Therefore, to expect nominated members to be completely divorced from this kind of subjective feeling and to bring to bear that complete and total and independent judgment on issues that are coming before the House is certainly something too much to expect from them. I would like to ask how many such nominated people, except on very rare occasions have criticised the actions of the Government ? For example, Shri Frank Anthony has been a nominated member of this House for the last so many years.

17 hrs.

AN HON. MEMBER : He does not represent Anglo-Indians.

SHRI P. RAMAMURTI : But Government say that he represents Anglo-Indians I have no objection if there is an electoral college consisting of only Anglo-Indians and if he or somebody else gets elected. Then we can say that he is a representative of Anglo-Indians. In the absence of that, his representative character is accepted only by the President of India and the Government of the day; that is all. If tomorrow, for example, on the advice of the Government of India, the President nominates somebody else in the place of Shri Frank Anthony, he would also say that he is the representative of the Anglo-Indians because the Constitution gives the President the power to nominate the representative of the Anglo-Indians. Who can challenge it ? None, because there is no basis or test laid down by which we can judge whether the nomination has been made on some principles. Except on the question of language, on which Shri Anthony feels very bitterly, I dare say that when it comes to the question of voting of a Bill or amenment of the Constitution, he will vote with the government. Likewise, there are so many members in the Congress Party who speak against their own Government but when it comes to the question of voting they always vote with the Government.

17.02 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

I dare say that, every nominated member shall have the sub-conscious feeling that he is beholden to the people who have nominated him and, therefore, he cannot bring to bear total independent judgment on issues that come before the legislature, especially when he finds that his views conflict with the views of the ruling party.

We are wedded to the elective principle based on the sovereignty of the people. The sovereignty of the people is not based on somebody else determining as to who is the representative of the people. The sovereignty of the people must be given full weight and respect. It is for the people to decide who should represent them in Parliament ; it is not for anybody else, neither the President however eminent he might be nor the government of the day to decide who should represent the people. This is a very good principle. I am very glad that Shri Desai has brought forward this Bill. Although I have differences with him on many fundamental questions, so far as this legislation is concerned, I lend the full support of my party and myself to this measure.

SHRI S. M. KRISHNA (Mandya) : Mr. Deputy-Speaker, I would like to support in principle the Bill that has been moved by Shri Desai. In a sovereign democratic republic the very notion of nomination is an anathema. We have worked the Constitution for a little less than two decades. In the light of our experience during the last fifteen years we can say how scrupulously we have used the powers that have been given by articles 80 and 171 (2) of the Constitution !

SHRI LOBO PRABHU (Udipi) : Unscrupulously.

SHRI S. M. KRISHNA : This is to be assessed and analysed. We will have to go into the anatomy of what has been happening in the name of the Constitution.

Many instances have been quoted by friends who have participated in the debate including the one when the elder statesman of our country was nominated in the year 1952 to head the Congress Government in Madras. Let me quote another instance where the Congress President, Shri Nijalingappa, was himself involved. In 1962 when Shri Nijalingappa was defeated in the general elections, a person who was elected to the State Legislative Assembly was prevailed upon to vacate his seat so that Shri Nijalingappa could get into the Assembly. But there was a deal, a pact, with the member who resigned. And what was that pact ? It was that no sooner he vacated his membership of the Legislative Assembly he would be nominated as a member of the State Legislative Council. He was nominated in the year 1962. A month after he resigned and vacated the membership of the Assembly he was elevated as an elder to guide the destinies of the people of Mysore. We presented a memorandum

[Shri S. M. Krishna]

to the then Rashtrapati of our Republic saying that the Constitution had been fouled and defrauded.

So, it is in the fitness of things that we have to assess how best we can check these abuses of the Constitution. I do understand when it is a question of safeguarding the minorities, particularly the Indian Christians or the Anglo-Indians. But this Bill does not touch that aspect of the matter. As a reform and as an improvement what has been suggested by Shri Ramamurti can be thought about, but for the purposes of this debate I would confine myself to these nominations to Rajya Sabha and the Legislative Councils.

If you take every State where there is a Legislative Council and analyse the nature of the nominations that have been made over a period of time, I am sure, even my friend, Chaudhri Sahib, would be convinced that this power given by the Constitution has not been utilised in the direction in which the framers of the Constitution had contemplated. So, whether it is being misused by the Congress Governments or by the non-Congress Governments, whoever misuses this power, we would like to put an end to this era of misusing the Constitutional provisions. If this authority is taken by amending the Constitution, we would not have any grouse and complaint. So, I support the Bill piloted by Shri C. C. Desai and, I am sure, the Government should have no difficulty whatsoever in accepting the principle of this Bill and accept to amend the Constitution.

श्री शिवनारायण (बस्ती) : उपाध्यक्ष महोदय, मैं डैमोक्रेसी में विश्वास करता हूं, प्रजातंत्र में विश्वास करता हूं। डैमोक्रेटिक-सैट-अप का अर्थ है "A Government by the people, for the people and of the people." ये शब्द लिंकन के हैं। श्रीमन्, हम यहां पर जनता के वास्तविक प्रतिनिधि हैं, जिनको जनता ने अपने वोट से चुन कर भेजा है। हम चुनाव के समय बैलेट-बाक्स के पास नहीं बैठे थे, गांव के आदमी आये और उन्होंने अपना ठप्पा बैल पर मारा और इस तरह से हमको वोट दिया, 19-20 हजार वोटों से जीत कर हम यहां आये हैं, लाखों आदमियों ने हमको अपना वोट दिया है। डैमोक्रेसी की जान यह लोकसभा है, डैमोक्रेसी की जान असेम्बली है। उपाध्यक्ष महोदय, संविधान ने हमको जो फ्रीडम आफ़ स्पीच दिया है, फ्रीडम आफ़ परसन दिया है, हर वोटर ने उस अधिकार का उपयोग करके हमको चुना है। हमने राजाशाही को खत्म किया, हमने जमींदारी को खत्म किया, ताल्लुकेदारी को खत्म किया और आप देख रहे हैं कि इन पूंजीपतियों का भी रोज विरोध होता है।

उपाध्यक्ष महोदय, इस राज्य सभा पर साल भर में 1 करोड़ 50 लाख रुपया खर्च होता है, जो मेरी दृष्टि में इस देश के एक्सचैकर पर एक अन-नैसैसरी बर्डन है। इसमें उन लोगों को जगह मिलती है जिनको सुझाई नहीं देता, हो सकता है कि किसी जमाने में वे बहुत बड़े वकील रहे हों, लेकिन 55 साल के बाद तो आदमी सरकारी नौकरी से भी रिटायर हो जाता है, यह कहा जाता है कि 55 साल के बाद वह काम नहीं कर सकता, लेकिन यहां पर ऐसे ही लोग भरती होते हैं। आपको मालूम है—सप्रू साहब हमारी राज्यसभा के मेम्बर थे, पाजामा उनका ढीला रहता था, सम्भाल नहीं सकते थे . . .

MR. DEPUTY SPEAKER : The hon. Member should not mention names. It is not fair; it is not keeping in dignity of the House.

श्री शिवनारायण : मैंने तो एक उदाहरण दिया है। अच्छा, अब नाम नहीं लूंगा। देखिये, हम भी लंगड़े हैं, कल को न चल पावें। लेकिन मैं विजयलक्ष्मी पंडित का नाम ले सकता हूं। वह इस हाउस की सदस्या थीं और जनता के द्वारा चुन कर यहां आई थीं, लेकिन उन्होंने जनता को

कन्सल्ट किये बिना, इस हाउस से रिज़ाइन कर दिया। उपाध्यक्ष महोदय, हमको जनता को कन्सलट किये बिना रिज़ाइन करने का कोई अधिकार नहीं है। जनता ने हमको चुना है, इसलिये हम उसकी थाती हैं, उसका धन हैं। मैं चाहता हूं कि ला-मिनिस्टर बहुत गम्भीरता-पूर्वक इस विषय पर विचार करें, हिन्दुस्तान के लोग सोचें। मैं तो चाहता हूं कि सारी काउन्सिल्ज़ और राज्यसभा को ही एबौलिश कर दिया जाय। केवल 12 आदमी ही नहीं, सब-के-सब एबालिश किये जायें। देसाई साहब ने तो अमैण्डमेंट पेश किया है, मैं तो चाहता हूं कि सबको एबोलिश करने के लिए पूरा अमैण्डमेंट लाया जाय। रिजेक्टेड आई० सी० एस०, रिजेक्टेड पी० सी० एस०, रिजेक्टेड गवर्नर्ज, रिजेक्टेड मिनिस्टर्ज—इन लोगों को राज्य सभा में नौमिनेट किया जाता है, ऐसे एक नहीं अनेक उदाहरण हैं, मैं उनके नाम नहीं लेना चाहता हूं। ला-मिनिस्टर साहब इस पर गम्भीरता से विचार करें, इसको और ज्यादा मौडिफाई करें ताकि पूरा अपर हाउस और जहां-जहां काउन्सिल्ज हैं वे सब एबोलिश हो सकें। अगर सरकार इनको रखना चाहती है तो हम सबको भी नौमिनेट कर दो, लेकिन फिर यह डैमोक्रेसी नहीं रहेगी। आप कांस्टीचूशन के बड़े भारी पंडित हैं, हम लोगों को ठीक से एडवाइस कर सकते हैं···।

एक माननीय सदस्य : सरजू पाण्डे को भी नौमिनेट करो।

श्री शिवनारायण : काबिल होंगे तो जरूर करेंगे, नहीं होंगे तो कहां से नौमिनेट करेंगे।

आज गुरु द्रोणाचार्य जैसे गुरू नहीं मिलते हैं, शंकराचार्य जैसे गुरू नहीं मिलते हैं, फर्जी शंकराचार्य लोग बने हुए हैं। कल एक बड़ा गम्भीर सवाल आया, मैं बड़े दुख के साथ कहना चाहता हूं 20वीं सदी में और 1969 के युग में, जब कि सारे संसार में मानवता का नारा दिया जा रहा है, अब भी ये बोझ हमारे ऊपर लादे जा रहे हैं।

उपाध्यक्ष महोदय, देसाई साहब बहुत पढ़े-लिखे, आई० सी० एस०, होशियार आदमी हैं, उन्होंने ठीक ही सोचा है, मैं इन के बिल का समर्थन करता हूं।

श्री सरजू पाण्डेय (गाजीपुर) : उपाध्यक्ष महोदय, जो बिल इस समय सदन के सामने आया है, आम तौर से मैं इसकी भावना का समर्थन करता हूं। मुझसे पहले कई वक्ताओं ने नौमिनेशन के दुरुपयोग का जिक्र किया। कांग्रेस के सदस्य चौधरी साहब ने बड़े जोर-शोर से अपनी पूरी शक्ति-भर इस बिल का विरोध किया है और विरोध करते हुए जो तर्क उन्होंने दिये हैं, वे बिलकुल मेरी समझ में नहीं आये हैं।···

श्री शिवनारायण : मेरी बात तो समझ में आई है ?

श्री सरजू पाण्डेय : आप तो हमारी पार्टी के ही हैं। पहली बात तो मैं यह कहूंगा कि फ़लां दल ने इसका दुरुपयोग किया और फलां ने नहीं किया, यह बात नहीं मानी जा सकती, ज्यादातर लोगों ने—कांग्रेस के लोगों ने भी और अपोजीशन के लोगों ने भी इसका दुरुपयोग किया, लेकिन कांग्रेस ने ज्यादा किया है। हमारे उत्तरप्रदेश में जो लोग इलैक्शन में हार गये थे, उनको नौमिनेट करके मिनिस्टर बनाया गया।

देश में जो साइन्टिस्ट, कलाकार, विद्वान् लोग इलेक्ट न हो सके, उनको गवर्नर साहब या प्रेजिडेन्ट साहब नौमिनेट करते हैं, इस प्रकार की व्यवस्था है, सिद्धान्त तो बहुत अच्छा है, मगर उसका अमल बुरा है। इस सिद्धान्त की व्याख्या से कोई विरोध नहीं है लेकिन कांग्रेस के लोगों ने बराबर इस प्राव-

धान का दुरुपयोग किया है। शिवनारायणजी ने ठीक ही कहा है कि अंधे, लंगड़े, लूले लोगों को सिर्फ अपनी पार्टी को खुश करने के लिये यहां पर लाकर बैठा दिया जाता है। यह गरीब देश है, हमें तो बड़ी शर्म आती है, हम जो मेम्बर्ज यहां बैठे हुए हैं, देश की जनता हंसती है। 500 आदमी यहां बैठ कर बहुत-सी बातें करते हैं लेकिन उसमें देश के काम की चर्चा कम होती है, दुनिया-भर की बातें हुआ करती हैं। उसी तरह से एक दूसरा हाउस बना रखा है, जिसमें यहां के मुकाबले थोड़े आदमी हैं—टैक्स-पेयर का पैसा इस तरह से बरबाद हो रहा है। एक तरफ गरीबी बढ़ती है, दूसरी तरफ ऐश करने वाले लोग यहां आकर बैठ जाते हैं—यह प्रजातन्त्र का पूरी तरह मखौल है।

इसलिये, उपाध्यक्षजी, मैं शिवनारायणजी की बात से सहमत हूं—एक-एक सदन प्रान्तों में हों और एक ही सदन केन्द्र में हो। हमारे एक भाई ने रूस का जिक्र किया—रूस में दो सभायें हैं। उनका कांस्टीचूशन बिलकुल डिफरेंट है, अगर वैसा आप बनानां चाहते हैं तो हमें कोई एतराज नहीं है, लेकिन कुछ लोगों को पालने के लिए सदनों का निर्माण हो—यह गलत चीज है।

देसाई साहब हमारे सामने जो बिल लाये हैं, मैं चाहता हूं कि सरकार इसको मान ले—इसके मान लेने से किसी की तरफ से दुरुपयोग नहीं होगा। इस दुरुपयोग को रोकने का एक ही रास्ता है कि हम नौमिनेशन के अधिकार को छीन लें, वर्ना जो भी पार्टी पावर में आयेगी, वह ऐसे लोगों को नौमिनेट करेगी जो उसके येस-मैन होंगे। मैं इस बिल को आम तौर पर सपोर्ट करता हूं और उम्मीद करता हूं कि सरकार के लोग इसको स्वीकार करेंगे। इससे देश में एक अच्छी परम्परा कायम होगी और तमाम लोगों को इलैक्शन का मौका मिलेगा। मुझे आशा है सरकार इसको स्वीकार करेगी।

SHRI LOBO PRABHU (Udipi): This Bill deals with a very important subject, but unfortunately it has been sprung on us today without due notice because of the lapse of Shri Nath Pai's Bill. We have not given sufficient consideration to the history of Rajya Sabha and of this particular provision for nomination. We have to remember that the Rajya Sabha takes its shape from the Act of 1935 which itself takes its shape from the British Houses of Parliament including the House of Lords. In one way the Rajya Sabha is a reflection of the House of Lords. It is well known that, in spite of that House being hereditary, in spite of that House having nominations made to it on purely political grounds, on contributions made to the party, still it forms part of democracy.

It is not right to say, as some of our members have maintained here, that democracy is diluted, is changed, because of the principle of nomination. That is the first point I wish to make, that we have to regard this part of our Constitution as a reflection of the House of Lords.

The second point is that the Rajya Sabha was conceived as a House of elders, collecting the wisdom of the country possibly through the channel of the States. It was not meant to reflect the people very faithfully as this House does through the direct elections. In such a House, no one will contend that literature, science, arts and social services should not have a place. To say that they should be expurgated from that House is not going to add either to the value or weight of that body. We do want literature, science, arts and social services not only to be represented but to be rewarded in that House. If these great parts of our culture are not duly recognised and rewarded, we have to consider what incentive there will be for them. To that extent, I would disagree with my very close friend that we should forget nomination and give it up, because by that we will not only dilute the quality of that House, but will do disservice to these four great parts of our life.

Thirdly, I would like this House to

consider how democracy is affected by the Rajya Sabha itself. It is a House which has a very limited power. The Council of Ministers are dependent on this House, that is to say, the Government is sustained by this House, and the power the Rajya Sabha has is to air its views on questions that come before this House, and the utmost it can do is to delay proceedings where they ask for a joint sitting. It is a limited power and to that extent, the Rajya Sabha can be used for political abuse, for dilution of democracy. That is all.

No doubt, it is possible that these nominations can be used to reward political services, disgruntled and disappointed politicians. But that is not the only forum available for this purpose. Governors can be similarly appointed; committees can likewise be appointed. Are we proposing to abolish those institutions also ? I therefore think that there may be a tendency to exaggerate the political abuse of these nominations if it is considered with reference to the power of the Rajya Sabha.

Saying all this, I would not like to deny the existing feeling of disappointment with nominations to the Rajya Sabha. Instances have been given of how some of these nominated were trying to come in by the back door, how some of those nominated were totally unqualified even in terms of the provisions of the statute. But we have to examine how this has happened. That is a constructive part of our duty today, how it has happened that these nominations have failed. The next constructive part of our duty is to consider what suitable amendment can be made to the Constitution so that we can keep the representation of these four subjects without allowing such mistakes as have happened in the past.

I would like you to refer to the exact provisions of art. 80 (3).

It says that members to be nominated shall consist of persons having special knowledge and practical experience of art, literature, etc. Our founding fathers did not realise that this was a very loose statement of qualification. Special knowledge may mean anything. Specialisation has been described as knowledge of more and more about less and less and therefore anyboby could be described as specialist even if he is not a person of any eminence. It would have been proper to have said 'outstanding knowledge' or some other thing which left no doubt that it is the leader in each of these four subjects which would be selected. The words 'practical experience' are even more ambiguous and allow for misuse of this section. We have therefore to consider whether these words could not be replaced by something which will bind the Government to select the best persons.

My good friend Mr. Ramamurti mentioned about the electoral colleges. But here again the Constitution may find it difficult to provide in detail for such an election. But even electoral colleges themselves, as we only know too well are not free from defects. So, it requires deep consideration, much deeper consideration than what we can give on this occasion.

The second reason why these qualifications had been abused is that by a convenient confusion the Government have confined themselves in the matter of selection of persons who should have special knowledge in literature, science, art and social services only to the class of politicians. That is an additional qualification which is not written but which is concealed in every single selection which they have made. If they had gone straight into the field of literature without thinking of a politician with some literary qualification, then we may have had representative from literature. Similarly, with science. The scientist who is represented in Rajya Sabha is perhaps not known anywhere for his eminence except among politicians. When the Duke or Wellington was being described as an intellectual among the Dukes, he said he was also a Duke among intellectuals. This is what happens. Our scientists are only scientists because they are politicians. So, you have got these two loopholes through which wrong selections have been made. One way to remedy them would be to amend the Constitution. Another may be a resolution which is accepted by the Government here that the selection

[Shri Lobo Prabhu]

should be made in this or that way. If the Government could not give an assurance on this, perhaps we have no alternative except to think of completely abolishing this particular provision. The Government may take time to study but I hope the law Minister will here and now give an assurance on the lines asked for so that the genuine apprehensions of the people that the selections made under the existing provisions had been unsatisfactory, may be set at rest. If they can give that assurance now, they can give some scheme binding themselves here and in the States to make the selections in the manner really intended, then I would suggest to my friend Mr. Desai to withdraw the Bill. If they could not give that assurance I have no alternative—no one has any alternative for that matter except to support the Bill and ask that the Constitution be amended

श्री मृत्युंजय प्रसाद (महाराजगंज) : उपाध्यक्ष महोदय, मैं सदन का ध्यान केवल एक बात की ओर दिलाना चाहूंगा कि जब 238 सदस्य चुनकर राज्यसभा में आते हैं तो 12 सदस्य राष्ट्रपति की ओर से नामजद होते हैं, और वह भी फी दो सालों में चार आदमी करके। और नियम के अनुसार विशिष्ट व्यक्ति ही चुने जाते हैं। सब कोई नहीं लाये जा सकते। और अभी तक की जो परिपाटी रही है उसमें भले ही सभी नियुक्तियों से लोगों को संतोष हो या न हो, मगर कुछ नियुक्तियां ऐसी अवश्य हुई हैं जिनसे लगभग सभी को संतोष हुआ है, और होना चाहिये था। जैसे कि अगर मैं हिन्दी वाला हूं और हिन्दी वाले का ही नाम लूं तो मैं स्व० राष्ट्रकवि डा० मैथिलीशरण गुप्त का नाम लूंगा। अगर हिन्दी पत्रकार का नाम लिया जाय तो मैं पं० बनारसीदास चतुर्वेदी जी का नाम लूंगा : दूसरी तरफ अभी भी आपकी दूसरी भाषाओं के एक-से-एक बड़े साहित्यिक लाये गये हैं। अभी श्री शंकर कुरुप हैं तो डा० गोपालसिंह भी हैं। इसलिये हर तरह के एक-से-एक विशिष्ट व्यक्ति लाये जाते हैं, जिन्हें लाना जरूरी समझते हैं। अब यह दूसरी बात है कि कुछ नामों पर आपस में मतभेद हों, तो वह तो हमेशा रहेगा ही। और सबसे बड़ी बात यह है कि इनके आने से मतदान पर कोई खास असर पड़ने वाला नहीं है क्योंकि राज्यसभा से ही किसी बात का अन्तिम निर्णय नहीं होता। अन्तिम निर्णय के लिये आपको यहां आना पड़ता है। इसलिये वैज्ञानिकों का, कलाविदों का, साहित्यिकों का, और उद्योग के विशेषज्ञों का और समाजसेवियों का हमको सहयोग थोड़ा-सा मिल जाता है। और वह भी कितना मिलता है ? दाल में नमक के बराबर से भी कम। 240 सदस्य अगर हों और उनमें 12 आदमी नामजद हों तो लगभग पांच परसेंट नौमीनेशन बैठता है। तो यह दाल में नमक से भी कम है। किन्तु उनके आने से हमारी एक प्रकार की शोभा बढ़ती है।

यह बात मैं बराबर मानने को तैयार हूं कि कभी-कभी इसमें कुछ ऐसे आदमी भी आ जाते होंगे, मैं नहीं जानता, मगर यह शंका अपनी जगह पर है कि कुछ ऐसे आदमी भी आ सकते हैं जिनके बारे में अधिकांश को संतोष न हो, क्योंकि सबको संतोष तो किसी नाम पर नहीं होगा। मगर यह तो अपवाद की बात हुई। वैसे आदमी इस में लाये जाते हैं जो इलेक्शन के झगड़े में नहीं पड़ना चाहते और जिनसे हम समझते हैं कि हमारा लाभ है, हमारे सदन की शोभा है, उन्हीं को बुलाना है। यह सिद्धान्त की बात है। व्यवहार में अगर भूलचूक होती है तो उसके लिए तो अलग से कहा जा सकता है। मगर एक, दो नामों पर आपको असंतोष हो इसलिए सारे नियम को बदल दिया जाय यह ठीक नहीं है। इतना ही बस मैं निवेदन करूंगा कि यह नियम अपने स्थान पर ठीक है और रहना चाहिये। और अगर आपको असंतोष है तो उस असंतोष को व्यक्त करने का तरीका और समय अभी तो नहीं है, दो वर्ष में तो आप नहीं कुछ कर सकते हैं, मगर आप अपना

असंतोष अगर व्यक्त कीजिये तो दो साल बाद जब नई नियुक्तियां होंगी। और जो कोई नियुक्ति या नामांकन करने वाला होगा वह अवश्य आपके विचारों को आदर से सुनेगा और उन पर अमल करेगा।

SHRI K. LAKKAPPA (Tumkur) : Sir, I am very happy that Mr. Desai has introduced this Bill, seeking to amend articles 80 and 171 of the Constitution, dealing with nomination to the Rajya Sabha and the Upper Houses in the States. Our experience of all these 20 years has been that we have not been able to establish a healthy convention either in the States or at the Centre. There is political corruption all along the line. Right from the Prime Minister to any legislator in a State, we are all wedded to the parliamentary system of democracy. We have reposed confidence in the people and we have to respect the verdict of the people. Unfortunately, through these nominations, political corruption has taken place, which has been criticised outside and inside.

When the Congress President, Mr. Nijalingappa, was in office in Mysore, he made certain nominations to the Upper House. Mr. Murnal was one of them. We submitted a chargesheet against Mr. Nijalingappa to the President, the Prime Minister and the Home Minister in which we have mentioned this as one of the constitutional improprieties, because he nominated a man who resigned his seat.

SHRI RANDHIR SINGH: They are not present in the House to defend themselves. These are extraneous matters.

MR. DEPUTY-SPEAKER: Some member has already referred to it.

SHRI K. LAKKAPPA : The chargesheet we submitted is still hanging in the air.

Our experience is, these articles give ample scope for political corruption. Mr. B. P. Mandal was an elected member of this House. In Bihar, he was elected leader of the Soshit Dal. He resigned his seat here and he was nominated to the Upper House there. Again, he has come back. In the guise of these Constitutional provisions, political corruption is practised. Constitution-makers, members of this House and responsible people have raped the Constitution not once but several times. If this is continued, it leads logically to the question whether Upper Houses are necessary or not. Different opinions have been expressed about this inside and outside. In view of the political corruption being practised by the Congress Government, I have no hesitation in saying that the Rajya Sabha and the Upper Houses in the States should be abolished.

With these remarks, I support the Bill.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON): Mr. Deputy-Speaker, Sir, Shri Desai's amending Bill is certainly an important one because any Bill seeking to amend the Constitution is of great importance. But much of the realism about this debate is lost when as a matter of fact the quorum in the House itself is in question and two-third majority of the Members present and more than half the membership of the House is required to pass a Bill amending the Constitution. Why I refer to this is that it would appear that a very large section of this House is not interested in this amendment. Apart from Government's attitude, even the Opposition, even the Members of the Party to which Shri Desai belongs seem to be not interested. That shows that this has not evoked much interest in Parliament. It is so because, you may remember, there is a provision in the Indian Penal Code which says that triflings should not be taken notice of. A very trifling thing which strictly speaking may be an offence will not be taken notice of a court of law. That will be ignored.

What is it that is being objected to ? There are only four articles in the Constitution providing for nomination. Two

[Shri Govinda Menon]

of them are articles 331 and 334 providing for nomination of members of the Anglo-Indian community if they are not properly represented in the Lok Sabha and in the State Assemblies. Shri Desai's Bill does not cover those cases and so I do not want to refer to them. Then there is this provision of nomination to the Rajya Sabha and to the Legislative Councils in the States.

Looking at the matter philosophically, all nominations smack of patronage. Even if all the twelve persons nominated belong strictly and indubitably to the categories mentioned in article 18, still there would be an element of patronage whoever be the authority who is nominating. If you are leaving it completely to the President to do it in his discretion even so where there may be hundred important members competent in literature, arts etc., only one or two will be nominated. So wherever there is nomination there will be patronage. I remember on this occasion a very witty remark made by a member of Parliament in the United Kingdom. When the Conservative Party was in office a time arose when they had not enough peers in the Upper House. They nominated overnight a large number of peers to sit in the House of Lords. Naturally, when these new peers appeared in the House of Lords for the first time their wives also were there in the galleries and a Member of the Opposition speaking about that situation is reported to have said as follows :

> "Verily, Mr. Speaker, this Government is omnipotent. It could make those women there ladies."

So wherever there is nomination there is some element of patronage,

MR. DEPUTY-SPEAKER : The omnipotence of the Government in Britain is now taken away.

SHRI GOVINDA MENON : It is being taken away. It has not yet been taken away.

At the time when we were having discussion in the Constituent Assembly, the Constituent Assembly wanted to do away with separate electorates and give guarantees to minorities and it is on the recommendation of the Committee on Minorities that this nomination to the State Assemblies and to the Lok Sabha was provided for in the Constitution. There may have been a stray act of misuse of the power vested in the Governors.

Now, with respect to Rajya Sabha, we modelled our provision for nominations to Rajya Sabha on what is obtaining in the Republic of Ireland. The late Sir B. N. Rau, who was advising the Constituent Assembly on this matter, did as a matter of fact go to Ireland and other countries and wanted to copy certain matters contained in the Irish Constitution in our Constitution. The Directive Principles were taken from that Constitution and the provision for nomination of a bare 12 people, in a House of 250, which comes to something between 4 to 5 percent, was also provided. When you look at the question, you will see that, by and large, the persons who have been nominated hitherto were persons who were respected, competent people in the lines to which they belong. Provided you want persons of that type in the Upper House, provided it would be welcome to have people of that type in the Upper House, I think this provision is a healthy provision.

Now if you look into the matter very closely, you would see that the entire Rajya Sabha is the result of patronage. The members are elected by an electoral college consisting of the elected members of the Legislative Assembly and each political party looks into its strength in the Legislative Assembly and gives patronage to certain persons, they are elected and they come to the Rajya Sabha. I do not want to mention names but there is in the Rajya Sabha today a member who comes from Kerala who had to enter into a pact, at the instance of the United Front there, that he would retire after three years to give place to another member belonging to another party. I am not finding fault with that. The Congress may also do it. What I say is that even in the case of the so-called elected members of the Rajya Sabha,

they are all there because of patronage which the political parties give.

SHRI K. LAKKAPPA : Then bring a legislation to abolish them.

SHRI VASUDEVAN NAIR (Peermade) : No, they are against it.

SHRI GOVINDA MENON : Now, with respect to members of the Rajya Sabha, elected by the Legislative Assemblies, the hon. Member is also sharing to a very large extent the patronage for sending members to the Rajya Sabha.

Look at the case of the Legislative Councils. There is a provision in our Constitution, article 169, which says that the Legislative Assembly may pass a resolution by a certain majority to abolish the Legislative Councils. My hon. friend, Shri Ramamurti, was waxing eloquent about patronage. I would like to ask him : would the Legislative Assembly of West Bengal pass a resolution to abolish the Legislative Council of West Bengal ? Certainly not, even though it is entirely within the competence of the West Bengal Legislative Assembly. On the other hand, I have before me two files from two States, where the Chief Ministers are requesting me to amend the Representation of the People Act so that the membership of the Legislative Councils in those States may be enhanced.

I do not want to mention the names of the States,

SHRI VASUDEVAN NAIR: Let us know.

SHRI GOVINDA MENON: Because questions are put here I do not want to keep it as a secret. One is Tamil Nadu. From Tamil Nadu a request has come that the membership of the Legislative Council should be enhanced. Maharashtra also has sent us a request that the membership of the Legislative Council should be enhanced.

Therefore wherever there are nominations and elections which are tantamount to nominations, there will be these cases of patronage. After all, it is the upper House and certain members of eminence present there add to the dignity of the House. It is a revising body. Some of the members there have often made very good contribution to the debate in the House. To mention only one name—I do not want to give many names—Shri Kaul, who was the Secretary of the Lok-Sabha till recently, often intervenes in debates and makes excellent contribution to the debates there on account of his long experience of the science of legislation. He represents a very important interest.

Then, there are men of letters, poets. Somebody referred to the late Maithili Sharan Gupta. It may be that a poet of that type may not recite poems in the Rajya Sabha, but that is a method of honouring a distinguished man of letters, literature, science etc.

SHRI RANDHIR SINGH : Prithviraj Kapoor.

SHRI GOVINDA MENON : Yes, Kapoor.

SHRI RANDHIR SINGH : Bachchan. Dr. Gopal Singh.

SHRI GOVINDA MENON : I do not deny that in human institutions there may not be lapses. If one man is nominated, the question may arise why he and not the other. The answer would be a well-known *nyaya* in Sanskrit known as *Ashokavanikanyaya*. Valmiki has described Sita as having sat under the Ashoka tree in a certain corner of the garden belonging to Ravana in Lanka. The question was : Why did Valmiki say that Sita sat under that particular tree ? The answer was that if Valmiki had described that she sat under another tree, then also the question can be put as to why he said that she was sitting under that tree. This is known in Sanskrit, among the various *nyayas*, as *Ashokavanikanyaya*.

Similarly, among competent men of letters if you nominate A, the question is, "oh ! you patronised him." But if you nominate B, then also that question can be raised. This I say in answer to the objection raised by Shri Lobo Prabhu.

[Shri Govinda Menon]

He did not object to nomination; he objected to certain people being there. He put the question as to what guarantee or assurance I would give him that in this matter there would be no misuse of power.

SHRI RANDHIR SINGH : What about nominating retired military generals and marshals to the Rajya Sabha ?

SHRI GOVINDA MENON : That is not provided in the Constitution.

SHRI RANDHIR SINGH : It should be provided. I insist on that.

SHRI GOVINDA MENON : That it should be provided is a different matter.

Therefore in the Upper House, which is a House of Elders and which is a revising body, if out of 250 persons there are some 12 people who are nominated by the President, may be on the advice of the Prime Minister or the Home Minister and therefore smacking occasionally of an element of patronage, this is too trifling a matter to be referred to.

Shri Ramamurti, for example, has been referring to—previously also he did that—a very ancient anecdote which took place in 1952, of Shri Rajagopalachari being nominated. These are all exceptional cases which may be wrong or right, but that is not the reason why this right of nomination should be objected to.

SHRI K. LAKKAPPA : I referred to the recent case of Mandal and of Mysore.

SHRI GOVINDA MENON : If Madras or Tamil Nadu should do it, should not Mysore also do it ?

SHRI K. LAKKAPPA : It is a question of principle.

SHRI GOVINDA MENON : These are all isolated matters. Government absolutely have no vested interest in these provisions of the Constitution.

I categorically assert that. But this is what has been done by the Constituent Assembly in its wisdom. So long as it does not prove to be injurious to the governance of the country, I should think, that we must leave them alone and if there is some patronage involved it, there is no reason why it should be attacked. I would, therefore, respectfully request Mr. C. C. Desai, and particularly because it cannot be passed now being an amendment of the Constitution, to withdraw the Bill.

SHRI C. C. DESAI : Mr. Deputy-Speaker, Sir, the hon. Law Minister's speech was nothing but an apologia for the continued exercise of this power of nomination. He did not dispute that nominations have been abused in the past. But all that he said was that that may have been done here or there or that there may be isolated cases. These cases arise because we pinpoint them. Actually, if you go into each nomination, one by one, you will find that in a great majority of cases, the principles which have been enshrined in the Constitution have been honoured more in violation than in observance. It is rather delicate to give instances. Otherwise, I can even give the names of persons who have been nominated recently and who have been the Members of the other House. It is not my purpose to do so. My one object is to point out that this principle of nomination is repugnant to the principle of election. Our sovereignty, as Mr. P. Ramamurti said, is based on elective principle. It is true that there are no nominations except for the Anglo-Indian community in the Lok Sabha. But the parliament consists of both Houses. The other House, the Upper House, is also a House of Parliament as Lok Sabha. Therefore, any nomination in the Rajya Sabha is also a violation of the elective principle which ought to be enforced and which ought to be respected and ought to be followed in our Constitution.

Now that we have had experience and we have seen that the very object of nomination has been defeated and has not been fulfilled, it should be done away with. A number of cases have been quoted, not merely an old case of 1952 but also the recent cases of Mysore, Bihar and

of the Rajya Sabha itself here. As I pointed out, there was a flash in the papers that Mr. 'X' was taken as one of the quota from Uttar Pradesh in the Rajya Sabha on the understanding that the other person whose name was recommended by the people over there would be accommodated in the Rajya Sabha through the Presidential nomination. This was the report and it was, at that time, that some of us, including myself, wrote to the President and pointed out, "Here is a report which you can verify from the Prime Minister. We are not talking in vacuum. This is nothing but a fraud on the Constitution. This is nothing but a trafficking in presidential nomination by no less than a person of the status of Prime Minister. We hope you will rise to the occasion and will ignore the advice."

MR. DEPUTY-SPEAKER : He may try to conclude now. There is only a minute left.

SHRI C.C. DESAI : I will not be able to finish it. As my hon. friend, the Law Minister, said, the Swatantra Benches are empty and I will wait when the Swatantra Benches are full to ask for the voting. I will continue next time.

MR. DUPUTY-SPEAKER : All right. He may continue next time.

18 hours

THE LOK SABHA THEN ADJOURNED TILL ELEVEN OF THE CLOCK ON MONDAY, FEBRUARY 24, 1969/ PHALGUNA 5, 1890 (SAKA).

Printed at Navin Press, 6, Faiz Bazar, Delhi-6